

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH AT CHENNAI
ORIGINAL APPLICATION NO 100 OF 2022**

Between:

1. Sri.AkulaSatish S/o A.Lingaiah
Plot No.20, Flat No.402,
HariSree Avenues, Srinivas Nagar Colony,
R/o Nizampet, Bachupally Mandal, Medchal District.

.....Applicant

And:

1. State of Telangana,
Represented by its Principal Secretary, Irrigation Department
Secretariat, Hyderabad- 500 022
And Others

.....Respondents

INDEX

Sl.No.	Description	Page No.
1	Counter Affidavit by Respondent 9 th	1 to 15
2	FTL & Cadastral map of New Viska Cheruvu	16,17
3	Paper Clipping of Aadab Hyderabad Dt:08.11.2021 with caption	18,19
4	Representation of Akula Sathish Dt:8.11.2021 to necessary action against JNS Hill View villas & M/s Modi builders regarding Illegal constructions in FTL/Buffer Zone without permissions and false approvals	20 to 22
5	Site Inspection Photograph	23
6	Dy.Executive Engineer, Medchal-Malkajgiri District Lr.No.DEE/IBSD/ Medchal/417 Dt:10.11.2021 addressed to Tahsildar, Gandimaisamma	24
7	FIR No. 165/2021 Dt:13.11.2021 filed by AEE, Jinnaram has lodged a complaint stating that Sri I.L Raju& others have filled the FTL/Buffer zone of Viska Cheruvu, Khajipally village, Jinnaram Mandal, Sangareddy District with Murrum in Sy.No.188,189,190 and permanent structures are going on in FTL/Buffer zone of tank.	25 to 27
8	Dy.Executive Engineer, Medchal-Malkajgiri District Lr.No.DEE/IBSD/ Medchal/422 Dt:16.11.2021 addressed to Tahsildar, Gandimaisamma	28 & 29

Sl.No.	Description	Page No.
9	Representation of Sri B.HariGopal Dt:17.11.2021, Owner of Sy.No.17 to an extent of Ac 01-34 Gts of Mallampet Village, Gandimaisamma-Dundigal Mandal, Medchal-Malkajgiri District, Gram Panchayat Resolution & Revenue Details of Tank	30 to 37
10	Dy.Executive Engineer, Patancheru vide Lr.No.DEE/I.B Sub Division No.5/Patancheru/445 Dated:20.11.2021has addressed to Tahsildar, Jinnaram Mandal regarding the Joint Inspection proposed on 22.11.2021 at 11.00 AM	38
11	Joint Inspection & Marking of FTL photographs & Detailed report submitted by Dy.Executive Engineer, Irrigation sub Division No.3, Medchal Lr.No. DEE/IBSD/Medchal/ 463 Dt:14.12.2021 addressed to Tahsildar, Gandimaisamma. Copy submitted to Additional Collector (LB), Medchal-Malkajgiri District, SE/IC/Hyderabad, EE/ID No.1, Hyderabad, EE/ID No.1, Sangareddy, RDO, Malkajgiri Division, Municipal Commissioner, Gandimaisamma-Dundigal Mandal, Dy.EE/ISD No.5, Patancheru&Tahsildar, Jinnaram Mandal, Sangareddy District	39 to 43
12	M/s JNS Infrastructures Represented by Sri Ch.Divaker submitted an application Dt:27.09.2018 to the Executive Engineer, Hyderabad regarding NOC in Sy.No.19 & 20 of Mallampet village, Gandimaisamma-Dundigal Mandal, Medchal-Malkajgiri District	44 & 45
13	DEE, Medchal LR.No.DEE/IB/G.Mysamma/504/1 Dt:3.10.18 addressed to Tahsildar, Gandimaisamma Mandal for Joint Inspection	46
14	Joint Inspection Report by the then officers	47
15	Location map & superimposed sketch for the land in Sy.No.19 & 20 Mallampet village, Gandimaisamma-Dundigal Mandal, Medchal-Malkajgiri District	48 & 49
16	Tahsildar Lr.No.B/555/ 2019 Dated:15.03.2019. addressed to Special Grade Collector, Medchal-Malkajgiri duly forwarding the Location Map & Superimposed sketch map	50
17	Mandal, Girdawar Report to Tahsildar, Gandimaisamma	51

Sl.No.	Description	Page No.
18	DĒE, Medchal Lr.No. DEE/IB/SD/Medchal/ NOC/ 934/4 Nos Dt:22.03.2019 submitted to Executive Engineer regarding displacement while superimposing the FTL drawing in the village map and requested the Executive Engineer, Hyderabad to address the HMDA authorities	52 & 53
19	Executive Engineer, Hyderabad Lr.No.EE/IB/HYD/DB/HD/ D1/2018-19/3586 Dt:26.03.2019addressed the Executive Engineer, Lakes & Parks Division, HMDA	54
20	DEE, Medchal Lr.No.DEE/IB/G.Mysamma/33 Dt:30.04.2019 addressed to Tahsildar, Gandimaisamma Mandal for correction of displacement of Sy.No.s. 19 & 20.	55
21	M/s JNS approached court of law vide WP No.Writ Petition No.32405 of 2021 regarding the structures constructed by them in Sy.No.s 19 & 20 of Mallampet Village, Gandimaisamma-Dundigal Mandal, Medchal-Malkajgiri District	56 & 57
22	Grampanchayat permissions issued in Sy.No.19 & 20 by Gram panchayat,Mallampet Mandal, Quthbullapur,Medchal-Malkajgiri District permissions to the Plots in favour of SmtChintapatlaAnanthamma W/o Sri Rama Rao.	58 to 125
23	Property tax Assesement copies to the residents	126 to 148
24	EE, IBD, Sangareddy Lr.No.EE/IB/SRD/HD-1/3047 Dt:25.1.18 has issued NOC to Sri K.Jaganmohan Reddy for HMDA clearance in Sy.No.183,184 & 185 to an extent of ac 04-23Gts situated at Khajipally village, Jinnaram Mandal, Sangareddy District& Location Sketch map.	149 & 150

Sl.No.	Description	Page No.
25	The District Collector, Sangareddy has submitted a report to Metropolitan Commissioner,HMDA vide Lr.No.D1/2663/2018 Date:07.05.2019 regarding NOC for the land in Sy.No.183,184 & 185 to an extent of ac 04-23Gts situated at Khajipally village, Jinnaram Mandal, Sangareddy District.	151 & 152
26	HMDA vide File No.036500/LT/ZOC/FLT/U6/HMDA/14062020 Dt:16.09.20 for residential purpose in Sy.No.s 183,184 & 185 of Khajipally Village, Jinnaram Mandal, Sangareddy District to an extent of 17,228.37 Sq.mhas issued NOC to M/s JNS Infrastructures	153 & 154
27	The Commissioner, HMDA addressed to the Commissioner, Dundigal Municipality vide HMDA Lr.No.2927/Med/PLG/HMDA/2021 Dt:18.11.2021 regarding the adverse news item published in the Aadab Hyderabad on 08.11.2021	155
28	HMDA Lr.No.3081/HMDA/LPC/ 2021 Dt:22.11.2021 to take necessary action addressed to Additional Collector, Local Bodies, Medak District & Chief Engineer, Irrigation Department,Medak District vide HMDA	156
29	M/s JNS Infrastructures represented by Sri D.Srikanth Reddy regarding resurvey of New Viskavani cheruvu in Sy.No.216 of Khajipally Village, Jinnarama Mandal, Sangareddy District & Grampanchayat resolution	157 to 162

Sl.No.	Description	Page No.
30	HMDA file No. 024337/ZOC/R1/U6/HMDA/03062019 in Sy.No.s 63/p,68/p, 69/p & 70/p situated at Shambipur Village, Gandimaisamma-Dundigal Mandal, Medchal-Malkajgiri District to an extent of 20053 Sq.m - issued permission to M/s Edifice Homes Private limited	163 to 169
31	HMDA file No. 042508/ZOC/R1/U6/HMDA/0202021 Dt:3.7.2021 in Sy.No.s 63/p,64/p,65/p,66/p,67/p,68/p & 69/p situated at Shambipur Village, Gandimaisamma-Dundigal Mandal, Medchal- Malkajgiri District to an extent of 22,551.66 Sq.m- issued permission to M/s Esteem villas	170 to 177
32	Representation of M/s Edifice Homes Private Limited	178 to 180
33	HMDA File No.3248/HMDA/LPC/2021 Dt:13.12.2021 addressed to District Collectors, Sangareddy& Medchal-Malkajgiri District	181 & 182
34	Commissioner, Dundigal Municipality has submitted a report to Additional Collector(Local Bodies) vide Lr.No.63/DM/TPS/MMD/2021 Dt:21.12.2021	183 & 184
35	HMDA Letter No.2927/MED/PLG/HMDA/2021 Dt:07.12.21	185
36	Representation of Sri K.V Ramana chary submitted Dt:05.01.2022 regarding illegal constructions in FTL of New Viska cheruvu	186 to 189
37	Dy.Executive Engineer, PatancheruLr.No.DEE/I.B Sub Division No.5/Patancheru/454 Dated:23.11.2021has addressed to Tahsildar, Jinnaram Mandal	190 & 191

Sl.No.	Description	Page No.
38	Executive Engineer, Irrigation Division No.1, Hyderabad Lr.No.EE/IrrgDivn No.1/HYD/DB/DEE-T/AEE/D3/2021-22/2110 Dt:03.12.2021 addressed to Executive Engineer, Irrigation Division no.1, Sangareddy	192 to 194
39	Executive Engineer, Irrigation Division No.1, Hyderabad Lr.No.EE/IrrgDivn No.1/HYD/DB/DEE-T/AEE/D3/2022-23/2102 Dt:26.11.2022 submitted to the District Collector, Medchal-Malkajgiri District	195 & 196
40	Executive Engineer, Irrigation Division No.1, Hyderabad Lr.No.EE/IrrgDivn No.1/HYD/DB/DEE-T/AEE/D3/2022-23/2103 Dt:26.11.2022 submitted to Metropolitan Commissioner, HMDA	197 & 198

Place: Hyderabad
Date: 22.12.2022

H.Yasmeen Ali
Counsel for the Respondent

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH AT CHENNAI
ORIGINAL APPLICATION NO 100 OF 2022**

Between:

1. Sri.Akula Satish S/o A.Lingaiah
Plot No.20, Flat No.402,
Hari Sree Avenues, Srinivas Nagar Colony,
R/o Nizampet, Bachupally Mandal, Medchal District.

.....Applicant

And:

1. State of Telangana,
Represented by its Principal Secretary, Irrigation Department
Secretariat, Hyderabad- 500 022
2. State of Telangana,
Represented by its Principal Secretary,
Urban Development & Municipal administration
Secretariat, Hyderabad- 500 022
3. Hyderabad Metropolitan Development Authority,
Represented by its Metropolitan Commissioner,
Swarna Jayanthi Complex, Ameerpet, Hyderabad- 500 038
4. Telangana State Control Board,
Represented by its Member Secretary,
A-3, Paryavaran Bhavan,
Sanath Nagar, Hyderabad- 500 018
5. District Collector, Medchal-Malkajgiri District
Telangana - 501 301
6. District Collector, Sangareddy District
Vidyanagar colony, Pothireddypally, Sangareddy- 502295
7. Chief Engineer, Minor Irrigation Department,
Errumanzil, Hyderabad, Telangana
8. Commissioner, Dundigal Municipality
Near Mandal complex, Gandimaisamma, Medchal- 500 043
9. Executive Engineer, Irrigation Division No. 1,
Red Hills, Hyderabad- 500 004
10. Executive Engineer, Irrigation Division No. 1, Sangareddy
Sangareddy Bypass Road, Revenue colony, Balaji Nagar
Ahmad Nagar, Telangana
11. M/S Modi Builders & Realtors Pvt Ltd.,
Edifice Homes Pvt Ltd.. Represented By its Managing Director
4th floor, Ashoka Chambers, Road No.2
Banjara Hills, Hyderabad, Telangana- 500 034

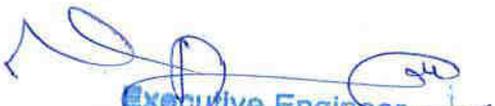

 Executive Engineer,
 Irrigation Division No.1,
 Red Hills Hyderabad.

12.M/s JNS Infrastructures Pvt. Ltd.,
Rep by its Managing Director,
Manvita Brinda, Mallampet Village
Medchal-Malkajgiri District- 500 090

.....Respondents

COUNTER AFFADIVIT FILED BY THE RESPONDENT No.9th

1. I, K.Bansilal, S/o Sri K.Jai Ram, R/o Hyderabad, Age: 54 years, Occupation: Service, presently working as Executive Engineer, I& CADD, Irrigation Division No.1,Hyderabad do hereby solemnly affirm and sincerely state on oath as follows
2. I state that I am the deponent herein and I am authorized to file the present counter. I state that I am well acquainted with the facts and circumstances of the case and able depose as under.
3. I state that I have gone through the affidavit filed by the Petitioner in support of O.A and I hereby deny all the allegations/ averments made therein, except those that are specially admitted hereunder and the petitioner is put to strict proof of the same. I state that the present O.A is not maintainable either in law or on facts and the same is liable to be dismissed in liminie. I along with the concerned field officials conducted enquiry into each and every complaint received from the general public/present applicant and after due enquiry will take appropriate action as per law and make efforts to protect lakes.
4. In reply to the averments made in Para no.1, it is submitted that the tank named New Viska Ceruvu, Kajipally Village, Jinnaram Mandal, Sangareddy District is a Minor Irrigation tank with Lake ID:1000/EN/02 is a preliminary notified tank with area of tank upto FTL of 16.252 acres. New Viska cheruvu belongs to Kajipally village of Jinnaram


Executive Engineer,
Irrigation Division No.1,
Red Hills, Hyderabad.

Mandal which is under the Jurisdiction of Irrigation Sub Division No.5, Patancheru of Irrigation Division No.1, Sangareddy under Irrigation Circle, Sangareddy of Chief Engineer (Irrigation), Sangareddy District unit. Part of its FTL land i.e Sy.No.18, 19 & 20 falls in Mallampet Village, Gandimaisamma –Dundigal Mandal, Medchal-Malkajgiri District as reported by Revenue authorities.

It is submitted that there are encroachments observed in the vicinity of the tank and the same are submitted to the Additional Collector (LB), Medchal-Malkajgiri District vide Lr.No. Dy.Executive Engineer, Irrigation sub Division No.3, Medchal Lr.No. DEE/IBSD/Medchal/ 463 Dt: 14.12.2021 with a request for taking necessary action.

5. In reply to the averments made in Para No.2, it is fact that Joint inspection has been conducted on 22.11.2021 duly demarcating the FTL coordinates on ground based on the FTL contour done by the Irrigation authorities of Sangareddy District with help of M/s Aarvee consultants appointed by Hyderabad Metropolitan Development Authority in the year 15.12.2014 and is placed in the HMDA domain. It was observed that about 35 villas and also part of high rise buildings of M/s Modi Builders which are under construction are coming in FTL & buffer area of New Viska cheruvu, Kajipally Village, Jinnaram Mandal, Sangareddy District.

The detailed report was submitted to the Tahsildar, Gandimaisamma with a request to take immediate necessary action vide Dy.Executive Engineer, Irrigation sub Division No.3, Medchal Lr.No. DEE/IBSD/Medchal/ 463 Dt:14.12.2021 (Copy submitted to Additional Collector (LB), Medchal-Malkajgiri District, SE/IC/Hyderabad, EE/ID No.1, Hyderabad, EE/ID No.1, Sangareddy, RDO, Malkajgiri


Executive Engineer,
Irrigation Division No.1,
Red Hills, Hyderabad.

Division, Municipal Commissioner, Gandimaisamma- Dundigal Mandal, Dy.EE/ISD No.5, Patancheru & Tahsildar, Jinnaram Mandal, Sangareddy District for favour of information and necessary action.)

6. In reply to the averments made in Para No.3, it Sri Ch.Divaker, Managing Partner of M/s JNS infrastructures has submitted an application Dt:27.09.2018 to the then Executive Engineer, I.B Division, Hyderabad with a request to issue NOC for Sy.No.19 & 20 to an extent of Ac 3-31 Gts for construction of residential villas situated at Mallampet village, Gandimaisamma-Dundigal Mandal, Medchal-Malkajgiri District.

The then Dy.EE, I.B Sub Division, Medchal has requested the Tahsildar, Gandimaisamma Lr.No.DEE/IB/ G.Mysamma/504/1 Dt:3.10.2018 regarding conducting the joint inspection of the site.

Joint Inspection was conducted by the Irrigation & Revenue office on 02.03.2019 and prepared the location sketch & superimposed map. As seen from the Location Sketch map, out of applied extent of Ac 3-31 Gts, area affected in FTL was Ac 00-12 Gts & Ac 00-14 Gts was affected in Buffer zone of Viskavani cheruvu. The Balance clear extent was Ac 03-05 Gts.

The then Executive Engineer, I.B Division, Hyderabad vide Lr.No.EE/IB/HYD/DB/ HD/D1/2018-19/3586/1 No.s Dt:26.03.2019 has submitted to the EE, HMDA, Lakes & Parks Division that there is a displacement of the Sy.No.s of Khajipally village, Mallampet village & Shambipur village while superimposing the FTL drawing on the village map and requested to make corrections in cadastral map drawing for further process. However the NOC has not been issued to Sri Ch.Divaker, Managing Partner of M/s JNS infrastructures.

7. In reply to the averments made in para nos.4 to 7, it is submitted that with regards the allegations made by the applicant, the same are not


Executive Engineer,
Irrigation Division No.1,
Red Hills, Hyderabad.

pertaining to this department and hence no remarks are offered.

8. In reply to the averments made in para no.8 it is submitted that respondent never permitted or helped any encroachers to encroach the water bodies and as such the said allegations are false and denied.

Further it is to submit that the **chronological order events** in the O.A 100 of 2022 filed before Hon'ble NGT regarding Viska cheruvu, Khajipally Village, Jinnaram Mandal, Sangareddy District is as follows

1. An adverse news was published in Aadab Hyderabad on 08.11.2021 with a caption "Mallampet Viskavani Cheruvuku Asaru".
2. Representation of Akula Sathish Dt: 8.11.2021 submitted to Executive Engineer, Irrigation Division No.1, Hyderabad & Executive Engineer, Irrigation Division No.1, sangareddy, copy communicated to Sub division office, Medchal vide Endt No.EE/Irrg Divn No.1/ HYD /DB/DEE-T/AEE/D3/ 2021-22/1843/ 45 Nos Dt:09.11.21 stating that To take necessary action against JNS Hill View villas & M/s Modi builders regarding Illegal constructions in FTL/Buffer Zone without permissions and false approvals.
3. Inspection of the tank was done on 08.11.2021 (Photographs Enclosed) and noticed that illegal constructions are going on in FTL/ Buffer zone of tank.
4. The Dy.Executive Engineer, Medchal has addressed to Tahsildar, Gandimaisamma to intimate the date of Joint Inspection with Revenue & Irrigation officials of sangareddy District as the tank is in sangareddy Jurisdiction also vide DEE,Medchal Lr.No.DEE/IBSD/Medchal/417 Dt:10.11.2021.
5. AEE, Jinnaram has lodged a complaint stating that Sri I.L Raju & others have filled the FTL/Buffer zone of Viska Cheruvu, Khajipally


Executive Engineer,
Irrigation Division No.1,
Red Hills, Hyderabad.

village, Jinnaram Mandal, Sangareddy District with Murrum in Sy.No.188,189,190 and permanent structures are going on in FTL/Buffer zone of tank vide FIR 165/2021 Dt:13.11.2021

6. Joint Inspection of the tank was done on 15.11.2021 and observed that illegal constructions in the vicinity of the tank
7. The Dy.Executive Engineer, Medchal has addressed to Tahsildar, Gandimaisamma with a request to look into the matter in view of revenue aspect of Survey Numbers in cadastral map and take immediate necessary action vide DEE,Medchal Lr.No.DEE/IBSD/Medchal/422 Dt:16.11.2021.
8. Representation of Sri B.Hari Gopal Dt:17.11.2021, Owner of Sy.No.17 to an extent of Ac 01-34 Gts of Mallampet Village, Gandimaisamma-Dundigal Mandal, Medchal-Malkajgiri District stating that during the Mission Kakatiya work, the contractor has increased the level of alugu to 1½ feet due to which he is loosing the land. In this regard, he submitted the resolution passed in the Gram Panchayat, Khajipally village, Jinnaram Mandal, Sangareddy District that level of weir was increased and the same need to be addressed to the Irrigation department for taking necessary action. The one Sri B.Hari Gopal requested to conduct the resurvey of Viska cheruvu in Sy.No.216 which is admeasuring Ac 11-27 gts.
9. The Dy.Executive Engineer, Patancheru has addressed to Tahsildar, Jinnaram Mandal regarding the Joint Inspection proposed on 22.11.2021 at 11.00 AM vide Lr.No.DEE/I.B Sub Division No.5/Patancheru/445 Dated:20.11.2021
10. Joint Inspection was conducted on 22.11.2021 along with Revenue & Irrigation officials of Medchal & Sangareddy District and marked the FTL coordinates on ground duly enumerating the structures coming


Executive Engineer,
Irrigation Division No.1,
Red Hills, Hyderabad.

in the FTL/Buffer zone of the New Viska cheruvu (photographs enclosed)

11. The demarcation of FTL Coordinates on ground based on the FTL contour done by the Irrigation authorities of Sangareddy District with help of M/s Aarvee consultants appointed by Hyderabad Metropolitan Development Authority in the year 15.12.2014 and is placed in the HMDA domain. It was observed that about 35 villas and also part of high rise buildings of M/s Modi Builders which are under construction are coming in FTL & buffer area of New Viska cheruvu, Kajipally Village, Jinnaram Mandal, Sangareddy District and reported to Tahsildar, Gandimaisamma to take immediate necessary action against the responsible persons for tampering of FTL as per Irrigation Act and Walta Act vide DEE,Medchal Lr.No.DEE/IBSD/Medchal/463/5 Nos Dt:14.12.2021.
- 12.While demarcating the FTL Coordinates on ground, the builders came up with the permission copies for our utter surprise. The builder wise permissions is as follows
 - I. **M/s JNS Infrastructres, Represented by Sri Ch.Divaker regarding NOC in Sy.No.s 19 & 20 in Mallampet Village,Gandimaisamma-Dundigal Mandal,Medchal-Malkajgiri district**
 - a)Sri Ch.Divaker has submitted an application Dt:27.09.2018 to Executive Engineer, I.B Division, Hyderabad regarding issue of NOC to an extent of Ac 03-31 Gts in Sy.No.19 & 20 of Mallampet Village, Gandimaisamma-Dundigal Mandal, Medchal-Malkajgiri District
 - b)The then DEE, Medchal addressed to Tahsildar, Gandimaisamma Mandal for Joint Inspection vide LR.No.DEE/IB/G.Mysamma/504/1 Dt:3.10.2018


Executive Engineer,
Irrigation Division No.1,
Red Hills, Hyderabad.

- c) Joint Inspection on 02.03.2019 stating that applicant land is falling in FTL area of New Viska Cheruvu, Kahjipally Village, Jinnaram Mandal, Sangareddy District but this Sy.No. is falling under revenue of Mallampet village, Gandimaisamma Mandal, Medchal-Malkajgiri District.
- d) Location sketch map for Sy.No.19 & 20 and superimposed map is prepared by the Revenue authorities and communicated to the then Dy.Executive Engineer, Medchal vide Tahsildar Lr.No.B/555/ 2019 Dated:15.03.2019.
- e) Dy.Executive Engineer, Medchal has submitted a report stating that there is a displacement while superimposing the FTL drawing in the village map and requested the Executive Engineer, Hyderabad to address the HMDA authorities vide Lr.No. DEE/IB/SD/Medchal/ NOC/ 934/4 Nos Dt:22.03.2019
- f) Executive Engineer, Hyderabad addressed the Executive Engineer, Lakes & Parks Division, HMDA to take necessary action in making corrections in cadastral map drawing and to communicate the corrected cadastral map drawing for further process vide Lr.No.EE/IB/HYD/DB/HD/D1/2018-19/3586 Dt:26.03.2019
- g) The M/s JNS Infrastructures has approached the court of law vide Writ Petition No.32405 of 2021 stating that Irrigation department is preparing for demolition of the plots covered in Sy.No.s 19 & 20 at Mallampet Village, Gandimaisamma-Dundigal Mandal, Medchal-Malkajgiri District after due permissions granted by Irrigation Department.
- h) In this regard, it is to submit that this office has **not issued any NOC** to the applicant to an extent of Ac 03-31 Gts Sy.No.19 & 20 of Mallampet Village, Gandimaisamma-Dundigal Mandal, Medchal-


Executive Engineer,
Irrigation Division No.1,
Red Hills, Hyderabad.

Malkajgiri District.

- i) It is to submit that the owners in Sy.No.19 & 20 has showed the Gram panchayat, Mallampet Mandal, Quthbullapur, Medchal-Malkajgiri District permissions to the Plots in favour of Smt Chintapatla Ananthamma W/o Sri Rama Rao.
- j) The residents also showed the property tax assessment notice issued to them by Municipal Commissioner, Dundigal Municipality for which they are paying the tax.

II. M/s JNS Infrastructres, Represented by Sri Appireddy Dodda & Others regarding NOC in Sy.No.s.183,184 & 185 in Khajipally Village, Jinnaram Mandal, Medchal-Malkajgiri District

- a) Executive Engineer, I.B Division, Sangareddy has issued NOC to Sri K.Jaganmohan Reddy for HMDA clearance in Sy.No.183,184 & 185 to an extent of ac 04-23Gts situated at Khajipally village, Jinnaram Mandal, Sangareddy District
- b) The District Collector, Sangareddy has submitted a report to Metropolitan Commissioner, HMDA vide Lr.No.D1/2663/2018 Date:07.05.2019 regarding NOC for the land in Sy.No.183,184 & 185 to an extent of ac 04-23Gts situated at Khajipally village, Jinnaram Mandal, Sangareddy District.
- c) HMDA has issued NOC vide File No.036500/LT/ZOC/FLT/ U6/HMDA/14062020 Dt:16.09.2020 for residential purpose in Sy.No.s 183,184 & 185 of Khajipally Village, Jinnaram Mandal, Sangareddy District to an extent of 17,228.37 Sq.m
- d) The Commissioner, HMDA addressed to the Commissioner, Dundigal Municipality vide HMDA Lr.No.2927/Med/PLG/HMDA/2021


 Executive Engineer,
 Irrigation Division No.1,
 Red Hills, Hyderabad.

Dt:18.11.2021 regarding the adverse news item published in the Aadab Hyderabad on 08.11.2021 with a caption "Mallampet Viskavani Cheruvuku Asaru" in which HMDA has to take necessary action if any constructions observed in the FTL/Buffer zone area of water body as alleged and if any noticed, take necessary action as per powers delegated vide Lr.No.1803/Policy/PLG/HMDA/2020 Dt:19.03.2020.

- e) In this regard, it is to submit that the road was laid in the FTL/Buffer Zone of the tank in the above Sy.No.s duly violating the rules.

III. Representation of Sri B.Hari Gopal regarding Sy.No.17 admeasuring Ac 01-34 Gts of Mallampet Village, Gandimaisamma- Dundigal Mandal, Medchal-Malkajgiri District.

- a) Sri B.Hari Gopal has submitted a representation stating that he is the owner of the land in Sy.No.17 admeasuring Ac 1-34 Gts situated at Mallampet Village, Gandimaisamma -Dundigal Mandal.Medchal-Malkajgiri District.
- b) The contractor during the Mission Kakatiya works on the New Viska Cheruvu has increased the level of alugu to 1½ feet due to which he is loosing the land. In this regard, he submitted the resolution passed in the Gram Panchayat, Khajipally village, Jinnaram Mandal, Sangareddy District that level of weir was increased and the same need to be addressed to the Irrigation department for taking necessary action. The one Sri B.Hari Gopal requested to conduct the resurvey of Viska cheruvu in Sy.No.216 which is admeasuring Ac 11-27 gts.
- c) In this regard, the HMDA addressed Additional Collector, Local Bodies, Medak District & Chief Engineer, Irrigation


Executive Engineer,
Irrigation Division No.1,
Red Hills, Hyderabad.

Department, Medak District vide HMDA Lr.No.3081/HMDA/LPC/2021 Dt:22.11.2021 to take necessary action as per rules and submit a copy to Chairman, LPC & Metropolitan Commissioner, HMDA, Hyderabad.

- d) It is to submit that as the tank is not in the jurisdiction of the respondent 9th, hence no remarks were offered regarding this.

IV. Representation of M/s JNS Infrastructures regarding resurvey of Viskavani cheruvu in Sy.No.216 situated at Khajipally village, Jinnaram Mandal, Sangareddy District

- a) M/s JNS Infrastructures represented by Sri Dodda Srikanth Reddy has submitted a representation regarding resurvey of New Viskavani cheruvu in Sy.No.216 stating that alugu level has been increased by which his land in Sy.No.19 & 20 of Mallampet village, Gandimaisamma-Dundigal Mandal, Medchal-Malkajgiri District are got affected in FTL and Buffer zones
- b) The allegation that alugu level has been increased showing the resolution passed in the Gram Panchayat, Khajipally village was known to the respondent 9th on field at the time of demarcation of FTL coordinates on ground.
- c) Regarding resurvey of the tank in Sy.No.216, as the tank is not in the jurisdiction of 9th respondent no remarks are offered.

V.M/s Edifice Homes Private Limited representation on 23.11.2021 to HMDA stating that FTL markings are made wrongly

- a) HMDA has issued permission to M/s Edifice Homes Private limited vide HMDA file No. 024337/ZOC/R1/U6/HMDA/03062019 in Sy.No.s 63/p, 68/p, 69/p & 70/p situated at Shambipur Village,


Executive Engineer,
Irrigation Division No.1,
Red Hills, Hyderabad.

Gandimaisamma-Dundigal Mandal, Medchal- Malkajgiri District to an extent of 20053 Sq.m .

- b) HMDA has issued permission to M/s Esteem villas vide HMDA file No. 042508/ZOC/R1/U6/HMDA/0202021 Dt:3.7.2021 in Sy.No.s 63/p,64/p,65/p,66/p,67/p,68/p & 69/p situated at Shambipur Village, Gandimaisamma-Dundigal Mandal, Medchal- Malkajgiri District to an extent of 22,551.66 Sq.m .
- c) It is to submit that M/s Edifice Homes private Limited has submitted a representation to HMDA stating that Irrigation officers on 22.11.2021 forcibly entered their site and tried to mark FTL points wrongly inside their site.
- d) In this regard, it is to submit that the demarcation of FTL points on ground was done based on the FTL map which is placed in the HMDA domain on 22.11.2021 and observed that part of high rise buildings of M/s Modi Builders which are under construction are coming in FTL & buffer area of New Viska cheruvu, Kajipally Village, Jinnaram Mandal, Sangareddy District. It is to submit that the FTL point is not wrongly marked
- e) HMDA has requested the District Collectors, Sangareddy & Medchal- Malkajgiri District to examine the representation of M/s Edifice Homes private Limited and offer remarks keeping in view guidelines of Lakes protection committee & submit to chairman.LPC & Metropolitan commissioner,HMDA,Hyderabad vide HMDA File No.3248/HMDA/LPC/2021 Dt:13.12.2021.
- f)Based on the HMDA Letter No.2927/MED/PLG/HMDA/2021 Dt:18.11.2021 & DEE,Medchal Lr.No.DEE/IBSD/ Medchal/463/5 Nos Dt:14.12.2021, the Commissioner, Dundigal Municipality has submitted a report vide Lr.No.63/Dm/TPS/MMD/2021 Dt:21.12.2021


 Executive Engineer,
 Irrigation Division No.1,
 Red Hills, Hyderabad.

to Additional Collector(Local Bodies) stating that the Edifice site is atleast 500m away from Viskacheru and 1.5 to 2m higher than FTL Point. Further submitted that as per HMDA norms, Irrigation NOC is insisted only if the lake is insisted within 200m from the proposed site. Also submitted that on observation on field, there are no Irrigation activities on upstream and downstream of New viska vani cheruvu.

- g) It is to submit that the Irrigation department has not issued any NOC to M/s Esteem Villas and M/s Edifice Homes Private Limited.

VI.Representation of Sri K.V Ramana Chary regarding to stop Illegal encroachments

- a) Sri K.V Ramana chary submitted a representation Dt:05.01.2022 regarding illegal constructions and requested to stop the encroachment of FTL of New Viska cheruvu.
- b) In this regard, it is to submit that the Joint Inspection has been conducted on 22.11.2021 and enumerated the structures coming in the FTL/buffer zone of the tank reported to Tahsildar, Gandimaisamma vide Lr.No. DEE/IBSD/Medchal/463/5 Nos Dt:14.12.2021.(copy of the same submitted to Additional Collector (LB), Medchal-Malkajgiri District, SE/IC/Hyderabad, EE/ID No.1, Hyderabad, EE/ID No.1, Sangareddy, RDO, Malkajgiri Division, Municipal Commissioner, Gandimaisamma- Dundigal Mandal, Dy.EE/ISD No.5, Patancheru & Tahsildar, Jinnaram Mandal, Sangareddy District for favour of information and necessary action)
13. The Dy.Executive Engineer, Patancheru has addressed to Tahsildar, Jinnaram Mandal that to submit details for enumerating encroachments survey number wise that took place in FTL/Buffer zone of tank vide Lr.No.DEE/I.B Sub Division No.5/Patancheru/454


Executive Engineer,
Irrigation Division No.1,
Red Hills, Hyderabad.

Dated:23.11.2021.

14.The Executive Engineer, Irrigation Division No.1, Hyderabad has requested the Executive Engineer, Irrigation Division No.1, Sangareddy to serve the notices to land grabbers/land owners/encroachers vide Lr.No.EE/Irrg Divn No.1/HYD/DB/DEE-T/AEE/D3/2021-22/2110Dt:3.12.2021

12. It is to submit that several times, the Irrigation department has requested the Tahsildar,Gandimaisamma to submit the location sketch map and to submit the Survey number wise extent to the three villages as there is a displacement of village boundaries vide Lr.No.DEE/IBSD/ Medchal/347 Dt:24.11.2022.Also requested the District Collector, Medchal-Malkajgiri District to arrange for location sketch vide Lr.No.EE/Irrg Divn No.1/HYD/DB/DEE-T/AEE/D3/2021-22/2102 Dt:26.11.2022

13.It is to submit that I,9th respondent , requested the Metropolitan commissioner,HMDA to arrange a copy of corrected cadastral maps duly showing Survey Numbers of Khajipally, Mallampet & Shambipur Villages vide Lr.No.EE/Irrg Divn No.1/HYD/DB/DEE-T/AEE/D3/2021-22/2103 Dt:26.11.2022

In this regard, it is to humbly submit to Honorable NGT that the above tank is only a preliminary notified tank in which there is discrepancy of Survey numbers and also the extent and cannot be considered to be the final FTL map.

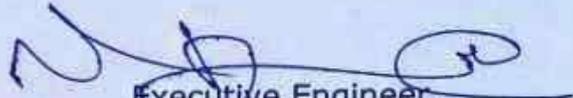
The final FTL map will be done duly following the 16th LPC guidelines, conducting the resurvey of the tank as per Irrigation norms by which the cause in the present O.A can be solved and hence liable to be dismissed.

The ..copies of all relevant documents are filed herewith for kind


Executive Engineer,
Irrigation Division No.1,
Red Hills, Hyderabad.

perusal of the Honorable NGT.

For the reasons stated above, it is therefore prayed that this Honorable NGT may be pleased to dismiss the O.A. 100 of 2022 and pass such other order or orders as this Hon'ble High Court may deem fit and proper in the circumstances of the case also in the interest of justice.


Executive Engineer,
Irrigation Division No.1,
Red Hills, Hyderabad.

Solemnly affirmed at Hyderabad // BEFORE ME
On this 28th day of December, 2022 //
And signed her/his name in my presence. // ADOVCATE: CHENNAI.

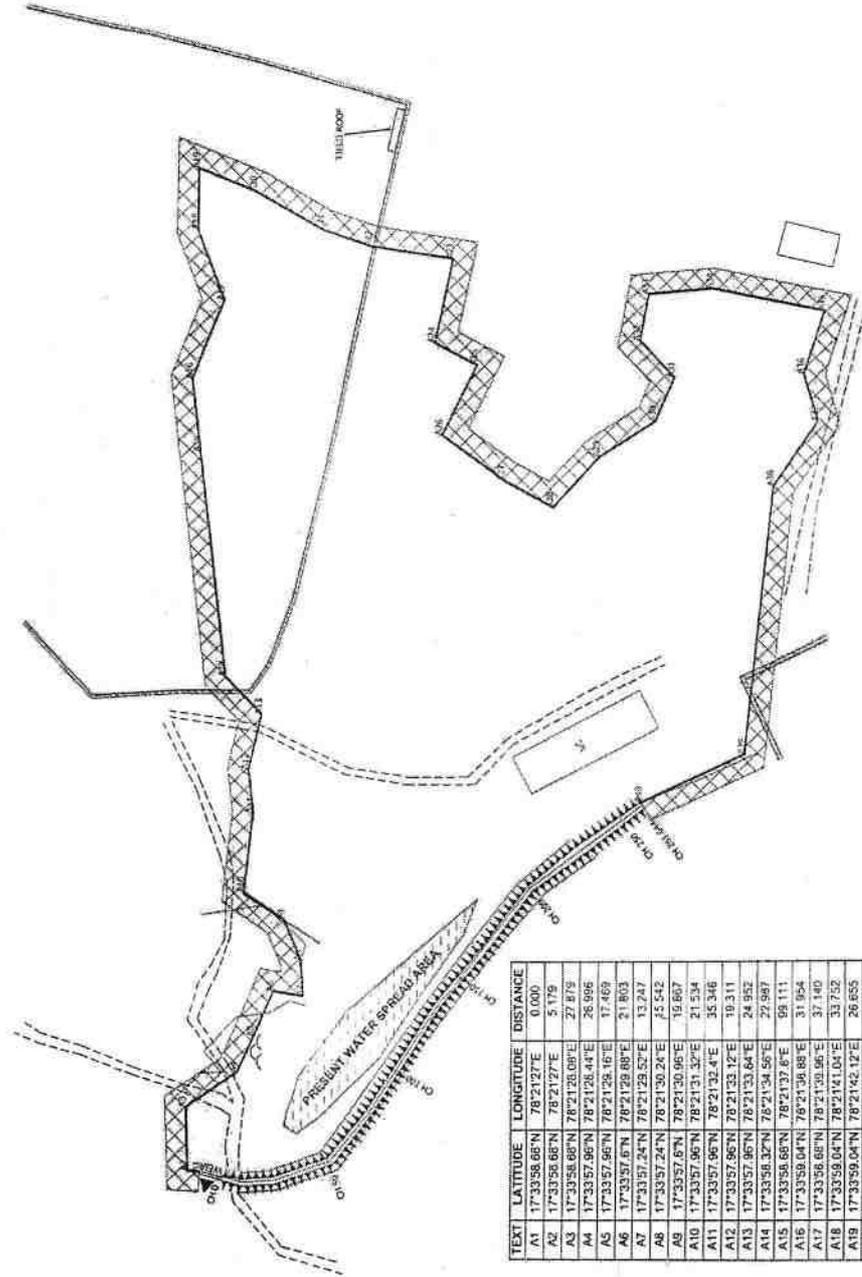
NOTE:
1. ALL LEVELS ARE IN METRES

LEGEND :

- FULL TANK LEVEL (FTL)
- △ EXISTING FTL PILLAR
- TOE LINE
- GPS CONTROL POINTS
- BOUND TOP
- BT ROAD
- CART TRACK
- ROCK / BOULDERS
- CHURCH / TEMPLE / MOSQUE
- TOMB / CHHATRI / GRAVES
- BORE WELL POINT
- POWER LINE WITH POLE
- TRANSFORMER
- HT-TOWER
- WATER SPREAD
- WELL
- BUILDINGS
- COMPOUND WALL
- INLET / OUTLET
- TREE
- CULVERT
- DRAIN / STREAM
- FENCING
- RAILWAY TRACK
- VILLAGE BOUNDARY
- BUFFER ZONE 3m FROM FTL LINE

- LAKE DETAILS:
1. PRESENT WATER SPREAD AREA : 0.502 Acres
 2. AREA OF THE TANK (UPTO FTL) : 16.252 Acres
 3. WATER LEVEL : +539.314
 4. FULL TANK LEVEL (FTL) : +562.520m
 5. FULL TANK LEVEL PERIMETER : 1488.216m
 6. BOUND LENGTH : 261.044
 7. DATE OF SURVEY : 15-12-14

R.O	Draft Copy	Signature
Revn.	Description	Date
Client : HYDERABAD METROPOLITAN DEVELOPMENT AUTHORITY		
Project : SURVEY OF LAKES IN EXTENDED HMDA AREA		
Title : PLAN OF NEWWISKA CHERUWU KAJIPALLI (V), JINNARAM (M), MEDAK (D)		
Scale : 1:1100	Drawn : V.Venud	Sheet No. : 1
Checked : V.Venud	Approved : Ch.Lingiah	Date :
Consultants : aaarvee associates architects engineers & consultants pvt.ltd. Newa Road, Sagar Colony, Mad. Lu, Hyderabad-50, India Ph: 011-26100000, 011-26100001 E-mail: info@aaarvee.com, aaarvee@aaarvee.com		
Drg. No. : AV/IR/1669/JD		



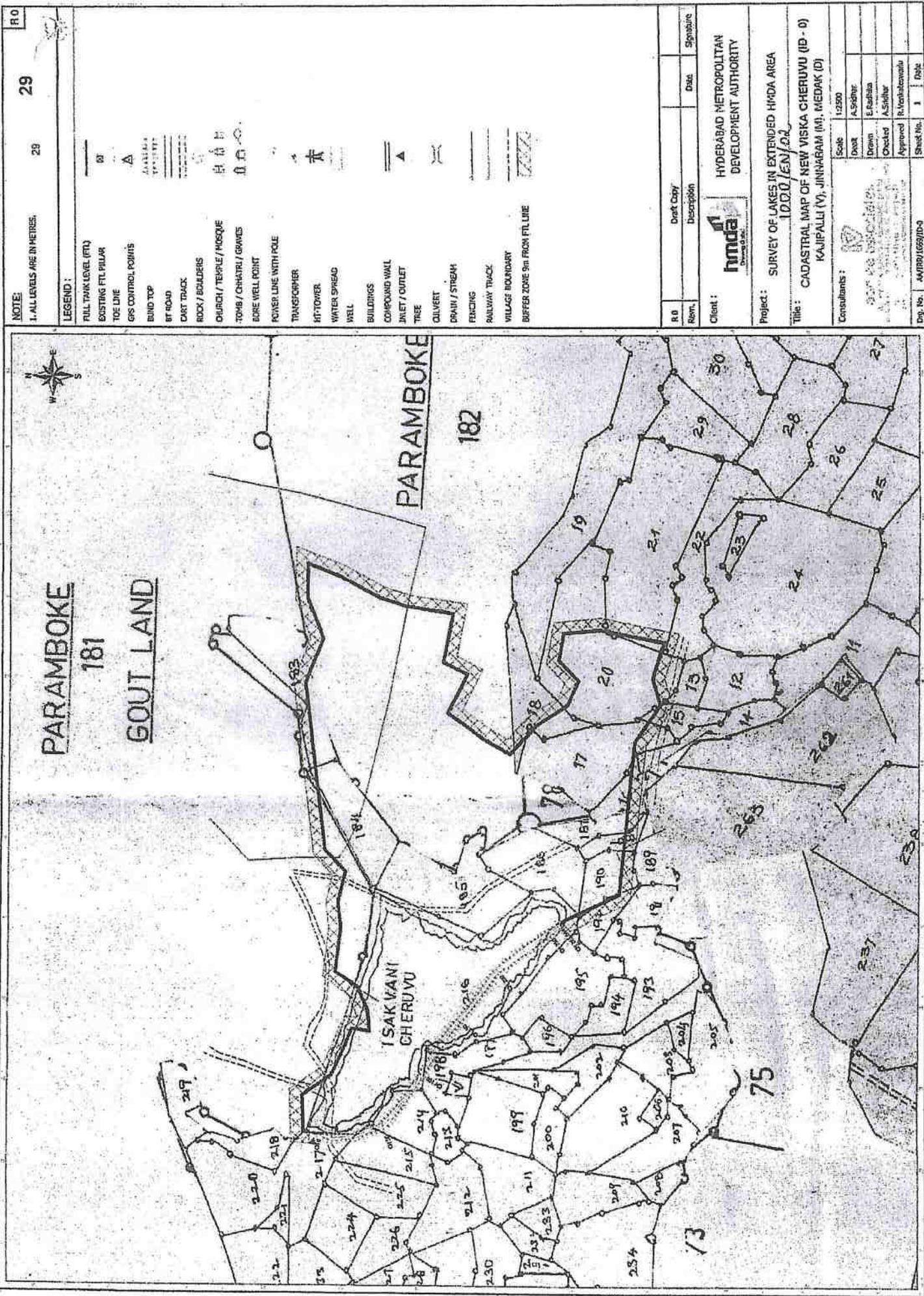
TEXT	LATITUDE	LONGITUDE	DISTANCE
A1	17°33'56.66"N	78°21'21.7"E	0.000
A2	17°33'56.66"N	78°21'27.7"E	5.179
A3	17°33'56.66"N	78°21'28.09"E	27.879
A4	17°33'57.96"N	78°21'28.44"E	28.996
A5	17°33'57.96"N	78°21'29.16"E	17.469
A6	17°33'57.67"N	78°21'29.88"E	21.803
A7	17°33'57.24"N	78°21'29.52"E	13.247
A8	17°33'57.24"N	78°21'30.24"E	45.542
A9	17°33'57.67"N	78°21'30.96"E	16.667
A10	17°33'57.96"N	78°21'31.32"E	21.534
A11	17°33'57.96"N	78°21'32.4"E	35.346
A12	17°33'57.96"N	78°21'33.12"E	19.311
A13	17°33'57.96"N	78°21'33.64"E	24.952
A14	17°33'58.32"N	78°21'34.56"E	29.987
A15	17°33'58.66"N	78°21'37.6"E	58.111
A16	17°33'59.04"N	78°21'38.88"E	31.954
A17	17°33'59.04"N	78°21'39.96"E	37.140
A18	17°33'59.04"N	78°21'41.04"E	33.752
A19	17°33'59.04"N	78°21'42.12"E	26.655
A20	17°33'57.96"N	78°21'41.76"E	26.840
A21	17°33'57.24"N	78°21'41.04"E	31.795
A22	17°33'56.62"N	78°21'41.04"E	22.262
A23	17°33'55.44"N	78°21'40.68"E	36.418
A24	17°33'55.44"N	78°21'39.6"E	38.490
A25	17°33'55.06"N	78°21'39.24"E	20.886
A26	17°33'55.44"N	78°21'38.10"E	34.074
A27	17°33'54.36"N	78°21'37.44"E	33.623
A28	17°33'53.64"N	78°21'37.08"E	24.157
A29	17°33'53.28"N	78°21'37.8"E	28.880
A30	17°33'52.27"N	78°21'38.52"E	20.975
A31	17°33'52.27"N	78°21'38.88"E	26.988
A32	17°33'52.56"N	78°21'39.6"E	21.065
A33	17°33'52.56"N	78°21'40.32"E	21.301
A34	17°33'51.48"N	78°21'40.32"E	26.088
A35	17°33'50.04"N	78°21'39.96"E	50.553
A36	17°33'50.04"N	78°21'39.24"E	29.622
A37	17°33'50.04"N	78°21'38.52"E	21.849
A38	17°33'50.76"N	78°21'37.44"E	34.533
A39	17°33'51.12"N	78°21'33.48"E	138.862
A40	17°33'52.56"N	78°21'32.76"E	49.767

W.B.S.
Executive Engineer
 I.B.S.O. Jinnaram,
 Dy. Executive Engineer
 I.B. Sub-Division, Patancheru

[Signature]
Executive Engineer
 I.B. Division, Sangareddy



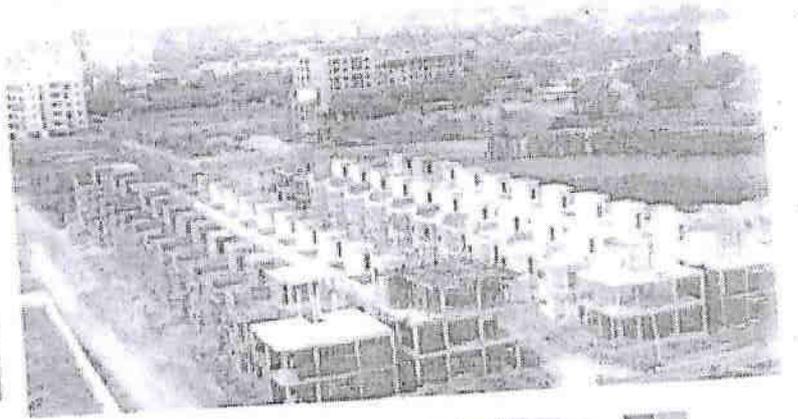
48



మల్లంపేట విశకవాని చెరువుకు ఎసరు

దాదాపు 10 ఎకరాలు అక్రమంగా స్వాహా..

- కుబింపుకు గురైన చెరువు..
- సర్వే నెంబర్ 183,184,185లో
అనుమతులు పొంది బఫర్,
ఎఫ్ఓవల్లో నిర్మాణం..
- జిన్నారం, దుండిగల్ మండల
సరిహద్దుతో నిద్రపోతున్న
అధికారులు..



Endt.No.EE/Irrg Divn No.1/HYD/DB/DEE-T/AEE/D3/2021-22/1843/45 NR
Di. 09/11/2021

Sri. Akula Satish R/w Himiras Nagar Colony
Nizampet, Medchal - Malkajgiri District has addressed
a letter along with the enclosures on dated nil
to this Division, regarding the illegal constructions
in Visla Cheruru F.T.L / Buffer zone by the
JNS Hills view villa's, of m/s modi builder by
the false documents.

In this regard, the Application of hi. A-5th
along with the documents are forwarded to the
Dy. Executive Engineer, Irrg. Sub-Div. no. 3, Medchal
for information and requested to furnish the
detailed report to this Division immediately for
further intimation.

Encl - Application of
hi. A-Satish
along with its
enclosures } 45 NOS

(K-BANSILAL)
Executive Engineer,
Irrigation Division No. 1,
Red Hills, Hyderabad.



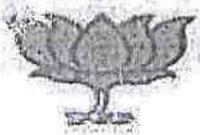
Dy. Executive Engineer,
Irrg. Sub-Div. no. 3, Medchal.

T-c-f-B-o.

822/51 m
for info
09/11/2021

Dy Executive Engineer,
Irrigation Division No. 1
Red Hills, Hyderabad.

09/11/2021



భారతీయ జనతా పార్టీ, నిజాంపేట్ మున్సిపల్ కార్పొరేషన్ కుత్బుల్లాపూర్ నియోజకవర్గం

To,
The EE(Executive Engineer,
IB (Irrigation) I&CAD,
Hyderabad,
Telangana state.



Sub: New Viska Cheruvu నందు FTL/Buffer Zone లో అనుమతులు లేకుండా తప్పుడు పత్రాలతో JNS Hill View విల్లాలు, Modi builder అపార్ట్మెంట్, చెరువు కూల్చివేతపై, అక్రమ నిర్మాణాలపై కఠిన చర్యలు తీసుకోవాలి..

Respected sir...

మీ దృష్టికి తీసుకు వచ్చే విషయమేమనగా కాజిపల్లి గ్రామం,జన్నారం మండలం శ్యాంబిపూర్/ మల్లం పేట(Dundigal Mandal) నందు గల న్యూ విసుక చెరువు(lake id:1000/EN/02) దాదాపు 16.25 ఎకరాల స్థలం చెరువు నందు బఫర్ జోన్ మరియు FTL నందు హెచ్ఎండిఏ అనుమతులు అంటూ JNS ఇన్ఫ్రాస్ట్రక్చర్ HILL VIEW విల్లా(LPno:000297/LO/Plg/HMDA/2019,(proceedingno:036500/LT/zoc/FTL/U6/HMDA/14062020)తీసుకొని విల్లా నిర్మాణం చేస్తున్నారు. వీరి హిల్ వ్యూ గేటెడ్ కమ్యూనిటీ విల్లాస్ దాదాపు 50% నిర్మాణం జరుగుతుంది.(sy.no:18,17,20 శంబి పూర్/ మల్లంపేట్,182,78,183,184,185,186,187 మరియు బఫర్ జోన్ నందు సర్వే నెంబర్ 13, 15, 9, 16, 21, 22, 19, 182 జరుగుతుంది. ప్రస్తుత కాలంలో దాదాపు 2 ఎకరాల చెరువు స్థలం మట్టితో పూడ్చి వేస్తున్నారు. హెచ్ఎండిఏ అనుమతుల నందు గోల్కూల్ మరియు సంగారెడ్డి జిల్లా జన్నారం మండలం కాజిపల్లిలో కొంత భాగం మరియు దుండిగల్ మండలం గ్రామంలో కొన్ని సర్వే నెంబర్లు కలుపుకొని సరైన అనుమతులు లేకుండా, చెరువు /ప్రభుత్వ భూములు నందు నిర్మాణం జరుగుతున్న అధికారులు సరైన చర్యలు తీసుకోకపోవడం బాధాకరం. హెచ్ఎండిఏ మరియు ఇరిగేషన్ మరియు రెవెన్యూ, మున్సిపల్ అధికారులను తప్పుదారి పట్టిస్తూ, దర్జాగా ఎఫ్ టి ఎల్ /ప్రభుత్వ భూమి నందు సరైన అనుమతులు లేకుండా JNS విల్లా,Edifice Modi builder అపార్ట్ మెంట్ నిర్మాణంపై చట్టరీత్యా చర్యలు తీసుకోవాలని మా యొక్క విన్నపం.

డిమాండ్స్:

- * న్యూ ఇసుక చెరువు నందు ఎఫ్ టి ఎల్ మరియు బఫర్ జోన్ నందు అక్రమ నిర్మాణాలను తక్షణమే కూల్చివేసి, తొలగించాలి.
- * న్యూ viska చెరువు నందు రెవెన్యూ, ఇరిగేషన్ (జన్నారం మండలం దుండిగల్

(1 0 7 1)

ండలం) జాయింట్ సర్వే నిర్వహించి ఎఫ్ టి ఎల్ సరిహద్దులను నిర్ధారించి యింట్స్ ని నిర్మించాలి.
 విబంధనలకు విరుద్ధంగా తప్పుడు అనుమతులతో ఎఫ్ టి ఎల్ బఫర్ జోన్ ప్రభుత్వ గ్రామములు నిర్మాణం చేస్తున్న ఆక్రమణ దారులపై క్రిమినల్ కేసులు నమోదు చేయాలి హెచ్ఎండిఏ అధికారులు తప్పుడు హెచ్ఎండిఏ అనుమతులతో నిర్మాణం చేస్తున్న బ్లర్ పై తక్షణ చర్యలు తీసుకుని, కేసు నమోదు చేయాలి.
 చెరువును పూడ్చి వేస్తున్న వారి పై కఠిన చర్యలు.
 చెరువు నందు అక్రమ నిర్మాణాలు జరగకుండా కఠినమైన చర్యలు, కార్యక్రమాలు వట్టాలి

మి విదేయులు



(A. Sallush)

9912345194

copy to:
 . The EE (irrigation) I&CAD, Sangareddy.
 . The MRO, Dundigal Mandal.
 . The MRO, Jannaram mandal.

~~Original~~
 DEE (P) / HD
 Re- obtained the detailed report from Dy ES I & B sub Division
 Medchel
 6/11/21

HD
 6/14/21

D3

6/11/21

Inspection of tank along with Irrigation & Revenue officials on 08.11.2024

(23)



O/c.

(24) Ref (4)
2nd -

**GOVERNMENT OF TELANGANA
IRRIGATION & C.A.D. DEPARTMENT**

From
K.K Suresh,
Dy.Executive Engineer
Medchal-Malkajgiri Dist.

To
The Tahsildar,
Gandimaisamma Dundigal (M)
Medchal-Malkajgiri Dist.

Lr.No.DEE/IBSD/Medchal/ 117

Dated 10 - 11-2021

Sir,

Sub: Encroachments- Medchal-Malkajgiri District- Gandimaisamma Dundigal Mandal- FTL and Buffer zone of New Viska Cheruvu, Kajipally Village, Jinnaram Mandal, Sangareddy District – Intimate the date of Joint Inspection – Requested – Reg.

Ref: 1.Representation of Akula Sathish Dt:8.11.2021 submitted to Executive Engineer, Irrigation Division No.1, Hyderabad, copy communicated to this office vide Endt No.EE/Irrg Divn No.1/HYD/DB/DEE-T/AEE/D3/2021-22/1843/45 Nos Dt:09.11.2021
2. Tahsildar, Gandimaisamma Dundigal Mandal Lr.No.B/921/2021 DT:03.11.2021

* * * * *

With reference to your letter 2nd cited, it is to submit that the New Viska cheruvu belongs to Kajipally village of Jinnaram Mandal, but part of its FTL land falls in Gandimaisamma – Dundigal Mandal. In this regard, it is to submit that the New Viska Cheruvu does not comes under the Jurisdiction of Irrigation Sub Division No.3,Medchal.

However, the undersigned along with concerned section officer has already inspected the site on 08.11.2021, along with Mandal Surveyor and AEE, Kajipally (V), Jinnaram(M) of Patancheru sub Division, Sangareddy District.

In this regard, the Tahsildar, Gandimaisamma – Dundigal is requested to intimate the date of Joint Inspection of Revenue officials and Irrigation Officials of Sangareddy District.

Yours faithfully,


Dy. Executive Engineer, I&CADD.,
Irrigation Sub Division No.3, Medchal

1. Copy submitted to Executive Engineer, Irrigation Division No.1, Hyderabad for favour of information and necessary action.
2. Copy submitted to Revenue Divisional Officer, Malkajgiri Division, Medchal- Malkajgiri District for favor of information and necessary action.
3. Copy submitted to Commissioner, Dundigal Municipality, Medchal- Malkajgiri District for favour of information and necessary action.


Dy. Executive Engineer, I&CADD.,
Irrigation Sub Division No.3, Medchal



FIRST INFORMATION REPORT
(Under Section 154 and 157 Cr.P.C)

A.P.P.M. Orders 670,200

1. District: Sangareddy P.S.: Bollaram (Sho.C) Year: 2021 PIN No. 165/2021 Date: 13/11/2021

2. Acts & Section(s): 447,427 r/w 34 IPC

3. a) Occurrence of Offence: Day: Date & Time From: Date & Time To: Prior To: 13/11/2021 12.00 Time Period: 0

b) Information Received at P.S.: Date & Time: 13/11/2021 12.00

c) General Diary Reference: Entry No: 11 Date & Time: 13/11/2021 12.00

4. Type of Information: Written

5. Place of Occurrence:

a) Distance and Direction From P.S.: 5 Kms. North Beat No.:

b) Address Place: Area/Mandal: Street/Village: Vankha Vani Choravli, Khajipally villogn
at Sy. Nos. 188,189,190 Jinnaram

City/District: Sangareddy State: Telangana PIN: 0

c) In case, outside the limit of this Police Station, then
Name of P.S.: District:

6. Complainant / Informant:

a) Name: Sri M B P Prasad BE Asst Executive Engineer

b) Father's / Husband's Name:

c) Date/Year of Birth: Age: 0

d) Nationality: Indian e) Caste:

f) Passport No: Date of Issue: Place of Issue:

g) Occupation: Govt. official Gazetted Mobile No: 9618668314

h) Address House No: Area/Mandal: Street/Village: Jinnaram
City/District: Sangareddy State: Telangana PIN: 0

7. Details of known/suspected/unknown accused with full particulars:

Serial No: 1

a) Name: Chirumani Ramulu

b) Father's / Husband's Name: c) Occupation:

d) Caste: e) Gender: Male f) Age: 0 Nationality:

g) Address House No: Street/Village: Area/Mandal:

City/District: State: PIN: 0

h) Phone(Off): 0 Phone(Res): 0 Cell No: 0

i) Email:

Serial No: 2

a) Name: Chirumani Anjaneyulu

b) Father's / Husband's Name: c) Occupation:

d) Caste: e) Gender: Male f) Age: 0 Nationality:

g) Address House No: Street/Village: Area/Mandal:

City/District: State: PIN: 0

h) Phone(Off): 0 Phone(Res): 0 Cell No: 0

i) Email:

Serial No : 3

a) Name : Chirumoni Mallalah
 b) Father's /Husband's Name : _____ c) Occupation : _____
 d) Caste : _____ e) Gender : Male f) Age : 0 Nationality : _____
 g) Address House No : _____ Street/Village : _____ Area/Mandal : _____
 City/District : _____ State : _____ PIN : 0
 h) Phone(Off) : 0 Phone(Resi) : 0 Cell No : 0
 i) Email : _____

Serial No : 4

a) Name : L Raju and Others
 b) Father's /Husband's Name : _____ c) Occupation : _____
 d) Caste : _____ e) Gender : Male f) Age : 0 Nationality : _____
 g) Address House No : _____ Street/Village : _____ Area/Mandal : _____
 City/District : _____ State : _____ PIN : 0
 h) Phone(Off) : 0 Phone(Resi) : 0 Cell No : 0
 i) Email : _____

Physical features, deformities and other details of the Suspect :

S. No	Sex	Date/Year of Birth	Build	Height (cms)	Complexion	Identification Marks(s)
1	2	3	4	5	6	7
1	Male			0cm		
2	Male			0cm		
3	Male			0cm		
4	Male			0cm		

Deformalities/ Peculiarities	Teeth	Hair	Eyes	Habbit(s)	Dress Habit(s)	Languages/ Dialect
8	9	10	11	12	13	14

Place Of				
Burn Mark	Leucoderma	Mole	Scar	Tattoo
15	16	17	18	19

8. Reason for delay in reporting by the complainant / informant :
 No Delay

9. Particulars of properties stolen/involved (Attach separate sheet, if necessary) :

10 Total value of property stolen :

0

11. Inquest Report/ U.D. Case No. If any :

12. Contents of the complaint / statement of the complainant or informant :
IN THE COURT OF THE HONOURABLE JUDICIAL FIRST CLASS
MAGISTRATE COURT AT NARSAPUR
Honoured Sir.

The brief facts of the case are that today i.e., 13-11-2021 at 1200 hours the complainant Sri M.B.P. Prasad, B.E., Asst. Executive Engineer Irrigation Sub-Division No. 5 Jinnaram Section came to PS and lodged a complaint wherein he stated that he has inspected the Visakha Vani Cheru, Khajipally village of Jinnaram Mandal along with the Mandal Surveyor and Revenue Inspector Jinnaram Mandal. During the inspection jointly with revenue officials it is found that unknown elements are unauthorizedly filling maram in Survey Numbers 188, 189, 190 and further permanent constructions are under way in the FTL/Buffer Zones of Visakha Vani Cheru, Khajipally village of Jinnaram Mandal. On further local enquiry the land in Sy Nos. 188, 189, 190 belong to Chirumani Ramulu, Chirumani Anjaneyulu, Chirumani Mallawah and the filling took place during night time by I.L. Raju and others. Further the activity of unauthorized filling tank bed is illegal and objectionable. The activity of raising the natural ground in the tank bed FTL zone will effect the capacity of tank. The complainant requested to investigate and file case against the responsible persons.

Sd/-
M.B.P. Prasad, B.E.,
Asst. Executive Engineer
Cell No. 9618668314.

Received on 13-11-2021 at 12:00 hours

As per the contents of the above petition, I Inspector of Police registered a case in Cr.No.165/2021 U/S: 447, 427 r/w 34 IPC and entrusted to Sri K. Siddi Ramulu, SIP for further investigation. Original complaint is enclosed herewith.

13. Action taken:

Since The above information reveals commission of offence(s) U/s as mentioned at item No :

- 1) Registered the case and took up the investigation or : Name : SIDDIRAMULU KASA 2
- 2) Directed to take up the investigation of Rank : Sub-Inspector No. _____
- 3) Refused investigation due to : _____
- 4) Transferred to P.S : _____ District : _____ on point of jurisdiction.

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant, free of cost.
R.O.A.C

14. Signature / Thumb Impression of the complainant / informant.


Signature of Officer in charge, Police Station
P.S. 113, P. Mandal
Sangareddy Dist. (T.S)

Name : G.Prashanth
Rank : Inspector No. _____

15. Date and time of dispatch to the court :

28

**GOVERNMENT OF TELANGANA
IRRIGATION & C.A.D. DEPARTMENT**

From
K.K Suresh,
Dy.Executive Engineer
Medchal-Malkajgiri Dist.

To
The Tahsildar,
Gandimaisamma Dundigal (M)
Medchal-Malkajgiri District

Lr.No.DEE/IBSD/Medchal/

422

Dated/6/-11-2021

Sir,

- Sub:** Encroachments- Medchal-Malkajgiri District- Gandimaisamma Dundigal Mandal- FTL and Buffer zone of New Viska Cheruvu, Kajipally Village, Jinnaram Mandal, Sangareddy District –Joint Inspection Conducted–Illegal constructions noticed- Requested – Reg.
- Ref:** 1. Representation of Akula Sathish Dt:8.11.2021 submitted to Executive Engineer, Irrigation Division No.1, Hyderabad, copy communicated to this office vide Endt No.EE/Irrg Divn No.1/HYD/DB/DEE-T/AEE/D3/2021-22/1843/45 Nos Dt:09.11.2021
2. Tahsildar, Gandimaisamma Dundigal Mandal Lr:No.B/921/2021 DT:03.11.2021
3. Dy.Executive Engineer, Irrigation sub Division No.3, Medchal Lr.No. DEE/IBSD/ Medchal/ 417 Dt:10.11.2021

* * * * *

Anent to the reference 3rd cited, the undersigned & Tahsildar, Gandimaisamma –Dundigal Mandal has conducted Joint Inspection of New Viska cheruvu, Kajipally Village, Jinnaram Mandal, Sangareddy District (Lake ID: 1000/EN/02) on 15.11.2021 along with Concerned Irrigation & Revenue officials of Jinnaram Mandal, Sangareddy District. During Inspection, it was observed that illegal constructions are going on in the vicinity of FTL of New Viska cheru Khajipally Village, Jinnaram Mandal, Sangareddy District.

It is to inform that AEE, Jinnaram has lodged a complaint in P.S IDA, Bollaram stating that some persons are unauthorisedly filling murrum in Sy.No.188,189,190 and further permanent constructions are under way in the FTL/Buffer zone of Visakha vani cheruvu, Khajipally Village of Jinnaram Mandal(copy of compalint is enclosed).

Further it is to inform that as the tank New Viska Cheruvu does not comes under the Jurisdiction of Irrigation Sub Division No.3,Medchal. The Tahsildar, Gandimaisamma – Dundigal Mandal is requested to look into the matter in view of revenue aspect i.e Sy.Nos in cadastral map pertaining to Mallampet Village, Gandimaisamma –Dundigal Mandal and take immediate necessary action.

Yours faithfully,


Dy. Executive Engineer, I&CADD.,
Irrigation Sub Division No.3, Medchal



1. Copy submitted to Executive Engineer, Irrigation Division No.1, Hyderabad for favour of information and necessary action.
2. Copy submitted to Revenue Divisional Officer, Malkajgiri Division, Medchal- Malkajgiri District for favor of information and necessary action.
3. Copy submitted to Commissioner, Dundigal Municipality, Medchal- Malkajgiri District for favour of information and necessary action.


Dy. Executive Engineer, I&CADD.,
Irrigation Sub Division No.3, Medchal

16/11

Endt.No.EE/Irrg Divn No.1/HYD/DB/DEE-T/AEE/D3/2021-22/1966/ Dt. 18/11/2021

Copy of the Representation of hi. B. Hari Gopal letter dated 17-11-2021 along with the Resolution of Grama panchayat office Khajipally (village) Jinalam (mandal) Sangha Reddy District and Copies of the Revenue record of Nalka chesum no. 216 and Revenue record of hi. B. Hari Gopal of sy. no. 17 are here with forwarded to the Dy. Executive Engineer Ingu. Sub-Div. no. 3, Medchal for information and requested to submit a detailed report on aforesaid representation for taking further necessary action in the matter.

Encl: 1) Application of hi. B. Hari Gopal dt. 17-11-2021 along with its enclosures } 38 pages

(K-BANSILAL)
Executive Engineer,
Irrigation Division No. 1,
Red Hills, Hyderabad.

To
The Dy. Executive Engineer,
Ingu. Sub-Div. no. 3,
Medchal.

T-C-F-B-D



Handwritten notes in green ink: 'for info' and '22/11/21'.

Dy. Executive Engineer,
Irrigation Division No. 1,
Red Hills, Hyderabad.

18/11/2021

Dt: 17-11-2021

To,
The Executive Engineer,
Irrigation Department,
Medchal-malkajgiri District.

Respected Sir,

Sub: Conduct resurvey of Sy.No.216 (Viska Cheruvu), admeasuring Ac.11-27 gts, Situated at Khajipally Village, Jinnaram Mandal, Dist. Medak. Req.Reg:-

XXXXX

With reference to the subject cited above, I undersigned submit that I am the peaceful owner and possessor of agricultural land in Sy.No. 17, admeasuring Ac.1.34 guntas, situated at Mallampet Village, Gandhi Maisamma-Dundigal Mandal (Erstwhile Quthbullapur Mandal), Dist. Medchal.

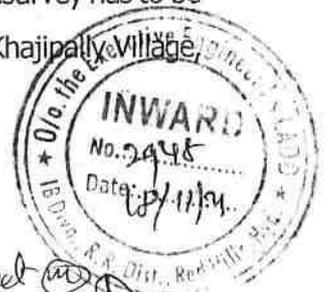
I submit that the government has started revamp the tanks under Mission Kakatiya Scheme, Phase-I, under which the contractor increased the feeder channel level (ALLUGU) approximately to 1½ feet, due to which the lands located to the upper side of the tank are going to be effected and I am also one of the sufferer to the said act done by the contractor. Regards to this clarification we had obtain a letter from panchayat members claiming that the feeder channel Level (ALLUGU) was no in this position before 2014.

I further submit that recently I have obtained the report from the Irrigation department through net and to my utter surprise I found that the survey has been conducted without perusing the revenue record available in Tahsildar Officer, Jinnaram for the survey number 216 (Viska Cheruvu). As a matter of fact the total extent of Viska Cheruvu in Sy.No. 216 is only admeasuring Ac.11-27 guntas, since 1954-55 Khasra to till date, but the survey officials without perusing the revenue records available in the Tahsildar office conducted survey covering the excess land approximately an extent of Ac.16-25gts, which is quiet illegal and the survey report submitted by the survey officials is liable to be set aside, duly initiating necessary action against the responsible. The survey done by the officials is without any basis, due to the illegal survey conducted by the survey officials there is likelihood of losing my land. Hence, resurvey has to be conducted as per the revenue record in respect of Sy.No.216, adm.11-27 gts, Khajipally village, Jinnaram Mandal, Dist. Medak.

Handwritten: HD (18/11/21)

Handwritten: DEET/HD

Handwritten: Pls obtain the detailed report from Dy ES medchal newa chenu - a part of FTL Area affected in Mallampet & Nizampet



Handwritten: 17/11/21

which is quiet illegal, hence the survey report submitted by survey officials is liable to be set aside duly directing to conduct resurvey based revenue record available.

Therefore, I request your kind authority be pleased to direct the survey officials to conduct resurvey of Viska Cheruvu in Sy.No. 216 is only admeasuring Ac.11-27 guntas, Khajipally Village, Jinnaram Mandal, district Medak duly setting aside the earlier survey conducted by the survey officials without following revenue records and do the justice to the needy.

Enclosures:

- 1. A letter from panchyat members
- 2. Revenue record of viska cheruvu no 216
- 3. Revenue record of our land survey no 17

Yours faithfully



B.Hari Gopal,

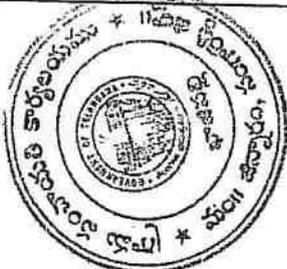
9848626699

B. sashikanth.

9016399999

గ్రామ పంచాయతీ కార్యాలయం ఖాజిపల్లి - జిన్నారం మండలం, సంగారెడ్డి జిల్లా .

తీర్మానము

క్రమ సంఖ్య	సభ్యుల పేర్లు	హాజరు/ గైరహాజరు	విషయ సంగ్రహం	చర్చలు-తీర్మానములు
1	శ్రీ. చిట్ట సత్యనారాయణ గారు సర్పంచ్	హాజరు	<p>న్యూ ఇసాక్ వాణి చెయ్య గురించి</p> 	<p>తేదీ:-11/01/2020 మంగళవారం రోజున ఉదయం 11:00 గంటలకు శ్రీ చిట్ట సత్యనారాయణ సర్పంచ్ గారి అధ్యక్షతన వార్డు సభ్యులు తో సమావేశము ఏర్పాటు చేయవలెనని ఈ శ్రీనిధి అంశము తీర్మానమైనది.</p> <p>న్యూ ఇసాక్ వాణి చెయ్య ధగ్గర గతంలో మిషన్ కాకతీయ పథకంలో మరమ్మతు పనులు చేయడం జరిగింది. అక్కడ అలుగు గతంలో భూమికి సమంగా వుండేది కానీ మరమ్మతులు చేసినప్పుడు దాని ఎత్తు పెంచడం జరిగింది. ఆ ఎత్తు పెంచడం వల్ల మా యొక్క పంటచొరాలు చెరువు యొక్క ఫీ.బి.ఎల్. లోనికి రావడం జరిగింది. గతంలో మా యొక్క పొలాల్లో సంచిత్రానికి రెండు పంటలు పండించే వారము కావున అట్టి ఎత్తును తొలగించడానికి పంచాయతీ తీర్మానించి సంబంధిత డిపార్టుమెంటు కు తదుపరి చర్యల నిమిత్తం సమర్పించవలెనని.</p>
2	శ్రీమతి. వరకంటి బాలాచుణ్ణి గారు ఉప సర్పంచ్	హాజరు		
3	శ్రీ. ఆకుల రాములు గారు సభ్యులు	హాజరు		
4	శ్రీమతి. ఆకుల ముత్యాలమ్మ గారు సభ్యులు	హాజరు		
5	శ్రీమతి. పర్వత స్వప్న గారు సభ్యులు	హాజరు		
6	శ్రీ . పర్వత రాజు గారు సభ్యులు	హాజరు		
7	శ్రీ చిర్లని సురేష్ గారు సభ్యులు	హాజరు		
8	శ్రీమతి. గడ్డ సుమిత్ర గారు సభ్యులు	హాజరు		
9	శ్రీ. కంజర్ల సర్పింగ్ రావు గారు సభ్యులు	హాజరు		
10	శ్రీమతి. మవ్వాద్ అప్పర్ బేగం గారు సభ్యులు	హాజరు		
11	శ్రీ. గండి నర్సింహ గారు సభ్యులు	హాజరు		

Sreeraj

సర్పంచ్

EXECUTIVE OFFICER (P.S) గ్రామ పంచాయతీ ఖాజిపల్లి
Vill.: Khazipally, Man : Jinnaram ము: జిన్నారం, జ: సంగారెడ్డి
Dist. : Sanga Reddy

Dr. J. S. Rao 10/2/93

సర్వే మరియు సెటిల్మెంట్లు విభాగము

సర్వే నంబరు	సెటిల్మెంట్ల వివరాలు			సర్వే తేదీ	సర్వే విస్తీర్ణం (చ. అడుగులు)										
	సర్వే నంబరు	సర్వే తేదీ	సర్వే విస్తీర్ణం (చ. అడుగులు)												
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	
462	213	0-08	0-07	0-08	0-08	0-08	0-08	0-08	0-08	0-08	0-08	0-08	0-08	0-08	
463	214	0-24	0-21	0-23	0-23	0-23	0-23	0-23	0-23	0-23	0-23	0-23	0-23	0-23	
464	214	0-24	0-21	0-23	0-23	0-23	0-23	0-23	0-23	0-23	0-23	0-23	0-23	0-23	
465	215	0-19	0-07	0-18	0-18	0-18	0-18	0-18	0-18	0-18	0-18	0-18	0-18	0-18	
466	215	0-20	0-09	0-17	0-17	0-17	0-17	0-17	0-17	0-17	0-17	0-17	0-17	0-17	
467	216	11-27	11-27	11-27	11-27	11-27	11-27	11-27	11-27	11-27	11-27	11-27	11-27	11-27	
468	217	1-06	0-05	1-01	1-01	1-01	1-01	1-01	1-01	1-01	1-01	1-01	1-01	1-01	
469	218	0-02	0-02	0-02	0-02	0-02	0-02	0-02	0-02	0-02	0-02	0-02	0-02	0-02	
218	0-06	0-06	0-06	0-06	0-06	0-06	0-06	0-06	0-06	0-06	0-06	0-06	0-06	0-06	

సర్వే విస్తీర్ణం
సర్వే విస్తీర్ణం

ರ ೨೦೧೨-೧೩

1	2	3	4	5	6	7	8	9	10	11	12	13	14
826	೨೧೫/೨೨	೦.೦೨೩/೪	-	೦.೦೨೩/೪	ಹಬ್ಬ	7-50	೪೮	ಬಿ.ಬಿ	೦.೨೩/೪	453	P. ಕೃಷ್ಣರಾಜ	P. ಕೃಷ್ಣರಾಜ	೦.೧೭/೫
827	೨೧೫/೨೩	೦.೨೩/೪	-	೦.೨೩/೪	"	7-50	೪೮	"	೦.೨೩/೪	454	ಸಿ. ಪ್ರೀತಿಕಾ	ಸಿ. ಪ್ರೀತಿಕಾ	೦.೧೭/೫
828	೨೧೫/೨೪	೦.೨೩/೪	-	-	"	7-50	೪೮	"	-	455	M. ಲಕ್ಷ್ಮೀನಿ	M. ಲಕ್ಷ್ಮೀನಿ	೦.೦೧೫/೫
829	೨೧೫/೨೫	೦.೦೩/೪	"	೦.೦೩/೪	"	೨೦-೦೦	೪೮	"	೦.೦೩	೨೦೨	ಹೆಂಟಿಕೊ	ಹೆಂಟಿಕೊ	೦.೦೫
830	೨೧೫/೨೬	೦.೧೯	"	೦-೧೯	"	೨೦-೨೫	೪೮	"	೦-೧೯	೨೦೨	ಹೆಂಟಿಕೊ/ವಿ.ರವಿ	ಹೆಂಟಿಕೊ/ವಿ.ರವಿ	೦.೨೨೦
831	೨೧೬	11.೨7	11.೨7	-	೦೦೦೦/೨೦೦೦	-	-	-	-	11111	ಬಿ.ನತವಾಸಿ	ಬಿ.ನತವಾಸಿ	11.27
832	೨೧7/೨೧	೦.7೩	-	೦.7೩	ಹಬ್ಬ	1-00	೪೮	-	-	345	ಬಿ.ಕುಲಕರ್ಣಿ	ಬಿ.ಕುಲಕರ್ಣಿ-ಸತ್ಯನಿ	೦.೦೭೩/೫
833	೨೧7/೨೨	೦.೦೭/೫	-	೦.೦೭/೫	"	1-00	೪೮	-	-	346	ಅ.ಕುಲಕರ್ಣಿ	ಅ.ಕುಲಕರ್ಣಿ	೦.೦೭/೫
834	೨೧7/೨೩	೦.೩1.0	-	೦.೩೫/೫	"	1-00	೪೮	-	-	347	ಅ.ಕುಲಕರ್ಣಿ	ಅ.ಕುಲಕರ್ಣಿ	೦.೩೫/೫
835	೨೧7/೨೪	೦.೧೫/೫	-	೦.೧೫/೫	"	2-00	೪೮	-	-	348	ಸಿ.ಕುಲಕರ್ಣಿ	ಸಿ.ಕುಲಕರ್ಣಿ	೦.೧೫/೫
836	೨೧೮/೨೧	೦.೦೯	1-12	೦.೦೯	"	2-2-00	೪೮	ಬಿ.ಬಿ	೦.೦೯	349	ಸಿ.ಕುಲಕರ್ಣಿ	ಸಿ.ಕುಲಕರ್ಣಿ	೦.೦೯
837	೨೧೮/೨೨	೦.೦3	-	೦.೦3	"	7-50	೪೮	"	೦.೦3	353	M. ಹೆಂಟಿಕೊ	M. ಹೆಂಟಿಕೊ	೦.೦೩

D/c

(36)

**GOVERNMENT OF TELANGANA
IRRIGATION & C.A.D. DEPARTMENT**

From
K.K Suresh,
Dy.Executive Engineer
Medchal-Malkajgiri Dist.

To
The Executive Engineer,
Irrigation Division No.1,
Hyderabad

Lr.No.DEE/IBSD/Medchal/ 435

Dated : 24 - 11-2021

Sir,

Sub: Resurvey of Sy.No.216 (Viska Cheruvu) admeasuring Ac 11-27 Gts situated at Khajipally Village, Jinnaram Mandal Village, Sangareddy District- Submission of detailed report- Reg.

- Ref:** 1. Dy.Executive Engineer, Irrigation sub Division No.3, Medchal Lr.No. DEE/IBSD/ Medchal/ 417 Dt:10.11.2021 addressed to Tahsildar, Dundigal-Gandimaisamma Mandal
2. Dy.Executive Engineer, Irrigation sub Division No.3, Medchal Lr.No. DEE/IBSD/ Medchal/ 421/Encl Dt:16.11.2021 Submitted to Executive Engineer, Irrigation Division No.1, Hyderabad.
3. Dy.Executive Engineer, I.B Sub Division No.5, Patancheru Lr.No. DEE/I.B Sub Division No.5/Patancheru/445 Dt:20.11.2021 addressed to Tahsildar, Jinnaram, copy marked to Dy.Executive Engineer, Medchal
4. Representation of Sri B.Hari Gopal Dt: 17.11.2021 addressed to Executive Engineer, Irrigation Division No.1, Hyderabad, Copy communicated vide EE Endt No.EE/Irrg Divn No.1/HYD/Db/DEE-T/AEE/D3/2021-22/1966 Dt:18.11.2021

* * * * *

It is to submit that the Executive Engineer, Irrigation Division No.1, Hyderabad has forwarded the representation of Sri B.Hari Gopal vide reference 4th cited wherein the applicant has requested to conduct resurvey of Sy.No.216 (Viska cheruvu) admeasuring Ac 11-27 gts situated at Khajipally Village, Jinnaram Mandal, Sangareddy District.

In this connection it is to submit that the undersigned along with revenue officials of Gandimaisamma Dundigal Mandal has inspected the site on 08.11.2021 and the detailed report was already submitted to the Executive Engineer vide reference 2nd cited and also requested to address the higher authorities of Sangareddy District & Revenue officials of Medchal-Malkajgiri District.

Further it is to submit that the Dy. Executive Engineer, Irrigation Sub Division No.5, Patancheru has addressed a letter regarding the date of Joint inspection of Viska cheruvu vide reference 3rd cited. In this regard, the undersigned along with concerned section officer has conducted Joint Inspection of the Viska cheruvu with Irrigation officials of Patancheru Sub Division on 22.11.2021 and observed the illegal constructions in the FTL/Buffer of Viska

Cheruvu, Khajipally Village, Jinnaram Mandal, Sangareddy District. Further regarding conducting of resurvey of Viska cheruvu, the Executive Engineer is requested to give specific instructions as the tank does not come under the Jurisdiction of Irrigation Sub Division No.3, Medchal.

This is submitted for favour of information and necessary action

Yours faithfully,


Dy. Executive Engineer, I&CADD.,
Irrigation Sub Division No.3, Medchal


24/11/21

(2) (38)

GOVERNMENT OF TELANGANA
IRRIGATION & CAD DEPARTMENT

From
Sri.G.Uday Bhasker Rao, B.Tech.,
Deputy Executive Engineer,
I.B.Sub Division No-5, Patancheru.

To
The Tahasildar,
Jinnaram Mandal,
Sangareddy Distirct.

Sir,

Lr.No. DEE/ I.B Sub Division No.5/Patancheru/ 445

Dated : 20/11/2021

Sub:- Irrigation Tanks – Sangareddy Distirct- Jinnaram (m) Kajipally (V) Visakavani Cheruvu – Illegal construction by M/s. JNS Infrastructures Builders & Developers gated community in visakavani FTL area Representation filed by Sri. R. Subender Singh R/o. Tarnaka Hyderabad for initiation of immediate necessary action – Joint inspection proposed on 22-11-2021 – Reg.

Ref: - The Tahasildar Jinnaram Mandal, Sangareddy Lr No:13/511/2021 Dated:18/11/2021.

With reference to your letter cited, it is to inform that M/S Infra structures Builders & Developers constructed villa at Visakavani Cheruvu in FTL buffer zone by illegal encroachment of kajipally (V) Jinnaram(M) Sangareddy District.

In view of the above it is proposed to have a joint inspection on 22-11-2021 at 11.00 AM with Tahasildar Jinnaram and Tahasildar kutbulapur(M) Medchal District and mandal surveyors along with Deputy Executive Engineer Irrigation Sub Division Medchal for identification of encroachment with in the FTL and buffer zone area.

Therefore it is requested to make it convenient to attend proposed Joint inspection on 22-11-2021 at 11.00AM of the above source for violating the guide line mentioned in the GOMS NO:168 M.A&U.D Dated:7-4-2012. for Illegal encroachment in the FTL /Buffer zone for reporting the matter in this regard to the higher officer for taking further action.

Yours faithfully

sd/-
Deputy Executive Engineer,
I.B.Sub-Division, Patancheru

P.T.O

Joint Inspection Conducted on 22-11-2021 and marked
PTL Coordinators on ground.

39



Marking FTL Coordinates on ground



(4)

**GOVERNMENT OF TELANGANA
IRRIGATION & C.A.D. DEPARTMENT**

From
K.K Suresh,
Dy.Executive Engineer
Medchal-Malkajgiri Dist.

To
The Tahsildar,
Gandimaisamma Dundigal (M)
Medchal-Malkajgiri District

Lr.No.DEE/IBSD/Medchal/ 463 | 5 nos | Dated 14 | 12-2021

Sir,

Sub: Encroachments- Medchal-Malkajgiri District- Gandimaisamma Dundigal Mandal- FTL and Buffer zone of New Viska Cheruvu, Kajipally Village, Jinnaram Mandal, Sangareddy District –Joint Inspection Conducted–Illegal constructions noticed- Once again requested to take necessary action – Reg.

- Ref: 1. Representation of Akula Sathish Dt:8.11.2021 submitted to Executive Engineer, Irrigation Division No.1, Hyderabad, copy communicated to this office vide Endt No.EE/Irrg Divn No.1/HYD/DB/DEE-T/AEE/D3/2021-22/1843/45 Nos Dt:09.11.2021
2. Dy.Executive Engineer, Irrigation sub Division No.3, Medchal Lr.No. DEE/IBSD/ Medchal/ 417 Dt:10.11.2021 addressed to Tahsildar, Gandimaisamma- Dundigal Mandal
3. Dy.Executive Engineer, Irrigation sub Division No.3, Medchal Lr.No. DEE/IBSD/ Medchal/ 422 Dt:16.11.2021 addressed to Tahsildar, Gandimaisamma- Dundigal Mandal
4. Dy.Executive Engineer, Irrigation sub Division No.3, Medchal Lr.No. DEE/IBSD/ Medchal/ 421 Dt:16.11.2021 submitted to RDO, Malkajgiri Division & Municipal Commissioner, Gandimaisamma- Dundigal Mandal
5. Dy.Executive Engineer, Irrigation sub Division No.3, Medchal Lr.No. DEE/IBSD/ Medchal/ 435 Dt:24.11.2021 submitted to Executive Engineer, Irrigation Division No.1, Hyderabad
6. Executive Engineer, Irrigation Division No.1, Hyderabad Lr.No.EE/Irrg Divn No.1/HYD DB/DEE-T/AEE/D3/2021-22/2110 Dt:03.12.2021 addressed to EE/Sangareddy, copy to SE/IC/Hyderabad, RDO,Malkajgiri, Tahsildar, Gandimaisamma- Dundigal Mandal.

* * * *

It is to inform that the undersigned has requested the Tahsildar, Gandimaisamma-Dundigal to take immediate necessary action regarding the Illegal constructions vide reference 3rd cited as part of FTL falls in Gandimaisamma-Dundigal Mandal. Also to submit that the Joint inspection was conducted by the Irrigation & Revenue officials of Gandimaisamma- Dundigal Mandal & Sangareddy District on 22.11.2021 and the detailed report was submitted to the RDO, Malkajgiri Division & Municipal Commissioner, Gandimaisamma- Dundigal Mandal vide reference 4th cited for taking necessary action.

Further it is to inform that the Executive Engineer, Irrigation Division No.1, Hyderabad has addressed the authorities of Sangareddy vide reference 6th cited in which the Dy. Executive Engineer, Irrigation Sub Division No.5, Patancheru to take immediate necessary action on encroachments in coordination with the Tahsildar, Gandimaisamma- Dundigal Mandal and Commissioner, Dundigal Municipality to serve the notices to the land grabbers/land owners/ encroachers.

42

It is to inform submit that the letter addressed to Tahsildar, Gandimaisamma was sent to the O/o Tahsildar, Gandimaisamma- Dundigal Mandal by concerned work inspector on 07.12.2021. The copy was taken in the O/o Tahsildar, Gandimaisamma- Dundigal Mandal but denied to give the acknowledgement of the same.

It is to also inform that the undersigned along with concerned section officer has inspected the site with Surveyor & Tahsildar, Gandimaisamma Dundigal on 10.12.2021 and requested to submit the Sy.No wise extent pertaining to Mallampet village as part of FTL falls in Gandimaisamma Dundigal Mandal but under the jurisdiction of Sangareddy so as to report the higher officials. The same is awaited at your end.

However it is to inform that the tank based on the Joint inspection conducted by Irrigation & Revenue officials of Gandimaisamma- Dundigal Mandal & Sangareddy District on 22.11.2021 following observations are made

- The New Viska Ceruvu, Kajipally Village, Jinnaram Mandal, Medak(Sangareddy) District is a Minor Irrigation tank with Lake ID:1000/EN/02 is a preliminary notified tank with area of tank upto FTL of Ac 16.252 acres.
 - New Viska cheruvu belongs to Kajipally village of Jinnaram Mandal which is under the Jurisdiction of Patancheru Sub Division, Sangareddy District.
 - Part of its FTL land i.e Sy.No.18, 19 & 20 falls in Mallampet Village, Gandimaisamma – Dundigal Mandal as reported orally by Revenue authorities.
 - The FTL coordinates are demarcated on ground based on the FTL done by the Irrigation authorities of Sandareddy District in the year 15.12.2014 which is placed in the HMDA domain. Further it is noticed that about 35 villas and also part of high rise buildings of M/s Modi Builders which are under construction are coming in FTL & buffer area of New Viska cheruvu, Kajipally Village, Jinnaram Mandal, Sangareddy District.
- Further it is to inform that as the tank New Viska Cheruvu does not comes under the Jurisdiction of Irrigation Sub Division No.3,Medchal, the Tahsildar, Gandimaisamma –Dundigal Mandal is once again requested to take immediate necessary action against the responsible persons for tampering of FTL as per Irrigation Act & Walta Act.

Encls; Ref's 2 to 6

Yours faithfully,


Dy. Executive Engineer, I&CADD.,
Irrigation Sub Division No.3, Medchal

Copy along with enclosures submitted to

1. The Additional Collector(LB), Medchal- Malkajgiri District for favour of information and necessary action.
2. The Superintending Engineer, Irrigation Circle, Hyderabad for favour of information and necessary action.
3. The Executive Engineer, Irrigation Division No.1, Hyderabad for favour of information and necessary action.
4. The Executive Engineer, Irrigation Division No.1, Sangareddy for favour of information and necessary action.
5. The Revenue Divisional Officer, Malkajgiri Division, Medchal- Malkajgiri District for favor of information and necessary action.
6. The Commissioner, Dundigal Municipality, Medchal- Malkajgiri District for favour of information and necessary action.
7. The Dy.Executive Engineer, I.B Sub Division No.5, Patancheru for favour of information and necessary action.
8. The Tahsildar, Jinnaram Mandal, Sangareddy District favour of information and necessary action.

[Handwritten initials]

[Signature]
Dy. Executive Engineer, I&CADD.,
Irrigation Sub Division No.3, Medchal

भारतीय डाक
 India Post
 RN095700941IN IVR:8278095700941
 RL KHAIRATABAD H.O <500004>
 Counter No:1,15/12/2021,13:11
 To:THE TAHSILDAR,JINNARAM, SANGAR
 PIN:504307, Echoda S.O
 From:DY EE, SD3.REDMILLS, I
 Wt:50gms
 Amt:32.00(Cash)
 <Track on www.indiapost.gov.in>
 <Dial 18002666868> <Wear Masks, Stay Safe>

भारतीय डाक
 India Post
 RN095700955IN IVR:8278095700955
 RL KHAIRATABAD H.O <500004>
 Counter No:1,15/12/2021,13:11
 To:THE DY EXE EN,I.B SUB DIV NO 5,
 PIN:502319, Patancheru S.O
 From:DY EE, SD3.REDMILLS, I
 Wt:45gms
 Amt:32.00(Cash)
 <Track on www.indiapost.gov.in>
 <Dial 18002666868> <Wear Masks, Stay Safe>

भारतीय डाक
 India Post
 RN095701085IN IVR:8278095701085
 RL KHAIRATABAD H.O <500004>
 Counter No:1,15/12/2021,13:11
 To:THE EXE ENGIN,IRRIGATION DIV H
 PIN:502271, Sadasivpet S.O
 From:DY EE, SD3.REDMILLS, I
 Wt:40gms
 Amt:27.00(Cash)
 <Track on www.indiapost.gov.in>
 <Dial 18002666868> <Wear Masks, Stay Safe>

भारतीय डाक
India Post

27/09/2019

Hyderabad

To,

The Executive Engineer,
DB Division,
Hyderabad.

Sir,

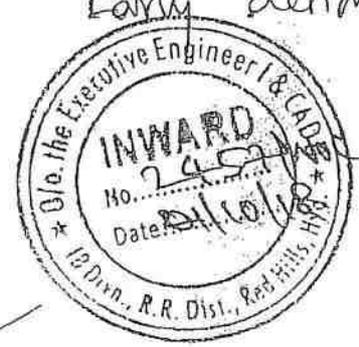
AD
VAM
28/9/19

Sub: Issue of NOC for Survey No 19 & 20
to an extent of Ac 3-31 qas for Construction of
Residential Villas - for permission from HMDA - Mallampet Village
Gandimaisama Mandal Dist: Medchal.

We are the M/s JNS Infrastructures, Managing
Partner. I request to issue NOC for Survey No: 19 and
20 to an extent of Ac 3-31 qas for construction of
Residential Villas. The permission ~~may~~ ^{will} be obtained from
HMDA authorities, hence necessary documents are here
with enclosed. The site is situated at Mallampet Village
Gandimaisama Mandal, Medchal Dist.

Early action in this matter will be solicited.

Yours faithfully



Dr. Divaker
(Dr. DIVAKER)
Managing Partner of
M/S JNS Infrastructures.

DB
DC
R

Office of the Executive Engineer, I&CADD.,
I.B Division, Hyderabad, Red Hills, Hyd-04

Endt. No.EE/IBD/ HYD/DB/HD/D6/2102

Dated: 03 / 10 / 2018

Copy along with its enclosures forwarded to the Dy. Executive Engineer, I.B Sub Division,
Medchal for information and necessary action.

Sd/-

EE, I&CADD.,
I.B Division, Hyderabad.

HD
3/10/2018

To
The Dy.EE, I&CADD.,
I.B.Sub-Division, Medchal.

IB / G. Myf...
13/10/2018



46

Office of the Dy. Executive Engineer, I&CADD
IB Sub Division, Medchal.

From,
Smt P. Manjula, B.E.,
Dy Executive Engineer I&CADD,
IB.Sub Division. Medchal

To,
The Tahasildar,
Gandimysamma (M),
Medchal Dist.

Lr.No: DEE/IB/G. Mysamma 5041

Date: 3 - 10 - 2018.

Sir,

Sub:- I & CADD - Issue of NOC for the Sy. Nos.19 &20, extent of Ac 3-31 Gts. for constructions of residential Villas- Mallampet (V), Gandimysamma (M) - Medchal dist. requesting for Joint Inspection -Req-Regd.

Ref:- Application of Sri CH. Divaker, Managing partner of M/S JNS Infrastructures addressed to the Executive Engineer, I.B.Division, Hyderabad, vide, Endt.No. DB/HD/D6/2102, dated.03-10-2018

With reference to the Executive Eengineer, I.B.Division, Hyderabad ,endt. cited, above, the representation of Sri CH. Divaker, Managing partner of M/S JNS Infrastructures, requesting to issue "No Objection Certificate" for his land in Sys.19 & 20 , extent of Ac 3-31 Gts. situated at Mallampet (V), Gandimysamma (M), Medchal Dist, and it is also instructed to inspect the site along with Revenue Officials of Gandimysamma Mandal to submit a detailed report along with location sketch map and Superimposed Village Map showing the distance from any Irrigation tank FTL and boundary of Nala of applicant's site etc, duly signed by the Tahasildar, Surveyor and Irrigation Engineers.

In view of the above it is requested to make it convenient to conduct a joint inspection of above applicant land and also requested to inform the date for conducting of joint inspection at an early date for attending the same.

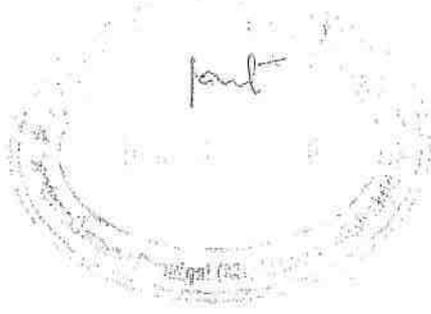
Yours Faithfully,

[Handwritten Signature]
13/10/2018

Dy. Executive Engineer, I&CAD
IB Sub division, Medchal
3/10/18

Encl:

- 1. Copy of Applicant's representation



47

B/555/19

JOINT INSPECTION REPORT

Sub:- I & CADD – Issue of NOC for the Sy. Nos.19 &20, extent of Ac 3-31 Gts.for constructions of residential Villas- Mallampet (V), Gandimysamma (M) – Medchal dist. requesting for Joint Inspection –Req-Regd.

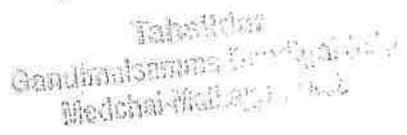
Ref:- Application of Sri CH. Divaker, Managing partner of M/S JNS Infrastructures addressed to the Executive Engineer, I.B.Division, Hyderabad, vide , Endt.No. DB/HD/D6/2102, dated.03-10-2018

----- 0 -----

With reference to the Executive engineer, IB Division, Hyderabad, above cited, we have jointly inspected the site of survey Nos. 19 & 20, , extent of Ac 3-31 Gts on 02-03-2019, situated at Mallapet (V), Gandimysamma (M), Medchal Dist. During the joint inspection it was revealed that , some part of the applicant land is falling under FTL and its buffer zone of New viska cheruvu, Khajipally (V) Jinnaram (M) Medak Dist, (Id- 1000/EN/02), which is under Control of Executive Engineer, IB Division, Sanga Reddy dist, and some part of the FTL area is falling under Revenue of Mallam pet (Vg) Gandimysamma (M), Medchal dist. The location sketch map and super imposed village maps are here with enclosed.


Mandal Surveyor
Gandimysamma Dundigal


Assistant Engineer, I&CAD.,
I.B. Section, Gandimysamma (M)


Gandimysamma Dundigal
Medchal Dist.


Dy. District Engineer, I&CAD
I.B. Sub Division, Medchal,
Medchal Dist.

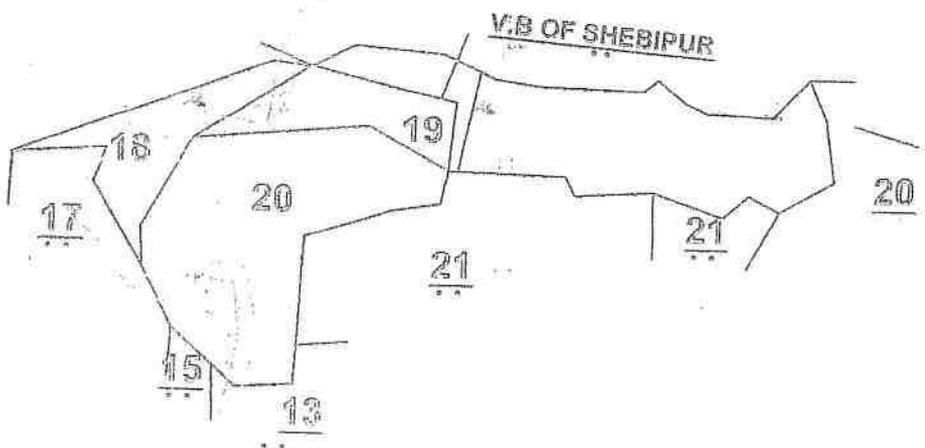
**LOCATION SKETCH OF 19,20 AT
MALAMPET VILLAGE, DUNDIGAL GANDIMASAMMA TAHSIL, M.M DISTRICT**

FILE NO: B/2075/12

NORTH



SCALE: 16" = 1 MILE



INDEX

S-NO	SURVEY NO	TOTAL SY.NO EXTENT AC - G	APPLICANT EXTENT <input type="checkbox"/> AC - G	F.T.L EXTENT <input type="checkbox"/> AC - G	BUFER 9 M EXTENT <input type="checkbox"/> AC - G	EXTENT AC - G
1	19	03-00	00-34	00-02	00-04	00-28
2	20	02-37	02-37	00-10	00-10	02-17
TOTAL			AC 03-31 G	AC 00-12 G	AC 00-14 G	AC 03-05 G

KUNTA

- F.T.L
- BUFER ZONE 9 M
- APPLICANT SITE

APPLICANTE SHOWING OPEN LAND FALLING IN SURVEY NO:19&20 OF MALMPET VILLAGE

M. Sadhanandam
02-03-2019
M.SADHANANDAM
SURVEYOR
DUNDIGAL GANDIMASAMMA TAHSIL

K. S. Sub Division
Assistant Engineer I&CADD
S.S. Section, Gandimysamma (M)

[Signature]
S. Sub Division, Medchal,
Medchal Dist.

[Signature]
M. S. Sub Division

Gandimaisamma Dundigal (M)
Medchal-Walkajgiri Dist.

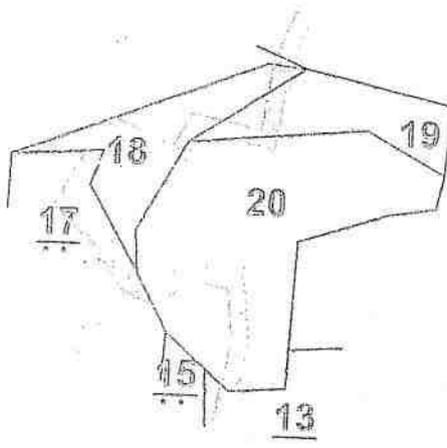
SUPERIMPOSED MAP OF 19,20 AT
MALAMPET VILLAGE, DUNDIGAL GANDIMASAMMA TAHSIL, M.M DISTRICT

FILE NO: B/2075/18

NORTH



SCALE: 16" = 1 MILE



M. Sadhamandam
B. Chandra

02-03-2018
M.SADHAMANDAM
SURVEYOR
DUNDIGAL GANDIMASAMMA TAHSIL

Assistant Engineer I & CADD
Section, Gandimysamma (M)

[Signature]
By: Executive Engineer, I & CADD
I.D. Sub Division, Medchal,
Medchal Dist.

Tahsildar

GOVERNMENT OF TELANGANA
(REVENUE DEPARTMENT)

From E. Mallaiah, B.A. LLB., Tahsildar, Dy. Collector Cadre, Gandimaisamma Dundigal Tahsil.	To, The Special Grade Deputy Collector & Revenue Divisional Officer, Malkajgiri Division.
--	--

Lr. No. B/555/2019, Dated: 15.03.2019.

Sir,

Sub: - 1 & CADD - NOC - Medchal-Malkajgiri District - Malkajgiri Division - Gandimaisamma Dundigal Tahsil - Mallampet Village - Sy.Nos. 19 (Ac 0-34 Gts), 20 (Ac 02-37 Gts), admeasuring extent (Ac 3-31 Gts) - Request for issue of NOC - Conducting of Joint inspection report called for - Submitted - report Reg.

- Ref: - 1) A/o C.H. Divakar R/o Hyderabad, Dt: 03.10.2018.
 2) The letter of Collector, Medchal-Malkajgiri District Lr. No. E1/2857/2018, Dt: 22.10.2018.
 3) From the Dy. Executive Engineer, IB Sub Division, Hyderabad, Vide Endt.No:DB/HD/D6/2102, Dt: 03.10.2018.
 4) Report of Mandal Girdawar, Gandimaisamma Dundigal Mandal, Dated: 13.03.2019.
 5) Letter addressed to Dy.DEE, IB, Lr.No.B/555/2019, dated 16.3.2019.
 &&&

I invite kind attention to the reference 1st cited, wherein the applicant has requested to issue NOC for the land in Sy.Nos. 19, 20 (Ac 0-34 Gts, (Ac 2-37 Gts) admeasuring extent (Ac 3-31 Gts) situated at Mallampet Village. In the reference 3rd cited, the Dy.EE, I&CADD, IB Sub-Division, Medchal has requested to make it convenient to conduct a joint inspection on the request of the applicant for issue of NOC for the Sy.Nos.19 & 20 extent of AC-3-31 gts for constructions of residential Villas at Mallampet Village, Gandimaisamma Dundigal Mandal vide reference 1st cited.

Accordingly, in the reference 4th cited, the joint inspection has been conducted by the Irrigation and Revenue Officials and the report is enclosed herewith. As per the joint inspection report and map, it is revealed that the applicant land in Sy.Nos. 19 (Ac 0-02 Gts), 20 (Ac 0-10 Gts) is affected under Full Tank Level (FTL) and (Ac 0-04 Gts) (Ac 0-10 Gts) is affected under Buffer Zone in Mallampet Village. Hence the report of the applicant for issue of NOC may be recommended to an extene of (Ac 3-05) in Sy.Nos 19 and 20 of Mallampet Village. Further it is submitted that there is no Government interest is involved in the above Sy.Nos. and the subject land is not a Government land.

It is submitted that the matter has been enquired with reference to record and same report has been sent to Irrigation Department. As per old records the Sy.Nos. 19,20 of Mallampet Village is classified as Patta. The joint inspection report, copies of pahanies and relevant documents filed by the petitioner are submitted herewith for taking further action.

Encl : As above

Yours faithfully

Tahsildar,
(Dy. Collector Cadre)
Gandimaisamma Dundigal Tahsil,
Medchal-Malkajgiri Dist.

Copy submitted to the Joint Collector, Medchal-Malkajgiri District for favour of kind information.

REPORT OF THE MANDAL GIRDAWAR,
GANDIMAISAMMA DUNDIGAL MANDAL

No. B/555/2019

Date:13-03-2019

To,
The Tahsildar,
Gandimaisamma Dundigal Mandal

Sir,

Sub : I & CADD NOC - Medchal district - Gandimaisamma Dundigal Mandal -
Mallampet Village - Sy. No. 19 Extent (Ac 0-34 Gts), 20 Extent (Ac 2-37 Gts),
Total admeasuring (Ac 3-31 Gts), Request for issue of NOC - Enquiry report
called for - submitted - Reg.

Ref : 1) Application of C.H.Divaker Dated: 03/10/2018.
2) Instruction of the Tahsildar, Gandimaisamma Dundigal Mandal,
Dated:18.12.2018.

-oOo-

Incompliance to the orders issued in the reference cited I along with Mandal Surveyor had been to the spot and inspected the land bearing Sy. No. 19 Extent (Ac 0-34 Gts), 20 Extent (Ac 2-37 Gts), Total admeasuring (Ac 3-31 Gts) situated at Mallampet Village. During enquiry it is revealed that the applicant Sri. C.H. Divaker has acquired the land in Sy. No. 19 Extent (Ac 0-34 Gts), 20 Extent (Ac 2-37 Gts), Total admeasuring (Ac 3-31 Gts) Situated at Mallampet Village through Regd. Development Agreement cum G.P.A No. 5193/2018, dated: 09.02.2018. A sketch prepared by Mandal surveyor is enclosed.

During the joint inspection with Mandal surveyor, it was observed that the land to an extent of (0-02 Gts) is affected under FTL and (0-04) is affected under Buffer zone in Sy. No 19, and the land to an extent of (0-10 Gts) is affected under FTL and (0-10) is affected under Buffer zone in Sy. No 20 of Mallampet village. Hence the request of the applicant for issue of NOC may be considered to an extent of (Ac 3-05 gts) in Sy. No 19, 20 of Mallampet village.

The original application along with its enclosures is submitted in favour of your kind information.

Yours faith fully



Mandal Girdawar
Gandimaisamma Dundigal Mandal

52

Office of the Dy.Executive Engineer,I&CAD.,
IB Sub Division, Medchal

From,
Smt P. Manjula, B.E,
Dy Executive Engineer I&CADD,
IB.Sub Division. Medchal

To,
The Executive Engineer, I&CADD,
I.B, Division,Hyderabad,

Lr.No: DEE/IB/SD/Medchal/NOC/ 934/4 nos enclosure Date: 22 - 03 - 2019.

Sir,

Sub:- I & CADD – Issue of NOC for the Sy. Nos.19 &20, extent of Ac 3-31 Gts.for constructions of residential Villas- Mallampet (V), Gandimysamma (M) – Medchal dist. requesting for Joint Inspection –Req-Regd.

Ref:- 1. Application of Sri CH. Divaker, Managng partner of M/S JNS Infrastructures addressed to the Executive Engineer, I.B.Division, Hyderabad, vide , Endt.No. DB/HD/D6/2102, dated.03-10-2018
2.Tahasildar Lr. No. B/555/2019. Dated; 15-03-2019.

With reference to the reference 1st cited above, it is to submit that, the concerned Assistant Engineer, along with Tahasildar and Mandal Surveyor of Gandimysamma Mandal, Medchal District, have conducted the Joint Inspection on 02-03-2019 for petitioner's land in Sy. Nos. 19 & 20 , for an extent of Ac 03-31 Gts. Situated at Mallam pet (Vg) Gandimysamma (M), Medchal Dist, and reported that, during the joint inspection it was revealed that. , some part of the applicant land is falling under FTL and its buffer zone of New viska cheruvu, Khajipally (V) Jinnaram (M) (Medak Dist,) Sanga Reddy Dist(Id- 1000/EN/02), which is under Control of Executive Engineer, IB Division, Sanga Reddy dist, and some part of the FTL area is falling under Revenue of Mallam pet (Vg) Gandimysamma (M), Medchal dist..

The Details are as mentioned below.

Sl. No.	SY No.	TOTAL EXTENT AC-G	EXTENT OF APPLICANT AC- G	F.T.L AC-G	Buffer 9 m extent AC-G	Applicant Balance Extent AC-G
1.	19	03-00	00-34	00-02	00-04	00-28
2.	20	02-37	02-37	00-10	00-10	02-17
Total			03-31	00-12	00-14	03-05

Subsequently, on 07-03-2019 myself and along with concerned Assistant Engineer, have inspected the above site and it is observed that, as mentioned in the joint Inspection report the applicant land land in Sy. No19 & 20, for an extent of Ac 03-31 Gts. Situated at Mallam pet (Vg) Gandimysamma (M), Medchal Dist, and observed that, during the inspection it was revealed that, some part of the applicant land is falling under FTL and its buffer zone of New viska cheruvu, Khajipally (V) Jinnaram (M) Sanga Reddy Dist (Id- 1000/EN/02), which is under Control of

P.T.O

Executive Engineer, IB Division, Sanga Reddy dist, and the FTL area is falling under Revenue of Mallam pet (Vg) Gandimysamma (M), Medchal dist.

Further I am to submit that, in MHDA Cadastral map there is a displacement in superimposing the FLT drawing in the village map, which is enclosing for ready reference. The Executive engineer is requested to address the HMDA authorities in this regard.

Location map and superimposed village maps are enclosed duly signed by the Revenue and Irrigation Officials.

in view of the below conditions, existing the request of the applicant may be considered and as such it is recommended for onward process for issue of Clarification for Applicants land in Sy. Nos. 19 & 20, for an extent of Ac 03-05 Gts, (after deducting FTL area and buffer is Ac 00-26 Gts). Situated at Mallam pet (Vg) Gandimysamma (M), Medchal Dist, duly leaving buffer subject to the following terms and conditions and as per applicable GOs and rules in vogue.

- 1) The natural flow from the catchment area through the Petitioner's land bearing above Sy.Nos should not be obstructed or deviated or utilized for any purpose & an open drain should be constructed to required size for the catchment flow into the Tank.
- 2) Sufficient openings should be provided in the compound wall, if constructed for free catchment flow through the Petitioner's land into the Tank.
- 3) No dumping/ throwing of any type of effluents/ waste etc into the Tank and Adjacent feeder channel passing beside the petitioner's land which causing quality of water.
- 4) The department or any Govt official or representatives will have the right to Inspect the free natural Flow through the Petitioner's land bearing Sy.Nos and there should not be any restrictions or Obstructions for their entry or for inspections whenever required.
- 5) Any objection by the higher authorities of the Department/Govt for permission for conversion of land to residential use zone is liable for cancellation of permission without any prior notice and no compensation or reimbursement of cost and maintenance due to above permission Will be paid by the Government Department for any reasons what so ever.
- 6) And the portion of area which is falling under buffer zone should be left for Greenbelt in affecting Sy. Nos.
- 7) The violation of any condition laid above will be instantly tend for cancellation of above permission Without any prior intimation or notice.

In view of the above, it is requested and recommended to issue clarification for the above site..

Submitted for favour of further disposal,

- Encls: -
1. Joint inspection report.
 2. Location sketch map in original.
 3. Super Imposed Sketch on Village Map.
 4. Tahasildar Lr.

Yours Faithfully,

Dy. Executive Engineer, I&CADD,
IB Sub Division, Medchal.

22/3/19

GOVERNMENT OF TELANGANA
IRRIGATION & CAD DEPARTMENT

From
Sri A. Ranga Reddy, B.E.,
Executive Engineer, I & CADD.,
I.E. Division, Hyderabad.

To
The Executive Engineer, HMDA,
Lakes & Parks Division,
Block-B, HMDA Complex, Taranaka,
Hyderabad-07.

Lr.No. EE/IB/HYD/DE/HD/D1/2018-19/3586/1111 Dt: 26-03-2019.

Sir,

Subj: MI- I&CADD -Medchal District - Dudigal Gandimaisamma Mandal-
Mallampet Village - Admeasuring Acre 3-31 Guntas in Survey Nos. 19
and 20 - NOC- for construction of residential Villas- Displacement in
Cadastral map- Request - Reg.

- Ref:-1. Application of Sri Ch. Divaker, Managing Partner of M/s JNS Infrastructures Lr. Dt. 27-08-2019 addressed to the EE/IB/HYD.
- 2. T.O. Endt. No. DB/HD/D6/2102, Dt. 03-10-2018.
- 3. The Tahasildar Dudigal Gandimaisamma (M), Medchal Dist. Lr. No. B/555/2019, Dt. 15-03-2019.
- 4. Dy. Executive Engineer, I&CADD/IB/SD/Medchal/934, Dt. 22-03-2019.

With reference letter 1st cited, Sri Ch. Divaker Managing Partner of M/s JNS infrastructures has submitted an application to this office with a request to Issue No Objection certificate to an extent of Acre 03-31 Guntas in Survey No. 19 and 20. Mallampet Village, Dudigal Gandimaisamma Mandal, Medchal (Malkajgiri) District for construction of residential villas.

In this regard, it is to submit that the irrigation and revenue officials have conducted joint inspection on 02-03-2019. During the joint inspection of the applicant land to an extent of Acres 03-31 Guntas in Survey Nos. 19 and 20, Mallampet Village, Dudigal Gandimaisamma Mandal, Medchal District and it is revealed that there is a water body i.e., New Viska Cheruvu and it is observed that the applicant some land is affected in Full Tank Level and Buffer zone area of New Viska Chreuvu, Khajipally Village, Jinnaram Mandal, Medak District. Which is under the control of Executive Engineer, IB Division, Sanga Reddy District and some part of the Full tank Level area is falling under the Revenue of Mallampet Village, Gandimaisamma Mandal, Medchal District. Which is clearly demarcated in the Location sketch Map.

In view of the above, it is to inform that in the HMDA cadastral map there is a displacement in superimposing the Full Tank Level drawing in the village map, by comparing to revenue sketch given by Tahasildar, Gandimaisamma Mandal after conducting joint inspection vide reference 3rd cited, which is enclosed herewith.

In this connection, the Executive Engineer, Lakes and Parks Division, HMDA is requested to take necessary action in making corrections in Cadastral map drawing and also requested to communicate the copy of corrected cadastral map drawing to this office for further process.

Encl - Location sketch (as per present survey)
of cadastral map.

Yours faithfully,

AR
Executive Engineer, I & CADD.,
I.E. Division, Hyderabad.
26/3/19

AR

26/3/19

55

Office of the Dy. Executive Engineer, I&CADD
IB Sub Division, Medchal.

From,
Smt P. Manjula, B.E.,,
Dy Executive Engineer I&CADD,
IB.Sub Division. Medchal

To,
The Tahasildar,
Gandimysamma (M),
Medchal Dist.

Lr.No: DEE/IB/G. Mysamma /504/33

Date: 30-04-2019.

Sir,

Sub:- I & CADD – Issue of NOC for the Sy. Nos.19 &20, extent of Ac 3-31 Gts.for constructions of residential Villas- Mallampet (V), Gandimysamma (M) – Medchal dist. requesting for Joint Inspection –Req-Regd.

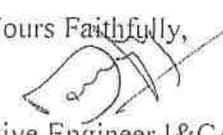
- Ref:- 1.Application of Sri CH. Divaker, Managing partner of M/S JNS:Infrastructures addressed to the Executive Engineer, I.B.Division, Hyderabad, vide , Endt.No. DB/HD/D6/2102, dated.03-10-2018
2. Joint inspection dated 02-03-2019.
3. T.O. Lr. No. DEE/IB/SD/ Medchal/934/ encl.dt. 22-03-2019, addressed to the EE/IB/HYD.
4. E.E. IB Hyd/ Lr. No. EE/IB/HYD/DB/HD/D12018-19/3586 dt 26-03-2019, addressed to EE/HMDA/ Tarnaka. Hyd.
- 0 -----

It is to be informing that, Sri CH. Divaker, Managing partner of M/S JNS Infrastructures have addressed to the Executive Engineer, IB Division, Hyderabad for NOC in Sy Nos. 19 &20, extent of Ac 3-31 Gts. for constructions of residential Villas- Mallampet (V). Gandimysamma (M) – Medchal dist, vide reference 1st cited. A Joint inspection is conducted on dated 02-03-2019 along with Revenue and Irrigation Engineers vide reference 2nd cite, and detailed report is also submitted to to the Executive Engineer, IB Division, Hyderabad for issue for Clarification/NOC. During scrutiny of the same in Division Office it is pointed out that, there is a different in Cadastral map (HMDA) and village cadastral of New Viska cheru, Khajipally (Vg). Jinnaram (M), Sanga Reddy Dist, given by the Tahasildar.Gandimysamma (M) Medchal Dist.

In view of the above It is to inform that In HMDA Cadastral map . There is a displacement in superimposing the FTL drawing in the Village map, by comparing to Revenue Sketch given by the Tahasildar, Gandimysamma (M) after conducting the Joint Inspection.

Hence the Tahasildar, Gandimysamma (M) is requested to clarify the same and inform to this office for issuing the NOC to applicant, at an early date.

Yours Faithfully,


Dy. Executive Engineer, I&CAD
IB Sub division, Medchal

Encl: 4 NOS

(SHOW CAUSE NOTICE BEFORE ADMISSION)
 HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD -
 (Special Original Jurisdiction)
 THURSDAY, THE NINTH DAY OF DECEMBER TWO THOUSAND AND TWENTY ONE ✓

:PRESENT:

THE HONOURABLE SRI JUSTICE T.VINOD KUMAR ✓
 WRIT PETITION NO: 32405 OF 2021

Between:

M/s. JNS Infrastructures, having its office at Villa No.4, Manvita Brinda, Mallampet, Qutbullapur, Medchal Malkajgiri District-90, Telangana State Rep by its Managing Director Sri Appi Reddy Dodda.

...Petitioner

AND

1. The State of Telangana, Revenue Department, Rep. by its Principal Secretary, Hyderabad.
2. The District Collector, Sanga Reddy District, Telangana State.
3. The Tahasildar, Jinnaram Mandal, Sanga Reddy District.
4. The Superintendent Engineer, Irrigation Department, Sanga Reddy District, Telangana.
5. The Executive Engineer, Irrigation Department, Sanga Reddy District, Telangana.
6. The Hyderabad Metropolitan Development Authority, Rep. by its Commissioner, HMDA Complex, Tarnaka, Hyderabad.
7. The Executive Officer, Grampanchayat, Kajipally, Jinnaram Mandal, Sanga Reddy District, Telangana State.

...Respondents ✓

WHEREAS the Petitioner above named through its Advocate M/s E. POORNACHANDER RAO presented this Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ of mandamus or any other appropriate writ or direction declaring the action of the respondents herein in marking part/portion of the construction as Full Tank Level and Buffer Zone in respect of the Residential Buildings consisting of Ground + 2 Floors over Plot Nos.1 to 75 in the project named and styled as "JNS Chintapatla Meadows", covered by Sy.Nos.19 and 20 admeasuring Ac.3-31 Gts., situated at Mallampet Village and Grampanchayat, Dundigal-Gandi Maisamma Mandal, Medchal Makajgiri District, Telangana State and preparing for demolition of the said part/portion of the property without any prior notice and without following the due process of law and especially after necessary permissions were granted on due joint inspection dated 02/03/2019 by the Irrigation Department and Mallampet Revenue authorities and after granting permission to an extent of Ac.3-05 Gts., out of total extent of Ac.3-31 Gts., by deleting the FTL area of Ac.0-12 Gts., and Buffer Zone Area of Ac.0-14 Gts., and when the entire project is in final complete stage and when the construction is being carried out as per the permissions and after leaving the FTL and Buffer Zone area to an extent of Ac.0-26 Gts., as determined by the revenue and irrigation authorities as arbitrary, illegal, against the well settled principles of natural justice and violative of Article 300-A of the Constitution of India.

AND WHEREAS the High Court upon perusing the petition and affidavit filed herein and upon hearing the arguments of M/s E. POORNACHANDER RAO Advocate for the Petitioner and the learned Government Pleader for Revenue, who takes notice for respondents 1 to 3 and the learned Government Pleader for Irrigation, who takes notice for respondents 4 & 5 and Sri Y.Rama Rao, learned Standing Counsel, who takes notice for 6th respondent and the learned Government Pleader for Panchayat Raj, who takes notice on behalf of the learned Standing Counsel for 7th respondent, directed issue of notice to the Respondents herein to show cause as to why this WRIT PETITION should not be admitted.

You viz:

1. The Principal Secretary, Revenue Department, State of Telangana, Hyderabad.
2. The District Collector, Sanga Reddy District, Telangana State.
3. The Tahasildar, Jinnaram Mandal, Sanga Reddy District.
4. The Superintendent Engineer, Irrigation Department, Sanga Reddy District, Telangana.
5. The Executive Engineer, Irrigation Department, Sanga Reddy District, Telangana.
6. The Commissioner, Hyderabad Metropolitan Development Authority, HMDA Complex, Tarnaka, Hyderabad.
7. The Executive Officer, Grampanchayat, Kajipally, Jinnaram Mandal, Sanga Reddy District, Telangana State.

are directed to show cause on or before 16-12-2021 to which date the case stands posted as to why in the circumstances set out in the petition and the affidavit filed therewith (copy enclosed) this WRIT PETITION should not be admitted.

THE COURT MADE THE FOLLOWING ORDER:

Notice before admission.

Learned Government Pleader for Revenue takes notice for respondents 1 to 3, learned Government Pleader for Irrigation takes notice for respondents 4 & 5, Sri Y.Rama Rao, learned Standing Counsel takes notice for 6th respondent and learned Government Pleader for Panchayat Raj takes notice on behalf of the learned Standing Counsel for 7th respondent, and all seek a week's time to get instructions in the matter.

Learned counsel for the petitioner also seeks time to file additional documents in the matter.

List on 16.12.2021 under the same caption 'for admission' ✓

SD/- V.SUDHA
ASSISTANT REGISTRAR

//TRUE COPY//


SECTION OFFICER

To,

1. The Principal Secretary, Revenue Department, State of Telangana, Hyderabad.
2. The District Collector, Sanga Reddy District, Telangana State.
3. The Tahasildar, Jinnaram Mandal, Sanga Reddy District.
4. The Superintendent Engineer, Irrigation Department, Sanga Reddy District, Telangana.
5. The Executive Engineer, Irrigation Department, Sanga Reddy District, Telangana.

గ్రామ పంచాయతి కార్యాలయము - మల్లంపేట్, మేడ్చల్ జిల్లా
OFFICE OF THE GRAM PANCHAYAT, MALLAMPET

MANDAL QUTHBULLAPUR, DIST. MEDCHAL MALKAJGIRI

G.P.NO. 5935 | 20 | 8 | 228

Date: 7/12/2018

అజ్ఞా పత్రము

PERMISSION CERTIFICATE

Chinthapatta Ananthamma
W/o: Sri Rama Rao
Mallampet
194.20 plot no-9
Gr-2
7/12/18 to 6/12/21

1. దరఖాస్తుదారుని పేరు
2. దరఖాస్తు ఇచ్చిన తేదీ.
3. గ్రామ పంచాయతి
4. సర్వేసెం./ప్లాట్ నెం. లేక ఇంటి నెం.
5. నిర్మింపబడు గృహము
6. మంజూరికాలము

షరతులు/Conditions

1. నిర్ణీత ప్లాను మరియు స్థలము యొక్క పూర్వ హద్దులను అతిక్రమించరాదు.
2. నిర్మించబడు గృహము భూమిట్టము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
3. రోడ్డుకు గాని వీధికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
5. గాలి ప్రవేశించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన ఏర్పాట్లు చేయవలెను.
6. మురికి కాలువలు పురుగుదొడ్లు వొనరించుటకు మంచి ఏర్పాట్లు చేయవలెను.
7. గ్రామబిచ్చద్ది ప్రణాళికల అమలుకు ఈ నిర్మాణము అటంకమైనచో ఇట్టి నిర్మాణము తోలిగించబడును.
8. నిర్ణీత రుసుము కోరినపుడు చెల్లించవలెను.
9. ఈ షరతులకు ఉల్లంఘించి నిర్మాణము చేసినచో చట్టసమ్మతమైన చర్యలకు గురికాగలరు.
10. ఇట్టి స్థలం పై ఎలాంటి కోర్టు కేసులు, ప్రభుత్వ భూమి, శికం భూమి లేదా ఎఫ్.టి.ఎల్ భూమి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు, లేదా తమరికి తెలుపకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము హక్కు ధృవపరచదు.
12. ఇట్టి మంజూరి అనుమతించిన రోజు నుంచి ఒక సంవత్సరము వరకు మాత్రమే అమలులో యుండును తదనంతరం రెన్యూవల్ చేయవలెను.
13. రెన్యూవల్ కు (30)రోజులు ముందుగా దరఖాస్తు చేయవలెను.
14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగ ఉన్నచో ఇట్టి అనుమతి రద్దు పరుచబడును.


 సర్పంచ్/పంచాయతి కార్యదర్శి
 గ్రామ పంచాయతి మల్లంపేట్

గ్రామ పంచాయతి కార్యాలయము - మల్లంపేట్, మేడ్చల్ జిల్లా
OFFICE OF THE GRAM PANCHAYAT, MALLAMPET
MANDAL QUTHBULLAPUR, DIST. MEDCHAL MALKAJGIRI
G.P.NO. 8467/2018/383

Date.. 8/3/18

అజ్ఞా పత్రము

PERMISSION CERTIFICATE

Chinthapalla Ananthamma
W/o. Sai Ramana Rao
Mallampet
19th plot no. 10
Gate
8/3/18 to 7/3/21

1. దరఖాస్తుదారుని పేరు
2. దరఖాస్తు ఇచ్చిన తేదీ
3. గ్రామ పంచాయతి
4. సర్వే నెం./ప్లాట్ నెం. లేక ఇంటి నెం.
5. నిర్మింపబడు గృహము
6. మంజూరికాలము

షరతులు/Conditions

1. నిర్ణీత ప్లాను మరియు స్థలము యొక్క పూర్వ హద్దులను అతిక్రమించరాదు.
2. నిర్మింపబడు గృహము భూమిస్థలము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
3. రోడ్డుకు గాని వీధికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
5. గాలి ప్రవేశించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన ఏర్పాట్లు చేయవలెను.
6. మురికి కాలువలు మరుగుబొడ్డు వనరించుటకు మంచి ఏర్పాట్లు చేయవలెను.
7. గ్రామనివృద్ధి ప్రణాళికల అమలుకు ఈ నిర్మాణము అటంకమైనట్లైతే ఇట్టి నిర్మాణము రోగిగించబడును.
8. నిర్ణీత రుసుము కోరినపుడు చెల్లించవలెను.
9. ఈ షరతులకు ఉల్లంఘించి నిర్మాణము చేసినచో చట్టసమ్మతిమైన చర్యలకు గురికాగలదు.
10. ఇట్టి స్థలం పై ఎలాంటి కోర్టు కేసులు, ప్రభుత్వ భూమి, శికం భూమి లేదా ఎఫ్.టి.ఎల్ భూమి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు, లేదా తమరికి తెలుపకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము హక్కు ధృవపరచదు.
12. ఇట్టి మంజూరి అనుమతించిన రోజు నుంచి ఒక సంవత్సరము వరకు మార్చిమే అమలులో యుండును తదుపరి రెన్యూవల్ చేయవలెను.
13. రెన్యూవల్ కు (30)రోజులు ముందుగా దరఖాస్తు చేయవలెను.
14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగ ఉన్నచో ఇట్టి అనుమతి రద్దు పడుచుండును.


సర్పంచ్/పంచాయతి కార్యదర్శి,
గ్రామ పంచాయతి మల్లంపేట్
EXECUTIVE OFFICER
Grama Panchayat Mallampet
Quthbullaapur (M), Medchal (M)

గ్రామ పంచాయతి కార్యాలయము - మల్లంపేట్, మేడ్చల్ జిల్లా
OFFICE OF THE GRAM PANCHAYAT, MALLAMPET

MANDAL QUTHBULLAPUR, DIST. MEDCHAL MALKAJGIRI

G.P.NO. 6994/2018/276

Date... 17/2/18

అజ్ఞాపత్రము

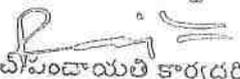
PERMISSION CERTIFICATE

- 1. దరఖాస్తుదారుని పేరు
- 2. దరఖాస్తు ఇచ్చిన తది.
- 3. గ్రామ పంచాయతి
- 4. సర్వేనెం./ప్లాట్ నెం.లక ఇంటి నెం.
- 5. నిర్మింపబడు గృహము
- 6. మంజూరికాలము

Chinthapeta Anantharama
 A/O Sri Lanka road
 Mallampet
 19220 Platno-11
 Out
 17/2/18 to 16/2/21

షరతులు/Conditions

- 1. నిర్ణీత ప్లాను మరియు స్థలము యొక్క పూర్వ హద్దులను అతిక్రమించరాదు.
- 2. నిర్మించబడు గృహము భూమిట్టము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
- 3. రోడ్డుకు గాని వీధికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
- 4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
- 5. గాలి ప్రవేశించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన ఏర్పాట్లు చేయవలెను.
- 6. మురికి కాలువలు పురుగుదొడ్లు వొనరించుటకు మంచి ఏర్పాట్లు చేయవలెను.
- 7. గ్రామబిచ్చద్ది ప్రణాళికల అమలుకు ఈ నిర్మాణము అటంకమైనచో ఇట్టి నిర్మాణము తోలిగించబడును.
- 8. నిర్ణీత రుసుము కోరినపుడు చెల్లించవలెను.
- 9. ఈ షరతులకు ఉల్లంగించి నిర్మాణము చేసినచో చట్టసమ్మతమైన చర్యలకు గురికాగలదు.
- 10. ఇట్టి స్థలం పై ఎలాంటి కోర్టు కేసులు, ప్రభుత్వ భూమి, శికం భూమి లేదా ఎఫ్.టి.ఎల్ భూమి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు, లేదా తమరికి తెలుపకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
- 11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము హక్కు ధృవపరచదు.
- 12. ఇట్టి మంజూరి అనుమతించిన రోజు నుంచి ఒక సంవత్సరము వరకు మాత్రమే అమలులో యుండును తదుపరి రెన్యూవల్ చేయవలెను.
- 13. రెన్యూవల్ కు (30)రోజులు ముందుగా దరఖాస్తు చేయవలెను.
- 14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగ ఉన్నచో ఇట్టి అనుమతి రద్దు పరుచబడును.


 సర్పంచ్/పంచాయతి కార్యదర్శి
 గ్రామ పంచాయతి మల్లంపేట్

గ్రామ పంచాయతి కార్యాలయము - మల్లంపేట్, మేడ్చల్ జిల్లా
 OFFICE OF THE GRAM PANCHAYAT, MALLAMPET
 MANDAL QUTHBULLAPUR, DIST. MEDCHAL MALKAJGIRI
 G.P.NO. 5552/2018/202 Date 5/2/18

అజ్ఞాపితము

PERMISSION CERTIFICATE

1. దరఖాస్తుదారుని పేరు
2. దరఖాస్తు ఇచ్చిన తేదీ.
3. గ్రామ పంచాయతి
4. సర్వేనెం./ప్లాట్ నెం. లేక ఇంటి నెం.
5. విస్తీర్ణపుటడు గృహము
6. మంజూరికాలము

Chinthapalla Ananthamma
 W/o. Sai Sankar Reddy
 Mallampet
 Plot no. 12
 Cat 2
 5/2/18 to 4/2/21

షరతులు/Conditions

1. నిర్ణీత ప్లాను మరియు స్థలము యొక్క పూర్వ హద్దులను అతిక్రమించరాదు.
2. నిర్మించబడు గృహము భూమిస్థలము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
3. రోడ్డుకు గాని వీధికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
5. గాలి ప్రవేశించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన ఏర్పాట్లు చేయవలెను.
6. మురికి కాలువలు మరుగుదొడ్లు వొనరించుటకు మంచి ఏర్పాట్లు చేయవలెను.
7. గ్రామబీచ్ ప్రాంతాల అమలుకు ఈ నిర్మాణము అటంకమైనట్లైతే ఇట్టి నిర్మాణము తోలిగింపబడును.
8. నిర్ణీత రుసుము కోరినపుడు చెల్లించవలెను.
9. ఈ షరతులకు ఉల్లంఘించి నిర్మాణము చేసినచో దట్టసమ్మతమైన దరఖాస్తులకు గురికావదు.
10. ఇట్టి స్థలం పై ఏలాంటి కోర్టు కేసులు, ప్రభుత్వ భూమి, శికం భూమి లేదా ఎస్.టి.ఎల్ భూమి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు, లేదా తిమిరికి తెలుపకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము హక్కు ద్వంద్వం కాదు.
12. ఇట్టి మంజూరి అనుమతించిన రోజు నుంచి ఒక సంవత్సరము వరకు మార్తమీ అమలులో యుండును తదుపరి రెన్యూవల్ చేయవలెను.
13. రెన్యూవల్ కు (30) రోజులు ముందుగా దరఖాస్తు చేయవలెను.
14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగా ఉన్నచో ఇట్టి అనుమతి రద్దు పరుచబడును.


 సర్పంచ్/పంచాయతి కార్యదర్శి
 గ్రామ పంచాయతి మల్లంపేట్
 EXECUTIVE OFFICER
 Grama Panchayat Mallampet
 Quthbullapur (M), Medchal (D)

గ్రామ పంచాయతీ కార్యాలయము - మల్లంపేట్, మేడ్చల్ జిల్లా
 OFFICE OF THE GRAM PANCHAYAT, MALLAMPET
 MANDAL QUTHBULLAPUR, DIST. MEDCHAL MALKAJGIRI
 G.P.NO. 5935/2018/229

Date: 7/2/18

అజ్ఞాపిత్రము

PERMISSION CERTIFICATE

Chinthapalla Ananthamma
 W/o. Sai Rama Rao

Mallampet

19th plot no. 13

Cat 2

7/2/18 to 6/2/21

1. దరఖాస్తుదారుని పేరు
2. దరఖాస్తు ఇచ్చిన తేదీ
3. గ్రామ పంచాయతీ
4. సర్వేనెం./ఫ్లాట్ నెం. లేక అంటి నెం.
5. నిర్మింపబడు గృహము
6. మంజూరికాలము

షరతులు/Conditions

1. నిర్ణీత ప్లాను మరియు స్థలము యొక్క పూర్వ వాడుకలను అతిక్రమించరాదు.
2. నిర్మించబడు గృహము భూమిస్థలము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
3. రోడ్డుకు గాని వీధికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
5. గాలి ప్రవేశించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన ఏర్పాట్లు చేయవలెను.
6. మురికి కాలువలు మరుగుబొద్దు వనరించుటకు మంచి ఏర్పాట్లు చేయవలెను.
7. గ్రామభివృద్ధి ప్రణాళికల అనుబంధముకు ఈ నిర్మాణము అటంకమైనచో ఇట్టి నిర్మాణము తోలిగించబడును.
8. నిర్ణీత రుసుము కోరినపుడు చెల్లించవలెను.
9. ఈ షరతులకు ఉల్లంఘించి నిర్మాణము చేసినచో చట్టసమ్మతమైన దర్శనలకు గురికాగలదు.
10. ఇట్టి స్థలం పై ఎలాంటి కోర్టు కేసులు, ప్రభుత్వ భూమి, శివం భూమి లేదా ఎస్.టి.ఎల్ భూమి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు, లేదా అమరికి తెలుపకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము హక్కు ద్వంద్వం.
12. ఇట్టి మంజూరి అనుమతించిన రోజు నుంచి ఒక సంవత్సరము వరకు మాత్రమే అమలులో యుండును తదుపరి తిన్నవలె చేయవలెను.
13. రెన్యూవల్ కు (30)రోజులు ముందుగా దరఖాస్తు చేయవలెను.
14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగ ఉన్నచో ఇట్టి అనుమతి రద్దు చేయబడును.


 సర్పంచ్/పంచాయతీ కార్యదర్శి
 గ్రామ పంచాయతీ మల్లంపేట్
 EXECUTIVE OFFICER
 Grama Panchayat Mallampet
 Quthbullaapur (M), Medchal (Dist)

గ్రామ పంచాయతీ కార్యాలయము - మల్లంపేట్, మేడ్చల్ జిల్లా

OFFICE OF THE GRAM PANCHAYAT, MALLAMPET

MANDAL QUTHBULLAPUR, DIST. MEDCHAL MALKAJGIRI

G.P.NO. 1394 | 2018 | 121

Date... 19/11/18

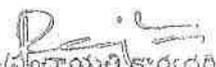
అజ్ఞా పత్రము

PERMISSION CERTIFICATE

- 1. దరఖాస్తుదారుని పేరు Chintha Reddy Aranthamma
- 2. దరఖాస్తు ఇచ్చిన తేదీ 11/10/2018
- 3. గ్రామ పంచాయతీ Mallampet
- 4. సర్వే నెం./ప్లాట్ నెం. లేక ఇంటి నెం. 19220 plot no - 14
- 5. నిర్మించబడు గృహము Gate
- 6. మంజూరికాలము 19/11/18 to 18/12/18

షరతులు/Conditions

- 1. నిర్దిత ప్లాను మరియు స్థలము యొక్క పూర్వ హద్దులను అతిక్రమించరాదు.
- 2. నిర్మించబడు గృహము భూమి స్థలము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
- 3. రోడ్డుకు గాని వీధికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
- 4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
- 5. గాలి, ప్రవేశించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన ఏర్పాట్లు చేయవలెను.
- 6. మురికి కాలువలు మరుగుదొడ్లు వనరులనుండి మంచి ఏర్పాట్లు చేయవలెను.
- 7. గ్రామబీచ్ వద్ద ప్రణాళికల అమలుకు ఈ నిర్మాణము అటంకమైనట్లైతే ఇట్టి నిర్మాణము తోలిగించబడును.
- 8. నిర్దిత రుసుము కోరినపుడు చెల్లించవలెను.
- 9. ఈ షరతులకు ఉల్లంఘించి నిర్మాణము చేసినట్లైతే చట్టసమ్మతమైన చర్యలకు గురికాగలదు.
- 10. ఇట్టి స్థలం పై ఎలాంటి కోర్టు కేసులు, ప్రభుత్వ ధామి, శికం ధామి లేదా ఎఫ్.టి.ఎల్ ధామి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు. లేదా తమికి తెలుపకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
- 11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము హక్కు ద్వారా వరదదు.
- 12. ఇట్టి మంజూరి అనుమతించిన రోజు నుంచి ఒక సంవత్సరము వరకు మాత్రమే అమలులో యుండును తదుపరి రెన్యూవల్ చేయవలెను.
- 13. రెన్యూవల్ కు (30) రోజులు ముందుగా దరఖాస్తు చేయవలెను.
- 14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగ ఉన్నట్లైతే ఇట్టి అనుమతి రద్దు చేయబడును.


 సర్పంచ్/పంచాయతీ కార్యదర్శి
 గ్రామ పంచాయతీ మల్లంపేట్

గ్రామ పంచాయతి కార్యాలయము - మల్లంపేట్, మేడ్చల్ జిల్లా
OFFICE OF THE GRAM PANCHAYAT, MALLAMPET

MANDAL QUTHBULLAPUR, DIST.MEDCHAL MALKAJGIRI

G.P.NO. 1394/2018/122

Date... 19/11/18

అజ్ఞా పత్రము

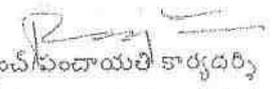
PERMISSION CERTIFICATE

- 1. దరఖాస్తుదారుని పేరు
- 2. దరఖాస్తు ఇచ్చిన తేదీ.
- 3. గ్రామ పంచాయతి
- 4. సర్వేనెం./ప్లాట్ నెం.లేక ఇంటి నెం.
- 5. నిర్మింపబడు గృహము
- 6. మంజురికాలము

Chinthapalla Ananthamma
K/o. Sri Rama Rao
Mallampet
19 & 20, Plot no-15
Ut2
19/11/18 to 18/1/21

షరతులు/Conditions

- 1. నిర్ణీత ప్లాను మరియు స్థలము యొక్క పూర్వ హద్దులను అతిక్రమించరాదు.
- 2. నిర్మింపబడు గృహము భూమిస్థలము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
- 3. రోడ్డుకు గాని వీధికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
- 4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
- 5. గాలి ప్రవేశించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన ఏర్పాట్లు చేయవలెను.
- 6. మురికి కాలువలు మరుగుదొడ్లు వనరుండుటకు మంచి ఏర్పాట్లు చేయవలెను.
- 7. గ్రామభివృద్ధి ప్రణాళికల అమలుకు ఈ నిర్మాణము అటంకమైనచో ఇట్టి నిర్మాణము తోలిగించబడును.
- 8. నిర్ణీత రుసుము కోరినపుడు చెల్లించవలెను.
- 9. ఈ షరతులకు ఉల్లంగించి నిర్మాణము చేసినచో దట్టసమ్మతమైన చర్యలకు గురికాగలరు.
- 10. ఇట్టి స్థలం పై ఎలాంటి కోర్టు కేసులు, ప్రభుత్వ చూపీ, శికం భూమి లేదా ఎఫ్.టి.ఎల్ చూపీ ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు, లేదా తమరికే తెలుపకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
- 11. ఇట్టి మంజురి స్థలము యొక్క యాజమాన్యము హక్కు దృవపరచదు.
- 12. ఇట్టి మంజురి అనుమతించిన రోజు నుంచి ఒక సంవత్సరము వరకు మాత్రమే అమలులో యుండును తరువాతి తిన్నవల్ చేయవలెను.
- 13. తిన్నవల్ కు (30)రోజులు ముందుగా దరఖాస్తు చేయవలెను.
- 14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగ ఉన్నచో ఇట్టి అనుమతి రద్దు పరుచబడును.


 సర్పంచ్/పంచాయతి కార్యదర్శి
 గ్రామ పంచాయతి మల్లంపేట్

గ్రామ పంచాయతి కార్యాలయము - మల్లంపేట్, మేడ్చల్ జిల్లా
 OFFICE OF THE GRAM PANCHAYAT, MALLAMPET
 MANDAL QUTHBULLAPUR, DIST. MEDCHAL MALKAJGIRI

G.P.NO. 6994/2018/277

Date... 17/2/18

అజ్ఞాపితము

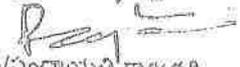
PERMISSION CERTIFICATE

1. దరఖాస్తుదారుని పేరు
2. దరఖాస్తు ఇచ్చిన తేదీ
3. గ్రామ పంచాయతి
4. సర్వేనెం./ప్లాట్ నెం.లోకం నెం.
5. నిర్మింపబడు గృహము
6. మంజూరికాలము

Chinthapalla Ananthamma
 W/o. Sri Rama Rao
 Mallampet
 19th plot no. 16
 Cat 2
 17/2/18 to 16/2/21

షరతులు/Conditions

1. నిర్ణీత ప్లాను మరియు స్థలము యొక్క పూర్వ హద్దులను అతిక్రమించరాదు.
2. నిర్మించబడు గృహము భూమిలము సుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
3. రోడ్డుకు గాని వీధికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
5. గాలి ప్రవేశించుటకు వెలుతురు దారాళముగా ఉండుటకు సరైన వెన్యూలు చేయవలెను.
6. మురికి కాలువలు మరుగుబొడ్డు వనరించుటకు మంచి వెన్యూలు చేయవలెను.
7. గ్రామభివృద్ధి ప్రణాళికల అమలుకు ఈ నిర్మాణము అటంకమైనచో ఇట్టి నిర్మాణము రోలిగొండబడును.
8. నిర్ణీత రుసుము కోరినపుడు చెల్లించవలెను.
9. ఈ షరతులకు ఉల్లంఘించి నిర్మాణము చేసినచో చట్టసమ్మతమైన చర్యలకు గురికాగలదు.
10. ఇట్టి స్థలం పై ఎలాంటి కోట్టు కేసులు, ప్రభుత్వ భూమి, శిశు భూమి లేదా ఎఫ్.టి.ఎల్ భూమి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు, లేదా తమరికి తెలుపకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము హక్కు ద్వంద్వం.
12. ఇట్టి మంజూరి అనుమతించిన రోజు నుంచి ఒక సంవత్సరము వరకు మూలమీ అనుమతి యుండును తదుపరి రెన్యూవల్ చేయవలెను.
13. రెన్యూవల్ కు (30)రోజులు ముందుగా దరఖాస్తు చేయవలెను.
14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగా ఉన్నచో ఇట్టి అనుమతి రద్దు పడుచుండును.


 సర్పంచ్/పంచాయతి కార్యదర్శి
 గ్రామ పంచాయతి మల్లంపేట్
 EXECUTIVE OFFICER
 Grama Panchayat Mallampet
 Quthbullapur (M), Medchal (D)

గ్రామ పంచాయతి కార్యాలయము - మల్లంపేట్, మేడ్చల్ జిల్లా
OFFICE OF THE GRAM PANCHAYAT, MALLAMPET

MANDAL QUTHBULLAPUR, DIST.MEDCHAL MALKAJGIRI

G.P.NO. 1394 | 2018 | 123

Date... 19/11/18

అజ్ఞాపత్రము

PERMISSION CERTIFICATE

1. దరఖాస్తుదారుని పేరు
2. దరఖాస్తు ఇచ్చిన తేదీ.
3. గ్రామ పంచాయతి
4. సర్వేనెం./ప్లాట్ నెం. లేక ఇంటి నెం.
5. నిర్మింపబడు గృహము
6. మంజూరికాలము

Chinthapatta Ananthamma
W/o: Sri Rama Rao
Mallampet
19A 20 Plot No. 17
G+2
19/11/18 to 18/11/18

షరతులు/Conditions

1. నిర్ణీత ప్లాను మరియు స్థలము యొక్క ఖూర్చ వాడుకలను అతిక్రమించరాదు.
2. నిర్మింపబడు గృహము భూమిస్థలము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
3. రోడ్డుకు గాని వీధికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
5. గాలి ప్రవేశించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన ఏర్పాట్లు చేయవలెను.
6. మురికి కాలువలు మరుగుదొడ్లు వనరించుటకు మంచి ఏర్పాట్లు చేయవలెను.
7. గ్రామబిచ్చాధి ప్రణాళికల అమలుకు ఈ నిర్మాణము అటంకమైనచో ఇట్టి నిర్మాణము తోలిగించబడును.
8. నిర్ణీత రుసుము కొరినపుడు చెల్లించవలెను.
9. ఈ షరతులకు ఉల్లంగించి నిర్మాణము చేసినచో చట్టసమ్మతమైన చర్యలకు గురికాగలదు.
10. ఇట్టి స్థలం పై ఎలాంటి కోర్టు కేసులు, ప్రశుత్య భూమి, శిశు భూమి లేదా ఏ.టి.ఎల్ భూమి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు, లేదా తమరికి తెలుపకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము హక్కు ధృవపరచదు.
12. ఇట్టి మంజూరి అనుమతించిన రోజు నుంచి ఒక సంవత్సరము వరకు మాలిమే అమలులో యుండును తదుపరి రెన్యూవల్ చేయవలెను.
13. రెన్యూవల్ కు (30)రోజులు ముందుగా దరఖాస్తు చేయవలెను.
14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగ ఉన్నచో ఇట్టి అనుమతి రద్దు పరుచబడును.


 సర్పంచ్/పంచాయతి కార్యదర్శి
 గ్రామ పంచాయతి మల్లంపేట్

గ్రామ పంచాయతి కార్యాలయము - మల్లంపేట్, మేడ్చల్ జిల్లా
 OFFICE OF THE GRAM PANCHAYAT, MALLAMPET
 MANDAL QUTHBULLAPUR; DIST. MEDCHAL MALKAJGIRI
 G.P.NO. 5552 | 2018 | 203

Date... 5/2/18

అజ్ఞాపితము

PERMISSION CERTIFICATE

1. దరఖాస్తుదారుని పేరు
2. దరఖాస్తు ఇచ్చిన తేదీ.
3. గ్రామ పంచాయతి
4. సర్వేనెం./ప్లాట్ నెం. లోక అంటి నెం.
5. నిర్మింపబడు గృహము
6. మంజూరికాలము

Chinthapalla Ananthamma
 W/o. Sai Ramana Rao
 Mallampet
 Plot No. 18
 C-2
 5/2/18 to 4/2/21

షరతులు/Conditions

1. నిర్ణీత ప్లాను మరియు స్థలము యొక్క పూర్వ హద్దులను అతిక్రమించరాదు.
2. నిర్మించబడు గృహము భూమిస్థము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
3. రోడ్డుకు గానీ వీధికి గానీ అయిదు అడుగులలో గృహము కట్టరాదు.
4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
5. గాలి ప్రవేశంబుకు వెలుతురు దారాళముగా ఉండుటకు సరియైన ఏర్పాట్లు చేయవలెను.
6. మురికి కాలువలు మరుగుబొడ్డు వనరులకు మంచి ఏర్పాట్లు చేయవలెను.
7. గ్రామదేవస్థాని ప్రణాళికల అనుబంధము ఈ నిర్మాణము అటంకమైనచో ఇట్టి నిర్మాణము తోలిగించబడును.
8. నిర్ణీత రుసుము కోతినప్పుడు చెల్లించవలెను.
9. ఈ షరతులకు ఉల్లంఘించి నిర్మాణము చేసినచో చట్టసమ్మతిమైన దర్యలకు గురికాగలదు.
10. ఇట్టి స్థలం పై ఎలాంటి కోర్టు కేసులు, ప్రభుత్వ భూమి, శివం భూమి లేదా ఎఫ్.టి.ఎల్ భూమి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు, లేదా అమరికి తెలుపకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము చాక్కు ద్వారా వరదదు.
12. ఇట్టి మంజూరి అనుమతించిన రోజు నుంచి ఒక సంవత్సరము వరకు మూలమే అమలులో యుండును తదుపరి రెన్యూవల్ చేయవలెను.
13. రెన్యూవల్ కు (30)రోజులు ముందుగా దరఖాస్తు చేయవలెను.
14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగ ఉన్నచో ఇట్టి అనుమతి రద్దు చేయబడును.


 సర్పంచ్/పంచాయతి కార్యదర్శి
 గ్రామ పంచాయతి మల్లంపేట్
 EXECUTIVE OFFICER
 Gram Panchayat Mallampet
 Quthbullapur (M), Medchal (M)

గ్రామ పంచాయతి కార్యాలయము మల్లంపేట్, మేడ్చల్ జిల్లా
OFFICE OF THE GRAM PANCHAYAT, MALLAMPET

MANDAL QUTHBULLAPUR, DIST. MEDCHAL MALKAJGIRI

G.P.NO: 1394/2018/124

Date... 19/11/18



PERMISSION CERTIFICATE

- 1. దరఖాస్తుదారుని పేరు
- 2. దరఖాస్తు ఇచ్చిన తేది.
- 3. గ్రామ పంచాయతి
- 4. సర్వేనెం./ప్లాట్ నెం.లేక ఇంటి నెం.
- 5. నిర్మించబడు గృహము
- 6. మంజూరికాలము

Chinthapatta Ananthamma
 Plot No. 19
 Mallampet
 Plot No-19
 Cat 2
 19/11/18 to 19/11/18

షరతులు/Conditions

- 1. నిర్ణీత ప్లాను మరియు స్థలము యొక్క పూర్వ హద్దులను అతిక్రమించరాదు.
- 2. నిర్మించబడు గృహము భూమి కట్టము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
- 3. రోడ్డుకు గాని వీధికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
- 4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
- 5. గాలి ప్రవేశించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన ఏర్పాట్లు చేయవలెను.
- 6. మురికి కాలువలు మరుగుదొడ్లు వొనరించుటకు మంచి ఏర్పాట్లు చేయవలెను.
- 7. గ్రామబివృద్ధి ప్రణాళికల అమలుకు ఈ నిర్మాణము అటంకమైనచో ఇట్టి నిర్మాణము తోలిగించబడును.
- 8. నిర్ణీత రుసుము కోరినపుడు చెల్లించవలెను.
- 9. ఈ షరతులకు ఉల్లంగించి నిర్మాణము చేసినచో చట్టసమ్మతమైన చర్యలకు గురికాగలరు.
- 10. ఇట్టి స్థలం పై ఎలాంటి కోట్లు కేసులు, ప్రభుత్వ భూమి, శిశు భూమి లేదా ఎఫ్.టి.ఎల్ భూమి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు, లేదా తమరికి తెలుపకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
- 11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము హక్కు ధృవపరచదు.
- 12. ఇట్టి మంజూరి అనుమతించిన రోజు నుంచి ఒక సంవత్సరము వరకు మాత్రమే అమలులో యుండును తదుపరి రెన్యూవల్ చేయవలెను.
- 13. రెన్యూవల్ కు (30)రోజులు ముందుగా దరఖాస్తు చేయవలెను.
- 14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగ ఉన్నచో ఇట్టి అనుమతి రద్దు పరుచబడును.

సర్పంచ్/పంచాయతి కార్యదర్శి
 గ్రామ పంచాయతి మల్లంపేట్
 EXECUTIVE OFFICER
 Grama Panchayat, Mallampet
 Quthbullapur (M), Medchal Malkajgiri

గ్రామ పంచాయతి కార్యాలయము - మల్లంపేట్, మేడ్చల్ జిల్లా

OFFICE OF THE GRAM PANCHAYAT, MALLAMPET

MANDAL QUTHBULLAPUR, DIST.MEDCHAL MALKAJGIRI

G.P.NO. 7735 / 10/12/2018/298

Date 26/2/18

అజ్ఞా పత్రము

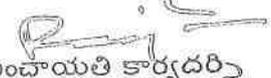
PERMISSION CERTIFICATE

- 1. దరఖాస్తుదారుని పేరు
- 2. దరఖాస్తు ఇచ్చిన తేది.
- 3. గ్రామ పంచాయతి
- 4. సర్వే.నెం./ప్లాట్ నెం.లోక ఇంటి నెం.
- 5. నిర్మింపబడు గృహము
- 6. మంజురికాలము

Chinthapalla Ananthanna
 W/o: Sri. Rama Rao
 Mallampet
 19/20, 20
 G+2
 26/2/18 to 25/2/18

షరతులు/Conditions

- 1. నిర్ణీత ప్లాను మరియు స్థలము యొక్క పూర్వ హద్దులను అతిక్రమించరాదు.
- 2. నిర్మించబడు గృహము భూమట్టము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
- 3. రోడ్డుకు గాని వీధికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
- 4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
- 5. గాలి ప్రవేశించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన ఏర్పాట్లు చేయవలెను.
- 6. మురికి కాలువలు మరుగుదొడ్లు వొనరించుటకు మంచి ఏర్పాట్లు చేయవలెను.
- 7. గ్రామభివృద్ధి ప్రణాళికల అమలుకు ఈ నిర్మాణము అటంకమైనచో ఇట్టి నిర్మాణము తోలిగించబడును.
- 8. నిర్ణీత రుసుము కోరినపుడు చెల్లించవలెను.
- 9. ఈ షరతులకు ఉల్లంగించి నిర్మాణము చేసినచో చట్టసమ్మతమైన చర్యలకు గురికాగలరు.
- 10. ఇట్టి స్థలం పై ఎలాంటి కోర్టు కేసులు, ప్రభుత్వ భూమి, శికం భూమి లేదా ఎఫ్.టి.ఎల్ భూమి ఉన్నట్లయితే చెల్లదు, లేదా తమరికి తెలుపకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
- 11. ఇట్టి మంజురి స్థలము యొక్క యాజమాన్యము హక్కు దృవపరచదు.
- 12. ఇట్టి మంజురి అనుమతించిన రోజు నుంచి ఒక సంవత్సరము వరకు మాత్రమే అమలులో యుండును తదు రెన్యూవల్ చేయవలెను.
- 13. రెన్యూవల్ కు (30)రోజులు ముందుగా దరఖాస్తు చేయవలెను.
- 14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగ ఉన్నచో ఇట్టి అనుమతి రద్దు పరుచబడు.


 సర్పంచ్/పంచాయతి కార్యదర్శి
 గ్రామ పంచాయతి మల్లంపేట్

గ్రామ పంచాయతి కార్యాలయము - మల్లంపేట్, మెడ్చల్ జిల్లా
OFFICE OF THE GRAM PANCHAYAT, MALLAMPET
MANDAL QUTHBULLAPUR, DIST. MEDCHAL MALKAJGIRI
G.P.NO. 5935/2018/230

Date: 7/2/18

అజ్ఞాపనము

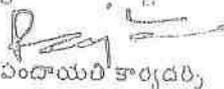
PERMISSION CERTIFICATE

- 1. దరఖాస్తుదారుని పేరు
- 2. దరఖాస్తు ఇచ్చిన తేదీ
- 3. గ్రామ పంచాయతి
- 4. సర్వే నెం./ప్లాట్ నెం./లొక ఇంటి నెం.
- 5. నిర్మింపబడు గృహము
- 6. మంజూరికాలము

Chinthapalla Ananthamma
W/o. Sai Rama Rao
Mallampet
19th plot no. 21
C-2
7/2/18 to 6/2/21

షరతులు/Conditions

- 1. నిర్ణీత ప్లాను మరియు స్థలము యొక్క పూర్వ వాడుకలను అరికమించరాదు.
- 2. నిర్మింపబడు గృహము భూమిస్థలము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
- 3. రోడ్డుకు గాని వీధికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
- 4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
- 5. గాలి ప్రవేశించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన ఏర్పాట్లు చేయవలెను.
- 6. మురికి కాలువలు మరుగుదొడ్లు వసరించుటకు మంచి ఏర్పాట్లు చేయవలెను.
- 7. గ్రామబిచ్చార్థి ప్రణాళికల అమలుకు ఈ నిర్మాణము అటంకమైనచో ఇట్టి నిర్మాణము తోలిగించబడును.
- 8. నిర్ణీత రుసుము కోరినపుడు చెల్లించవలెను.
- 9. ఈ షరతులకు ఉల్లంఘించి నిర్మాణము చేసినచో చట్టసమ్మతమైన దర్శనకు గురికాగలదు.
- 10. ఇట్టి స్థలం పై ఎలాంటి కోట్టు కేసులు, ప్రభుత్వ భూమి, శికం భూమి లేదా ఎస్.టి.ఎల్ భూమి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు. లేదా తమరికి లిలువకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
- 11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము హక్కు ధృవపరచదు.
- 12. ఇట్టి మంజూరి అనుమతించిన రోజు నుండి ఒక సంవత్సరము పరకు మార్చమే అనుబులో యుండును రద్దుపని తిన్నవల తేయవలెను.
- 13. తిన్నవల తు (30)రోజులు ముందుగా దరఖాస్తు చేయవలెను.
- 14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగ ఉన్నచో ఇట్టి అనుమతి రద్దు పడుటబడును.


సర్పంచ్/పంచాయతి కార్యదర్శి
గ్రామ పంచాయతి మల్లంపేట్
Executive Officer
Grama Panchayat Mallampet
Quthbullapur (M), Medchal (D) II

గ్రామ పంచాయతి కార్యాలయము - మల్లంపేట్, మెడ్చల్ జిల్లా
OFFICE OF THE GRAM PANCHAYAT, MALLAMPET
MANDAL QUTHBULLAPUR, DIST. MEDCHAL MALKAJGIRI
G.P.NO. 1394 | 2018 | 125

Date: 19/11/18

అజ్ఞాపనము

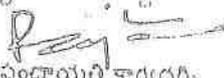
PERMISSION CERTIFICATE

Chinthapalle Ananthamma
W/o. Sri Rama Rao
Mallampet
19-20 plot no. 22
C-12
19/11/18 to 18/11/21

1. దరఖాస్తుదారుని పేరు
2. దరఖాస్తు ఇచ్చిన తేదీ
3. గ్రామ పంచాయతి
4. సర్వే నెం./ఫ్లాట్ నెం. లేక ఇంటి నెం.
5. నిర్మింపబడు గృహము
6. మంజూరికాలము

షరతులు/Conditions

1. నిర్ణీత ప్లాను మరియు స్థలము యొక్క పూర్వ చార్టులను అతిక్రమించరాదు.
2. నిర్మించబడు గృహము భూమిస్థము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
3. రోడ్డుకు గాని వీధికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
5. గాలి ప్రవేశించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన ఏర్పాట్లు చేయవలెను.
6. మురికి కాలువలు మరుగుదొడ్లు వొనరించుటకు మంచి ఏర్పాట్లు చేయవలెను.
7. గ్రామభివృద్ధి ప్రణాళికల అమలుకు ఈ నిర్మాణము అటంకమైనచో ఇట్టి నిర్మాణము తోలిగించబడును.
8. నిర్ణీత రుసుము కోరినపుడు చెల్లించవలెను.
9. ఈ షరతులకు ఉల్లంఘించి నిర్మాణము చేసినచో దట్టసమ్మతమైన దర్శనకు గురికాగలదు.
10. ఇట్టి స్థలం పై ఎలాంటి కోర్టు కేసులు, ప్రభుత్వ భూమి, శిశు భూమి లేదా ఎస్.టి.ఎల్ భూమి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు. లేదా తమరికి తెలుపకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము హక్కు ద్వంద్వం.
12. ఇట్టి మంజూరి అనుమతించిన రోజు నుంచి ఒక సంవత్సరము వరకు చాలామే అనుబులో యుండును తదుపరి రెన్యూవల్ చేయవలెను.
13. రెన్యూవల్ కు (30)రోజులు ముందుగా దరఖాస్తు చేయవలెను.
14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగ ఉన్నచో ఇట్టి అనుమతి రద్దు పరుచబడును.


సర్పంచ్/పంచాయతి కార్యదర్శి
గ్రామ పంచాయతి మల్లంపేట్
EXECUTIVE OFFICER
Gram Panchayat Mallampet
Quthbullapur (M), Medchal (M)

గ్రామ పంచాయతి కార్యాలయము - మల్లంపేట్, మేడ్చల్ జిల్లా
OFFICE OF THE GRAM PANCHAYAT, MALLAMPET
MANDAL QUTHBULLAPUR, DIST.MEDCHAL MALKAJGIRI

G.P.NO. 5994 | 2018 | 258

Date... 14/11/18

అజ్ఞా పత్రము

PERMISSION CERTIFICATE

1. దరఖాస్తుదారుని పేరు
2. దరఖాస్తు ఇచ్చిన తేదీ.
3. గ్రామ పంచాయతి
4. సర్వేనెం./ప్లాట్ నెం.లేక ఇంటి నెం.
5. నిర్మింపబడు గృహము
6. మంజూరికాలము

Chinthapatha Ananthamma
 W/o. Sri Ramas Rao
 Mallampet
 14/20 Plot no-23
 Gate
 14/11/18 to 16/12/18

షరతులు/Conditions

1. నిర్ణీత ప్లాను నురియు స్థలము యొక్క పూర్వ హద్దులను అతిక్రమించరాదు.
2. నిర్మించబడు గృహము భూమిట్టము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
3. రోడ్డుకు గాని వీధికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
5. గాలి ప్రవేశించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన ఏర్పాట్లు చేయవలెను.
6. మురికి కాలువలు మరుగుదొడ్లు వొనరించుటకు వుంచి ఏర్పాట్లు చేయవలెను.
7. గ్రామబివృద్ధి ప్రణాళికల అమలుకు ఈ నిర్మాణము అటంకమైనచో ఇట్టి నిర్మాణము తోలిగించబడును.
8. నిర్ణీత రుసుము కోరినపుడు చెల్లించవలెను.
9. ఈ షరతులకు ఉల్లంగించి నిర్మాణము చేసినచో చట్టసమ్మతమైన చర్యలకు గురికాగలదు.
10. ఇట్టి స్థలం పై ఎలాంటి కోర్టు కేసులు, ప్రభుత్వ భూమి, శికం భూమి లేదా ఎఫ్.టి.ఎల్ భూమి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు, లేదా తమరికి తెలుపకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము హక్కు ధృవపరచదు.
12. ఇట్టి మంజూరి అనుమతించిన రోజు నుంచి ఒక సంవత్సరము వరకు మాత్రమే అమలులో యుండును తదుపరి రెన్యూవల్ చేయవలెను.
13. రెన్యూవల్ కు (30)రోజులు ముందుగా దరఖాస్తు చేయవలెను.
14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగ ఉన్నచో ఇట్టి అనుమతి రద్దు పరుచబడును.


 సర్పంచ్/పంచాయతి కార్యదర్శి
 గ్రామ పంచాయతి మల్లంపేట్

గ్రామ పంచాయతీ కార్యాలయము - మల్లంపేట్, మేడ్చల్ జిల్లా

OFFICE OF THE GRAM PANCHAYAT, MALLAMPET

MANDAL QUTHBULLAPUR, DIST. MEDCHAL MALKAJGIRI

G.P.NO. / MHT / 2018 / 356
8414

Date: 5/3/2021

అజ్ఞా పత్రము

PERMISSION CERTIFICATE

1. దరఖాస్తుదారుని పేరు

Chinthapala Ananthamma

2. దరఖాస్తు ఇచ్చిన తేదీ.

W/o. P. L. RAMA RAO

3. గ్రామ పంచాయతీ

Mallampet

4. సర్వేనెం./ప్లాట్ నెం. లేక ఇంటి నెం.

19820, 24

5. నిర్మించబడు గృహము

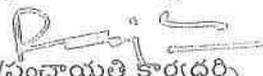
Gate

6. మంజూరికాలము

5/3/2021 to 4/3/2021

షరతులు/Conditions

1. నిర్ణీత ప్లాను మరియు స్థలము యొక్క పూర్వ హద్దులను అతిక్రమించరాదు.
2. నిర్మించబడు గృహము భూమిట్టము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
3. రోడ్డుకు గాని వీధికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
5. గాలి ప్రవేశించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన ఏర్పాట్లు చేయవలెను.
6. మురికి కాలువలు మరుగుదొడ్లు వొనరించుటకు మంచి ఏర్పాట్లు చేయవలెను.
7. గ్రామబివృద్ధి ప్రణాళికల అమలుకు ఈ నిర్మాణము అటంకమైనచో ఇట్టి నిర్మాణము తోలిగించబడును.
8. నిర్ణీత రుసుము కోరినపుడు చెల్లించవలెను.
9. ఈ షరతులకు ఉల్లంగించి నిర్మాణము చేసినచో చట్టసమ్మతమైన చర్యలకు గురికాగలరు.
10. ఇట్టి స్థలం పై ఎలాంటి కోర్టు కేసులు, ప్రభుత్వ భూమి, శికం భూమి లేదా ఎస్.టి.ఎల్ భూమి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు, లేదా తమరికి తెలుపకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము హక్కు ధృవపరచదు.
12. ఇట్టి మంజూరి అనుమతించిన రోజు నుంచి ఒక సంవత్సరము వరకు మాత్రమే అమలులో యుండును తదుపరి రెన్యూవల్ చేయవలెను.
13. రెన్యూవల్ కు (30)రోజులు ముందుగా దరఖాస్తు చేయవలెను.
14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగ ఉన్నచో ఇట్టి అనుమతి రద్దు పరుచబడును.


సర్పంచ్/పంచాయతీ కార్యదర్శి
గ్రామ పంచాయతీ మల్లంపేట్

గ్రామ పంచాయతి కార్యాలయము - మల్లంపేట్, మేడ్చల్ జిల్లా

OFFICE OF THE GRAM PANCHAYAT, MALLAMPET

MANDAL QUTHBULLAPUR, DIST. MEDCHAL MALKAJGIRI

G.P.NO. 6994/2018/278

Date... 13/11/21

అజ్ఞాపత్రము

PERMISSION CERTIFICATE

1. దరఖాస్తుదారుని పేరు
2. దరఖాస్తు ఇచ్చిన తేదీ.
3. గ్రామ పంచాయతి
4. సర్వే నెం./ప్లాట్ నెం. లేక ఇంటి నెం.
5. నిర్మించబడు గృహము
6. మంజూరికాలము

Chinthanalla Ananthamma

11/0. 1st Rama Rao

Mallampet

19&20 Plot no - 25

Gate

13/11/21 to 16/12/21

షరతులు/Conditions

1. నిర్ణీత ప్లాను మరియు ప్లలము యొక్క పూర్వ హద్దులను అతిక్రమించరాదు.
2. నిర్మించబడు గృహము భూమిట్టము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
3. రోడ్డుకు గాని వీధికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
5. గాలి ప్రవేశించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన ఏర్పాట్లు చేయవలెను.
6. ముగికి కాలువలు మరుగుదొడ్లు నొనరించుటకు మంచి ఏర్పాట్లు చేయవలెను.
7. గ్రామభివృద్ధి ప్రణాళికల అమలుకు ఈ నిర్మాణము అటంకమైనచో ఇట్టి నిర్మాణము తోలిగించబడును.
8. నిర్ణీత రుసుము కోరినపుడు చెల్లించవలెను.
9. ఈ షరతులకు ఉల్లంగించి నిర్మాణము చేసినచో చట్టసమ్మతమైన చర్యలకు గురికాగలరు.
10. ఇట్టి స్థలం పై ఎలాంటి కోర్టు కేసులు, ప్రభుత్వ భూమి, శికం భూమి లేదా ఎఫ్.టి.ఎల్ భూమి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు, లేదా తమరికి తెలుపకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము హక్కు ధృవపరచదు.
12. ఇట్టి మంజూరి అనుమతించిన రోజు నుంచి ఒక సంవత్సరము వరకు మాత్రమే అమలులో యుండును తదుపరి రెన్యూవల్ చేయవలెను.
13. రెన్యూవల్ కు (30)రోజులు ముందుగా దరఖాస్తు చేయవలెను.
14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగ ఉన్నచో ఇట్టి అనుమతి రద్దు పరుచబడును.


సర్పంచ్/పంచాయతి కార్యదర్శి
గ్రామ పంచాయతి మల్లంపేట్

గ్రామ పంచాయతి కార్యాలయము - మల్లంపేట్, మేడ్చల్ జిల్లా

OFFICE OF THE GRAM PANCHAYAT, MALLAMPET

MANDAL QUTHBULLAPUR, DIST.MEDCHAL MALKAJGIRI

G.P.NO. MPT/2018/204
5552

Date...5/12/21.....

అజ్ఞా పత్రము

PERMISSION CERTIFICATE

Chinthapatta Ananthamma
W/o. Sri Rama Rao
Mallampet
17/10 plot no-26
Gate
5/12/21 to 4/12/21

1. దరఖాస్తుదారుని పేరు
2. దరఖాస్తు ఇచ్చిన తేదీ.
3. గ్రామ పంచాయతి
4. సర్వేనెం./ప్లాట్ నెం.లోక ఇంటి నెం.
5. నిర్మించబడు గృహము
6. మంజూరికాలము

షరతులు/Conditions

1. నిర్ణీత ప్లాను మరియు స్థలము యొక్క పూర్వ హద్దులను అతిక్రమించరాదు.
2. నిర్మించబడు గృహము భూమిస్థలము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
3. రోడ్డుకు గాని వీధికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
5. గాలి ప్రవేశించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన ఏర్పాట్లు చేయవలెను.
6. మురికి కాలువలు మరుగుదొడ్లు వొనరించుటకు మంచి ఏర్పాట్లు చేయవలెను.
7. గ్రామబీచ్ వద్ద ప్రణాళికల అమలుకు ఈ నిర్మాణము అటంకమైనచో ఇట్టి నిర్మాణము తోలిగించబడును.
8. నిర్ణీత రుసుము కోరినపుడు చెల్లించవలెను.
9. ఈ షరతులకు ఉల్లంగించి నిర్మాణము చేసినచో చట్టసమ్మతమైన చర్యలకు గురికాగలరు.
10. ఇట్టి స్థలం పై ఎలాంటి కోర్టు కేసులు, ప్రభుత్వ భూమి, శికం భూమి లేదా ఎఫ్.టి.ఎల్ భూమి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు, లేదా తమరికి తెలుపకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము హక్కు ధృవపరచదు.
12. ఇట్టి మంజూరి అనుమతించిన రోజు నుంచి ఒక సంవత్సరము వరకు మాత్రమే అమలులో యుండును తదుపరి రెన్యూవల్ చేయవలెను.
13. రెన్యూవల్ కు (30)రోజులు ముందుగా దరఖాస్తు చేయవలెను.
14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగ ఉన్నచో ఇట్టి అనుమతి రద్దు పరుచబడును.


 సర్పంచ్/పంచాయతి కార్యదర్శి
 గ్రామ పంచాయతి మల్లంపేట్

గ్రామ పంచాయతి కార్యాలయము - మల్లంపేట్, మేడ్చల్ జిల్లా

OFFICE OF THE GRAM PANCHAYAT, MALLAMPET

MANDAL QUTHBULLAPUR, DIST. MEDCHAL MALKAJGIRI

G.P.NO. 8467/2018/384

Date 3/3/18

ఆజ్ఞా పత్రము

PERMISSION CERTIFICATE

1. దరఖాస్తుదారుని పేరు
2. దరఖాస్తు ఇచ్చిన తేదీ.
3. గ్రామ పంచాయతి
4. సర్వేనెం./ప్లాట్ నెం.లోక ఇంటి నెం.
5. నిర్మింపబడు గృహము
6. మంజూరికాలము

Chinthapalla Ananthamma
 W/O. P. S. Rama Rao.
 Mallampet
 192-20. plot no - 97.
 G+2
 3/3/18 to 3/3/18

షరతులు/Conditions

1. నిర్ణీత ప్లాను మరియు స్థలము యొక్క పూర్వ హద్దులను అతిక్రమించరాదు.
2. నిర్మించబడు గృహము భూమిట్టము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
3. రోడ్డుకు గాని వీధికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
5. గాలి ప్రవేశించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన ఏర్పాట్లు చేయవలెను.
6. మురికి కాలువలు మరుగుదొడ్లు వొనరించుటకు మంచి ఏర్పాట్లు చేయవలెను.
7. గ్రామభివృద్ధి ప్రణాళికల అమలుకు ఈ నిర్మాణము అటంకమైనచో ఇట్టి నిర్మాణము తోలిగించబడును.
8. నిర్ణీత రుసుము కోరినపుడు చెల్లించవలెను.
9. ఈ షరతులకు ఉల్లంగించి నిర్మాణము చేసినచో చట్టసమ్మతమైన చర్యలకు గురికాగలరు.
10. ఇట్టి స్థలం పై ఎలాంటి కోర్టు కేసులు, ప్రభుత్వ భూమి, శికం భూమి లేదా ఎఫ్.టి.ఎల్ భూమి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు, లేదా తమరికి తెలుపకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము హక్కు ధృవపరచదు.
12. ఇట్టి మంజూరి అనుమతించిన రోజు నుండి ఒక సంవత్సరము వరకు మాత్రమే అమలులో యుండును తదుపరి రెన్యూవల్ చేయవలెను.
13. రెన్యూవల్ కు (30)రోజులు ముందుగా దరఖాస్తు చేయవలెను.
14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగ ఉన్నచో ఇట్టి అనుమతి రద్దు పరుచబడును.


 సర్పంచ్/పంచాయతి కార్యదర్శి
 గ్రామ పంచాయతి మల్లంపేట్

గ్రామ పంచాయతి కార్యాలయము - మల్లంపేట్, మేడ్చల్ జిల్లా
OFFICE OF THE GRAM PANCHAYAT, MALLAMPET

MANDAL QUTHBULLAPUR, DIST. MEDCHAL MALKAJGIRI

G.P.NO. 1394/2018/126

Date.. 19/11/18

అజ్ఞా పత్రము

PERMISSION CERTIFICATE

- 1. దరఖాస్తుదారుని పేరు
- 2. దరఖాస్తు ఇచ్చిన తేదీ.
- 3. గ్రామ పంచాయతి
- 4. సర్వేనెం./ప్లాట్ నెం. లేక ఇంటి నెం.
- 5. నిర్మింపబడు గృహము
- 6. మంజూరికాలము

Chinthapalle Ananthamma
W/o. Sasi Rama Rao
Mallampet
19th plot no. 28
Cat 2
19/11/18 to 12/1/19

షరతులు/Conditions

- 1. నిర్ణీత ప్లాను మరియు స్థలము యొక్క పూర్వ హద్దులను అతిక్రమించరాదు.
- 2. నిర్మింపబడు గృహము భూమిబట్టము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
- 3. కోడ్డుకు గాని వీధికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
- 4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
- 5. గాలి ప్రవేశించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన నిర్మాణ దేయవలెను.
- 6. మురికి కాలువలు మరుగుబొడ్డు వనరులకు మంచి నిర్మాణ దేయవలెను.
- 7. గ్రామబిచ్చాద్ధి ప్రణాళికల అమలుకు ఈ నిర్మాణము అటంకమైనచో ఇట్టి నిర్మాణము తోలిగించబడును.
- 8. నిర్ణీత రుసుము కోరినప్పుడు చెల్లించవలెను.
- 9. ఈ షరతులకు ఉల్లంగించి నిర్మాణము చేసినచో చట్టసమ్మతిమైన దర్శనకు గురికాగలరు.
- 10. ఇట్టి స్థలం పై ఎలాంటి కోర్టు కేసులు, ప్రభుత్వ షామి, శిశు బామి లేదా ఎస్.బి.ఎల్ బామి ఉన్నట్లయితే ఇట్టి అనుమతి వెల్లదు. లేదా తమరికి తెలుసుకుండనే ఇట్టి అనుమతి రద్దు చేయబడును.
- 11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము హక్కు ధృవపరచదు.
- 12. ఇట్టి మంజూరి అనుమతించిన రోజు నుండి ఒక సంవత్సరము వరకు మాత్రిమే అమలులో యుండును తదుపరి రెన్యూవల్ చేయవలెను.
- 13. రెన్యూవల్ కు (30)రోజులు ముందుగా దరఖాస్తు చేయవలెను.
- 14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగ ఉన్నచో ఇట్టి అనుమతి రద్దు చేయబడును.


 సర్పంచ్/పంచాయతి కార్యదర్శి
 గ్రామ పంచాయతి మల్లంపేట్

గ్రామ పంచాయతి కార్యాలయము - మల్లంపేట్, మేడ్చల్ జిల్లా
 OFFICE OF THE GRAM PANCHAYAT, MALLAMPET
 MANDAL QUTHBULLAPUR, DIST. MEDCHAL MALKAJGIRI
 G.P.NO. 7785/2018/306 Date. 26/2/18

అజ్ఞాపత్రము

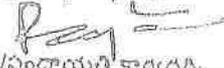
PERMISSION CERTIFICATE

1. దరఖాస్తుదారుని పేరు
2. దరఖాస్తు ఇచ్చిన తేదీ
3. గ్రామ పంచాయతి
4. సర్వేనెం./ప్లాట్ నెం. లేక ఇంటి నెం.
5. నిర్మింపబడు గృహము
6. మంజూరికాలము

Chinthapalla Ananthamma
 W/o. Sri Rama Rao
 Mallampet
 19th plot no. 29
 C-12
 26/2/18 to 25/2/21

షరతులు/Conditions

1. నిర్ణీత ప్లాను మరియు స్థలము యొక్క పూర్వ హద్దులను అతిక్రమించరాదు.
2. నిర్మించబడు గృహము భూమిస్థలము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
3. రోడ్డుకు గాని వీధికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
5. గాలి ప్రవేశించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన ఏర్పాట్లు చేయవలెను.
6. మురికి కాలువలు మరుగుదొడ్లు వనరులనుండి దూరంగా ఉంచుటకు మంచి ఏర్పాట్లు చేయవలెను.
7. గ్రామభివృద్ధి ప్రణాళికల అనుబంధము ఈ నిర్మాణము అటంకమైనట్లైతే ఇట్టి నిర్మాణము రేలీగించబడును.
8. నిర్ణీత రుసుము కోరినపుడు చెల్లించవలెను.
9. ఈ షరతులకు ఉల్లంఘించి నిర్మాణము చేసినచో చట్టసమ్మతమైన చర్యలకు గురికాగలదు.
10. ఇట్టి స్థలం పై ఎలాంటి కోర్టు కేసులు, ప్రభుత్వ భూమి, శికం భూమి లేదా ఎఫ్.టి.ఎల్ భూమి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు, లేదా తమికి తెలుపకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము హక్కు ధృవపరచదు.
12. ఇట్టి మంజూరి అనుమతించిన రోజు నుండి ఒక సంవత్సరము వరకు మార్చిమే అనుబంధంలో యుండును తదుపరి రెన్యువల్ చేయవలెను.
13. రెన్యువల్ కు (30)రోజులు ముందుగా దరఖాస్తు చేయవలెను.
14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగా ఉన్నచో ఇట్టి అనుమతి రద్దు పరుచబడును.


 సర్పంచ్/పంచాయతి కార్యదర్శి
 గ్రామ పంచాయతి మల్లంపేట్
 EXECUTIVE OFFICER
 Gram Panchayat Mallampet
 Quthbullapur (M), Medchal (D)

గ్రామ పంచాయతి కార్యాలయము - మల్లంపేట్, మేడ్చల్ జిల్లా
OFFICE OF THE GRAM PANCHAYAT, MALLAMPET

MANDAL QUTHBULLAPUR, DIST.MEDCHAL MALKAJGIRI

G.P.NO. 5552 | 2018 | 205

Date: 3/1/19

అజ్ఞా పత్రము

PERMISSION CERTIFICATE

- 1. దరఖాస్తుదారుని పేరు
- 2. దరఖాస్తు ఇచ్చిన తేదీ.
- 3. గ్రామ పంచాయతి
- 4. సర్వే నెం./ప్లాట్ నెం.లోక ఇంటి నెం.
- 5. నిర్మించబడు గృహము
- 6. మంజూరికాలము

Chinthapatta Aranthamma
W/o. Sri Sanna Sahu
Mallampet
19&20 Plots-30
Gr-2
3/1/19 to 4/1/19

షరతులు/Conditions

- 1. నిర్ణీత ప్లాను మరియు స్థలము యొక్క పూర్వ హద్దులను అతిక్రమించరాదు.
- 2. నిర్మించబడు గృహము భూమిట్టము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
- 3. రోడ్డుకు గాని వీధికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
- 4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
- 5. గాలి ప్రవహించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన ఏర్పాట్లు చేయవలెను.
- 6. మురికి కాలువలు మరుగుదొడ్లు వొనరించుటకు మంచి ఏర్పాట్లు చేయవలెను.
- 7. గ్రామబిచ్చార్థి ప్రణాళికల అమలుకు ఈ నిర్మాణము అటంకమైనచో ఇట్టి నిర్మాణము తోలిగించబడును.
- 8. నిర్ణీత రుసుము కోరినపుడు చెల్లించవలెను.
- 9. ఈ షరతులకు ఉల్లంగించి నిర్మాణము చేసినచో చట్టసమ్మతమైన చర్యలకు గురికాగలరు.
- 10. ఇట్టి స్థలం పై ఎలాంటి కోర్టు కేసులు, ప్రభుత్వ భూమి, శికం భూమి లేదా ఎఫ్.టి.ఎల్ భూమి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు, లేదా తమరికి తెలుపకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
- 11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము హక్కు దృవపరచదు.
- 12. ఇట్టి మంజూరి అనుమతించిన రోజు నుంచి ఒక సంవత్సరము వరకు మాత్రమే అమలులో యుండును తదుపరి రెన్యూవల్ చేయవలెను.
- 13. రెన్యూవల్ కు (30)రోజులు ముందుగా దరఖాస్తు చేయవలెను.
- 14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగ ఉన్నచో ఇట్టి అనుమతి రద్దు పరుచబడును.


 సర్పంచ్/పంచాయతి కార్యదర్శి
 గ్రామ పంచాయతి మల్లంపేట్

గ్రామ పంచాయతి కార్యాలయము - మల్లంపేట్, మేడ్చల్ జిల్లా
OFFICE OF THE GRAM PANCHAYAT, MALLAMPET
MANDAL QUTHBULLAPUR, DIST. MEDCHAL MALKAJGIRI.

G.P.NO. |MP| 2018 | 329
4186

Date... 28/2/18.....

అజ్ఞా పత్రము

PERMISSION CERTIFICATE

1. దరఖాస్తుదారుని పేరు
2. దరఖాస్తు ఇచ్చిన తేదీ.
3. గ్రామ పంచాయతి
4. సర్వేనెం./ప్లాట్ నెం. లేక ఇంటి నెం.
5. నిర్మింపబడు గృహము
6. మంజూరికాలము

Chinthapatta Ananthamma

W/o:- Sri. Rama Rao

Mallampet

19/20, 31

Gr 2

28/2/18 to 27/2/21

షరతులు/Conditions

1. నిర్ణీత ప్లాను మరియు స్థలము యొక్క పూర్వ హద్దులను అతిక్రమించరాదు.
2. నిర్మించబడు గృహము భూమిస్థలము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
3. రోడ్డుకు గాని వీధికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
5. గాలి ప్రవేశించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన ఏర్పాట్లు చేయవలెను.
6. మురికి కాలువలు మరుగుదొడ్లు వొనరించుటకు మంచి ఏర్పాట్లు చేయవలెను.
7. గ్రామభివృద్ధి ప్రణాళికల అమలుకు ఈ నిర్మాణము అటంకమైనచో ఇట్టి నిర్మాణము తోలిగించబడును.
8. నిర్ణీత రుసుము కోరినపుడు చెల్లించవలెను.
9. ఈ షరతులకు ఉల్లంగించి నిర్మాణము చేసినచో చట్టసమ్మతమైన చర్యలకు గురికాగలరు.
10. ఇట్టి స్థలం పై ఎలాంటి కోర్టు కేసులు, ప్రభుత్వ భూమి, శికం భూమి లేదా ఎఫ్.టి.ఎల్ భూమి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు, లేదా తమరికి తెలుపకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము హక్కు ధృవపరచదు.
12. ఇట్టి మంజూరి అనుమతించిన రోజు నుంచి ఒక సంవత్సరము వరకు మాత్రమే అమలులో యుండును తదుపరి రెన్యూవల్ చేయవలెను.
13. రెన్యూవల్ కు (30)రోజులు ముందుగా దరఖాస్తు చేయవలెను.
14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగ ఉన్నచో ఇట్టి అనుమతి రద్దు పరుచబడును.


సర్పంచ్/పంచాయతి కార్యదర్శి
గ్రామ పంచాయతి మల్లంపేట్

గ్రామ పంచాయతి కార్యాలయము - మల్లంపేట్, మేడ్చల్ జిల్లా

OFFICE OF THE GRAM PANCHAYAT, MALLAMPET

MANDAL QUTHBULLAPUR, DIST. MEDCHAL MALKAJGIRI

G.P.NO. |MOT/2018/385

Date... 23/12/2018

8467

అజ్ఞా పత్రము

PERMISSION CERTIFICATE

1. దరఖాస్తుదారుని పేరు
2. దరఖాస్తు ఇచ్చిన తేది.
3. గ్రామ పంచాయతి
4. సర్వేనెం./ప్లాట్ నెం.లోక ఇంటి నెం.
5. నిర్మింపబడు గృహము
6. మంజూరికాలము

Chinthapalla Ananthamma

11/12/2018

Mallampet

19/10/2018

Q+2

23/12/2018 to 31/12/2018

షరతులు/Conditions

1. నిర్ణీత ప్లాను మరియు స్థలము యొక్క పూర్వ హద్దులను అతిక్రమించరాదు.
2. నిర్మించబడు గృహము భూమిస్థలము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
3. రోడ్డుకు గాని వీధికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
5. గాలి ప్రవేశించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన ఏర్పాట్లు చేయవలెను.
6. మురికి కాలువలు మరుగుదొడ్లు వొనరించుటకు మంచి ఏర్పాట్లు చేయవలెను.
7. గ్రామభివృద్ధి ప్రణాళికల అమలుకు ఈ నిర్మాణము అటంకమైనచో ఇట్టి నిర్మాణము తోలిగించబడును.
8. నిర్ణీత రుసుము కొరినపుడు చెల్లించవలెను.
9. ఈ షరతులకు ఉల్లంగించి నిర్మాణము చేసినచో చట్టసమ్మతమైన చర్యలకు గురికాగలరు.
10. ఇట్టి స్థలం పై ఎలాంటి కోర్టు కేసులు, ప్రభుత్వ భూమి, శికం భూమి లేదా ఎస్.టి.ఎల్ భూమి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు, లేదా తమరికి తెలుపకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము హక్కు ద్వంద్వం.
12. ఇట్టి మంజూరి అనుమతించిన రోజు నుంచి ఒక సంవత్సరము వరకు మాత్రమే అమలులో యుండును తదుపరి రెన్యువల్ చేయవలెను.
13. రెన్యువల్ కు (30)రోజులు ముందుగా దరఖాస్తు చేయవలెను.
14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగ ఉన్నచో ఇట్టి అనుమతి రద్దు పరుచబడును.


సర్పంచ్/పంచాయతి కార్యదర్శి
గ్రామ పంచాయతి మల్లంపేట్

గ్రామ పంచాయతీ కార్యాలయము - మల్లంపేట, మేడ్చల్ జిల్లా

OFFICE OF THE GRAM PANCHAYAT, MALLAMPET

MANDAL QUTHBULLAPUR, DIST. MEDCHAL MALKAJGIRI

G.P.NO. 1394/2018/127

Date... 19/11/18

అజ్ఞా పత్రము

PERMISSION CERTIFICATE

Chinthapatta Ananthamma

w/o. Sri Rama Rao

Mallampet

19&20 Nohar-33

Co-2

19/11/18 to 12/12

1. దరఖాస్తుదారుని పేరు
2. దరఖాస్తు ఇచ్చిన తేదీ.
3. గ్రామ పంచాయతీ
4. సర్వేనెం./ప్లాట్ నెం. లేక ఇంటి నెం.
5. నిర్మించబడు గృహము
6. మంజూరికాలము

షరతులు/Conditions

1. నిర్ణీత ప్లాను మరియు స్థలము యొక్క పూర్వ హద్దులను అతిక్రమించరాదు.
2. నిర్మించబడు గృహము భూమిబట్టము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
3. కోడ్రుకు గాని వీదికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
5. గాలి ప్రవేశించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన నిర్మాణము చేయవలెను.
6. మురికి కాలువలు మరుగుదొడ్డు వనరులకు మంచి నిర్మాణము చేయవలెను.
7. గ్రామచివ్వుద్ది ప్రణాళికల అమలుకు ఈ నిర్మాణము అటంకమైనచో ఇట్టి నిర్మాణము తోలిగించబడును.
8. నిర్ణీత రుసుము కోరినపుడు చెల్లించవలెను.
9. ఈ షరతులకు ఉల్లంగించి నిర్మాణము చేసినచో చట్టసమ్మతమైన చర్యలకు గురికాగలరు.
10. ఇట్టి స్థలం పై ఎలాంటి కొద్దు కేసులు, ప్రభుత్వ భూమి, శికం భూమి లేదా ఎస్.టి.ఎల్ భూమి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు. లేదా తమరికి తెలుపకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము హక్కు దృవపరచదు.
12. ఇట్టి మంజూరి అనుమతించిన రోజు నుంచి ఒక సంవత్సరము వరకు చూర్రేపే అమలులో యుండును తదనంతరం తన్నువల్ చేయవలెను.
13. రెన్యూవల్ కు (30)రోజులు ముందుగా దరఖాస్తు చేయవలెను.
14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగ ఉన్నచో ఇట్టి అనుమతి రద్దు చేయవలెను.


సర్పంచ్/మండలాయతీ కార్యదర్శి
గ్రామ పంచాయతీ మల్లంపేట

గ్రామ పంచాయతీ కార్యాలయము - మల్లంపేట్, మేడ్చల్ జిల్లా

OFFICE OF THE GRAM PANCHAYAT, MALLAMPET

MANDAL QUTHBULLAPUR, DIST. MEDCHAL MALKAJGIRI

G.P.NO. 1394/2018/128

Date... 19/11/18

అజ్ఞా పత్రము

PERMISSION CERTIFICATE

1. దరఖాస్తుదారుని పేరు

Chinthanatha Aradhamma

2. దరఖాస్తు ఇచ్చిన తేదీ

19/11/18

3. గ్రామ పంచాయతీ

Mallampet

4. సర్వేనెం./ప్లాట్ నెం./లోక ఇంటి నెం.

19/11/18 plot no - 34

5. నిర్మింపబడు గృహము

ఉల్

6. మంజూరికాలము

19/11/18 to 19/11/18

షరతులు/Conditions

1. నిర్ణీత ప్లాను మరియు స్థలము యొక్క పూర్వ హద్దులను అతిక్రమించరాదు.
2. నిర్మించబడు గృహము భూమిస్థలము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
3. రోడ్డుకు గాని వీధికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
5. గాలి ప్రవేశించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన ఏర్పాట్లు చేయవలెను.
6. మురికి కాలువలు మరుగుదొడ్డు వనరులకు మంచి ఏర్పాట్లు చేయవలెను.
7. గ్రామబీచ్ వద్ద ప్రణాళికల అమలుకు ఈ నిర్మాణము అటంకమైనచో ఇట్టి నిర్మాణము తోలిగించబడును.
8. నిర్ణీత రుసుము కోరినపుడు చెల్లించవలెను.
9. ఈ షరతులకు ఉల్లంఘించి నిర్మాణము చేసినచో చట్టసమ్మతమైన చర్యలకు గురికాగలరు.
10. ఇట్టి స్థలం పై ఎలాంటి కోర్టు కేసులు, ప్రభుత్వ భూమి, శికం భూమి లేదా ఎఫ్.టి.ఎల్ భూమి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు. లేదా తమరికి తెలుపకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము హక్కు ధృవపరచదు.
12. ఇట్టి మంజూరి అనుమతించిన రోజు నుంచి ఒక సంవత్సరము వరకు మాత్రమే అమలులో యుండును తదుపరి రెన్యూవల్ చేయవలెను.
13. రెన్యూవల్ కు (30)రోజులు ముందుగా దరఖాస్తు చేయవలెను.
14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగ ఉన్నచో ఇట్టి అనుమతి రద్దు పరుచబడును.

సర్పంచ్/పంచాయతీ కార్యదర్శి
గ్రామ పంచాయతీ మల్లంపేట్

గ్రామ పంచాయతి కార్యాలయము - మల్లంపేట్, మేడ్చల్ జిల్లా
OFFICE OF THE GRAM PANCHAYAT, MALLAMPET
MANDAL QUTHBULLAPUR, DIST. MEDCHAL MALKAJGIRI
G.P.NO. 8186 | 2018 | 330 Date. 26/2/18

అజ్ఞాపత్రము

PERMISSION CERTIFICATE

- 1. దరఖాస్తుదారుని పేరు
- 2. దరఖాస్తు అవ్విన తీరి
- 3. గ్రామ పంచాయతి
- 4. సర్వేనెం./ప్లాట్ నెం. లేక ఇంటి నెం.
- 5. నిర్మింపబడు గృహము
- 6. మంజూరికాలము

Chinthapalla Ananthamma
W/o. Smt. Rama Rao
Mallampet
19th plot no. 35
Cat 2
26/2/18 to 25/2/21

షరతులు/Conditions

- 1. నిర్ణీత ప్లాను మరియు స్థలము యొక్క పూర్వ చార్టులను అలక్షమించరాదు.
- 2. నిర్మించబడు గృహము భూమిస్థము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
- 3. రోడ్డుకు గాని వీధికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
- 4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
- 5. గాలి ప్రవేశించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన ఏర్పాట్లు చేయవలెను.
- 6. మురికి కాలువలు మరుగుదొడ్లు వొనరించుటకు మంచి ఏర్పాట్లు చేయవలెను.
- 7. గ్రామబీచ్ వద్ద ప్రణాళికల అమలుకు ఈ నిర్మాణము అటంకమైనచో ఇట్టి నిర్మాణము రోలిగించబడును.
- 8. నిర్ణీత రుసుము కోరినపుడు చెల్లించవలెను.
- 9. ఈ షరతులకు ఉల్లంగించి నిర్మాణము చేసినచో చట్టసమ్మతమైన దర్ఖటకు గురికాగలదు.
- 10. ఇట్టి స్థలం పై ఎలాంటి కోట్టు కేసులు, ప్రభుత్వ భూమి, శికం భూమి లేదా ఎస్.టి.ఎల్ భూమి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు. లేదా తమిరికి తెలుపకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
- 11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము హక్కు ధృవపరచదు.
- 12. ఇట్టి మంజూరి అనుమతించిన రోజు నుంచి ఒక సంవత్సరము వరకు మార్తమే అమలులో యుండును తదుపరి రెన్యూవల్ చేయవలెను.
- 13. రెన్యూవల్ కు (30)రోజులు ముందుగా దరఖాస్తు చేయవలెను.
- 14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగ ఉన్నచో ఇట్టి అనుమతి రద్దు పరుచబడును.


సర్పంచ్/పంచాయతి కార్యదర్శి
గ్రామ పంచాయతి మల్లంపేట్
EXECUTIVE OFFICER
Grama Panchayat Mallampet
Quthbullapur (M), Medchal (D)

గ్రామ పంచాయతీ కార్యాలయము - మల్లంపేట్, మేడ్చల్ జిల్లా

OFFICE OF THE GRAM PANCHAYAT, MALLAMPET

MANDAL QUTHBULLAPUR, DIST. MEDCHAL MALKAJGIRI

G.P.NO. 1394/2018/129

Date... 19/11/18

అజ్ఞాపత్రము

PERMISSION CERTIFICATE

1. దరఖాస్తుదారుని పేరు
2. దరఖాస్తు ఇచ్చిన తేదీ.
3. గ్రామ పంచాయతీ
4. సర్కిల్ నెం./ప్లాట్ నెం./లోక ఇంటి నెం.
5. నిర్మించబడు గృహము
6. మంజూరికాలము

Chinthapalle Ananthamma

W/o. Raji Ramu Rao

Mallampet

192/20 Plotno-36

9+2

19/11/18 to 18/11/18

షరతులు/Conditions

1. నిర్ణీత ప్లాను మరియు స్థలము యొక్క పూర్వ హద్దులను అతిక్రమించరాదు.
2. నిర్మించబడు గృహము భూమట్టము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
3. కోర్టుకు గానీ వీధికి గానీ అయిదు అడుగులలో గృహము కట్టరాదు.
4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
5. గాలి ప్రసేశించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన విన్యాలు చేయవలెను.
6. మురికి కాలువలు మెరుగుదొడ్లు వసతిగలవటకు మంచి విన్యాలు చేయవలెను.
7. గ్రామబిచ్చార్థి ప్రణాళికల అమలుకు ఈ నిర్మాణము అటంకమైనచో ఇట్టి నిర్మాణము తోలిగింపబడును.
8. నిర్ణీత రుసుము కోరినపుడు చెల్లించవలెను.
9. ఈ షరతులకు ఉల్లంగించి నిర్మాణము చేసినచో చట్టసమ్మతిమైన చర్యలకు గురికావలెను.
10. ఇట్టి స్థలం పై ఎలాంటి కోర్టు కేసులు, ప్రభుత్వ భూమి, శికం భూమి లేదా ఎఫ్.టి.ఎల్ భూమి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు, లేదా తమరికి తెలుపకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము హక్కు ధృవపరచదు.
12. ఇట్టి మంజూరి అనుమతించిన రోజు నుంచి ఒక సంవత్సరము వరకు మాలియే ఆమెలులో యుండును తదుపరి రెన్యూవల్ చేయవలెను.
13. రెన్యూవల్ కు (30)రోజులు ముందుగా దరఖాస్తు చేయవలెను.
14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగ ఉన్నచో ఇట్టి అనుమతి రద్దు చేయబడును.


సర్పంచ్/పంచాయతీ కార్యదర్శి
గ్రామ పంచాయతీ మల్లంపేట్

గ్రామ పంచాయతి కార్యాలయము - మల్లంపేట్, మేడ్చల్ జిల్లా
OFFICE OF THE GRAM PANCHAYAT, MALLAMPET

MANDAL QUTHBULLAPUR, DIST. MEDCHAL MALKAJGIRI

G.P.NO. SSS2 | 2018 | 206

Date... 5/2/18.....

ఆజ్ఞా పత్రము

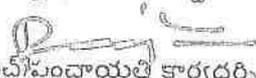
PERMISSION CERTIFICATE

- 1. దరఖాస్తుదారుని పేరు
- 2. దరఖాస్తు ఇచ్చిన తేదీ.
- 3. గ్రామ పంచాయతి
- 4. సర్వే నెం./ప్లాట్ నెం. లేక ఇంటి నెం.
- 5. నిర్మింపబడు గృహము
- 6. మంజూరికాలము

Chinthayatha Ananthamma
Kalo Sai Srujana Rao
Mallampet
19220 Plot no - 37
Gate
4/2/18 to 4/2/18

షరతులు/Conditions

- 1. నిర్ణీత ప్లాను మరియు స్థలము యొక్క పూర్వ హద్దులను అతిక్రమించరాదు.
- 2. నిర్మించబడు గృహము భూమి కట్టము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
- 3. రోడ్డుకు గాని వీధికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
- 4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
- 5. గాలి ప్రవహించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన ఏర్పాట్లు చేయవలెను.
- 6. మురికి కాలువలు మరుగుదొడ్లు వొనరించుటకు మంచి ఏర్పాట్లు చేయవలెను.
- 7. గ్రామబిచ్చాధి ప్రణాళికల అమలుకు ఈ నిర్మాణము అటంకమైనచో ఇట్టి నిర్మాణము తోలిగించబడును.
- 8. నిర్ణీత రుసుము కోరినపుడు చెల్లించవలెను.
- 9. ఈ షరతులకు ఉల్లంగించి నిర్మాణము చేసినచో చట్టసమ్మతమైన చర్యలకు గురికాగలరు.
- 10. ఇట్టి స్థలం పై ఎలాంటి కోర్టు కేసులు, ప్రభుత్వ భూమి, శికం భూమి లేదా ఎఫ్.టి.ఎల్ భూమి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు, లేదా తమరికి తెలుపకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
- 11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము హక్కు ద్వవపరచదు.
- 12. ఇట్టి మంజూరి అనుమతించిన రోజు నుంచి ఒక సంవత్సరము వరకు మాత్రమే అమలులో యుండును తదుపరి రెన్యువల్ చేయవలెను.
- 13. రెన్యువల్ కు (30)రోజులు ముందుగా దరఖాస్తు చేయవలెను.
- 14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగ ఉన్నచో ఇట్టి అనుమతి రద్దు పరుచబడును.


 సర్పంచ్/పంచాయతి కార్యదర్శి
 గ్రామ పంచాయతి మల్లంపేట్

గ్రామ పంచాయతీ కార్యాలయము - మల్లంపేట్, మేడ్చల్ జిల్లా
OFFICE OF THE GRAM PANCHAYAT, MALLAMPET
MANDAL QUTHBULLAPUR, DIST. MEDCHAL MALKAJGIRI

G.P.NO. SSS2 | 2018 | 207

Date... 5/11/21

ఆజ్ఞా పత్రము

PERMISSION CERTIFICATE

1. దరఖాస్తుదారుని పేరు
2. దరఖాస్తు ఇచ్చిన తేదీ.
3. గ్రామ పంచాయతీ
4. సర్వే నెం./ప్లాట్ నెం. లేక ఇంటి నెం.
5. నిర్మించబడు గృహము
6. మంజూరికాలము

Chinthapatta Ananthamma
w/o. Sri Anand Reddy
Mallampet
19/2/20 Pytno-398
G+1
5/11/21 to 4/11/21

షరతులు/Conditions

1. నిర్ణీత ప్లాను మరియు స్థలము యొక్క పూర్వ హద్దులను అతిక్రమించరాదు.
2. నిర్మించబడు గృహము భూమిట్టము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
3. రోడ్డుకు గాని వీధికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
5. గాలి ప్రవేశించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన ఏర్పాట్లు చేయవలెను.
6. మురికి కాలువలు మరుగుదొడ్లు వొనరించుటకు మంచి ఏర్పాట్లు చేయవలెను.
7. గ్రామభివృద్ధి ప్రణాళికల అమలుకు ఈ నిర్మాణము అటంకమైనచో ఇట్టి నిర్మాణము తోలిగించబడును.
8. నిర్ణీత రుసుము కోరినపుడు చెల్లించవలెను.
9. ఈ షరతులకు ఉల్లంగించి నిర్మాణము చేసినచో చట్టసమ్మతమైన చర్యలకు గురికాగలరు.
10. ఇట్టి స్థలం పై ఎలాంటి కోర్టు కేసులు, ప్రభుత్వ భూమి, శికం భూమి లేదా ఎఫ్.టి.ఎల్ భూమి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు, లేదా తమరికి తెలుపకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము హక్కు ధృవపరచదు.
12. ఇట్టి మంజూరి అనుమతించిన రోజు నుంచి ఒక సంవత్సరము వరకు మాత్రమే అమలులో యుండును తదుపరి రెన్యూవల్ చేయవలెను.
13. రెన్యూవల్ కు (30)రోజులు ముందుగా దరఖాస్తు చేయవలెను.
14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగ ఉన్నచో ఇట్టి అనుమతి రద్దు పరుచబడును.


సర్పంచ్/పంచాయతీ కార్యదర్శి
గ్రామ పంచాయతీ మల్లంపేట్

గ్రామ పంచాయతి కార్యాలయము, మల్లంపేట్, మెదక్ జిల్లా
 OFFICE OF THE GRAMA PANCHAYAT, MALLAMPET
 MANDAL QUTHBULLAPUR, MEDCHAL MALKAJGIRI



G.P.NO. |MPH| 2018/257

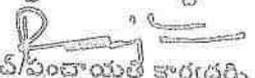
Date... 28/11/18

PERMISSION CERTIFICATE

- | | |
|---|--------------------------------|
| 1. దరఖాస్తుదారుని పేరు | <u>Chinthapatta Ananthamma</u> |
| 2. దరఖాస్తు ఇచ్చిన తేదీ. | <u>w/o. Sri Rama rao</u> |
| 3. గ్రామ పంచాయతి | <u>Mallampet</u> |
| 4. సర్వే నెం./ప్లాట్ నెం. లేక ఇంటి నెం. | <u>19A 20, 39</u> |
| 5. నిర్మించబడు గృహము | <u>Gate</u> |
| 6. మంజూరికాలము | <u>28/11/18 to 28/12/18</u> |

షరతులు/Conditions

1. నిర్ణీత ప్లాను మరియు స్థలము యొక్క పూర్వ హద్దులను అతిక్రమించరాదు.
2. నిర్మించబడు గృహము భూమిస్థలము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
3. రోడ్డుకు గాని వీధికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
5. గాలి ప్రవేశించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన ఏర్పాట్లు చేయవలెను.
6. మురికి కాలువలు మరుగుదొడ్లు వొనరించుటకు మంచి ఏర్పాట్లు చేయవలెను.
7. గ్రామభివృద్ధి ప్రణాళికల అమలుకు ఈ నిర్మాణము అటంకమైనచో ఇట్టి నిర్మాణము తోలిగించబడును.
8. నిర్ణీత రుసుము కొరినపుడు చెల్లించవలెను.
9. ఈ షరతులకు ఉల్లంగించి నిర్మాణము చేసినచో చట్టసమ్మతమైన చర్యలకు గురికాగలదు.
10. ఇట్టి స్థలం పై ఎలాంటి కోట్లు కేసులు, ప్రభుత్వ భూమి, శికం భూమి లేదా ఎఫ్.టి.ఎల్ భూమి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు, లేదా తమరికి తెలుపకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము హక్కు ధృవపరచదు.
12. ఇట్టి మంజూరి అనుమతించిన రోజు నుంచి ఒక సంవత్సరము వరకు మాత్రమే అమలులో యుండును తదుపరి రెన్యువల్ చేయవలెను.
13. రెన్యువల్ కు (30)రోజులు ముందుగా దరఖాస్తు చేయవలెను.
14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగ ఉన్నచో ఇట్టి అనుమతి రద్దు పరుచబడును.


 సర్పంచ్/పంచాయతి కార్యదర్శి
 గ్రామ పంచాయతి మల్లంపేట్

EXECUTIVE OFFICER
 Grama Panchayat Mallampet
 Quthbullapur (M), Medchal (Dist.)

గ్రామ పంచాయతి కార్యాలయము - మల్లంపేట్, మేడ్చల్ జిల్లా
OFFICE OF THE GRAM PANCHAYAT, MALLAMPET
MANDAL QUTHBULLAPUR, DIST. MEDCHAL MALKAJGIRI

no. 8467 | 2018 | 386

Date: 12/1/18.....

ఆజ్ఞా పత్రము

PERMISSION CERTIFICATE

- 1. పుచ్చాకుని పేరు
- 2. దరఖాస్తు ఇచ్చిన తేది.
- 3. గ్రామ పంచాయతి
- 4. సర్వే నెం./స్టాట్ నెం. లేక ఇంటి నెం.
- 5. నిర్మింపబడు గృహము
- 6. మంజూరికాలము

Chinthapala Ananthamma
W/o. Sri. Rama Rao
Mallampet
19420 plot no - 40
12/1
12/1/18 to 7/1/19

షరతులు/Conditions

1. నిర్ణీత ప్లాను మరియు స్థలము యొక్క పూర్వ హద్దులను అధిక్రమించరాదు.
2. నిర్మించబడు గృహము భూమి స్థలము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
3. రోడ్డుకు గాని వీధికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
5. గాలి ప్రవేశించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన ఏర్పాట్లు చేయవలెను.
6. మురికి కాలువలు మరుగుదొడ్లు వొనరించుటకు మంచి ఏర్పాట్లు చేయవలెను.
7. గ్రామబివృద్ధి ప్రణాళికల అమలుకు ఈ నిర్మాణము అటంకమైనచో ఇట్టి నిర్మాణము తోలిగించబడును.
8. నిర్ణీత రుసుము కోరినపుడు చెల్లించవలెను.
9. ఈ షరతులకు ఉల్లంగించి నిర్మాణము చేసినచో చట్టసమ్మతమైన చర్యలకు గురికాగలరు.
10. ఇట్టి స్థలం పై ఎలాంటి కోర్టు కేసులు, ప్రభుత్వ భూమి, శికం భూమి లేదా ఎఫ్.టి.ఎల్ భూమి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు, లేగా తమరికి తెలుపకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము హక్కు ధృవపరచదు.
12. ఇట్టి మంజూరి అనుమతించిన రోజు నుంచి ఒక సంవత్సరము వరకు మాత్రమే అమలులో యుండును తదుపరి రెన్యువల్ చేయవలెను.
13. రెన్యువల్ కు (30)రోజులు ముందుగా దరఖాస్తు చేయవలెను.
14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగ ఉన్నచో ఇట్టి అనుమతి రద్దు పరుచబడును.


 సర్పంచ్/పంచాయతి కార్యదర్శి
 గ్రామ పంచాయతి మల్లంపేట్

గ్రామ పంచాయతి కార్యాలయము - మల్లంపేట్, మేడ్చల్ జిల్లా
 OFFICE OF THE GRAM PANCHAYAT, MALLAMPET
 MANDAL QUTHBULLAPUR, DIST. MEDCHAL MALKAJGIRI
 G.P.NO. 8186 | 2018 | 331

Date. 28/2/18

అజ్ఞా పత్రము

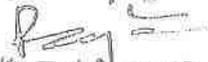
PERMISSION CERTIFICATE

1. దరఖాస్తుదారుని పేరు
2. దరఖాస్తు ఇచ్చిన తేదీ.
3. గ్రామ పంచాయతి
4. సర్వే నెం./ ప్లాట్ నెం./ లోక ఇంటి నెం.
5. నిర్మింపబడు గృహము
6. మంజూరికాలము

Chinthapalle Ananthamma
 W/o. Smt. Hanma Rao
 Mallampet
 19th plot no. 41
 Cat 2
 28/2/18 to 27/2/21

షరతులు/Conditions

1. నిర్ణీత ప్లాను మరియు స్థలము యొక్క పూర్వ హద్దులను అతిక్రమించరాదు.
2. నిర్మించబడు గృహము భూమిట్లము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
3. రోడ్డుకు గాని వీధికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
5. గాలి ప్రవేశించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన ఏర్పాట్లు చేయవలెను.
6. మురికి కాలువలు మరుగుదొడ్డు వసతిగలవలెను మంచి ఏర్పాట్లు చేయవలెను.
7. గ్రామబీచ్ వద్ద ప్రణాళికల అమలుకు ఈ నిర్మాణము అటంకమైనచో ఇట్టి నిర్మాణము రద్దీగింపబడును.
8. నిర్ణీత రుసుము కోరినపుడు చెల్లించవలెను.
9. ఈ షరతులకు ఉల్లంఘించి నిర్మాణము చేసినచో దట్టసమ్మతమైన చర్యలకు గురికాగలరు.
10. ఇట్టి స్థలం పై ఎలాంటి కోర్టు కేసులు, ప్రభుత్వ భూమి, శికం భూమి లేదా ఎస్.టి.ఎల్ భూమి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు, లేదా తిమిరికి తిలుపకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము చాక్కు ధృవపరచదు.
12. ఇట్టి మంజూరి అనుమతించిన రోజు నుంచి ఒక సంవత్సరము వరకు మాలిమే అమలులో యుండును తదుపరి రెన్యూవల్ చేయవలెను.
13. రెన్యూవల్ కు (30) రోజులు ముందుగా దరఖాస్తు చేయవలెను.
14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగ ఉన్నచో ఇట్టి అనుమతి రద్దు పరుచబడును.


 సర్పంచ్/పంచాయతి కార్యదర్శి
 గ్రామ పంచాయతి మల్లంపేట్

OFFICE OF P.N.O.
 Gram Panchayat Mallampet
 Quthbullaipur (M), Medchal (D)

గ్రామ పంచాయతి కార్యాలయము - మల్లంపేట్, మేడ్చల్ జిల్లా
 OFFICE OF THE GRAM PANCHAYAT, MALLAMPET.
 MANDAL QUTHBULLAPUR, DIST. MEDCHAL MALKAJGIRI
 G.P.NO. 5552 | 2018 | 208 Date: 5/2/18

అజ్ఞా పత్రము

PERMISSION CERTIFICATE

1. దరఖాస్తుదారుని పేరు
2. దరఖాస్తు ఇచ్చిన తేదీ
3. గ్రామ పంచాయతి
4. సర్వే నెం./స్టాంప్ నెం. లేక ఇంటి నెం.
5. నిర్మించబడు గృహము
6. మంజూరికాలము

Chinthapalle Ananthamma
 W/o. Sri. Rama Rao
 Mallampet
 19th plot no. 42
 A+2
 5/2/18 to 4/2/21

షరతులు/Conditions

1. నిర్ణీత ప్రాసు మరియు స్థలము యొక్క పూర్వ హద్దులను అతిక్రమించరాదు.
2. నిర్మించబడు గృహము భూమిబట్లము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
3. రోడ్డుకు గాని వీధికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
5. గాలి ప్రవేశించుటకు వెలుతురు దారాళముగా ఇండుటకు సరియైన నిర్మాణము చేయవలెను.
6. మురికి కాలువలు మడుగుబొడ్డు వనరులనుండి మంచి నిర్మాణము చేయవలెను.
7. గ్రామబీచ్ వద్ద ప్రణాళికల అమలుకు ఈ నిర్మాణము అటంకమైనచో ఇట్టి నిర్మాణము రోగించబడును.
8. నిర్ణీత రుసుము కోరినపుడు చెల్లించవలెను.
9. ఈ షరతులకు ఉల్లంఘించి నిర్మాణము చేసినచో చట్టసమ్మతమైన చర్యలకు గురికావలదు.
10. ఇట్టి స్థలం పై ఎలాంటి కోర్టు కేసులు, ప్రభుత్వ భూమి, శిశు భూమి లేదా ఎస్.టి.ఎల్ భూమి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు, లేదా తమరికి తెలుపకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము హక్కు ధృవపరచదు.
12. ఇట్టి మంజూరి అనుమతించిన రోజు నుంచి ఒక సంవత్సరము వరకు మార్కెట్ అమలులో యుండును తదుపరి తిన్నవల్ చేయవలెను.
13. తిన్నవల్ కు (30)రోజులు ముందుగా దరఖాస్తు చేయవలెను.
14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగా ఉన్నచో ఇట్టి అనుమతి రద్దు విధులబడును.


 సర్పంచ్/పంచాయతి కార్యదర్శి
 గ్రామ పంచాయతి మల్లంపేట్
 EXECUTIVE OFFICER
 Gram Panchayat Mallampet
 Quthbullaapur (M), Medchal (M)

గ్రామ పంచాయతి కార్యాలయము - మల్లంపేట్, మేడ్చల్ జిల్లా
OFFICE OF THE GRAM PANCHAYAT, MALLAMPET
MANDAL QUTHBULLAPUR, DIST. MEDCHAL MALKAJGIRI

G.P.NO. 8186/2018/332

Date. 28/2/18

అజ్ఞాపనము

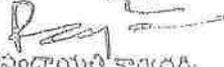
PERMISSION CERTIFICATE

Chinthapalle Ananthamma
W/o. Sri Rama Rao
Mallampet
19-20 plot no. 43
Gt 2
28/2/18 to 27/2/21

- 1. దరఖాస్తుదారుని పేరు
- 2. దరఖాస్తు అప్పిన తేదీ
- 3. గ్రామ పంచాయతి
- 4. సర్వే నెం./ఫ్లాట్ నెం. లోక ఇంటి నెం.
- 5. నిర్మింపబడు గృహము
- 6. మంజూరికాలము

షరతులు/Conditions

- 1. నిర్ణీత ప్లాను మరియు స్థలము యొక్క పూర్వ హద్దులను అతిక్రమించరాదు.
- 2. నిర్మించబడు గృహము భూమిస్థలము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
- 3. రోడ్డుకు గాని వీధికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
- 4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
- 5. గాలి ప్రవేశించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన ఏర్పాట్లు చేయవలెను.
- 6. మురికి కాలువలు మరుగుదొడ్లు వొనరించుటకు మంచి ఏర్పాట్లు చేయవలెను.
- 7. గ్రామబివృద్ధి ప్రణాళికల అనుబంధము ఈ నిర్మాణము అనుబంధమున అట్టి నిర్మాణము తోలిగించబడును.
- 8. నిర్ణీత రుసుము కోరినపుడు చెల్లించవలెను.
- 9. ఈ షరతులకు ఉల్లంఘించి నిర్మాణము చేసినచో దట్టసమ్మతమైన దరఖాస్తులకు గురికాగలదు.
- 10. ఇట్టి స్థలం పై ఎలాంటి కోర్టు కేసులు, ప్రభుత్వ భూమి, శివం భూమి లేదా ఎస్.టి.ఎల్ భూమి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు, లేదా రిమిడి కేసులకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
- 11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము హక్కు ద్వంద్వంకము.
- 12. ఇట్టి మంజూరి అనుమతిని రోజు నుంచి ఒక సంవత్సరము వరకు మూలము అనుబంధము యొక్క రుసుములను తయారు చేయవలెను.
- 13. రెన్యూవల్ కు (30)రోజులు ముందుగా దరఖాస్తు చేయవలెను.
- 14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగ ఉన్నచో ఇట్టి అనుమతి రద్దు పరుచబడును.


సర్పంచ్/పంచాయతి కార్యదర్శి
గ్రామ పంచాయతి మల్లంపేట్
EXECUTIVE OFFICER
Grama Panchayat Mallampet
Quthbullapur (M), Medchal (M)

గ్రామ పంచాయతీ కార్యాలయము - మల్లంపేట్, మేడ్చల్ జిల్లా

OFFICE OF THE GRAM PANCHAYAT, MALLAMPET

MANDAL QUTHBULLAPUR, DIST.MEDCHAL MALKAJGIRI

G.P.NO. 6994 | 2018 | 279

Date. 17/12/21

అజ్ఞాపత్రము

PERMISSION CERTIFICATE

1. దరఖాస్తుదారుని పేరు
2. దరఖాస్తు ఇచ్చిన తేదీ.
3. గ్రామ పంచాయతీ
4. సర్వేనెం./ప్లాట్ నెం. లేక ఇంటి నెం.
5. నిర్మింపబడు గృహము
6. మంజూరికాలము

Chithapaka Ananthamma

17/12/21

Mallampet

19820 Plot no 44

Gate

17.12.21

షరతులు/Conditions

1. నిర్ణీత ప్లాను మరియు స్థలము యొక్క పూర్వ హద్దులను అతిక్రమించరాదు.
2. నిర్మింపబడు గృహము భూమి కట్టము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
3. రోడ్డుకు గాని వీధికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
5. గాలి ప్రవేశించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన ఏర్పాట్లు చేయవలెను.
6. మురికి కాలువలు మరుగుదొడ్లు వొనరించుటకు మంచి ఏర్పాట్లు చేయవలెను.
7. గ్రామబీచ్ వద్ద ప్రణాళికల అమలుకు ఈ నిర్మాణము అటంకమైసబ్ ఇట్టి నిర్మాణము తోలిగిందబడును.
8. నిర్ణీత రుసుము కోరినపుడు చెల్లించవలెను.
9. ఈ షరతులకు ఉల్లంగించి నిర్మాణము చేసినచో చట్టసమ్మతమైన చర్యలకు గురికాగలదు.
10. ఇట్టి స్థలం పై ఎలాంటి కోర్టు కేసులు, ప్రభుత్వ భూమి, శికం భూమి లేదా ఎఫ్.టి.ఎల్ భూమి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు, లేదా తమరికి తెలుపకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము హక్కు ధృవపరచదు.
12. ఇట్టి మంజూరి అనుమతించిన రోజు నుంచి ఒక సంవత్సరము వరకు మాత్రమే అమలులో యుండును తదుపరి రెన్యూవల్ చేయవలెను.
13. రెన్యూవల్ కు (30)రోజులు ముందుగా దరఖాస్తు చేయవలెను.
14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగ ఉన్నచో ఇట్టి అనుమతి రద్దు పరుచబడును.


సర్పంచ్/పంచాయతీ కార్యదర్శి
గ్రామ పంచాయతీ మల్లంపేట్

గ్రామ పంచాయతి కార్యాలయము మల్లంపేట్, మేడ్చల్ జిల్లా
 OFFICE OF THE GRAMA PANCHAYAT, MALLAMPET
 MANDAL QUTHBULLAPUR, MEDCHAL MALKAJGIRI

G.P.NO. /MPH/2018/256

Date... 28/11/18.....

PERMISSION CERTIFICATE

1. దరఖాస్తుదారుని పేరు
2. దరఖాస్తు ఇచ్చిన తేదీ.
3. గ్రామ పంచాయతి
4. సర్వేనెం./ప్లాట్ నెం. లేక ఇంటి నెం.
5. నిర్మించబడు గృహము
6. మంజూరికాలము

Chinthapatta Ananthamma

No: 121 Rama Rao

Mallampet

19820, A5

G+2

28/11/18 to 28/11/18

షరతులు/Conditions

1. నిర్ణీత ప్లాను మరియు స్థలము యొక్క పూర్వ హద్దులను అతిక్రమించరాదు.
2. నిర్మించబడు గృహము భూమిపట్టము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
3. రోడ్డుకు గాని వీధికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
5. గాలి ప్రవేశించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన ఏర్పాట్లు చేయవలెను.
6. మురికి కాలువలు మరుగుదొడ్లు వనరించుటకు మంచి ఏర్పాట్లు చేయవలెను.
7. గ్రామభివృద్ధి ప్రణాళికల అమలుకు ఈ నిర్మాణము అటంకమైనచో ఇట్టి నిర్మాణము తోలిగించబడును.
8. నిర్ణీత రుసుము కోరినపుడు చెల్లించవలెను.
9. ఈ షరతులకు ఉల్లంగించి నిర్మాణము చేసినచో చట్టసమ్మతమైన చర్యలకు గురికాగలరు.
10. ఇట్టి స్థలం పై ఎలాంటి కోర్టు కేసులు, ప్రభుత్వ భూమి, శికం భూమి లేదా ఎఫ్.టి.ఎల్ భూమి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు, లేదా తమిరికి తెలుపకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము హక్కు ధృవపరచదు.
12. ఇట్టి మంజూరి అనుమతించిన రోజు నుంచి ఒక సంవత్సరము వరకు మాత్రమే అమలులో యుండును తదుపరి రెన్యువల్ చేయవలెను.
13. రెన్యువల్ కు (30)రోజులు ముందుగా దరఖాస్తు చేయవలెను.
14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగ ఉన్నచో ఇట్టి అనుమతి రద్దు పరుచబడును.

సర్పంచ్/పంచాయతి కార్యదర్శి

గ్రామ పంచాయతి కార్యదర్శి
 EXECUTIVE OFFICER
 Grama Panchayat (Mallampet)
 Quthbullapur (M), Medchal (Dist)

గ్రామ పంచాయతి కార్యాలయము - మల్లంపేట్, మేడ్చల్ జిల్లా
OFFICE OF THE GRAM PANCHAYAT, MALLAMPET
MANDAL QUTHBULLAPUR, DIST. MEDCHAL MALKAJGIRI
G.P.NO. 5552 | 2018 | 209 Date... 5/2/18

అజ్ఞాపత్రము

PERMISSION CERTIFICATE

- 1. దరఖాస్తుదారుని పేరు
- 2. దరఖాస్తు అప్పిన తేదీ
- 3. గ్రామ పంచాయతి
- 4. సర్వేనెం./స్లాట్ నెం. లేక ఆంటి నెం.
- 5. నిర్మింపబడు గృహము
- 6. మంజూరికాలము

Chinthapalla Ananthamma
W/o. Sri Rama Rao
Mallampet
19th plot no. 46
Cat 2
5/2/18 to 4/2/21

షరతులు/Conditions

- 1. నిర్ణీత ప్లాను మరియు స్థలము యొక్క పూర్వ హద్దులను అతిక్రమించరాదు.
- 2. నిర్మించబడు గృహము భూమిస్థలము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
- 3. రోడ్డుకు గాని వీధికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
- 4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
- 5. గాలి ప్రవేశించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన ఏర్పాట్లు చేయవలెను.
- 6. మురికి కాలువలు మరుగుదొడ్లు వనరులకు మంచి ఏర్పాట్లు చేయవలెను.
- 7. గ్రామచివ్వుద్ది ప్రణాళికల అమలుకు ఈ నిర్మాణము అటంకమైనచో ఇట్టి నిర్మాణము రోగించబడును.
- 8. నిర్ణీత రుసుము కోరినపుడు చెల్లించవలెను.
- 9. ఈ షరతులకు ఉల్లంఘించి నిర్మాణము చేసినచో చట్టసమ్మతమైన దణుకులకు గురికాగుదు.
- 10. ఇట్టి స్థలం పై ఎలాంటి కోర్టు కేసులు, ప్రభుత్వ భూమి, శిశు భూమి లేదా ఎస్.టి.ఎల్ భూమి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు. లేదా తమరికి తెలుపకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
- 11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము హక్కు ధృవపరచదు.
- 12. ఇట్టి మంజూరి అనుమతించిన రోజు నుంచి ఒక సంవత్సరము వరకు మాలిమే అమలులో యుండును తదుపరి రెన్యువల్ చేయవలెను.
- 13. రెన్యువల్ కు (30)రోజులు ముందుగా దరఖాస్తు చేయవలెను.
- 14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగ ఉన్నచో ఇట్టి అనుమతి రద్దు పరచబడును.


సర్పంచ్/పంచాయతి కార్యదర్శి
గ్రామ పంచాయతి మల్లంపేట్
Executive Officer
Grama Panchayat Mallampet
Quthbullapur, Medchal (Dist. Malkajgiri)

గ్రామ పంచాయతి కార్యాలయము - మల్లంపేట్, మేడ్చల్ జిల్లా
OFFICE OF THE GRAM PANCHAYAT, MALLAMPET

MANDAL QUTHBULLAPUR, DIST. MEDCHAL MALKAJGIRI

G.P.NO. 6994 | 20 | 8 | 280

Date: 17/2/2021

అజ్ఞా పత్రము

PERMISSION CERTIFICATE

- 1. దరఖాస్తుదారుని పేరు
- 2. దరఖాస్తు ఇచ్చిన తేదీ.
- 3. గ్రామ పంచాయతి
- 4. సర్వేనెం./ప్లాట్ నెం.లేక ఇంటి నెం.
- 5. నిర్మింపబడు గృహము
- 6. మంజూరికాలము

Chinthapatta Ananthamma
 17/2/2021
 Mallampet
 1920 Plot no-47
 Gate
 17/2/2021 to 16/2/2021

షరతులు/Conditions

- 1. నిర్ణీత ప్లాను మరియు స్థలము యొక్క పూర్వ హద్దులను అతిక్రమించరాదు.
- 2. నిర్మించబడు గృహము భూమిస్థలము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
- 3. రోడ్డుకు గాని వీధికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
- 4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
- 5. గాలి ప్రవేశించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన ఏర్పాట్లు చేయవలెను.
- 6. మురికి కాలువలు మరుగుదొడ్లు వొనరించుటకు మంచి ఏర్పాట్లు చేయవలెను.
- 7. గ్రామబీచ్ వద్ద ప్రణాళికల అమలుకు ఈ నిర్మాణము అటంకమైనచో ఇట్టి నిర్మాణము తోలీగించబడును.
- 8. నిర్ణీత రుసుము కోరినపుడు చెల్లించవలెను.
- 9. ఈ షరతులకు ఉల్లంగించి నిర్మాణము చేసినచో చట్టసమ్మతమైన చర్యలకు గురికాగలరు.
- 10. ఇట్టి స్థలం పై ఎలాంటి కోర్టు కేసులు, ప్రభుత్వ భూమి, శికం భూమి లేదా ఎఫ్.టి.ఎల్ భూమి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు, లేదా తమరికి తెలుపకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
- 11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము హక్కు ధృవపరచదు.
- 12. ఇట్టి మంజూరి అనుమతించిన రోజు నుంచి ఒక సంవత్సరము వరకు మాత్రమే అమలులో యుండును తదుపరి రెన్యువల్ చేయవలెను.
- 13. రెన్యువల్ కు (30)రోజులు ముందుగా దరఖాస్తు చేయవలెను.
- 14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగ ఉన్నచో ఇట్టి అనుమతి రద్దు పరుచబడును.


 సర్పంచ్/పంచాయతి కార్యదర్శి
 గ్రామ పంచాయతి మల్లంపేట్

గ్రామ పంచాయతి కార్యాలయము - మల్లంపేట్, మేడ్చల్ జిల్లా
OFFICE OF THE GRAM PANCHAYAT, MALLAMPET
MANDAL QUTHBULLAPUR, DIST. MEDCHAL MALKAJGIRI
G.P.NO. 5935/2018/231 Date. 7/2/18

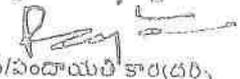
అజ్ఞాపత్రము
PERMISSION CERTIFICATE

- 1. దరఖాస్తుదారుని పేరు
- 2. దరఖాస్తు ఇచ్చిన తేదీ
- 3. గ్రామ పంచాయతి
- 4. సర్వే నెం./స్టాంప్ నెం. లేక ఇంటి నెం.
- 5. నిర్మించబడు గృహము
- 6. మంజూరికాలము

Chintapalla Ananthamma
W/o. Sri Rama Rao
Mallampet
19220 plot no. 48
C-2
7/2/18 to 6/2/21

షరతులు/Conditions

- 1. నిర్మిత ప్లాను మరియు స్థలము యొక్క పూర్వ వాడుకలను అరికమించరాదు.
- 2. నిర్మించబడు గృహము భూమిస్థలము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
- 3. రోడ్డుకు గాని వీధికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
- 4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
- 5. గాలి ప్రవేశించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన ఏర్పాట్లు చేయవలెను.
- 6. మురికి కాలువలు మరుగుదొడ్లు వనరించుటకు మంచి ఏర్పాట్లు చేయవలెను.
- 7. గ్రామచివ్వుద్ది ప్రణాళికల అమలుకు ఈ నిర్మాణము అటంకమైనచో ఇట్టి నిర్మాణము రోగించబడును.
- 8. నిర్మిత రుసుము కోరినపుడు చెల్లించవలెను.
- 9. ఈ షరతులకు ఉల్లంఘించి నిర్మాణము చేసినచో చట్టసమ్మతమైన చర్యలకు గురికాగుదు.
- 10. ఇట్టి స్థలం పై ఎలాంటి కోర్టు కేసులు, ప్రభుత్వ భూమి, శిశు భూమి లేదా ఎస్.టి.ఎల్ భూమి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు. లేదా తమికి తెలుపకుండునీ ఇట్టి అనుమతి రద్దు చేయబడును.
- 11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము వాక్కు ధృవపరచదు.
- 12. ఇట్టి మంజూరి అనుమతించిన రోజు నుండి ఒక సంవత్సరము వరకు మార్చిమే అమలులో యుండును తదుపరి రెన్యూవల్ చేయవలెను.
- 13. రెన్యూవల్ కు (30)రోజులు ముందుగా దరఖాస్తు చేయవలెను.
- 14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగ ఉన్నచో ఇట్టి అనుమతి రద్దు పరుచబడును.


సర్పంచ్/పంచాయతి కార్యదర్శి
గ్రామ పంచాయతి మల్లంపేట్
EXECUTIVE OFFICER
Grama Panchayat Mallampet
Quthbullapur (M), Medchal (M)

గ్రామ పంచాయతి కార్యాలయము - మల్లంపేట్, మేడ్చల్ జిల్లా

OFFICE OF THE GRAM PANCHAYAT, MALLAMPET

MANDAL QUTHBULLAPUR, DIST. MEDCHAL MALKAJGIRI

G.P.NO. /MPH/ 2018/387
8467

Date: 8/3/18

అజ్ఞా పత్రము

PERMISSION CERTIFICATE

- 1. దరఖాస్తుదారుని పేరు Chinthapalla Anantharama
- 2. దరఖాస్తు ఇచ్చిన తేదీ. 11/03/2018
- 3. గ్రామ పంచాయతి Mallampet
- 4. సర్వే నెం./ప్లాట్ నెం. లేక ఇంటి నెం. 19220, 49
- 5. నిర్మింపబడు గృహము Gate
- 6. మంజూరికాలము 8/3/18 to 8/3/18

షరతులు/Conditions

- 1. నిర్ణీత ప్లాను మరియు స్థలము యొక్క పూర్వ హద్దులను అతిక్రమించరాదు.
- 2. నిర్మించబడు గృహము భూమట్టము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
- 3. రోడ్డుకు గాని వీధికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
- 4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
- 5. గాలి ప్రవేశించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన ఏర్పాట్లు చేయవలెను.
- 6. మురికి కాలువలు మరుగుదొడ్లు వొనరించుటకు మంచి ఏర్పాట్లు చేయవలెను.
- 7. గ్రామభివృద్ధి ప్రణాళికల అమలుకు ఈ నిర్మాణము అటంకమైనచో ఇట్టి నిర్మాణము తోలిగించబడును.
- 8. నిర్ణీత రుసుము కోరినపుడు చెల్లించవలెను.
- 9. ఈ షరతులకు ఉల్లంగించి నిర్మాణము చేసినచో చట్టసమ్మతమైన చర్యలకు గురికాగలదు.
- 10. ఇట్టి స్థలం పై ఎలాంటి కోర్టు కేసులు, ప్రభుత్వ భూమి, శికం భూమి లేదా ఎఫ్.టి.ఎల్ భూమి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు, లేదా తమరికి తెలుపకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
- 11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము హక్కు దృవపరచదు.
- 12. ఇట్టి మంజూరి అనుమతించిన రోజు నుంచి ఒక సంవత్సరము వరకు మాత్రమే అమలులో యుండును తదుపరి రెన్యువల్ చేయవలెను.
- 13. రెన్యువల్ కు (30)రోజులు ముందుగా దరఖాస్తు చేయవలెను.
- 14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగ ఉన్నచో ఇట్టి అనుమతి రద్దు పరుచబడును.


సర్పంచ్/పంచాయతి కార్యదర్శి
గ్రామ పంచాయతి మల్లంపేట్

గ్రామ పంచాయతి కార్యాలయము - మల్లంపేట్, మేడ్చల్ జిల్లా

OFFICE OF THE GRAM PANCHAYAT, MALLAMPET

MANDAL QUTHBULLAPUR, DIST. MEDCHAL MALKAJGIRI

G.P.NO. 8467/2018/388

Date: 8/3/18

అజ్ఞాపత్రము

PERMISSION CERTIFICATE

Chinthapalla Ananthamma
W/o. Sri Rama Rao
Mallampet
19th plot no. 49/A
Cat-2
8/3/18 to 7/3/21

- 1. దరఖాస్తుదారుని పేరు
- 2. దరఖాస్తు ఇచ్చిన తేదీ
- 3. గ్రామ పంచాయతి
- 4. సర్వే నెం./స్థాన నెం. లేక ఇంటి నెం.
- 5. నిర్మింపబడు గృహము
- 6. మంజూరికాలము

షరతులు/Conditions

- 1. నిర్ణీత ప్లాను మరియు స్థలము యొక్క పూర్వ హద్దులను అతిక్రమించరాదు.
- 2. నిర్మించబడు గృహము భూమిస్థలము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
- 3. రోడ్డుకు గాని వీధికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
- 4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
- 5. గాలి ప్రవేశించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన ఏర్పాట్లు చేయవలెను.
- 6. మురికి కాలువలు మరుగుదొడ్లు వొనరించుటకు మంచి ఏర్పాట్లు చేయవలెను.
- 7. గ్రామబీచ్ వద్ద ప్రణాళికల అమలుకు ఈ నిర్మాణము అటంకమైనచో ఇట్టి నిర్మాణము రోలిగించబడును.
- 8. నిర్ణీత రుసుము కోరినపుడు చెల్లించవలెను.
- 9. ఈ షరతులకు ఉల్లంఘించి నిర్మాణము చేసినచో చట్టసమ్మతమైన చర్యలకు గురికావలదు.
- 10. ఇట్టి స్థలం పై ఎలాంటి కోర్టు కేసులు, ప్రభుత్వ భూమి, శివం భూమి లేదా ఎఫ్.టి.ఎల్ భూమి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు, లేదా తిమిరికి తెలుపకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
- 11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము వాక్కు ధ్వనిపరచదు.
- 12. ఇట్టి మంజూరి అనుమతించిన రోజు నుంచి ఒక సంవత్సరము వరకు మాల్దీమ్ అమలులో యుండును తదుపరి రెన్యువల్ చేయవలెను.
- 13. రెన్యువల్ కు (30)రోజులు ముందుగా దరఖాస్తు చేయవలెను.
- 14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగ ఉన్నచో ఇట్టి అనుమతి రద్దు చేయబడును.


 సర్పంచ్/పంచాయతి కార్యదర్శి
 గ్రామ పంచాయతి మల్లంపేట్
 EXECUTIVE OFFICER
 Grama Panchayat Mallampet
 Quthbullapur (M), Medchal (Dist)

గ్రామ పంచాయతి కార్యాలయము - మల్లంపేట్, మేడ్చల్ జిల్లా

OFFICE OF THE GRAM PANCHAYAT, MALLAMPET

MANDAL QUTHBULLAPUR, DIST.MEDCHAL MALKAJGIRI

G.P.NO. 6994 / 2018/281

Date 17/11/18

అజ్ఞాపత్రము

PERMISSION CERTIFICATE

- 1. దరఖాస్తుదారుని పేరు
- 2. దరఖాస్తు ఇచ్చిన తేదీ.
- 3. గ్రామ పంచాయతి
- 4. సర్వే నెం./ఫ్లోట్ నెం. లేక ఇంటి నెం.
- 5. నిర్మింపబడు గృహము
- 6. మంజూరికాలము

Chinthapatta Ananthamma
 12/10/2018
 Mallampet
 1982nd Plotno-50
 G+2
 17/11/18 to 16/12/18

షరతులు/Conditions

- 1. నిర్ణీత ప్లాను మరియు స్థలము యొక్క పూర్వ హద్దులను అతిక్రమించరాదు.
- 2. నిర్మించబడు గృహము భూమిస్థలము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
- 3. రోడ్డుకు గాని వీధికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
- 4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
- 5. గాలి ప్రవేశించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన ఏర్పాట్లు చేయవలెను.
- 6. మురికి కాలువలు మరుగుదొడ్లు వొనరించుటకు మంచి ఏర్పాట్లు చేయవలెను.
- 7. గ్రామభివృద్ధి ప్రణాళికల అమలుకు ఈ నిర్మాణము అటంకమైనచో ఇట్టి నిర్మాణము తోలిగించబడును.
- 8. నిర్ణీత రుసుము కోరినపుడు చెల్లించవలెను.
- 9. ఈ షరతులకు ఉల్లంగించి నిర్మాణము చేసినచో చట్టసమ్మతమైన దర్యాదులకు గురికాగలరు.
- 10. ఇట్టి స్థలం పై ఎలాంటి కోర్టు కేసులు, పుణ్యక్షేత్ర భూమి, శికం భూమి లేదా ఎఫ్.టి.ఎల్ భూమి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు, లేదా తమరికి తెలుపకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
- 11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము హక్కు ధృవపరచదు.
- 12. ఇట్టి మంజూరి అనుమతించిన రోజు నుంచి ఒక సంవత్సరము వరకు మాత్రమే అమలులో యుండును తదుపరి రెన్యూవల్ చేయవలెను.
- 13. రెన్యూవల్ కు (30)రోజులు ముందుగా దరఖాస్తు చేయవలెను.
- 14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగ ఉన్నచో ఇట్టి అనుమతి రద్దు పరుచబడును.


 సర్పంచ్/పంచాయతి కార్యదర్శి
 గ్రామ పంచాయతి మల్లంపేట్

గ్రామ పంచాయతీ కార్యాలయము - మల్లంపేట్, మేడ్చల్ జిల్లా

OFFICE OF THE GRAM PANCHAYAT, MALLAMPET

MANDAL QUTHBULLAPUR, DIST.MEDCHAL MALKAJGIRI

G.P.NO./MPK/2018/357

Date... 5/3/2018.....

844

అజ్ఞా పత్రము

PERMISSION CERTIFICATE

CHINTHAPATI ANANTHAMMA

w/o SRI. RAMA RAO

Mallampet

19 & 20, 51

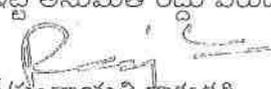
Gr-2

5/3/2018 to 4/3/21

1. దరఖాస్తుదారుని పేరు
2. దరఖాస్తు ఇచ్చిన తేదీ.
3. గ్రామ పంచాయతీ
4. సర్వేనెం./ప్లాట్ నెం. లోక ఇంటి నెం.
5. నిర్మింపబడు గృహము
6. మంజూరికాలము

షరతులు/Conditions

1. నిర్ణీత ప్లాను మరియు స్థలము యొక్క పూర్వ హద్దులను అతిక్రమించరాదు.
2. నిర్మించబడు గృహము భూమిట్టము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
3. రోడ్డుకు గాని వీధికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
5. గాలి ప్రవేశించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన ఏర్పాట్లు చేయవలెను.
6. మురికి కాలువలు మరుగుదొడ్లు వొనరించుటకు మంచి ఏర్పాట్లు చేయవలెను.
7. గ్రామబివృద్ధి ప్రణాళికల అమలుకు ఈ నిర్మాణము అటంకమైనచో ఇట్టి నిర్మాణము తోలిగించబడును.
8. నిర్ణీత రుసుము కోరినపుడు చెల్లించవలెను.
9. ఈ షరతులకు ఉల్లంగించి నిర్మాణము చేసినచో చట్టసమ్మతమైన చర్యలకు గురికాగలరు.
10. ఇట్టి స్థలం పై ఎలాంటి కోర్టు కేసులు, ప్రభుత్వ భూమి, శికం భూమి లేదా ఎఫ్.టి.ఎల్ భూమి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు, లేదా తమరికి తెలుపకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము హక్కు దృవపరచదు.
12. ఇట్టి మంజూరి అనుమతించిన రోజు నుంచి ఒక సంవత్సరము వరకు మాత్రమే అమలులో యుండును తదుపరి రెన్యువల్ చేయవలెను.
13. రెన్యువల్ కు (30)రోజులు ముందుగా దరఖాస్తు చేయవలెను.
14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగ ఉన్నచో ఇట్టి అనుమతి రద్దు పరుచబడును.


సర్పంచ్/పంచాయతీ కార్యదర్శి
గ్రామ పంచాయతీ మల్లంపేట్

గ్రామ పంచాయతీ కార్యాలయము - మల్లంపేట్, మేడ్చల్ జిల్లా

OFFICE OF THE GRAM PANCHAYAT, MALLAMPET

MANDAL QUTHBULLAPUR, DIST. MEDCHAL MALKAJGIRI

G.P.NO. /Mpt/1018/307
7785

Date... 29/11/18

అజ్ఞా పత్రము

PERMISSION CERTIFICATE

1. దరఖాస్తుదారుని పేరు
2. దరఖాస్తు ఇచ్చిన తేదీ.
3. గ్రామ పంచాయతీ
4. సర్వేనెం./ప్లాట్ నెం.లేక ఇంటి నెం.
5. నిర్మింపబడు గృహము
6. మంజూరికాలము

Chinthapala Ananthamma
W/O. Sri Rama Rao
Mallampet
19/10/18
Gate
29/11/18 to 29/12/18

షరతులు/Conditions

1. నిర్ణీత ప్లాను మరియు స్థలము యొక్క పూర్వ హద్దులను అతిక్రమించరాదు.
2. నిర్మించబడు గృహము భూమిస్థలము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
3. రోడ్డుకు గాని వీధికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
5. గాలి ప్రవేశించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన ఏర్పాట్లు చేయవలెను.
6. మురికి కాలువలు మరుగుదొడ్లు వొనరించుటకు మంచి ఏర్పాట్లు చేయవలెను.
7. గ్రామబివృద్ధి ప్రణాళికల అమలుకు ఈ నిర్మాణము అటంకమైనచో ఇట్టి నిర్మాణము తోలిగించబడును.
8. నిర్ణీత రుసుము కోరినపుడు చెల్లించవలెను.
9. ఈ షరతులకు ఉల్లంగించి నిర్మాణము చేసినచో చట్టసమ్మతమైన చర్యలకు గురికాగలదు.
10. ఇట్టి స్థలం పై ఎలాంటి కోర్టు కేసులు, ప్రభుత్వ భూమి, శికం భూమి లేదా ఎఫ్.టి.ఎల్ భూమి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు, లేదా తమరికి తెలుపకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము హక్కు ధృవపరచదు.
12. ఇట్టి మంజూరి అనుమతించిన రోజు నుంచి ఒక సంవత్సరము వరకు మాత్రమే అమలులో యుండును తదుపరి రెన్యూవల్ చేయవలెను.
13. రెన్యూవల్ కు (30)రోజులు ముందుగా దరఖాస్తు చేయవలెను.
14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగ ఉన్నచో ఇట్టి అనుమతి రద్దు పరుచబడును.


సర్పంచ్/పంచాయతీ కార్యదర్శి
గ్రామ పంచాయతీ మల్లంపేట్

గ్రామ పంచాయతి కార్యాలయము - మల్లంపేట్, మేడ్చల్ జిల్లా
OFFICE OF THE GRAM PANCHAYAT, MALLAMPET
MANDAL QUTHBULLAPUR, DIST. MEDCHAL MALKAJGIRI
G.P.NO. 5935 | 2018 | 232

Date: 7/2/18

అజ్ఞాపత్రము

PERMISSION CERTIFICATE

Chinthapalla Ananthamma
W/o. Sai Rama Rao
Mallampet
19th plot no. 53
Cat 2

7/2/18 to 6/2/21

1. దరఖాస్తుదారుని పేరు
2. దరఖాస్తు ఇచ్చిన తేదీ.
3. గ్రామ పంచాయతి
4. సర్వేనెం./స్టాల్ నెం./లిక నెంబి నెం.
5. నిర్మింపబడు గృహము
6. మంజురికాలము

షరతులు/Conditions

1. నిర్ణీత ప్లాను మరియు స్థలము యొక్క పూర్వ పాఠ్యాలను అతిక్రమించరాదు.
2. నిర్మింపబడు గృహము భూమిస్థలము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
3. రోడ్డుకు గాని వీధికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
5. గాలి ప్రవేశించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన ఏర్పాట్లు చేయవలెను.
6. మురికి కాలువలు మరుగుదొడ్లు వసరించుటకు మంచి ఏర్పాట్లు చేయవలెను.
7. గ్రామదీప్యద్ది ప్రణాళికల అమలుకు ఈ నిర్మాణము అటంకమైనచో ఇట్టి నిర్మాణము రోలిగించబడును.
8. నిర్ణీత రుసుము కోరినపుడు చెల్లించవలెను.
9. ఈ షరతులకు ఉల్లంగించి నిర్మాణము చేసినచో చట్టసమ్మతమైన చర్యలకు గురికాగుదు.
10. ఇట్టి స్థలం పై ఎలాంటి కోర్టు కేసులు, ప్రభుత్వ భూమి, శిశు భూమి లేదా ఎస్.టి.ఎల్ భూమి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు. లేదా తమరికి తెలుపకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
11. ఇట్టి మంజురి స్థలము యొక్క యాజమాన్యము వాక్కు ధృవపరచదు.
12. ఇట్టి మంజురి అనుమతించిన రోజు నుంచి ఒక సంవత్సరము వరకు మొత్తమే అమలులో యుండును తదుపరి రెన్యూవల్ చేయవలెను.
13. రెన్యూవల్ కు (30)రోజులు ముందుగా దరఖాస్తు చేయవలెను.
14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగా ఉన్నచో ఇట్టి అనుమతి రద్దు చేయబడును.


 సర్పంచ్/పంచాయతి కార్యదర్శి
 గ్రామ పంచాయతి మల్లంపేట్
 EXECUTIVE OFFICER
 Grama Panchayat Mallampet
 Quthbullapur (M), Medchal (D)

గ్రామ పంచాయతి కార్యాలయము - మల్లంపేట్, మేడ్చల్ జిల్లా
OFFICE OF THE GRAM PANCHAYAT, MALLAMPET
MANDAL QUTHBULLAPUR, DIST. MEDCHAL MALKAJGIRI
G.P.NO. 7785/2018/308 Date 26/2/18

అజ్ఞాపనము

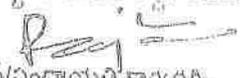
PERMISSION CERTIFICATE

Chinthapalle Ananthamma
W/o. Sri Rama Rao
Mallampet
Plot No. 54
G-2
26/2/18 to 25/2/21

1. దరఖాస్తుదారుని పేరు
2. దరఖాస్తు ఇచ్చిన తేదీ
3. గ్రామ పంచాయతి
4. సర్వే నెం./ఫ్లాట్ నెం./లొక ఇంటి నెం.
5. నిర్మింపులకు గృహము
6. మంజూరికాలము

షరతులు/Conditions

1. నిర్మిత ప్రామాణ్యము స్థలము యొక్క పూర్వ హక్కులను అరికమించరాదు.
2. నిర్మించబడు గృహము భూమిస్థలము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
3. రోడ్డుకు గాని వీధికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
5. గాలి ప్రవేశించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన ఏర్పాట్లు చేయవలెను.
6. మురికి కాలువలు మరుగుదొడ్లు నొసరించుటకు మంచి ఏర్పాట్లు చేయవలెను.
7. గ్రామదీప్తి ప్రణాళికల అనుబంధము ఈ నిర్మాణము అనుకమించినట్లు ఇట్టి నిర్మాణము తోరగించబడును.
8. నిర్మిత రుసుము కోరినపుడు చెల్లించవలెను.
9. ఈ షరతులకు ఉల్లంఘించి నిర్మాణము చేసినచో చట్టసమ్మతమైన దరఖాస్తులకు గురికావదు.
10. ఇట్టి స్థలం పై ఏలాంటి కొద్దు కేసులు, ప్రభుత్వ భూమి, శిశు భూమి లేదా ఏ.పి.టి.ఎల్ భూమి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు, లేదా తమికి తెలుచుకుండనే ఇట్టి అనుమతి రద్దు చేయబడును.
11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము హక్కు ధృవపరచదు.
12. ఇట్టి మంజూరి అనుమతించిన రోజు నుంచి ఒక సంవత్సరము వరకు మార్చిస్ అమెలులో యుండును తదుపరి రెన్యూవల్ చేయవలెను.
13. రెన్యూవల్ కు (30)రోజులు ముందుగా దరఖాస్తు చేయవలెను.
14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగా ఉన్నచో ఇట్టి అనుమతి రద్దు చేయబడును.


సర్పంచ్/పంచాయతి కార్యదర్శి
గ్రామ పంచాయతి మల్లంపేట్
Executive Officer
Grama Panchayat Mallampet
Quthbullaapur (M), Medchal (M)

గ్రామ పంచాయతి కార్యాలయము - మల్లంపేట్, మేడ్చల్ జిల్లా
 OFFICE OF THE GRAM PANCHAYAT, MALLAMPET
 MANDAL QUTHBULLAPUR, DIST. MEDCHAL MALKAJGIRI
 G.P.No. 5935/2018/233 Date: 7/2/18

అజ్ఞాపనము

PERMISSION CERTIFICATE

Chinthapalle Ananthamma
 W/o. Sri Rama Rao
 Mallampet
 19th plot no. 55
 A-2
 7/2/18 to 6/2/21

1. దరఖాస్తుదారుని పేరు
2. దరఖాస్తు ఇచ్చిన తేదీ
3. గ్రామ పంచాయతి
4. సర్వేనెం./ప్లాట్ నెం./లోక ఇంటి నెం.
5. నిర్మింపబడు గృహము
6. మంజూరికాలము

షరతులు/Conditions

1. నిర్ణీత ప్లాను మరియు స్థలము యొక్క పూర్వ హద్దులను అతిక్రమించరాదు.
2. నిర్మించబడు గృహము భూమిస్థలము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
3. రోడ్డుకు గాని వీధికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
5. గాలి ప్రవేశించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన ఏర్పాట్లు చేయవలెను.
6. మురికి కాలువలు మడుగుదొడ్లు వొనరించుటకు మంచి ఏర్పాట్లు చేయవలెను.
7. గ్రామబీచ్ వద్ద ప్రణాళికల అనుబంధం ఈ నిర్మాణము అటంకమైనట్లైతే ఇట్టి నిర్మాణము రోలిగించబడును.
8. నిర్ణీత రుసుము కోరినపుడు చెల్లించవలెను.
9. ఈ షరతులకు ఉల్లంఘించి నిర్మాణము చేసినట్లైతే చట్టసమ్మతమైన చర్యలకు గురికాగలదు.
10. ఇట్టి స్థలం పై ఎలాంటి కోర్టు కేసులు, ప్రభుత్వ భూమి, శికా భూమి లేదా ఎస్.టి.ఎల్ భూమి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు, లేదా తిమికి తెలుపకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము హక్కు ధృవపరచదు.
12. ఇట్టి మంజూరి అనుమతించిన రోజు నుండి ఒక సంవత్సరము వరకు మూలమే అనుమతిలో యుండును లేదా రద్దు చేయవలెను.
13. రెన్యూవల్ కు (30)రోజులు ముందుగా దరఖాస్తు చేయవలెను.
14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగా ఉన్నట్లైతే ఇట్టి అనుమతి రద్దు చేయబడును.


 సర్పంచ్/పంచాయతి కార్యదర్శి
 గ్రామ పంచాయతి మల్లంపేట్
 EXECUTIVE OFFICER
 Gram Panchayat Mallampet,
 Quthbullapur (M), Medchal (M)

గ్రామ పంచాయతీ కార్యాలయము - మల్లంపేట్, మేడ్చల్ జిల్లా
OFFICE OF THE GRAM PANCHAYAT, MALLAMPET

MANDAL QUTHBULLAPUR, DIST.MEDCHAL MALKAJGIRI

G.P.NO. 5935/2018/234

Date... 3/2/21.....

అజ్ఞా పత్రము

PERMISSION CERTIFICATE

1. దరఖాస్తుదారుని పేరు

Chinthapalla Ananthamma

2. దరఖాస్తు ఇచ్చిన తేదీ.

1/2/21

3. గ్రామ పంచాయతీ

Mallampet

4. సర్వేనెం./ప్లాట్ నెం. లేక ఇంటి నెం.

19620 Plot No-56

5. నిర్మించబడు గృహము

Gr+1

6. మంజూరికాలము

3/2/21 To 6/2/21

షరతులు/Conditions

1. నిర్ణీత ప్లాను మరియు స్థలము యొక్క పూర్వ హద్దులను అతిక్రమించరాదు.
2. నిర్మించబడు గృహము భూమిస్థలము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
3. రోడ్డుకు గాని వీధికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
5. గాలి ప్రవేశించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన ఏర్పాట్లు చేయవలెను.
6. మురికి కాలువలు మరుగుదొడ్లు వసరించుటకు మంచి ఏర్పాట్లు చేయవలెను.
7. గ్రామభివృద్ధి ప్రణాళికల అమలుకు ఈ నిర్మాణము అటంకమైనచో ఇట్టి నిర్మాణము తోలిగించబడును.
8. నిర్ణీత రుసుము కోరినపుడు చెల్లించవలెను.
9. ఈ షరతులకు ఉల్లంఘించి నిర్మాణము చేసినచో చట్టసమ్మతమైన చర్యలకు గురికాగలదు.
10. ఇట్టి స్థలం పై ఎలాంటి కోర్టు కేసులు, ప్రభుత్వ భూమి, శికం భూమి లేదా ఎఫ్.టి.ఎల్ భూమి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు, లేదా తమరికి తెలుపకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము హక్కు దృవపరచదు.
12. ఇట్టి మంజూరి అనుమతించిన రోజు నుంచి ఒక సంవత్సరము వరకు మాత్రమే అమలులో యుండును తదుపరి రెన్యూవల్ చేయవలెను.
13. రెన్యూవల్ కు (30)రోజులు ముందుగా దరఖాస్తు చేయవలెను.
14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగ ఉన్నచో ఇట్టి అనుమతి రద్దు పరుచబడును.


సర్పంచ్/పంచాయతీ కార్యదర్శి
గ్రామ పంచాయతీ మల్లంపేట్

గ్రామ పంచాయతి కార్యాలయము - మల్లంపేట్, మేడ్చల్ జిల్లా
OFFICE OF THE GRAM PANCHAYAT, MALLAMPET
MANDAL QUTHBULLAPUR, DIST. MEDCHAL MALKAJGIRI
G.P.NO. 8414 / 2018 / 358

Date.. 3/3/18

అజ్ఞాపితము

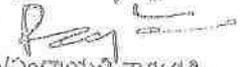
PERMISSION CERTIFICATE

Chinthapalle Ananthamma
W/o. Sri Rama Rao
Mallampet
19th plot no. 57
Cat 2
3/3/18 to 4/3/21

- 1. దరఖాస్తుదారుని పేరు
- 2. దరఖాస్తు ఇచ్చిన తేదీ
- 3. గ్రామ పంచాయతి
- 4. సర్వేనెం./ప్లాట్ నెం./లొక ఇంటి నెం.
- 5. నిర్మింపబడు గృహము
- 6. మంజూరికాలము

షరతులు/Conditions

- 1. నిర్ణీత ప్లాను మరియు స్థలము యొక్క పూర్వ హద్దులను అధిక్రమించరాదు.
- 2. నిర్మించబడు గృహము భూమిస్థము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
- 3. రోడ్డుకు గాని వీధికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
- 4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
- 5. గాలి ప్రవేశించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన ఏర్పాట్లు చేయవలెను.
- 6. మురికి కాలువలు మరుగుదొడ్లు వనరులను మంచి ఏర్పాట్లు చేయవలెను.
- 7. గ్రామబీచ్ వద్ద ప్రణాళికల అమలుకు ఈ నిర్మాణము అటంకమైనచో ఇట్టి నిర్మాణము తోలిగించబడును.
- 8. నిర్ణీత రుసుము కోరినపుడు చెల్లించవలెను.
- 9. ఈ షరతులకు ఉల్లంఘించి నిర్మాణము చేసినచో చట్టసమ్మతమైన చర్యలకు గురికావలెను.
- 10. ఇట్టి స్థలం పై ఎలాంటి కోట్టు కేసులు, ప్రభుత్వ భూమి, శిశు భూమి లేదా ఎస్.టి.ఎల్ భూమి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు. లేదా తమరికి తెలుపకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
- 11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము హక్కు ద్వంద్వం.
- 12. ఇట్టి మంజూరి అనుమతించిన రోజు నుంచి ఒక సంవత్సరము వరకు మార్చే అమలులో యుండును తదుపరి రెన్యూవల్ చేయవలెను.
- 13. రెన్యూవల్ కు (30)రోజులు ముందుగా దరఖాస్తు చేయవలెను.
- 14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగా ఉన్నచో ఇట్టి అనుమతి రద్దు చేయబడును.


సర్పంచ్/పంచాయతి కార్యదర్శి
గ్రామ పంచాయతి మల్లంపేట్
OFFICE OFFICER
Gram Panchayat Mallampet
Quthbullapur (M), Medchal (M)

మ పంచాయతి కార్యాలయము - మల్లంపేట్, మేడ్చల్ జిల్లా
OFFICE OF THE GRAM PANCHAYAT, MALLAMPET
ANDAL QUTHBULLAPUR, DIST. MEDCHAL MALKAJGIRI

1. |mpet| 2018 | 359
8414

Date: 5/3/2018...

అజ్ఞా పత్రము

PERMISSION CERTIFICATE

Chinthappa Ananthamma

w/o Sri. Rama Rao

Mallampet

192-10, 58

642

5/3/2018 to 4/3/21

1. దరఖాస్తుదారుని పేరు
2. దరఖాస్తు ఇచ్చిన తేదీ.
3. గ్రామ పంచాయతి
4. సర్వేనెం./ప్లాట్ నెం. లేక ఇంటి నెం.
5. నిర్మించబడు గృహము
6. మంజూరికాలము

షరతులు/Conditions

1. నిర్ణీత ప్లాను మరియు స్థలము యొక్క పూర్వ హద్దులను అతిక్రమించరాదు.
2. నిర్మించబడు గృహము భూమిస్థలము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
3. రోడ్డుకు గాని వీధికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
5. గాలి ప్రవేశించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన ఏర్పాట్లు చేయవలెను.
6. మురికి కాలువలు మరుగుదొడ్లు వొనరించుటకు మంచి ఏర్పాట్లు చేయవలెను.
7. గ్రామభివృద్ధి ప్రణాళికల అమలుకు ఈ నిర్మాణము అటంకమైనచో ఇట్టి నిర్మాణము తోలిగించబడును.
8. నిర్ణీత రుసుము కోరినపుడు చెల్లించవలెను.
9. ఈ షరతులకు ఉల్లంగించి నిర్మాణము చేసినచో చట్టసమ్మతమైన చర్యలకు గురికాగలరు.
10. ఇట్టి స్థలం పై ఎలాంటి కోర్టు కేసులు, ప్రభుత్వ భూమి, శికం భూమి లేదా ఎఫ్.టి.ఎల్ భూమి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు, లేదా తమరికి తెలుపకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము హక్కు ద్వారా వరదదు.
12. ఇట్టి మంజూరి అనుమతించిన రోజు నుంచి ఒక సంవత్సరము వరకు మాత్రమే అమలులో యుండును తదుపరి రెన్యూవల్ చేయవలెను.
13. రెన్యూవల్ కు (30) రోజులు ముందుగా దరఖాస్తు చేయవలెను.
14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగ ఉన్నచో ఇట్టి అనుమతి రద్దు పరుచబడును.

సర్పంచ్/పంచాయతి కార్యదర్శి
గ్రామ పంచాయతి మల్లంపేట్

గ్రామ పంచాయతి కార్యాలయము - మల్లంపేట్, మేడ్చల్ జిల్లా

OFFICE OF THE GRAM PANCHAYAT, MALLAMPET

MANDAL QUTHBULLAPUR, DIST.MEDCHAL MALKAJGIRI

G.P.NO. 6994/2018/282

Date.. 17/2/18.....

అజ్ఞా పత్రము

PERMISSION CERTIFICATE

- 1. దరఖాస్తుదారుని పేరు
- 2. దరఖాస్తు ఇచ్చిన తేదీ.
- 3. గ్రామ పంచాయతి
- 4. సర్వే నెం./ప్లాట్ నెం. లేక ఇంటి నెం.
- 5. నిర్మించబడు గృహము
- 6. మంజూరికాలము

Chinthapalla Ananthamma
W/o. Sri Rama Rao
Mallampet
194 20 Plot No-59
Ext 2
17/2/18 to 16/2/18

షరతులు/Conditions

- 1. నిర్ణీత ప్లాను మరియు స్థలము యొక్క పూర్వ హద్దులను అతిక్రమించరాదు.
- 2. నిర్మించబడు గృహము భూమిస్థలము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
- 3. రోడ్డుకు గాని వీధికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
- 4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
- 5. గాలి ప్రవేశించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన ఏర్పాట్లు చేయవలెను.
- 6. మురికి కాలువలు మరుగుదొడ్లు వొనరించుటకు మంచి ఏర్పాట్లు చేయవలెను.
- 7. గ్రామభిన్నాధి ప్రణాళికల అమలుకు ఈ నిర్మాణము అటంకమైనచో ఇట్టి నిర్మాణము తోలిగించబడును.
- 8. నిర్ణీత రుసుము కోరినపుడు చెల్లించవలెను.
- 9. ఈ షరతులకు ఉల్లంగించి నిర్మాణము చేసినచో చట్టసమ్మతమైన చర్యలకు గురికాగలదు.
- 10. ఇట్టి స్థలం పై ఎలాంటి కోర్టు కేసులు, ప్రభుత్వ భూమి, శికం భూమి లేదా ఎఫ్.టి.ఎల్ భూమి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు, లేదా తమరికి తెలుపకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
- 11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము హక్కు దృవపరచదు.
- 12. ఇట్టి మంజూరి అనుమతించిన రోజు నుంచి ఒక సంవత్సరము వరకు మాత్రమే అమలులో యుండును తదుపరి రెన్యూవల్ చేయవలెను.
- 13. రెన్యూవల్ కు (30)రోజులు ముందుగా దరఖాస్తు చేయవలెను.
- 14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగ ఉన్నచో ఇట్టి అనుమతి రద్దు పరుచబడును.


 సర్పంచ్/పంచాయతి కార్యదర్శి
 గ్రామ పంచాయతి మల్లంపేట్

గ్రామ పంచాయతి కార్యాలయము - మల్లంపేట్, మెడ్చల్ జిల్లా
OFFICE OF THE GRAM PANCHAYAT, MALLAMPET
MANDAL QUTHBULLAPUR, DIST.MEDCHAL MALKAJGIRI
G.P.NO. 7785 | 2018 | 309 Date... 26/2/18

అజ్ఞా పత్రము

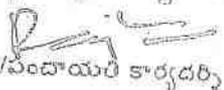
PERMISSION CERTIFICATE

Chinthapatta Ananthamma
K/o. Sri Rama Rao
Mallampet
19220 plot no - 60
U+2
26/2/18 to 25/2/18

1. దరఖాస్తుదారుని పేరు
2. దరఖాస్తు ఇచ్చిన తేది.
3. గ్రామ పంచాయతి
4. సర్వే నెం./ఫ్లాట్ నెం.లోక ఇంటి నెం.
5. నిర్మింపబడు గృహము
6. మంజూరికాలము

షరతులు/Conditions

1. నిర్ణీత ప్లాను మరియు స్థలము యొక్క పూర్వ వాడుకలను అతిక్రమించరాదు.
2. నిర్మించబడు గృహము షామట్టము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
3. కోడ్లకు గాని వీధికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
5. గాలి ప్రవేశించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన ఏర్పాట్లు చేయవలెను.
6. మురికి కాలువలు మరుగుదొడ్లు వనరించుటకు మంచి ఏర్పాట్లు చేయవలెను.
7. గ్రామబీచ్ వద్ద ప్రణాళికల అమలుకు ఈ నిర్మాణము అటంకమైనచో ఇట్టి నిర్మాణము తోలిగించబడును.
8. నిర్ణీత రుసుము కొరతను పూర్తి చేయవలెను.
9. ఈ షరతులకు ఉల్లంఘించి నిర్మాణము చేసినచో చట్టసమ్మతిమైన చర్యలకు గురికాగలరు.
10. ఇట్టి స్థలం పై ఎలాంటి కోడ్లు కేసులు, ప్రభుత్వ షామి, శికం షామి లేదా ఎఫ్.టి.ఎల్ షామి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు, లేదా తమరికి తెలుపకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము హక్కు ధృవపరచదు.
12. ఇట్టి మంజూరి అనుమతించిన రోజు నుంచి ఒక సంవత్సరము వరకు మోతాసు అమలులో యుండును తరువాతి రెన్యువల్ చేయవలెను.
13. రెన్యువల్ కు (30)రోజులు ముందుగా దరఖాస్తు చేయవలెను.
14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగ ఉన్నచో ఇట్టి అనుమతి రద్దు పరుచబడును.


సర్పంచ్/పంచాయతి కార్యదర్శి
గ్రామ పంచాయతి మల్లంపేట్



గ్రామ పంచాయతి కార్యాలయము - మల్లంపేట్, మేడ్చల్ జిల్లా
 OFFICE OF THE GRAM PANCHAYAT, MALLAMPET
 MANDAL, QUTHBULLAPUR, DIST. MEDCHAL MALKAJGIRI

G.P.NO. 5935/2018/235

Date: 7/2/18

అజ్ఞాపనము

PERMISSION CERTIFICATE

Chinthapalla Ananthamma
 W/o. Sai Rama Rao
 Mallampet
 Plot No. 61
 Out
 7/2/18 to 6/2/21

1. దరఖాస్తుదారుని పేరు
2. దరఖాస్తు ఇచ్చిన తేదీ
3. గ్రామ పంచాయతి
4. సర్వే నెం./స్థాత నెం. లేక అంటి నెం.
5. నిర్మింపబడు గృహము
6. మంజూరికాలము

షరతులు/Conditions

1. నిర్ణీత స్థాను మరియు స్థలము యొక్క పూర్వ వాడుకలను అతికించరాదు.
2. నిర్మించబడు గృహము భూమిల్లము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
3. కోడ్లకు గాని వీధికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
5. గాలి ప్రవేశించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన ఏర్పాట్లు చేయవలెను.
6. మురికి కాలువలు మరుగుదొడ్లు వనరులకు మంచి ఏర్పాట్లు చేయవలెను.
7. గ్రామనివృద్ధి ప్రణాళికల అమలుకు ఈ నిర్మాణము అటంకమైనట్లైతే ఇట్టి నిర్మాణము రోలిగించబడును.
8. నిర్ణీత రుసుము కోరినప్పుడు చెల్లించవలెను.
9. ఈ షరతులకు ఉల్లంఘించి నిర్మాణము చేసినట్లైతే దట్టసమ్మతమైన చర్యలకు గురికాగలదు.
10. ఇట్టి స్థలం పై ఎలాంటి కోర్టు కేసులు, ప్రభుత్వ భూమి, శికం భూమి లేదా ఎఫ్.టి.ఎల్ భూమి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు, లేదా తమరికి తెలుపకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము హక్కు దృఢపరచదు.
12. ఇట్టి మంజూరి అనుమతించిన రోజు నుంచి ఒక సంవత్సరము వరకు మాత్రమే అమలులో యుండును లేదా వారి రిన్యూవల్ చేయవలెను.
13. రిన్యూవల్ కు (30)రోజులు ముందుగా దరఖాస్తు చేయవలెను.
14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగ ఉన్నట్లైతే ఇట్టి అనుమతి రద్దు చేయబడును.


 సర్పంచ్/పంచాయతి కార్యదర్శి
 గ్రామ పంచాయతి మల్లంపేట్
 EXECUTIVE OFFICER
 Grama Panchayat Mallampet
 Quthbullaapur (M), Medchal (Dist)

గ్రామ పంచాయతి కార్యాలయము - మల్లంపేట్, మేడ్చల్ జిల్లా
OFFICE OF THE GRAM PANCHAYAT, MALLAMPET
MANDAL QUTHBULLAPUR, DIST. MEDCHAL MALKAJGIRI

G.P.NO. 5935/2018/236

Date: 11/11/2018

ఆజ్ఞా పత్రము

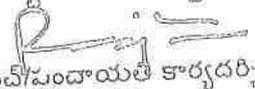
PERMISSION CERTIFICATE

- 1. దరఖాస్తుదారుని పేరు
- 2. దరఖాస్తు ఇచ్చిన తేదీ.
- 3. గ్రామ పంచాయతి
- 4. సర్వేనెం./ప్లాట్ నెం.లేక ఇంటి నెం.
- 5. నిర్మించబడు గృహము
- 6. మంజూరికాలము

Chinthapalla Aranthamma
 W/o. Sri Rama Rao
 Mallampet
 Kheo Plotno- 62
 G+2
 Thelakki Gleda

షరతులు/Conditions

- 1. నిర్దిత ప్లాను మరియు స్థలము యొక్క పూర్వ హద్దులను అతిక్రమించరాదు.
- 2. నిర్మించబడు గృహము భూమిట్టము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
- 3. రోడ్డుకు గాని వీధికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
- 4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
- 5. గాలి ప్రవేశించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన ఏర్పాట్లు చేయవలెను.
- 6. మురికి కాలువలు మరుగుదొడ్లు వొనరించుటకు మంచి ఏర్పాట్లు చేయవలెను.
- 7. గ్రామబిస్పెక్టి ప్రణాళికల అమలుకు ఈ నిర్మాణము అటంకమైనచో ఇట్టి నిర్మాణము తోలిగించబడును.
- 8. నిర్దిత రుసుము కోరినపుడు చెల్లించవలెను.
- 9. ఈ షరతులకు ఉల్లంగించి నిర్మాణము చేసినచో చట్టసమ్మతమైన చర్యలకు గురికాగలదు.
- 10. ఇట్టి స్థలం పై ఎలాంటి కోర్టు కేసులు, ప్రభుత్వ భూమి, శికం భూమి లేదా ఎఫ్.టి.ఎల్ భూమి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు, లేదా తమరికి తెలుపకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
- 11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము హక్కు ధృవపరచదు.
- 12. ఇట్టి మంజూరి అనుమతించిన రోజు నుంచి ఒక సంవత్సరము వరకు మాత్రమే అసులులో యుండును తదుపరి రెన్యూవల్ చేయవలెను.
- 13. రెన్యూవల్ కు (30)రోజులు ముందుగా దరఖాస్తు చేయవలెను.
- 14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగ ఉన్నచో ఇట్టి అనుమతి రద్దు పరుచబడును.


 సర్పంచ్/పంచాయతి కార్యదర్శి
 గ్రామ పంచాయతి మల్లంపేట్

గ్రామ పంచాయతీ కార్యాలయము - మల్లంపేట్, మేడ్చల్ జిల్లా

OFFICE OF THE GRAM PANCHAYAT, MALLAMPET

MANDAL QUTHBULLAPUR, DIST.MEDCHAL MALKAJGIRI

G.P.NO. /MP/2018/310

Date...26/2/18.....

7785

ఆజ్ఞా పత్రము

PERMISSION CERTIFICATE

Chinthapatta Ananthamma

W/O: Sri Rama Rao

Mallampet

19820, 63

2+2

26/2/18 to 25/2/18

1. దరఖాస్తుదారుని పేరు
2. దరఖాస్తు ఇచ్చిన తేదీ.
3. గ్రామ పంచాయతీ
4. సర్వేనెం./ప్లాట్ నెం.లోక ఇంటి నెం.
5. నిర్మించబడు గృహము
6. మంజూరికాలము

షరతులు/Conditions

1. నిర్ణీత ప్లాను మరియు స్థలము యొక్క పూర్వ హద్దులను అతిక్రమించరాదు.
2. నిర్మించబడు గృహము భూమట్టము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
3. రోడ్డుకు గాని వీధికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
5. గాలి ప్రవేశించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన ఏర్పాట్లు చేయవలెను.
6. మురికి కాలువలు మరుగుదొడ్లు వొనరించుటకు మంచి ఏర్పాట్లు చేయవలెను.
7. గ్రామభివృద్ధి ప్రణాళికల అమలుకు ఈ నిర్మాణము అటంకమైనచో ఇట్టి నిర్మాణము తోలిగించబడును.
8. నిర్ణీత రుసుము కోరినపుడు చెల్లించవలెను.
9. ఈ షరతులకు ఉల్లంగించి నిర్మాణము చేసినచో చట్టసమ్మతమైన చర్యలకు గురికాగలదు.
10. ఇట్టి స్థలం పై ఎలాంటి కోర్టు కేసులు, ప్రభుత్వ భూమి, శికం భూమి లేదా ఎఫ్.టి.ఎల్ భూమి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు, లేదా తమరికి తెలుపకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము హక్కు ధృవపరచదు.
12. ఇట్టి మంజూరి అనుమతించిన రోజు నుంచి ఒక సంవత్సరము వరకు మాత్రమే అమలులో యుండును తదుపరి రెన్యువల్ చేయవలెను.
13. రెన్యువల్ కు (30)రోజులు ముందుగా దరఖాస్తు చేయవలెను.
14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగ ఉన్నచో ఇట్టి అనుమతి రద్దు పరుచబడును.


సర్పంచ్/పంచాయతీ కార్యదర్శి
గ్రామ పంచాయతీ మల్లంపేట్

గ్రామ పంచాయతీ కార్యాలయము - మల్లంపేట్, మేడ్చల్ జిల్లా

OFFICE OF THE GRAM PANCHAYAT, MALLAMPET

MANDAL QUTHBULLAPUR, DIST. MEDCHAL MALKAJGIRI

G.P.NO. /Mpt/2018/ 389

Date... 8/3/18.....

8467

ఆజ్ఞా పత్రము

PERMISSION CERTIFICATE

1. దరఖాస్తుదారుని పేరు
2. దరఖాస్తు ఇచ్చిన తేదీ.
3. గ్రామ పంచాయతీ
4. సర్వేనెం./ఫ్లాట్ నెం. లేక ఇంటి నెం.
5. నిర్మింపబడు గృహము
6. మంజూరికాలము

Chinthapalla Ananthamma

W/o. Sri Rama Rao

Mallampet

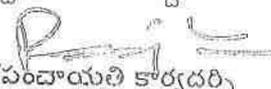
19/2/18

G+2

8/3/18 to 31/3/18

షరతులు/Conditions

1. నిర్ణీత ప్లాను మరియు స్థలము యొక్క పూర్వ హద్దులను అతిక్రమించరాదు.
2. నిర్మించబడు గృహము భూమట్టము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
3. రోడ్డుకు గాని వీధికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
5. గాలి ప్రవేశించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన ఏర్పాట్లు చేయవలెను.
6. మురికి కాలువలు మరుగుదొడ్లు వనరించుటకు మంచి ఏర్పాట్లు చేయవలెను.
7. గ్రామబివృద్ధి ప్రణాళికల అమలుకు ఈ నిర్మాణము అటంకమైనచో ఇట్టి నిర్మాణము తోలిగించబడును.
8. నిర్ణీత దుస్తులు కోరినపుడు చెల్లించవలెను.
9. ఈ షరతులకు ఉల్లంగించి నిర్మాణము చేసినచో చట్టసమ్మతమైన చర్యలకు గురికాగలరు.
10. ఇట్టి స్థలం పై ఎలాంటి కోర్టు కేసులు, ప్రభుత్వ భూమి, శికం భూమి లేదా ఎఫ్.టి.ఎల్ భూమి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు, లేదా తమరికి తెలుపకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము హక్కు ధ్వంసపరచదు.
12. ఇట్టి మంజూరి అనుమతించిన రోజు నుంచి ఒక సంవత్సరము వరకు మాత్రమే అమలులో యుండును తదుపరి రెన్యూవల్ చేయవలెను.
13. రెన్యూవల్ కు (30)రోజులు ముందుగా దరఖాస్తు చేయవలెను.
14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగ ఉన్నచో ఇట్టి అనుమతి రద్దు పరుచబడును.


సర్పంచ్/పంచాయతీ కార్యదర్శి
గ్రామ పంచాయతీ మల్లంపేట్

గ్రామ పంచాయతి కార్యాలయము - మల్లంపేట్, మేడ్చల్ జిల్లా
OFFICE OF THE GRAM PANCHAYAT, MALLAMPET

MANDAL QUTHBULLAPUR, DIST.MEDCHAL MALKAJGIRI

G.P.NO./MPH/2018/333
8186

Date...28/2/18.....

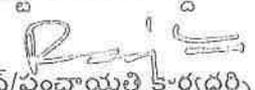
అజ్ఞా పత్రము

PERMISSION CERTIFICATE

- 1. దరఖాస్తుదారుని పేరు Chinthapala Ananthamma
- 2. దరఖాస్తు ఇచ్చిన తేది. 10. 2. 2018
- 3. గ్రామ పంచాయతి Mallampet
- 4. సర్వేనెం./ప్లాట్ నెం.లోక ఇంటి నెం. 2198 20, 65
- 5. నిర్మింపబడు గృహము Gate
- 6. మంజూరికాలము 28/2/18 to 27/2/21

షరతులు/Conditions

- 1. నిర్ణీత ప్లాను మరియు స్థలము యొక్క పూర్వ హద్దులను అతిక్రమించరాదు.
- 2. నిర్మించబడు గృహము భూమిస్థలము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
- 3. రోడ్డుకు గాని వీధికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
- 4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
- 5. గాలి ప్రవేశించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన ఏర్పాట్లు చేయవలెను.
- 6. మురికి కాలువలు మరుగుదొడ్లు వొనరించుటకు మంచి ఏర్పాట్లు చేయవలెను.
- 7. గ్రామభివృద్ధి ప్రణాళికల అమలుకు ఈ నిర్మాణము అటంకమైనచో ఇట్టి నిర్మాణము తోలిగించబడును.
- 8. నిర్ణీత రుసుము కోరినపుడు చెల్లించవలెను.
- 9. ఈ షరతులకు ఉల్లంఘించి నిర్మాణము చేసినచో చట్టసమ్మతమైన చర్యలకు గురికాగలరు.
- 10. ఇట్టి స్థలం పై ఎలాంటి కోర్టు కేసులు, ప్రభుత్వ భూమి, శికం భూమి లేదా ఎఫ్.టి.ఎల్ భూమి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు, లేదా తమరికి తెలుపకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
- 11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము హక్కు ధృవపరచదు.
- 12. ఇట్టి మంజూరి అనుమతించిన రోజు నుంచి ఒక సంవత్సరము వరకు మాత్రమే అమలులో యుండును తదుపరి రెన్యూవల్ చేయవలెను.
- 13. రెన్యూవల్ కు (30)రోజులు ముందుగా దరఖాస్తు చేయవలెను.
- 14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగ ఉన్నచో ఇట్టి అనుమతి రద్దు పరుచబడును.


సర్పంచ్/పంచాయతి కార్యదర్శి
గ్రామ పంచాయతి మల్లంపేట్

గ్రామ పంచాయతీ కార్యాలయము - మల్లంపేట్, మేడ్చల్ జిల్లా

OFFICE OF THE GRAM PANCHAYAT, MALLAMPET

MANDAL QUTHBULLAPUR, DIST. MEDCHAL MALKAJGIRI

G.P.NO. 6994 | 2018 | 283

Date... 17/11/18

ఆజ్ఞా పత్రము

PERMISSION CERTIFICATE

1. దరఖాస్తుదారుని పేరు
2. దరఖాస్తు ఇచ్చిన తేదీ.
3. గ్రామ పంచాయతీ
4. సర్వేనెం./ప్లాట్ నెం. లేక ఇంటి నెం.
5. నిర్మించబడు గృహము
6. మంజూరికాలము

Chinthapalla Ananthamma

11/0. 11/0. 11/0. 11/0

Mallampet

19620 plot no- 66

6x2

17/11/18 to 16/12/18

షరతులు/Conditions

1. నిర్ణీత ప్లాను మరియు స్థలము యొక్క పూర్వ హద్దులను అతిక్రమించరాదు.
2. నిర్మించబడు గృహము భూమిట్టము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
3. కోడ్డుకు గాని వీధికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
5. గాలి ప్రవేశించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన ఏర్పాట్లు చేయవలెను.
6. మురికి కాలువలు మరుగుదొడ్లు వొనరించుటకు మంచి ఏర్పాట్లు చేయవలెను.
7. గ్రామభివృద్ధి ప్రణాళికల అమలుకు ఈ నిర్మాణము అటంకమైనచో ఇట్టి నిర్మాణము తోలిగించబడును.
8. నిర్ణీత రుసుము కోరినపుడు చెల్లించవలెను.
9. ఈ షరతులకు ఉల్లంగించి నిర్మాణము చేసినచో చట్టసమ్మతమైన చర్యలకు గురికాగలరు.
10. ఇట్టి స్థలం పై ఎలాంటి కోర్టు కేసులు, ప్రభుత్వ భూమి, శికం భూమి లేదా ఎఫ్.టి.ఎల్ భూమి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు, లేదా తమరికి తెలుపకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము హక్కు ధృవపరచదు.
12. ఇట్టి మంజూరి అనుమతించిన రోజు నుంచి ఒక సంవత్సరము వరకు మాత్రమే అమలులో యుండును తదుపరి రెన్యూవల్ చేయవలెను.
13. రెన్యూవల్ కు (30)రోజులు ముందుగా దరఖాస్తు చేయవలెను.
14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగ ఉన్నచో ఇట్టి అనుమతి రద్దు పరుచబడును.

సర్పంచ్/పంచాయతీ కార్యదర్శి
గ్రామ పంచాయతీ మల్లంపేట్

గ్రామ పంచాయతి కార్యాలయము - మల్లంపేట్, మేడ్చల్ జిల్లా
OFFICE OF THE GRAM PANCHAYAT, MALLAMPET
MANDAL QUTHBULLAPUR, DIST. MEDCHAL MALKAJGIRI
G.P.NO. 7785 | 2018 | 311 Date. 26/2/18

అజ్ఞాపత్రము

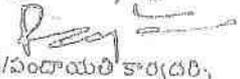
PERMISSION CERTIFICATE

Chinthapalla Ananthamma
W/o. Smt. Nanna Rao
Mallampet
Plot No. 67
Gate
26/2/18 to 25/2/21

- 1. దరఖాస్తుదారుని పేరు
- 2. దరఖాస్తు ఇచ్చిన తేది.
- 3. గ్రామ పంచాయతి
- 4. సర్వేనం./స్థాటి నెం. లేక ఇంటి నెం.
- 5. నిర్మింపబడు గృహము
- 6. మంజూరికాలము

షరతులు/Conditions

- 1. నిర్ణీత ప్రాసు మరియు స్థలము యొక్క పూర్వ హద్దులను అతిక్రమించరాదు.
- 2. నిర్మించబడు గృహము భూమిస్థలము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
- 3. రోడ్డుకు గాని వీధికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
- 4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
- 5. గాలి ప్రవేశించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన ఏర్పాట్లు చేయవలెను.
- 6. మురికి కాలువలు మరుగుదొడ్లు వనరీంతులకు మంచి ఏర్పాట్లు చేయవలెను.
- 7. గ్రామభివృద్ధి ప్రణాళికల అమలుకు ఈ నిర్మాణము అటంకమైనచో ఇట్టి నిర్మాణము రోలిగించబడును.
- 8. నిర్ణీత రుసుము కోరినపుడు చెల్లించవలెను.
- 9. ఈ షరతులకు ఉల్లంఘించి నిర్మాణము చేసినచో చట్టసమ్మతమైన చర్యలకు గురికాగుదు.
- 10. ఇట్టి స్థలం పై ఎలాంటి కోర్టు కేసులు, ప్రభుత్వ భూమి, శికం భూమి లేదా ఎస్.టి.ఎల్ భూమి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు. లేదా తమరికి తెలుపకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
- 11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము చాక్కు ధృవపరచదు.
- 12. ఇట్టి మంజూరి అనుమతించిన రోజు నుంచి ఒక సంవత్సరము వరకు మార్లమీ అమలులో యుండును తదుపరి రెన్యువల్ చేయవలెను.
- 13. రెన్యువల్ కు (30)రోజులు ముందుగా దరఖాస్తు చేయవలెను.
- 14. ఇట్టి నిర్మాణపు అనుమతి వారీ సాంకేతిక నిబంధనలకు వ్యతిరేకముగ ఉన్నచో ఇట్టి అనుమతి రద్దు చేయబడును.


సర్పంచ్/పంచాయతి కార్యదర్శి,
గ్రామ పంచాయతి మల్లంపేట్
EXECUTIVE OFFICER
Gram Panchayat Mallampet
Quthbullapur (M), Medchal (D)

గ్రామ పంచాయతి కార్యాలయము - మల్లంపేట్, మేడ్చల్ జిల్లా

OFFICE OF THE GRAM PANCHAYAT, MALLAMPET

MANDAL QUTHBULLAPUR, DIST.MEDCHAL MALKAJGIRI

G.P.NO. 5552 / 2018 / 210

Date 5/2/18

అజ్ఞా పత్రము

PERMISSION CERTIFICATE

- 1. దరఖాస్తుదారుని పేరు Unnikhapatta Ananthamma
- 2. దరఖాస్తు ఇచ్చిన తేది. 3/2/18
- 3. గ్రామ పంచాయతి Mallampet
- 4. సర్వే నెం./ప్లాట్ నెం. లేక ఇంటి నెం. 19290 plot no-6F
- 5. నిర్మింపబడు గృహము Gate
- 6. మంజూరికాలము 5/2/18 to 4/2/18

షరతులు/Conditions

- 1. నిర్ణీత ప్లాను మరియు స్థలము యొక్క పూర్వ హద్దులను అతిక్రమించరాదు.
- 2. నిర్మించబడు గృహము భూచుట్టము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
- 3. రోడ్డుకు గాని నీటికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
- 4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
- 5. గాలి ప్రవేశించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన ఏర్పాట్లు చేయవలెను.
- 6. మురికి కాలువలు మరుగుదొడ్లు వొనరించుటకు మంచి ఏర్పాట్లు చేయవలెను.
- 7. గ్రామభివృద్ధి ప్రణాళికల అనుబంధం ఈ నిర్మాణము అటంకమైనచో ఇట్టి నిర్మాణము తోలిగించబడును.
- 8. నిర్ణీత రుసుము కోరినపుడు చెల్లించవలెను.
- 9. ఈ షరతులకు ఉల్లంగించి నిర్మాణము చేసినచో చట్టసమ్మతమైన చర్యలకు గురికాగలదు.
- 10. ఇట్టి స్థలం పై ఎలాంటి కోర్టు కేసులు, ప్రభుత్వ భూమి, శికం భూమి లేదా ఎఫ్.టి.ఎల్ భూమి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు, లేదా తమరికి తెలుపకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
- 11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము హక్కు ధృవపరచదు.
- 12. ఇట్టి మంజూరి అనుమతించిన రోజు నుంచి ఒక సంవత్సరము వరకు మాత్రమే అమలులో యుండును తదుపరి రెన్యూవల్ చేయవలెను.
- 13. రెన్యూవల్ కు (30)రోజులు ముందుగా దరఖాస్తు చేయవలెను.
- 14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగ ఉన్నచో ఇట్టి అనుమతి రద్దు పరుచబడును.


 సర్పంచ్/పంచాయతి కార్యదర్శి
 గ్రామ పంచాయతి మల్లంపేట్

గ్రామ పంచాయతి కార్యాలయము - మల్లంపేట్, మేడ్చల్ జిల్లా

OFFICE OF THE GRAM PANCHAYAT, MALLAMPET

MANDAL QUTHBULLAPUR, DIST. MEDCHAL MALKAJGIRI

G.P.NO. 5935 | 2018 | 237

Date... 7/2/18

అజ్ఞా పత్రము

PERMISSION CERTIFICATE

1. దరఖాస్తుదారుని పేరు
2. దరఖాస్తు ఇచ్చిన తేది.
3. గ్రామ పంచాయతి
4. సర్వేనెం./ప్లాట్ నెం. లేక ఇంటి నెం.
5. నిర్మించబడు గృహము
6. మంజూరికాలము

Chinthapalla Ananthamma
 W/o Sri Rama Rao
 Mallampet
 19/20 plot no - 69
 C+2
 7/2/18 to 6/2/18

షరతులు/Conditions

1. నిర్ణీత ప్లాను మరియు స్థలము యొక్క పూర్వ హద్దులను అతిక్రమించరాదు.
2. నిర్మించబడు గృహము భూమిట్టము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
3. రోడ్డుకు గాని వీధికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
5. గాలి ప్రవేశించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన ఏర్పాట్లు చేయవలెను.
6. మురికి కాలువలు మడుగుదొడ్లు వొనరించుటకు మంచి ఏర్పాట్లు చేయవలెను.
7. గ్రామబివృద్ధి ప్రణాళికల అమలుకు ఈ నిర్మాణము అటంకమైనచో ఇట్టి నిర్మాణము తోలిగించబడును.
8. నిర్ణీత యసుము కొరినపుడు చెల్లించవలెను.
9. ఈ షరతులకు ఉల్లంగించి నిర్మాణము చేసినచో చట్టసమ్మతమైన చర్యలకు గురికాగలదు.
10. ఇట్టి స్థలం పై ఎలాంటి కోర్టు కేసులు, ప్రభుత్వ భూమి, శికం భూమి లేదా ఎఫ్.టి.ఎల్ భూమి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు, లేదా తమరికి తెలుపకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము హక్కు ధృవపరచదు.
12. ఇట్టి మంజూరి అనుమతించిన రోజు నుంచి ఒక సంవత్సరము వరకు మాత్రమే అమలులో యుండును తదుపరి రెన్యూవల్ చేయవలెను.
13. రెన్యూవల్ కు (30)రోజులు ముందుగా దరఖాస్తు చేయవలెను.
14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగ ఉన్నచో ఇట్టి అనుమతి రద్దు పరుచబడును.


 సర్పంచ్/పంచాయతి కార్యదర్శి
 గ్రామ పంచాయతి మల్లంపేట్

గ్రామ పంచాయతి కార్యాలయము - మల్లంపేట్, మేడ్చల్ జిల్లా
OFFICE OF THE GRAM PANCHAYAT, MALLAMPET
MANDAL QUTHBULLAPUR, DIST. MEDCHAL MALKAJGIRI
G.P.NO. 6994/2018/284 Date. 17/2/18

అజ్ఞా పత్రము

PERMISSION CERTIFICATE

Chinthapalla Ananthamma
W/o: Sai Rama Rao
Mallampet
17th plot no. 70
Cut
17/2/18 to 16/2/21

- 1. దరఖాస్తుదారుని పేరు
- 2. దరఖాస్తు ఇచ్చిన చిరు
- 3. గ్రామ పంచాయతి
- 4. సర్వే నెం./ ప్లాట్ నెం. లేక ఇంటి నెం.
- 5. నిర్మించబడు గృహము
- 6. మంజూరికాలము

షరతులు/Conditions

- 1. నిర్ణీత ప్లాను మరియు స్థలము యొక్క పూర్వ హద్దులను అతిక్రమించరాదు.
- 2. నిర్మించబడు గృహము భూమిస్థలము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
- 3. రోడ్డుకు గాని వీధికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
- 4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
- 5. గాలి ప్రవేశించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన ఏర్పాట్లు చేయవలెను.
- 6. మురికి కాలువలు మరుగుదొడ్లు వనరులకు మంచి ఏర్పాట్లు చేయవలెను.
- 7. గ్రామబీచ్ వద్ద ప్రణాళికల అనుబంధము ఈ నిర్మాణము అటంకమైనచో ఇట్టి నిర్మాణము తోలిగించబడును.
- 8. నిర్ణీత రుసుము కోరినపుడు చెల్లించవలెను.
- 9. ఈ షరతులకు ఉల్లంఘించి నిర్మాణము చేసినచో చట్టసమ్మతమైన చర్యలకు గురికాగుదు.
- 10. ఇట్టి స్థలం పై ఎలాంటి కోర్టు కేసులు, ప్రభుత్వ భూమి, శిశు భూమి లేదా ఎస్.టి.ఎల్ భూమి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు. లేదా తమరికి తెలుపకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
- 11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము హక్కు ధృవీకరణచేయవలెను.
- 12. ఇట్టి మంజూరి అనుమతించిన రోజు నుంచి ఒక సంవత్సరము వరకు మూల్యమే అనుబంధం యొందును తదుపరి రెన్యూవల్ చేయవలెను.
- 13. రెన్యూవల్ కు (30)రోజులు ముందుగా దరఖాస్తు చేయవలెను.
- 14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగా ఉన్నచో ఇట్టి అనుమతి రద్దు చేయబడును.


సర్పంచ్/పంచాయతి కార్యదర్శి
గ్రామ పంచాయతి మల్లంపేట్
SECRETARY OFFICER
Gram Panchayat Mallampet
Quthbullapur (M), Medchal (M)

గ్రామ పంచాయతి కార్యాలయము - మల్లంపేట్, మేడ్చల్ జిల్లా

OFFICE OF THE GRAM PANCHAYAT, MALLAMPET

MANDAL QUTHBULLAPUR, DIST.MEDCHAL MALKAJGIRI

G.P.NO. 8467/ 2018/390

Date... 8/3/18

అజ్ఞా పత్రము

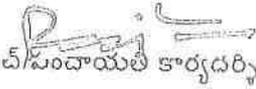
PERMISSION CERTIFICATE

- 1. దరఖాస్తుదారుని పేరు
- 2. దరఖాస్తు ఇచ్చిన తేదీ.
- 3. గ్రామ పంచాయతి
- 4. సర్వేనెం./ప్లాట్ నెం.లేక ఇంటి నెం.
- 5. నిర్మింపబడు గృహము
- 6. మంజూరికాలము

Chinthapudi Ananthamma
Sei ramaswamy
Mallampet
19/20, Plot no - 31
G+2
8/3/18 to 7/3/18

షరతులు/Conditions

- 1. నిర్ణీత ప్లాను మరియు స్థలము యొక్క పూర్వ హద్దులను అతిక్రమించరాదు.
- 2. నిర్మించబడు గృహము భూమట్టము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
- 3. రోడ్డుకు గాని వీధికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
- 4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
- 5. గాలి ప్రవేశించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన విర్యాట్లు చేయవలెను.
- 6. మురికి కాలువలు మరుగుదొడ్లు వొనరించుటకు మంచి విర్యాట్లు చేయవలెను.
- 7. గ్రామభవ్యుద్ధి ప్రణాళికల అమలుకు ఈ నిర్మాణము అటంకమైనచో ఇట్టి నిర్మాణము తోలిగించబడును.
- 8. నిర్ణీత రుసుము కోరినపుడు చెల్లించవలెను.
- 9. ఈ షరతులకు ఉల్లంగించి నిర్మాణము చేసినచో చట్టసమ్మతమైన చర్యలకు గురికాగలరు.
- 10. ఇట్టి స్థలం పై ఎలాంటి కోర్టు కేసులు, ప్రభుత్వ భూమి, శికం భూమి లేదా ఎఫ్.టి.ఎల్ భూమి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు, లేదా తమరికి తెలుపకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
- 11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము హక్కు ధృవపరచదు.
- 12. ఇట్టి మంజూరి అనుమతించిన రోజు నుంచి ఒక సంవత్సరము వరకు మాత్రమే అమలులో యుండును తదుపరి రెన్యూవల్ చేయవలెను.
- 13. రెన్యూవల్ కు (30)రోజులు ముందుగా దరఖాస్తు చేయవలెను.
- 14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగ ఉన్నచో ఇట్టి అనుమతి రద్దు సచుచబడును.


 సర్పంచ్/పంచాయతి కార్యదర్శి
 గ్రామ పంచాయతి మల్లంపేట్

గ్రామ పంచాయతి కార్యాలయము - మల్లంపేట్, మేడ్చల్ జిల్లా

OFFICE OF THE GRAM PANCHAYAT, MALLAMPET

MANDAL QUTHBULLAPUR; DIST.MEDCHAL MALKAJGIRI

G.P.NO. 1394 / 2018 / 130

Date..19/11/18.....

అజ్ఞాపత్రము

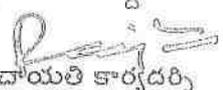
PERMISSION CERTIFICATE

1. దరఖాస్తుదారుని పేరు
2. దరఖాస్తు ఇచ్చిన తేది.
3. గ్రామ పంచాయతి
4. సర్వేనెం./ప్లాట్ నెం.లేక ఇంటి నెం.
5. నిర్మింపబడు గృహము
6. మంజూరికాలము

Chinthapilla Arunthamma
W/O. Sri Rama Rao
Mallampet
19620 plot no.-72
Gate
19/11/2018 to 18/11/19

షరతులు/Conditions

1. నిర్ణీత ప్లాను మరియు స్థలము యొక్క పూర్వ హద్దులను అతిక్రమించరాదు.
2. నిర్మింపబడు గృహము భూమిస్థలము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
3. రోడ్డుకు గాని వీధికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
5. గాలి ప్రవేశించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన ఏర్పాట్లు చేయవలెను.
6. మురికి కాలువలు మరుగుదొడ్లు వొనరించుటకు మంచి ఏర్పాట్లు చేయవలెను.
7. గ్రామబీచ్ వద్ద ప్రణాళికల అమలుకు ఈ నిర్మాణము అటంకమైనచో ఇట్టి నిర్మాణము తోలిగించబడును.
8. నిర్ణీత రుసుము కోరినపుడు చెల్లించవలెను.
9. ఈ షరతులకు ఉల్లంగించి నిర్మాణము చేసినచో చట్టసమ్మతమైన చర్యలకు గురికాగలరు.
10. ఇట్టి స్థలం పై ఎలాంటి కోర్టు కేసులు, ప్రభుత్వ భూమి, శికం భూమి లేదా ఎస్.టి.ఎల్ భూమి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు, లేదా తమరికి తెలుపకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము హక్కు ధృవపరచదు.
12. ఇట్టి మంజూరి అనుమతించిన రోజు నుంచి ఒక సంవత్సరము వరకు మాత్రమే అమలులో యుండును తదుపరి రెన్యూవల్ చేయవలెను.
13. రెన్యూవల్ కు (30)రోజులు ముందుగా దరఖాస్తు చేయవలెను.
14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగ ఉన్నచో ఇట్టి అనుమతి రద్దు పరుచబడును.


 సర్పంచ్/పంచాయతి కార్యదర్శి
 గ్రామ పంచాయతి మల్లంపేట్

గ్రామ పంచాయతి కార్యాలయము - మల్లంపేట్, మేడ్చల్ జిల్లా

OFFICE OF THE GRAM PANCHAYAT, MALLAMPET

MANDAL QUTHBULLAPUR, DIST.MEDCHAL MALKAJGIRI

G.P.NO. 1394 | 2018 | 131

Date... 19/11/18

ఆజ్ఞా పత్రము

PERMISSION CERTIFICATE

- 1. దరఖాస్తుదారుని పేరు
- 2. దరఖాస్తు ఇచ్చిన తేది.
- 3. గ్రామ పంచాయతి
- 4. సర్వేనెం./ప్లాట్ నెం. లేక ఇంటి నెం.
- 5. నిర్మించబడు గృహము
- 6. మంజూరికాలము

Chinthapatta Ananthamma
19/11/18
Mallampet
19220 plotno-73
G+2
19/11/18 to 19/11/18

షరతులు/Conditions

- 1. నిర్ణీత ప్లాను మరియు స్థలము యొక్క పూర్వ హద్దులను అతిక్రమించరాదు.
- 2. నిర్మించబడు గృహము భూమిస్థలము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
- 3. రోడ్డుకు గాని వీధికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
- 4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
- 5. గాలి ప్రవేశించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన ఏర్పాట్లు చేయవలెను.
- 6. మురికి కాలువలు మరుగుదొడ్లు వొనరించుటకు మంచి ఏర్పాట్లు చేయవలెను.
- 7. గ్రామబిచ్చద్ది ప్రణాళికల అమలుకు ఈ నిర్మాణము అటంకమైనచో ఇట్టి నిర్మాణము తోలిగించబడును.
- 8. నిర్ణీత రుసుము కోరినపుడు చెల్లించవలెను.
- 9. ఈ షరతులకు ఉల్లంగించి నిర్మాణము చేసినచో చట్టసమ్మతమైన చర్యలకు గురికాగలదు.
- 10. ఇట్టి స్థలం పై ఎలాంటి కోర్టు కేసులు, ప్రభుత్వ భూమి, శికం భూమి లేదా ఎఫ్.టి.ఎల్ భూమి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు, లేదా తమరికి తెలుపకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
- 11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము హక్కు ధృవపరచదు.
- 12. ఇట్టి మంజూరి అనుమతించిన రోజు నుంచి ఒక సంవత్సరము వరకు మాత్రమే అమలులో యుండును తదుపరి రెన్యూవల్ చేయవలెను.
- 13. రెన్యూవల్ కు (30)రోజులు ముందుగా దరఖాస్తు చేయవలెను.
- 14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగ ఉన్నచో ఇట్టి అనుమతి రద్దు పరుచబడును.

Raj
 సర్పంచ్/పంచాయతి కార్యదర్శి
 గ్రామ పంచాయతి మల్లంపేట్

గ్రామ పంచాయతి కార్యాలయము - మల్లంపేట్, మేడ్చల్ జిల్లా

OFFICE OF THE GRAM PANCHAYAT, MALLAMPET

MANDAL QUTHBULLAPUR, DIST.MEDCHAL MALKAJGIRI

G.P.NO. /MPH/2018/312
778

Date. 26/12/18.....

ఆజ్ఞా పత్రము

PERMISSION CERTIFICATE

1. దరఖాస్తుదారుని పేరు
2. దరఖాస్తు ఇచ్చిన తేది.
3. గ్రామ పంచాయతి
4. సర్వేనెం./ప్లాట్ నెం. లేక ఇంటి నెం.
5. నిర్మింపబడు గృహము
6. మంజూరికాలము

Chinthaparla Anantharama

11/01/2018

Mallampet

19/12/18

Gate

26/12/18 to 25/12/19

షరతులు/Conditions

1. నిర్ణీత ప్లాను మరియు స్థలము యొక్క పూర్వ హద్దులను అతిక్రమించరాదు.
2. నిర్మించబడు గృహము భూమిస్థలము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
3. రోడ్డుకు గాని వీధికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
5. గాలి ప్రవేశించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన ఏర్పాట్లు చేయవలెను.
6. మురికి కాలువలు మరుగుదొడ్లు వొనరించుటకు మంచి ఏర్పాట్లు చేయవలెను.
7. గ్రామబీవ్వద్ది ప్రణాళికల అమలుకు ఈ నిర్మాణము అటంకమైనచో ఇట్టి నిర్మాణము తోలిగించబడును.
8. నిర్ణీత రుసుము కోరినపుడు చెల్లించవలెను.
9. ఈ షరతులకు ఉల్లంగించి నిర్మాణము చేసినచో చట్టసమ్మతమైన చర్యలకు గురికాగలదు.
10. ఇట్టి స్థలం పై ఎలాంటి కోర్టు కేసులు, ప్రభుత్వ భూమి, శికం భూమి లేదా ఎస్.టి.ఎల్ భూమి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు, లేదా తమరికి తెలుపకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము హక్కు దృవపరచదు.
12. ఇట్టి మంజూరి అనుమతించిన రోజు నుంచి ఒక సంవత్సరము వరకు మాత్రమే అమలులో యుండును తదుపరి రెన్యూవల్ చేయవలెను.
13. రెన్యూవల్ కు (30)రోజులు ముందుగా దరఖాస్తు చేయవలెను.
14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగ ఉన్నచో ఇట్టి అనుమతి రద్దు పరుచబడును.

సర్పంచ్/పంచాయతి కార్యదర్శి
గ్రామ పంచాయతి మల్లంపేట్

గ్రామ పంచాయతి కార్యాలయము - మల్లంపేట్, మేడ్చల్ జిల్లా

OFFICE OF THE GRAM PANCHAYAT, MALLAMPET

MANDAL: QUTHBULLAPUR, DIST: MEDCHAL MALKAJGIRI

G.P.NO. / Mpt / 2018 / 313

Date... 26/2/18.....

7785

అజ్ఞా పత్రము

PERMISSION CERTIFICATE

1. దరఖాస్తుదారుని పేరు

Chinthapala Ananthamma

2. దరఖాస్తు ఇచ్చిన తేది.

26/2/18

3. గ్రామ పంచాయతి

Mallampet

4. సర్వే నెం./ప్లాట్ నెం. లేక ఇంటి నెం.

19/20, 75

5. నిర్మింపబడు గృహము

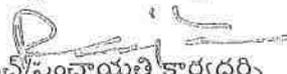
GH2

6. మంజూరికాలము

26/2/18 to 25/2/21

షరతులు/Conditions

1. నిర్ణీత ప్లాను మరియు స్థలము యొక్క పూర్వ హద్దులను అతిక్రమించరాదు.
2. నిర్మించబడు గృహము భూమట్టము నుండి అయిదు అడుగుల ఎత్తుగా యుండవలెను.
3. రోడ్డుకు గాని వీధికి గాని అయిదు అడుగులలో గృహము కట్టరాదు.
4. నిర్మాణము 24 మాసములలో పూర్తి చేయవలెను.
5. గాలి ప్రవేశించుటకు వెలుతురు దారాళముగా ఉండుటకు సరియైన ఏర్పాట్లు చేయవలెను.
6. మురికి కాలువలు మరుగుదొడ్లు వోనరించుటకు మంచి ఏర్పాట్లు చేయవలెను.
7. గ్రామబిచ్చార్థి ప్రణాళికల అమలుకు ఈ నిర్మాణము అటంకమైనచో ఇట్టి నిర్మాణము తోలిగించబడును.
8. నిర్ణీత రుసుము కోరినపుడు చెల్లించవలెను.
9. ఈ షరతులకు ఉల్లంగించి నిర్మాణము చేసినచో చట్టసమ్మతమైన చర్యలకు గురికాగలదు.
10. ఇట్టి స్థలం పై ఎలాంటి కోర్టు కేసులు, ప్రభుత్వ భూమి, శికం భూమి లేదా ఎఫ్.టి.ఎల్ భూమి ఉన్నట్లయితే ఇట్టి అనుమతి చెల్లదు, లేదా తమరికి తెలుపకుండానే ఇట్టి అనుమతి రద్దు చేయబడును.
11. ఇట్టి మంజూరి స్థలము యొక్క యాజమాన్యము హక్కు ధృవపరచదు.
12. ఇట్టి మంజూరి అనుమతించిన రోజు నుంచి ఒక సంవత్సరము వరకు మాత్రమే అమలులో యుండును తదుపరి రెన్యూవల్ చేయవలెను.
13. రెన్యూవల్ కు (30)రోజులు ముందుగా దరఖాస్తు చేయవలెను.
14. ఇట్టి నిర్మాణపు అనుమతి వారి సాంకేతిక నిబంధనలకు వ్యతిరేకముగ ఉన్నచో ఇట్టి అనుమతి రద్దు పరుచబడును.


సర్పంచ్/పంచాయతి కార్యదర్శి
గ్రామ పంచాయతి మల్లంపేట్



126

**GOVERNMENT OF TELANGANA
MUNICIPAL ADMINISTRATION DEPARTMENT
DUNDIGAL MUNICIPALITY,
MEDCHAL MALKAJGIRI DISTRICT.**



App No. 9123203289 / 2022

Date: 11-05-2022

PROPERTY TAX ASSESSMENT NOTICE

In exercise of the powers conferred on Municipal Commissioner under Sections 58 and 92 of Telangana Municipalities Act, 2019, assessment of Property Tax is made as follows as per the information furnished by the applicant/available information:

Name of the Assessee	1. DEVENDER CHINTHAKUNTLA S/o RAMANA REDDY CHINTHAKUNTLA 2. CHINTHAKUNTLA PRASANNA W/o DEVENDER CHINTHAKUNTLA				
S/o, W/o, D/o	..				
Address & Location of the Property	Mallampet, JNS HILL VIEW				
Zone No./ Village Name	DUNDIGAL MUNICIPALITY				
Door No. allotted	2-38/JNS/41				
PTIN Number (Property Tax identification Number)	1232607759				
Reason for Assessment					
Property Tax effect Period	2022-2023-1				
Plinth Area and Usage of the Building					
Floor No.	Total Plinth Area	Usage	Total ARV	Total Capital Value	Tax levied per Half year.
0	842.4	Residential	0	954000	3091
1	842.4	Residential	0	421200	1365
Total Yearly Property Tax		8912		Total Half year Tax	4456

TERMS AND CONDITIONS

- This assessment order does not amount to regularisation of un-authorized constructions if any or made against sanctioned plan.
- This assessment will be deemed to be cancelled, if it comes to notice that it has been obtained by fraud / deceit or mistake of fact.
- This assessment doesn't confer any right on the site
- The assessment order does not amount to regularisation of occupation of Government lands or objectionable lands.
- The assessee if not satisfied with this assessment, she/he can file a revision petition before the Municipal Commissioner within 30 days from the date of receipt of this notice.
- The Assessee shall pay Property Tax every year before 30th June, for 1st half year and 31st December for 2nd half year tax to avoid payment of penalty.
- If the Assessee fails to pay in above specify time is liable to pay simple interest of 2% per Month.
- The Assessee can pay advance tax for complete year in advance i.e before 30th April of every year to avail 5% Rebate on Property Tax.
- If the tax payer defaults to pay the tax in the prescribed period, the Commissioner after giving a notice to the defaulter owner or occupier disconnect the services of the premises. 10. The Municipality is empowered to recover any arrears due towards any amount towards Municipal Revenue by following the procedure as contemplated for the recovery of land revenue under the provisions of sec 87 of the Telangana Municipalities Act, 2019.

Digitally Signed By
P BHOGISHWARLU
Municipal Commissioner
Date : 11-05-2022 17:54:57
Approved



49

127

**GOVERNMENT OF TELANGANA
MUNICIPAL ADMINISTRATION DEPARTMENT
DUNDIGAL MUNICIPALITY,
MEDCHAL MALKAJGIRI DISTRICT.**



App No. 9123203288 / 2022

Date: 11-05-2022

PROPERTY TAX ASSESSMENT NOTICE

In exercise of the powers conferred on Municipal Commissioner under Sections 58 and 92 of Telangana Municipalities Act, 2019, assessment of Property Tax is made as follows as per the information furnished by the applicant/available information:

Name of the Assessee	PONNALA THIRUPATHI RAO				
S/o, W/o, D/o	PONNALA HANUMANTHA RAO				
Address & Location of the Property	Mallampet, JNS HILL VIEW				
Zone No./ Village Name	DUNDIGAL MUNICIPALITY				
Door No. allotted	2-38/JNS/42				
PTIN Number (Property Tax identification Number)	1232607760				
Reason for Assessment					
Property Tax effect Period	2022-2023-1				
Plinth Area and Usage of the Building					
Floor No.	Total Plinth Area	Usage	Total ARV	Total Capital Value	Tax levied per Half year.
0	842.4	Residential	0	954000	3091
1	842.4	Residential	0	421200	1365
Total Yearly Property Tax			8912	Total Half year Tax	4456

TERMS AND CONDITIONS

1. This assessment order does not amount to regularisation of un-authorized constructions if any or made against sanctioned plan.
2. This assessment will be deemed to be cancelled, if it comes to notice that it has been obtained by fraud / deceit or mistake of fact.
3. This assessment doesn't confer any right on the site
4. The assessment order does not amount to regularisation of occupation of Government lands or objectionable lands.
5. The assessee if not satisfied with this assessment, she/he can file a revision petition before the Municipal Commissioner within 30 days from the date of receipt of this notice.
6. The Assessee shall pay Property Tax every year before 30th June, for 1st half year and 31st December for 2nd half year tax to avoid payment of penalty.
7. If the Assessee fails to pay in above specify time is liable to pay simple interest of 2% per Month.
8. The Assessee can pay advance tax for complete year in advance i.e before 30th April of every year to avail 5% Rebate on Property Tax.
9. If the tax payer defaults to pay the tax in the prescribed period, the Commissioner after giving a notice to the defaulter owner or occupier disconnect the services of the premises: 10. The Municipality is empowered to recover any arrears due towards any amount towards Municipal Revenue by following the procedure as contemplated for the recovery of land revenue under the provisions of sec 87 of the Telangana Municipalities Act, 2019.

Digitally Signed By
P BHOGISHWARLU
Municipal Commissioner
Date: 11-05-2022 17:56:07
Approved

128



Get Your PTIN Number

Property Tax Payment

Search Your Property Tax

Print Receipts

Check Your Payment Status

View Assessment Details

Enter your PTIN/ASMT (Property Tax Identification Number) to check the Dues.

PTI NO * 1232607762

(Please Enter 10 Digit PTIN Number)

Know Property Tax Dues

To Know Your PTIN (Assessment Number) for Merged GP's Please Click Here

i) Property Tax Details

PTIN NO : 1232607762

Name : 1. SAURABH SONI S/o HARI SHANKAR SONI 2. BHAVANA SONI W/o SAURABH SONI S/O . .

Door Number : 2-38/JNS/44 Locality : Mallampet

ULB : Dundigal Municipality Usage Type : Residential

ii) Property Tax Due as on - 11/05/2022

Select	Tax Details	Demand Year	Tax Amount	Interest	Total	Payment Status
<input checked="" type="checkbox"/>	Current Tax	2022-2023-1	4456	0	4456	Due
<input checked="" type="checkbox"/>	Current Tax	2022-2023-2	4456	0	4456	Due
Total(₹ Rs) 8912						

Selected Payment Period From 2022-2023-1 To 2022-2023-2 (FY) For the Amount : 8912/-

iii) Property Tax Amount to be Pay

Adjustment Amount from Previous Years(₹)	:	0
<i>Tax Shown below is after Deducting of Adjustment Amount.</i>		
Arrear Tax(₹)	:	0
Arrear Interest(₹)	:	0
Current Tax(₹)	:	8912
Current Interest(₹)	:	0
Cheque Bounce Penalty(₹)	:	0
Deviation Penalty(₹)	:	0
Total Amount to Pay(₹)	:	8912

(Enter Working Email-Id to Receive Alerts)

Final Amount To Pay* 8912

Mobile No * +91

Email-Id

Back



129

GOVERNMENT OF TELANGANA
MUNICIPAL ADMINISTRATION DEPARTMENT
DUNDIGAL MUNICIPALITY,
MEDCHAL MALKAJGIRI DISTRICT.



App No. 9123203250 / 2022

Date: 11-05-2022

PROPERTY TAX ASSESSMENT NOTICE

In exercise of the powers conferred on Municipal Commissioner under Sections 58 and 92 of Telangana Municipalities Act, 2019, assessment of Property Tax is made as follows as per the information furnished by the applicant/available information:

Name of the Assessee	SATAVALLI PHANI KUMAR				
S/o, W/o, D/o	. VENKATA RAMANA SASTRY				
Address & Location of the Property	Mallampet, JNS HILL VIEW				
Zone No./ Village Name	DUNDIGAL MUNICIPALITY				
Door No. allotted	2-38/JNS/45				
PTIN Number (Property Tax identification Number)	1232607772				
Reason for Assessment	2022-2023-1				
Property Tax effect Period	2022-2023-1				
Plinth Area and Usage of the Building					
Floor No.	Total Plinth Area	Usage	Total ARV	Total Capital Value	Tax levied per Half year:
0	842.4	Residential	0	954000	3091
1	842.4	Residential	0	421200	1365
Total Yearly Property Tax			8912	Total Half year Tax	4456

TERMS AND CONDITIONS

1. This assessment order does not amount to regularisation of un-authorized constructions if any or made against sanctioned plan.
2. This assessment will be deemed to be cancelled, if it comes to notice that it has been obtained by fraud / deceit or mistake of fact.
3. This assessment doesn't confer any right on the site
4. The assessment order does not amount to regularisation of occupation of Government lands or objectionable lands.
5. The assessee if not satisfied with this assessment, she/he can file a revision petition before the Municipal Commissioner within 30 days from the date of receipt of this notice.
6. The Assessee shall pay Property Tax every year before 30th June, for 1st half year and 31st December for 2nd half year tax to avoid payment of penalty.
7. If the Assessee fails to pay in above specify time is liable to pay simple interest of 2% per Month.
8. The Assessee can pay advance tax for complete year in advance i.e before 30th April of every year to avail 5% Rebate on Property Tax.
9. If the tax payer defaults to pay the tax in the prescribed period, the Commissioner after giving a notice to the defaulter owner or occupier disconnect the services of the premises.
10. The Municipality is empowered to recover any arrears due towards any amount towards Municipal Revenue by following the procedure as contemplated for the recovery of land revenue under the provisions of sec 87 of the Telangana Municipalities Act, 2019.

Digitally Signed By
P BHOGISHWARLU
Municipal Commissioner
Date : 11-05-2022 18:08:22
Approved



**GOVERNMENT OF TELANGANA
MUNICIPAL ADMINISTRATION DEPARTMENT
DUNDIGAL MUNICIPALITY,
MEDCHAL MALKAJGIRI DISTRICT.**



App No. 9123303247 / 2022

Date: 11-05-2022

PROPERTY TAX ASSESSMENT NOTICE

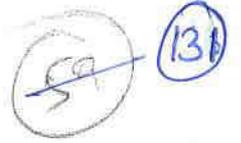
In exercise of the powers conferred on Municipal Commissioner under Sections 58 and 92 of Telangana Municipalities Act, 2019, assessment of Property Tax is made as follows as per the information furnished by the applicant/available information:

Name of the Assessee	KAVURI VIJETHA				
S/o, W/o, D/o	KAVURI PHANI RAJESH				
Address & Location of the Property	Mallampet, JNS HILL VIEW				
Zone No./ Village Name	DUNDIGAL MUNICIPALITY				
Door No. allotted	2-38/JNS/56				
PTIN Number (Property Tax identification Number)	1232607776				
Reason for Assessment					
Property Tax effect Period	2022-2023-1				
Plinth Area and Usage of the Building					
Floor No.	Total Plinth Area	Usage	Total ARV	Total Capital Value	Tax levied per Half year.
0	842.4	Residential	0	954000	3091
1	842.4	Residential	0	421200	1365
Total Yearly Property Tax			8912	Total Half year Tax	4456

TERMS AND CONDITIONS

1. This assessment order does not amount to regularisation of un-authorized constructions if any or made against sanctioned plan.
2. This assessment will be deemed to be cancelled, if it comes to notice that it has been obtained by fraud / deceit or mistake of fact.
3. This assessment doesn't confer any right on the site
4. The assessment order does not amount to regularisation of occupation of Government lands or objectionable lands.
5. The assessee if not satisfied with this assessment, she/he can file a revision petition before the Municipal Commissioner within 30 days from the date of receipt of this notice.
6. The Assessee shall pay Property Tax every year before 30th June, for 1st half year and 31st December for 2nd half year tax to avoid payment of penalty.
7. If the Assessee fails to pay in above specify time is liable to pay simple interest of 2% per Month.
8. The Assessee can pay advance tax for complete year in advance i.e before 30th April of every year to avail 5% Rebate on Property Tax.
9. If the tax payer defaults to pay the tax in the prescribed period, the Commissioner after giving a notice to the defaulter owner or occupier disconnect the services of the premises.
10. The Municipality is empowered to recover any arrears due towards any amount towards Municipal Revenue by following the procedure as contemplated for the recovery of land revenue under the provisions of sec 87 of the Telangana Municipalities Act, 2019.

Digitally Signed By
P BHOGISHWARLU
Municipal Commissioner
Date : 11-05-2022 18:11:55
Approved



**GOVERNMENT OF TELANGANA
MUNICIPAL ADMINISTRATION DEPARTMENT
DUNDIGAL MUNICIPALITY,
MEDCHAL MALKAJGIRI DISTRICT.**



App No. 9123203278 / 2022

Date: 11-05-2022

PROPERTY TAX ASSESSMENT NOTICE

In exercise of the powers conferred on Municipal Commissioner under Sections 58 and 92 of Telangana Municipalities Act, 2019, assessment of Property Tax is made as follows as per the information furnished by the applicant/available information:

Name of the Assessee	MERUGU MALATHI				
S/o, W/o, D/o	MERUGU JAGAN				
Address & Location of the Property	Mallampet, JNS HILL VIEW				
Zone No./ Village Name	DUNDIGAL MUNICIPALITY				
Door No. allotted	2-38/JNS/59				
PTIN Number (Property Tax identification Number)	1232607775				
Reason for Assessment					
Property Tax effect Period	2022-2023-1				
Plinth Area and Usage of the Building					
Floor No.	Total Plinth Area	Usage	Total ARV	Total Capital Value	Tax levied per Half year.
0	842.4	Residential	0	954000	3091
1	842.4	Residential	0	421200	1365
Total Yearly Property Tax			8912	Total Half year Tax	4456

TERMS AND CONDITIONS

1. This assessment order does not amount to regularisation of un-authorized constructions if any or made against sanctioned plan.
2. This assessment will be deemed to be cancelled, if it comes to notice that it has been obtained by fraud / deceit or mistake of fact.
3. This assessment doesn't confer any right on the site
4. The assessment order does not amount to regularisation of occupation of Government lands or objectionable lands.
5. The assessee if not satisfied with this assessment, she/he can file a revision petition before the Municipal Commissioner within 30 days from the date of receipt of this notice.
6. The Assessee shall pay Property Tax every year before 30th June, for 1st half year and 31st December for 2nd half year tax to avoid payment of penalty.
7. If the Assessee fails to pay in above specify time is liable to pay simple interest of 2% per Month.
8. The Assessee can pay advance tax for complete year in advance i.e before 30th April of every year to avail 5% Rebate on Property Tax.
9. If the tax payer defaults to pay the tax in the prescribed period, the Commissioner after giving a notice to the defaulter owner or occupier disconnect the services of the premises. 10. The Municipality is empowered to recover any arrears due towards any amount towards Municipal Revenue by following the procedure as contemplated for the recovery of land revenue under the provisions of sec 87 of the Telangana Municipalities Act, 2019.

Digitally Signed By
P BHOGISHWARLU
Municipal Commissioner
Date: 11-05-2022 18:11:05
Approved



132
16

GOVERNMENT OF TELANGANA
MUNICIPAL ADMINISTRATION DEPARTMENT
DUNDIGAL MUNICIPALITY,
MEDCHAL MALKAJGIRI DISTRICT.



App No. 9123203245 / 2022

Date: 11-05-2022

PROPERTY TAX ASSESSMENT NOTICE

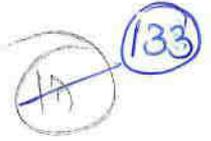
In exercise of the powers conferred on Municipal Commissioner under Sections 58 and 92 of Telangana Municipalities Act, 2019, assessment of Property Tax is made as follows as per the information furnished by the applicant/available information:

Name of the Assessee	MERUGU JAGAN					
S/o, W/o, D/o	MERUGU KANAKAIAH					
Address & Location of the Property	Mallampet, JNS HILL VIEW					
Zone No./ Village Name	DUNDIGAL MUNICIPALITY					
Door No. allotted	2-38/JNS/16					
PTIN Number (Property Tax identification Number)	1232607770					
Reason for Assessment						
Property Tax effect Period	2022-2023-1					
Plinth Area and Usage of the Building						
	Floor No.	Total Plinth Area	Usage	Total ARV	Total Capital Value	Tax levied per Half year.
	0	842.4	Residential	0	954000	3091
	1	842.4	Residential	0	421200	1365
	Total Yearly Property Tax		8912	Total Half year Tax		4456

TERMS AND CONDITIONS

1. This assessment order does not amount to regularisation of un-authorized constructions if any or made against sanctioned plan.
2. This assessment will be deemed to be cancelled, if it comes to notice that it has been obtained by fraud / deceit or mistake of fact.
3. This assessment doesn't confer any right on the site
4. The assessment order does not amount to regularisation of occupation of Government lands or objectionable lands.
5. The assessee if not satisfied with this assessment, she/he can file a revision petition before the Municipal Commissioner within 30 days from the date of receipt of this notice.
6. The Assessee shall pay Property Tax every year before 30th June, for 1st half year and 31st December for 2nd half year tax to avoid payment of penalty.
7. If the Assessee fails to pay in above specify time is liable to pay simple interest of 2% per Month.
8. The Assessee can pay advance tax for complete year in advance i.e before 30th April of every year to avail 5% Rebate on Property Tax.
9. If the tax payer defaults to pay the tax in the prescribed period, the Commissioner after giving a notice to the defaulter owner or occupier disconnect the services of the premises.
10. The Municipality is empowered to recover any arrears due towards any amount towards Municipal Revenue by following the procedure as contemplated for the recovery of land revenue under the provisions of sec 87 of the Telangana Municipalities Act, 2019.

Digitally Signed By
P BHOGISHWARLU
Municipal Commissioner
Date : 11-05-2022 18:06:12
Approved



**GOVERNMENT OF TELANGANA
MUNICIPAL ADMINISTRATION DEPARTMENT
DUNDIGAL MUNICIPALITY,
MEDCHAL MALKAJGIRI DISTRICT.**



App No. 9123203293 / 2022

Date: 11-05-2022

PROPERTY TAX ASSESSMENT NOTICE

In exercise of the powers conferred on Municipal Commissioner under Sections 58 and 92 of Telangana Municipalities Act, 2019, assessment of Property Tax is made as follows as per the information furnished by the applicant/available information:

Name of the Assessee	MERUGU JAGAN
S/o, W/o, D/o	MERUGU KANAKAIAH
Address & Location of the Property	Mallampet, JNS HILL VIEW
Zone No./ Village Name	DUNDIGAL MUNICIPALITY
Door No. allotted	2-38/JNS/17
PTIN Number (Property Tax identification Number)	1232607778
Reason for Assessment	
Property Tax effect Period	2022-2023-1
Plinth Area and Usage of the Building	

Floor No.	Total Plinth Area	Usage	Total ARV	Total Capital Value	Tax levied per Half year.
0	842.4	Residential	0	954000	3091
1	842.4	Residential	0	421200	1365
Total Yearly Property Tax			8912	Total Half year Tax	4456

TERMS AND CONDITIONS

1. This assessment order does not amount to regularisation of un-authorized constructions if any or made against sanctioned plan.
2. This assessment will be deemed to be cancelled, if it comes to notice that it has been obtained by fraud / deceit or mistake of fact.
3. This assessment doesn't confer any right on the site
4. The assessment order does not amount to regularisation of occupation of Government lands or objectionable lands.
5. The assessee if not satisfied with this assessment, she/he can file a revision petition before the Municipal Commissioner within 30 days from the date of receipt of this notice.
6. The Assessee shall pay Property Tax every year before 30th June, for 1st half year and 31st December for 2nd half year tax to avoid payment of penalty.
7. If the Assessee fails to pay in above specify time is liable to pay simple interest of 2% per Month.
8. The Assessee can pay advance tax for complete year in advance i.e before 30th April of every year to avail 5% Rebate on Property Tax.
9. If the tax payer defaults to pay the tax in the prescribed period, the Commissioner after giving a notice to the defaulter owner or occupier disconnect the services of the premises.
10. The Municipality is empowered to recover any arrears due towards any amount towards Municipal Revenue by following the procedure as contemplated for the recovery of land revenue under the provisions of sec 87 of the Telangana Municipalities Act, 2019.

Digitally Signed By
P BHOGISHWARLU
Municipal Commissioner
Date : 11-05-2022 18:13:59
Approved



134

GOVERNMENT OF TELANGANA
MUNICIPAL ADMINISTRATION DEPARTMENT
DUNDIGAL MUNICIPALITY,
MEDCHAL MALKAJGIRI DISTRICT.



App No. 9123203246 / 2022

Date: 11-05-2022

PROPERTY TAX ASSESSMENT NOTICE

In exercise of the powers conferred on Municipal Commissioner under Sections 58 and 92 of Telangana Municipalities Act, 2019, assessment of Property Tax is made as follows as per the information furnished by the applicant/available information:

Name of the Assessee	MADAS ADITYA KUMAR				
S/o, W/o, D/o	MADAS VENKATESHAM				
Address & Location of the Property	Mallampet, JNS HILL VIEW				
Zone No./ Village Name	DUNDIGAL MUNICIPALITY				
Door No. allotted	2-38/JNS/71				
PTIN Number (Property Tax identification Number)	1232607769				
Reason for Assessment					
Property Tax effect Period	2022-2023-1				
Plinth Area and Usage of the Building					
Floor No.	Total Plinth Area	Usage	Total ARV	Total Capital Value	Tax levied per Half year.
0	842.4	Residential	0	954000	3091
1	842.4	Residential	0	421200	1365
Total Yearly Property Tax			8912	Total Half year Tax	4456

TERMS AND CONDITIONS

1. This assessment order does not amount to regularisation of un-authorized constructions if any or made against sanctioned plan.
2. This assessment will be deemed to be cancelled, if it comes to notice that it has been obtained by fraud / deceit or mistake of fact.
3. This assessment doesn't confer any right on the site
4. The assessment order does not amount to regularisation of occupation of Government lands or objectionable lands.
5. The assessee if not satisfied with this assessment, she/he can file a revision petition before the Municipal Commissioner within 30 days from the date of receipt of this notice.
6. The Assessee shall pay Property Tax every year before 30th June, for 1st half year and 31st December for 2nd half year tax to avoid payment of penalty.
7. If the Assessee fails to pay in above specify time is liable to pay simple interest of 2% per Month.
8. The Assessee can pay advance tax for complete year in advance i.e before 30th April of every year to avail 5% Rebate on Property Tax.
9. If the tax payer defaults to pay the tax in the prescribed period, the Commissioner after giving a notice to the defaulter owner or occupier disconnect the services of the premises.
10. The Municipality is empowered to recover any arrears due towards any amount towards Municipal Revenue by following the procedure as contemplated for the recovery of land revenue under the provisions of sec 87 of the Telangana Municipalities Act, 2019.

Digitally Signed By
P BHOGISHWARLU
Municipal Commissioner
Date : 11-05-2022 18:05:15
Approved



136

GOVERNMENT OF TELANGANA
MUNICIPAL ADMINISTRATION DEPARTMENT
DUNDIGAL MUNICIPALITY,
MEDCHAL MALKAJGIRI DISTRICT.



App No. 9123203244 / 2022

Date: 11-05-2022

PROPERTY TAX ASSESSMENT NOTICE

In exercise of the powers conferred on Municipal Commissioner under Sections 58 and 92 of Telangana Municipalities Act, 2019, assessment of Property Tax is made as follows as per the information furnished by the applicant/available information:

Name of the Assessee	PONNALA LAXMI				
S/o, W/o, D/o	PONNALA THIRUPATHI RAO				
Address & Location of the Property	Mallampet, JNS HILL VIEW				
Zone No./ Village Name	DUNDIGAL MUNICIPALITY				
Door No. allotted	2-38/JNS/40				
PTIN Number (Property Tax identification Number)	1232607771				
Reason for Assessment					
Property Tax effect Period	2022-2023-1				
Plinth Area and Usage of the Building					
Floor No.	Total Plinth Area	Usage	Total ARV	Total Capital Value	Tax levied per Half year.
0	842.4	Residential	0	954000	3091
1	842.4	Residential	0	421200	1365
Total Yearly Property Tax			8912	Total Half year Tax	4456

TERMS AND CONDITIONS

1. This assessment order does not amount to regularisation of un-authorized constructions if any or made against sanctioned plan.
2. This assessment will be deemed to be cancelled, if it comes to notice that it has been obtained by fraud / deceit or mistake of fact.
3. This assessment doesn't confer any right on the site
4. The assessment order does not amount to regularisation of occupation of Government lands or objectionable lands.
5. The assessee if not satisfied with this assessment, she/he can file a revision petition before the Municipal Commissioner within 30 days from the date of receipt of this notice.
6. The Assessee shall pay Property Tax every year before 30th June, for 1st half year and 31st December for 2nd half year tax to avoid payment of penalty.
7. If the Assessee fails to pay in above specify time is liable to pay simple interest of 2% per Month.
8. The Assessee can pay advance tax for complete year in advance i.e before 30th April of every year to avail 5% Rebate on Property Tax.
9. If the tax payer defaults to pay the tax in the prescribed period, the Commissioner after giving a notice to the defaulter owner or occupier disconnect the services of the premises.
10. The Municipality is empowered to recover any arrears due towards any amount towards Municipal Revenue by following the procedure as contemplated for the recovery of land revenue under the provisions of sec 87 of the Telangana Municipalities Act, 2019.

Digitally Signed By
P BHOGISHWARLU
Municipal Commissioner
Date : 11-05-2022 18:06:58
Approved



137

**GOVERNMENT OF TELANGANA
MUNICIPAL ADMINISTRATION DEPARTMENT
DUNDIGAL MUNICIPALITY,
MEDCHAL MALKAJGIRI DISTRICT.**



App No. 9123203274 / 2022

Date: 11-05-2022

PROPERTY TAX ASSESSMENT NOTICE

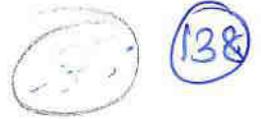
In exercise of the powers conferred on Municipal Commissioner under Sections 58 and 92 of Telangana Municipalities Act, 2019, assessment of Property Tax is made as follows as per the information furnished by the applicant/available information:

Name of the Assessee	. 1. G HARSHA KIRAN REDDY S/o PANDU RANGA REDDY GADUSATLA 2. NERALLAPALLY SHRAVYA W/o G HARSHA KIRAN REDDY				
S/o, W/o, D/o	..				
Address & Location of the Property	Mallampet, JNS HILL VIEW				
Zone No./ Village Name	DUNDIGAL MUNICIPALITY				
Door No. allotted	2-38/JNS/10				
PTIN Number (Property Tax identification Number)	1232607768				
Reason for Assessment					
Property Tax effect Period	2022-2023-1				
Plinth Area and Usage of the Building					
Floor No.	Total Plinth Area	Usage	Total ARV	Total Capital Value	Tax levied per Half year.
0	842.4	Residential	0	954000	3091
1	842.4	Residential	0	421200	1365
Total Yearly Property Tax			8912	Total Half year Tax	4456

TERMS AND CONDITIONS

1. This assessment order does not amount to regularisation of un-authorized constructions if any or made against sanctioned plan.
2. This assessment will be deemed to be cancelled, if it comes to notice that it has been obtained by fraud / deceit or mistake of fact.
3. This assessment doesn't confer any right on the site
4. The assessment order does not amount to regularisation of occupation of Government lands or objectionable lands.
5. The assessee if not satisfied with this assessment, she/he can file a revision petition before the Municipal Commissioner within 30 days from the date of receipt of this notice.
6. The Assessee shall pay Property Tax every year before 30th June, for 1st half year and 31st December for 2nd half year tax to avoid payment of penalty.
7. If the Assessee fails to pay in above specify time is liable to pay simple interest of 2% per Month.
8. The Assessee can pay advance tax for complete year in advance i.e before 30th April of every year to avail 5% Rebate on Property Tax.
9. If the tax payer defaults to pay the tax in the prescribed period, the Commissioner after giving a notice to the defaulter owner or occupier disconnect the services of the premises. 10. The Municipality is empowered to recover any arrears due towards any amount towards Municipal Revenue by following the procedure as contemplated for the recovery of land revenue under the provisions of sec 87 of the Telangana Municipalities Act, 2019.

Digitally Signed By
P BHOGISHWARLU
Municipal Commissioner
Date : 11-05-2022 18:04:24
Approved



**GOVERNMENT OF TELANGANA
MUNICIPAL ADMINISTRATION DEPARTMENT
DUNDIGAL MUNICIPALITY,
MEDCHAL MALKAJGIRI DISTRICT.**



App No. 9123203275 / 2022

Date: 11-05-2022

PROPERTY TAX ASSESSMENT NOTICE

In exercise of the powers conferred on Municipal Commissioner under Sections 58 and 92 of Telangana Municipalities Act, 2019, assessment of Property Tax is made as follows as per the information furnished by the applicant/available information:

Name of the Assessee	. 1. KANDIKUPPA MADHUBABU S/o K VENKATESWARA RAO 2. KANDIKUPPA POORNIMA W/o KANDIKUPPA MADHUBABU				
S/o, W/o, D/o	..				
Address & Location of the Property	Mallampet, JNS HILL VIEW				
Zone No./ Village Name	DUNDIGAL MUNICIPALITY				
Door No. allotted	2-38/JNS/55				
PTIN Number (Property Tax identification Number)	1232607766				
Reason for Assessment					
Property Tax effect Period	2022-2023-1				
Plinth Area and Usage of the Building					
Floor No.	Total Plinth Area	Usage	Total ARV	Total Capital Value	Tax levied per Half year.
0	842.4	Residential	0	954000	3091
1	842.4	Residential	0	421200	1365
Total Yearly Property Tax		8912		Total Half year Tax	4456

TERMS AND CONDITIONS

1. This assessment order does not amount to regularisation of un-authorized constructions if any or made against sanctioned plan.
2. This assessment will be deemed to be cancelled, if it comes to notice that it has been obtained by fraud / deceit or mistake of fact.
3. This assessment doesn't confer any right on the site
4. The assessment order does not amount to regularisation of occupation of Government lands or objectionable lands.
5. The assessee if not satisfied with this assessment, she/he can file a revision petition before the Municipal Commissioner within 30 days from the date of receipt of this notice.
6. The Assessee shall pay Property Tax every year before 30th June, for 1st half year and 31st December for 2nd half year tax to avoid payment of penalty.
7. If the Assessee fails to pay in above specify time is liable to pay simple interest of 2% per Month.
8. The Assessee can pay advance tax for complete year in advance i.e before 30th April of every year to avail 5% Rebate on Property Tax.
9. If the tax payer defaults to pay the tax in the prescribed period, the Commissioner after giving a notice to the defaulter owner or occupier disconnect the services of the premises.
10. The Municipality is empowered to recover any arrears due towards any amount towards Municipal Revenue by following the procedure as contemplated for the recovery of land revenue under the provisions of sec 87 of the Telangana Municipalities Act, 2019.

Digitally Signed By
P BHOGISHWARLU
Municipal Commissioner
Date : 11-05-2022 18:01:52
Approved



139

GOVERNMENT OF TELANGANA
MUNICIPAL ADMINISTRATION DEPARTMENT
DUNDIGAL MUNICIPALITY,
MEDCHAL MALKAJGIRI DISTRICT.



App No. 9123203276 / 2022

Date: 11-05-2022

PROPERTY TAX ASSESSMENT NOTICE

In exercise of the powers conferred on Municipal Commissioner under Sections 58 and 92 of Telangana Municipalities Act, 2019, assessment of Property Tax is made as follows as per the information furnished by the applicant/available information:

Name of the Assessee	RAMALA ANIL KUMAR REDDY					
S/o, W/o, D/o	RAMALA SUBBA REDDY					
Address & Location of the Property	Mallampet, JNS HILL VIEW					
Zone No./ Village Name	DUNDIGAL MUNICIPALITY					
Door No. allotted	2-38/JNS/53					
PTIN Number (Property Tax identification Number)	1232607763					
Reason for Assessment						
Property Tax effect Period	2022-2023-1					
Plinth Area and Usage of the Building						
	Floor No.	Total Plinth Area	Usage	Total ARV	Total Capital Value	Tax levied per Half year.
	0	842.4	Residential	0	954000	3091
	1	842.4	Residential	0	421200	1365
	Total Yearly Property Tax		8912	Total Half year Tax		4456

TERMS AND CONDITIONS

1. This assessment order does not amount to regularisation of un-authorized constructions if any or made against sanctioned plan.
2. This assessment will be deemed to be cancelled, if it comes to notice that it has been obtained by fraud / deceit or mistake of fact.
3. This assessment doesn't confer any right on the site
4. The assessment order does not amount to regularisation of occupation of Government lands or objectionable lands.
5. The assessee if not satisfied with this assessment, she/he can file a revision petition before the Municipal Commissioner within 30 days from the date of receipt of this notice.
6. The Assessee shall pay Property Tax every year before 30th June, for 1st half year and 31st December for 2nd half year tax to avoid payment of penalty.
7. If the Assessee fails to pay in above specify time is liable to pay simple interest of 2% per Month.
8. The Assessee can pay advance tax for complete year in advance i.e before 30th April of every year to avail 5% Rebate on Property Tax.
9. If the tax payer defaults to pay the tax in the prescribed period, the Commissioner after giving a notice to the defaulter owner or occupier disconnect the services of the premises.
10. The Municipality is empowered to recover any arrears due towards any amount towards Municipal Revenue by following the procedure as contemplated for the recovery of land revenue under the provisions of sec 87 of the Telangana Municipalities Act, 2019.



Digitally Signed By
P BHOGISHWARLU
Municipal Commissioner
Date : 11-05-2022 18:00:36
Approved



140

GOVERNMENT OF TELANGANA
MUNICIPAL ADMINISTRATION DEPARTMENT
DUNDIGAL MUNICIPALITY,
MEDCHAL MALKAJGIRI DISTRICT.



App No. 9123203262 / 2022

Date: 11-05-2022

PROPERTY TAX ASSESSMENT NOTICE

In exercise of the powers conferred on Municipal Commissioner under Sections 58 and 92 of Telangana Municipalities Act, 2019, assessment of Property Tax is made as follows as per the information furnished by the applicant/available information:

Name of the Assessee	. BHANU PRAKASH					
S/o, W/o, D/o	K VENU GOPAL RAO					
Address & Location of the Property	Mallampet, JNS HILL VIEW					
Zone No./ Village Name	DUNDIGAL MUNICIPALITY					
Door No. allotted	2-38/JNS/19					
PTIN Number (Property Tax identification Number)	1232607777					
Reason for Assessment						
Property Tax effect Period	2022-2023-1					
Plinth Area and Usage of the Building						
	Floor No.	Total Plinth Area	Usage	Total ARV	Total Capital Value	Tax levied per Half year.
	0	842.4	Residential	0	954000	3091
	1	842.4	Residential	0	421200	1365
	Total Yearly Property Tax		8912	Total Half year Tax		4456

TERMS AND CONDITIONS

1. This assessment order does not amount to regularisation of un-authorized constructions if any or made against sanctioned plan.
2. This assessment will be deemed to be cancelled, if it comes to notice that it has been obtained by fraud / deceit or mistake of fact.
3. This assessment doesn't confer any right on the site
4. The assessment order does not amount to regularisation of occupation of Government lands or objectionable lands.
5. The assessee if not satisfied with this assessment, she/he can file a revision petition before the Municipal Commissioner within 30 days from the date of receipt of this notice.
6. The Assessee shall pay Property Tax every year before 30th June, for 1st half year and 31st December for 2nd half year tax to avoid payment of penalty.
7. If the Assessee fails to pay in above specify time is liable to pay simple interest of 2% per Month.
8. The Assessee can pay advance tax for complete year in advance i.e before 30th April of every year to avail 5% Rebate on Property Tax.
9. If the tax payer defaults to pay the tax in the prescribed period, the Commissioner after giving a notice to the defaulter owner or occupier disconnect the services of the premises.
10. The Municipality is empowered to recover any arrears due towards any amount towards Municipal Revenue by following the procedure as contemplated for the recovery of land revenue under the provisions of sec 87 of the Telangana Municipalities Act, 2019.

Digitally Signed By
P BHOGISHWARLU
Municipal Commissioner
Date : 11-05-2022 18:13:05
Approved



18

14b

**GOVERNMENT OF TELANGANA
MUNICIPAL ADMINISTRATION DEPARTMENT
DUNDIGAL MUNICIPALITY,
MEDCHAL MALKAJGIRI DISTRICT.**



App No. 9123203248 / 2022

Date: 11-05-2022

PROPERTY TAX ASSESSMENT NOTICE

In exercise of the powers conferred on Municipal Commissioner under Sections 58 and 92 of Telangana Municipalities Act, 2019, assessment of Property Tax is made as follows as per the information furnished by the applicant/available information:

Name of the Assessee	. 1. KONDRU LEELA KRISHNA S/o K SRINIVASA RAO 2. JARUGULA LAKSHMI SUMA W/o KONDRU LEELA KRISHNA				
S/o, W/o, D/o	..				
Address & Location of the Property	Mallampet, JNS HILL VIEW				
Zone No./ Village Name	DUNDIGAL MUNICIPALITY				
Door No. allotted	2-38/JNS/18				
PTIN Number (Property Tax identification Number)	1232607774				
Reason for Assessment					
Property Tax effect Period	2022-2023-1				
Plinth Area and Usage of the Building					
Floor No.	Total Plinth Area	Usage	Total ARV	Total Capital Value	Tax levied per Half year.
0	842.4	Residential	0	954000	3091
1	842.4	Residential	0	421200	1365
Total Yearly Property Tax		8912		Total Half year Tax	4456

TERMS AND CONDITIONS

1. This assessment order does not amount to regularisation of un-authorized constructions if any or made against sanctioned plan.
2. This assessment will be deemed to be cancelled, if it comes to notice that it has been obtained by fraud / deceit or mistake of fact.
3. This assessment doesn't confer any right on the site
4. The assessment order does not amount to regularisation of occupation of Government lands or objectionable lands.
5. The assessee if not satisfied with this assessment, she/he can file a revision petition before the Municipal Commissioner within 30 days from the date of receipt of this notice.
6. The Assessee shall pay Property Tax every year before 30th June, for 1st half year and 31st December for 2nd half year tax to avoid payment of penalty.
7. If the Assessee fails to pay in above specify time is liable to pay simple interest of 2% per Month.
8. The Assessee can pay advance tax for complete year in advance i.e before 30th April of every year to avail 5% Rebate on Property Tax.
9. If the tax payer defaults to pay the tax in the prescribed period, the Commissioner after giving a notice to the defaulter owner or occupier disconnect the services of the premises.
10. The Municipality is empowered to recover any arrears due towards any amount towards Municipal Revenue by following the procedure as contemplated for the recovery of land revenue under the provisions of sec 87 of the Telangana Municipalities Act, 2019.



Digitally Signed By
P BHOGISHWARLU
Municipal Commissioner
Date : 11-05-2022 18:09:59
Approved



143

GOVERNMENT OF TELANGANA
MUNICIPAL ADMINISTRATION DEPARTMENT
DUNDIGAL MUNICIPALITY,
MEDCHAL MALKAJGIRI DISTRICT.



App.No. 9123203291 / 2022

Date: 11-05-2022

PROPERTY TAX ASSESSMENT NOTICE

In exercise of the powers conferred on Municipal Commissioner under Sections 58 and 92 of Telangana Municipalities Act, 2019, assessment of Property Tax is made as follows as per the information furnished by the applicant/available information:

Name of the Assessee	. PRIYANKA KOTHARI				
S/o, W/o, D/o	. KOTIYAL SUNIL DUTT				
Address & Location of the Property	Mallampet, JNS HILL VIEW				
Zone No./ Village Name	DUNDIGAL MUNICIPALITY				
Door No. allotted	2-38/JNS/15				
PTIN Number (Property Tax identification Number)	1232607758				
Reason for Assessment					
Property Tax effect Period	2022-2023-1				
Plinth Area and Usage of the Building					
Floor No.	Total Plinth Area	Usage	Total ARV	Total Capital Value	Tax levied per Half year.
0	842.4	Residential	0	954000	3091
1	842.4	Residential	0	421200	1365
Total Yearly Property Tax		8912		Total Half year Tax	4456

TERMS AND CONDITIONS

1. This assessment order does not amount to regularisation of un-authorized constructions if any or made against sanctioned plan.
2. This assessment will be deemed to be cancelled, if it comes to notice that it has been obtained by fraud / deceit or mistake of fact.
3. This assessment doesn't confer any right on the site
4. The assessment order does not amount to regularisation of occupation of Government lands or objectionable lands.
5. The assessee if not satisfied with this assessment, she/he can file a revision petition before the Municipal Commissioner within 30 days from the date of receipt of this notice.
6. The Assessee shall pay Property Tax every year before 30th June, for 1st half year and 31st December for 2nd half year tax to avoid payment of penalty.
7. If the Assessee fails to pay in above specify time is liable to pay simple interest of 2% per Month.
8. The Assessee can pay advance tax for complete year in advance i.e before 30th April of every year to avail 5% Rebate on Property Tax.
9. If the tax payer defaults to pay the tax in the prescribed period, the Commissioner after giving a notice to the defaulter owner or occupier disconnect the services of the premises.
10. The Municipality is empowered to recover any arrears due towards any amount towards Municipal Revenue by following the procedure as contemplated for the recovery of land revenue under the provisions of sec 87 of the Telangana Municipalities Act, 2019.

Digitally Signed By
P BHOGISHWARLU
Municipal Commissioner
Date: 11-05-2022 17:53:48
Approved



GOVERNMENT OF TELANGANA
MUNICIPAL ADMINISTRATION DEPARTMENT
DUNDIGAL MUNICIPALITY,
MEDCHAL MALKAJGIRI DISTRICT.

App No. 1232607393 / 2022

Date: 11-04-2022

PROPERTY TAX ASSESSMENT

In exercise of the powers conferred on Municipal Commissioner under Sections 58 and 92 of Telangana Municipalities Act, 2019, assessment of Property Tax is made as follows as per the information furnished by the applicant/available information:

Name of the Assessee	SRI RAMA KARTHIK TADEPALLI			
S/o, W/o, D/o	T RANGA NARASIMHA MURTHY			
Address & Location of the Property	Mallampet 2-38/JNLS/26			
Zone No./ Village Name	DUNDIGAL MUNICIPALITY			
PTIN Number (Property Tax identification Number)	1232607393			
Reason for Assessment	New Assesment			
Property Tax effect date	01-04-2023			
Total Plot area (sq.yards)	Total Plinth area (sq.fts)	Total Capital Value	Usage	Total Half year Tax
150	1851	2891000	Residential	4684

TERMS AND CONDITIONS

1. This assessment order does not amount to regularisation of un-authorized constructions if any or made against sanctioned plan.
2. This assessment will be deemed to be cancelled, if it comes to notice that it has been obtained by fraud / deceit or mistake of fact.
3. This assessment doesn't confer any right on the site
4. The assessment order does not amount to regularisation of occupation of Government lands or objectionable lands.
5. The assessee if not satisfied with this assessment, she/he can file a revision petition before the Municipal Commissioner within 30 days from the date of receipt of this notice.
6. The Assessee shall pay Property Tax every year before 30th June, for 1st half year and 31st December for 2nd half year tax to avoid payment of penalty.
7. If the Assessee fails to pay in above specify time is liable to pay simple interest of 2% per Month.
8. The Assessee can pay advance tax for complete year in advance i.e before 30th April of every year to avail 5% Rebate on Property Tax.
9. If the tax payer defaults to pay the tax in the prescribed period, the Commissioner after giving a notice to the defaulter owner or occupier disconnect the services of the premises.
10. The Municipality is empowered to recover any arrears due towards any amount towards Municipal Revenue by following the procedure as contemplated for the recovery of land revenue under the provisions of sec 87 of the Telangana Municipalities Act, 2019. ^{***}This is a computer generated assesment, hence it does not require any signature.

- [Get Your PTIN Number](#)
- [Property Tax Payment](#)
- [Search Your Property Tax](#)
- [Print Receipts](#)
- [Check Your Payment Status](#)
- [View Assessment Details](#)

Enter your PTIN/ASMT (Property Tax Identification Number) to check the Dues.

PTI NO * : 1232607989
(Please Enter 10 Digit PTIN Number)

Know Property Tax Dues

To Know Your PTIN (Assessment Number) for Merged GP's Please Click Here

i) Property Tax Details

PTIN NO : 1232607989

Name : SAYINI SRINIVAS S/O SAYINI BABU

Door Number : 2-38/JNS/58 Locality : Mallampet

ULB : Dundigal Municipality Usage Type : Residential

-> Payments Done in Current Year

Sno	Receipt No	Date of Payment	Paid From	Paid To	Payment Mode	Amount Paid(₹ Rs)
1	MIDPTOP0798905231607280813	05/06/2022	2022-2023-1	2022-2023-2	BD-UPI	8912

ii) Property Tax Due as on - 14/11/2022

Select	Tax Details	Demand Year	Tax Amount	Interest	Total	Payment Status
	Current Tax	2022-2023-1	4456	0	4456	Cleared
	Current Tax	2022-2023-2	4456	0	4456	Cleared
Total(₹ Rs)						0

iii) Property Tax Amount to be Pay

Adjustment Amount from Previous Years(₹)	:	0
<i>Tax Shown below is after Deducting of Adjustment Amount.</i>		
Arrear Tax(₹)	:	0
Arrear Interest(₹)	:	0
Current Tax(₹)	:	0
Current Interest(₹)	:	0
Cheque Bounce Penalty(₹)	:	0
Deviation Penalty(₹)	:	0
Total Amount to Pay(₹)	:	0
Advance Paid for Next Year(₹)	:	0

TOTAL TAX CLEARED

34

146

Get Your PTIN Number

Property Tax Payment

Search Your Property Tax

Print Receipts

Check Your Payment Status

View Assessment Details

Enter your PTIN/ASMT (Property Tax Identification Number) to check the Dues.

PTI NO * 1232608118

(Please Enter 10 Digit PTIN Number)

Know Property Tax Dues

To Know Your PTIN (Assessment Number) for Merged GP's Please Click Here

i) Property Tax Details

PTIN NO : 1232608118

Name : CHANDRIKA BONDU W/O PUTALAPATTU RAM KUMAR

Door Number : 2-37/KVR/B/SR/300&301/G3/R315 Locality : Mallampet

ULB : Dundigai Municipality Usage Type : Residential

ii) Property Tax Due as on - 14/11/2022

Select	Tax Details	Demand Year	Tax Amount	Interest	Total	Payment Status
<input type="checkbox"/>	Current Tax	2023-2024-1	4684	0	4684	Due
					Total(₹ Rs)	4684

Selected Payment Period From 2023-2024-1 To 2023-2024-1 (FY) For the Amount : 4684/-

iii) Property Tax Amount to be Pay

Adjustment Amount from Previous Years(₹)	:	0
<i>Tax Shown below is after Deducting of Adjustment Amount.</i>		
Arrear Tax(₹)	:	0
Arrear Interest(₹)	:	0
Current Tax(₹)	:	4684
Current Interest(₹)	:	0
Cheque Bounce Penalty(₹)	:	0
Deviation Penalty(₹)	:	0
Total Amount to Pay(₹)	:	4684

(Enter Working Email-Id to Receive Alerts)

Mobile No +91 *

Final Amount To Pay* 4684

Email-Id

Back

Empty input field for email ID

[Get Your PTIN Number](#)

[Property Tax Payment](#)

[Search Your Property Tax](#)

[Print Receipts](#)

[Check Your Payment Status](#)

[View Assessment Details](#)

Enter your PTIN/ASMT (Property Tax Identification Number) to check the Dues.

PTI NO * 1232607512

(Please Enter 10 Digit PTIN Number)

[Know Property Tax Dues](#)

[To Know Your PTIN \(Assessment Number\) for Merged GP's Please Click Here](#)

i) Property Tax Details

PTIN NO : 1232607512

Name : PUTTA RAJESH (S/O (or) D/O (or) W/O) PUTTA SAMBASIVA RAO

Door Number : 2-37/KVR/B/SR/300&301/G3/R208 Locality : Mallampet

ULB : Dundigal Municipality Usage Type : Residential

ii) Property Tax Due as on - 14/11/2022

Select	Tax Details	Demand Year	Tax Amount	Interest	Total	Payment Status
<input checked="" type="checkbox"/>	Current Tax	2023-2024-1	4684	0	4684	Due
					Total(₹ Rs)	4684

Selected Payment Period From 2023-2024-1 To 2023-2024-1 (FY) For the Amount : 4684/-

iii) Property Tax Amount to be Pay

Adjustment Amount from Previous Years(₹)	:	0
<i>Tax Shown below is after Deducting of Adjustment Amount.</i>		
Arrear Tax(₹)	:	0
Arrear Interest(₹)	:	0
Current Tax(₹)	:	4684
Current Interest(₹)	:	0
Cheque Bounce Penalty(₹)	:	0
Deviation Penalty(₹)	:	0
Total Amount to Pay(₹)	:	4684

(Enter Working Email-Id to Receive Alerts)

Mobile No +91 *

Final Amount To Pay* 4684

Email-Id

44Back

Get Your PTIN Number

Property Tax Payment

Search Your Property Tax

Print Receipts

Check Your Payment Status

View Assessment Details

Enter your PTIN/ASMT (Property Tax Identification Number) to check the Dues.

PTI NO * 1232608132

(Please Enter 10 Digit PTIN Number)

Know Property Tax Dues

To Know Your PTIN (Assessment Number) for Merged GP's Please Click Here

i) Property Tax Details

PTIN NO : 1232608132
Name : KAKUMANU MURALIRAMANA S/O LATE KAKUMANU RAMAMOHANA RAO
Door Number : 2-37/KVR/B/SR/300&301/G3/R327 Locality : Mallampet
ULB : Dundigal Municipality Usage Type : Residential

ii) Property Tax Due as on - 14/11/2022

Table with columns: Select, Tax Details, Demand Year, Tax Amount, Interest, Total, Payment Status. Row: Current Tax, 2023-2024-1, 4698, 0, 4698, Due. Total(₹ Rs) 4698

Selected Payment Period From 2023-2024-1 To 2023-2024-1 (FY) For the Amount : 4698/-

iii) Property Tax Amount to be Pay

Table with columns: Description, Amount. Rows: Adjustment Amount from Previous Years(₹) : 0, Arrear Tax(₹) : 0, Arrear Interest(₹) : 0, Current Tax(₹) : 4698, Current Interest(₹) : 0, Cheque Bounce Penalty(₹) : 0, Deviation Penalty(₹) : 0, Total Amount to Pay(₹) : 4698

(Enter Working Email-Id to Receive Alerts)

Mobile No * +91

Final Amount To Pay* 4698

Email-Id

Back



16380

From :-
Sri P. Ramulu, B.E.,
Executive Engineer,
I.B. Division, Sangareddy.
Lr.No. EE/IB/SRD/HD-1/ 3047

To,
Sri.K. Jaganmohan Reddy,
Patancheru (V)& (M).

Dated: 25-01-2018.

Gentlemen,

Sub:- Request for Issue of No Objection Certificate for HMDA clearance- Sy. No. Sy. No. 183,184 and 185 - Extent : Ac: 04-23 Gts - Khajipalli Village of Jinnaram Mandal - NOC Issued -Reg.

Ref: - 1)Applicanton of Sri K. Jaganmohan Reddy , R/o Patancheru's letter Dated : 14-12-2017.
2)DEE IB Sub Division Patancheru's Lr.No: DEE/IB/ PTC/383; Dt: 24-01-2018.

With reference to subject cited above, K. Jaganmohan Reddy , R/o Patancheru has filed an application for issue of NOC for Sy. No. 183,184 and 185, of Khajipalli Village of Jinnaram Mandal to furnish NOC from Irrigation Department for HMDA clearance and the copy forwarded to the to this office to submit detailed report vide ref. 1st cited above.

The DEE IB Sub Division, Patancheru has reported that the site is inspected along with AEE IB Section, Jinnaram and Mandal surveyor and reported that Sy. No. 183 (Ac. 01-16 Gts),184(Ac.01-18 Gts) and 185 (Ac.02-19Gts) ,Extent : Ac: 05-13 Gts are adjacent to FTL Visakavanicheru Khajipalli Village of Jinnaram Mandal in which Sy.No. 185 is partly coming in FTL and buffer zone, Sy. No.183 and 184 are free from F.T.L.and buffer zone. The necessary plan prepared by the revenue department in which buffer zone of 9.00 meters shown as per rules in vogue is also attested. The Deputy Executive Engineer recommended to issue NOC for Sy. No. 183,184 and 185, of Khajipalli Village of Jinnaram Mandal,Extent : Ac: 05-13 Gts subject to conditions of the Irrigation Department duly deducting FTL and buffer zone area of Ac. 00-30 Gts.

This NOC is issued for the Town and Country Planning clearance purpose only on the following terms and condition.

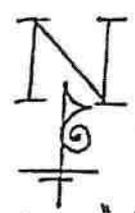
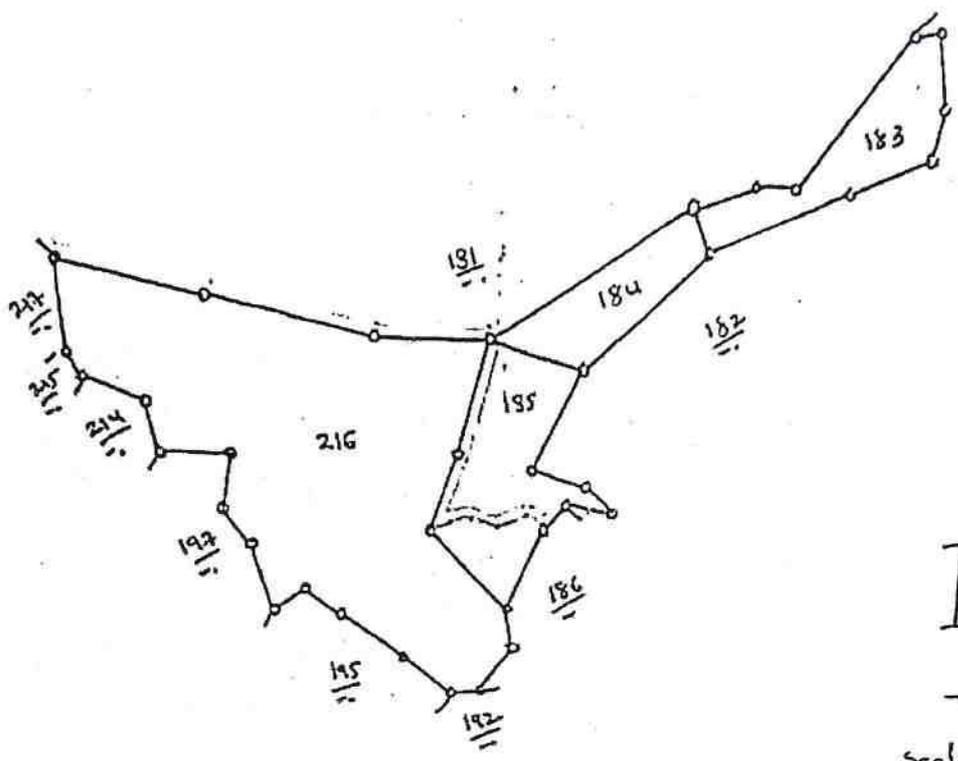
- 1.The NOC is issued on the request on the applicant and he is solely responsible for the contents made in the application.
- 2.The grant of NOC cannot be constructed that the contents of the application are ratified or confirmed by the authorities under the act.
- 3.It does not confer any right,title or ownership to the applicant over the scheduled property.
- 4.The authorities reserve the right to cancel the NOC,if it is found that the permission is obtained by fraud, misrepresentation or by mistake of fact.
- 5.The free flow of water course should not be obstructed.

Encl: Sketch map- 1 No.

Yours Truly

Executive Engineer,
I.B. Division, Sangareddy

Location map of FTL Joint Survey of sy no:-185 situated at Vill:- Khajipally mdl:- Jinnaram, Dist:- Sangareddy



Scale: 16" = 1 mile
 Vill: Khajipally
 mdl: Jinnaram
 Dist: Sangareddy

Sy. No	Extent	Remarks
□ 185/plot	AC 0-17 gts	Covered by FTL.
□ 185/plot	AC 0-13 gts	Covered by Butter Zone.
□ 216	Igatani chettu.	

Executive Engineer, I & CAD
 LB. DMSIGN, SANGAREDDY

[Signature]
 Dy. Executive Engineer
 I.B. Sub-Division, Patancheru

Prepared by
[Signature]
 MANDAL SURVEYOR,
 JINNARAM MANDAL
 SANGAREDDY DISTRICT

[Signature]

[Signature]
 పంచాయతీ కమిషనరు
 ఖజిపల్లి మండల పంచాయతీ

GOVERNMENT OF TELANGANA

From
Sri M.Hanumantha Rao, I.A.S.,
District Collector,
Sangareddy

To
The Metropolitan Commissioner,
Hyderabad Metropolitan
Development Authority,
Administrative Block, District
Commercial Complex,
Tarnaka, Hyderabad

Lr.No.D1/2663/2018, Date: 07.05.2019

Sir,
Sub: - NOC - Sangareddy Dist. - Jinnaram (M) - Khajipalle (V) -
Request for issue of NOC for obtaining Layout Approval from
HMDA, Hyderabad in respect of land in Sy.No.183, 184 & 185
of Khajipalle (V) Jinnaram (M) - Report submitted - Reg.
Ref: - 1) A/o Sri Divaker Chitla representing partner of JNS
Infrastructure R/o H-No.3-20/14, Plot No.14, Manvithas
Brinda, Mallampet Village, Medchal- Malkajgiri District dated
15.12.2018
2) Revenue Divisional Officer, Sangareddy
Lr.No.A2/9113/2018, dated 24.01.2019
3) Assistant Director, Survey & Land Records, Sangareddy
Lr.No.A2/1460/2019, dated 12.02.2019

@ @ @
I invite kind attention to the reference 1st cited, through which the
applicant Sri Divaker Chitla representing partner of JNS Infrastructure R/o
H-No.3-20/14, Plot No.14, Manvithas Brinda, Mallampet Village, Medchal-
Malkajgiri District has requested for issue of No Objection Certificate for
obtaining Layout Approval from HMDA, Hyderabad in respect of lands in
Sy.No.183, 184 & 185 of Khajipalle Village of Jinnaram Mandal.

In this regard, a report has been obtained from the Revenue Divisional
Officer, Sangareddy vide reference 2nd cited, wherein it has been reported
that, a Joint Inspection has been conducted over the lands in Sy.No.183,
184 & 185 of Khajipally Village of Jinnaram Mandal along with Irrigation
Officials on 18.01.2019 during which it was observed that, the Sy.No.183
(1.16), 184 (1.18) & 185 (2.19) are adjacent to the FTL of Visakavani
Cheruvu water body of Khajipally of Jinnaram Mandal in which the
Sy.No.185 is parting coming under the FTL and Buffer Zone and the
Sy.No.183 & 184 are free from FTL and Buffer Zone. The details are as
under.

Sl.No	Sy.No.	Total Extent (Acs.Gts)	Extent covered under FTL (Acs.Gts)	Extent covered under Buffer Zone (Acs.Gts)	Balance Land (Acs.Gts)
1	183	1.16	0.00	0.00	1.16
2	184	1.18	0.00	0.00	1.18
3	185	2.19	0.13	0.17	1.29
Total		5.13	0.13	0.17	4.23

-Contd...2

Scanned with CamScanner

The Revenue Divisional Officer, Sangareddy further reported that, the subject matter lands are Inam Lands and Patta Certificate has been issued vide RDO, Medak Proc.No.H/484/2006 dated 16.01.2006 and the lands are converted into Non-Agriculture lands vide RDO, Sangareddy Proc.No.A2/6544/2018 dated 31.08.2018 and further submitted that, there are no legal litigations in the subject land.

The Assistant Director, Survey & Land Records, Sangareddy vide reference 3rd cited, submitted a report stating that, as per Sethwar the Survey Numbers 183, 184 & 185 of Khajipalle Village of Jinnaram Mandal are Patta.

It is further submitted that, the Executive Engineer, I.B Division, Sangareddy issued No Objection Certificate in respect of lands in Sy.No.183, 184 & 185 of Khajipalle Village of Jinnaram Mandal in favour of one Sri K.Jaganmohan Reddy, Patancheru Village and Mandal wherein it is stated that, during inspection of the said lands it is found that, the total area of the land in Sy.No.183 (1.16), 184 (1.18) & 185 (2.19) is Ac 5.13 Gts situated at Khajipalle Village of Jinnaram Mandal which is adjacent to Visakavanicheru of Khajipalle Village and the land in Sy.No.185 is partly under FTL and Buffer Zone to an extent of Ac 0.30 Gts.

This is submitted for favour of information and to take necessary action.

Yours faithfully,
Sd/-
District Collector,
Sangareddy

//Attested//

[Signature]
District Revenue Officer,
Sangareddy

[Handwritten mark]

○



HYDERABAD METROPOLITAN DEVELOPMENT AUTHORITY

District Commercial Complex, Administrative 'L' - Block,
Tarnaka, Hyderabad - 500 007.

Final Layout Letter

File No. 036500/LT/ZOC/FLT/U6/HMDA/14062020

Date : 16 September, 2020

To,

The Executive authority,
Khazipalle Gram Panchayath / Nagar
Panchayath / Municipality,
Jinnaram mandal,
Sangareddy District.

Sir,

Sub:- HMDA- Plg.Dept.- Issue of Final Residential Layout with open plots in Sy.No. 183, 184 & 185 of Kazipally-ORRGC village, Jinnaram-ORRGC Mandal, Sanga Reddy Dist. to an extent of 17,228.37 Sqm, M/s. M/s.JNS Infrastructures Rep by Appireddy Dodda & Others Approval Accorded - Reg.

Ref:- 1. Application of M/s.JNS Infrastructures-Rep by Appireddy Dodda & Others. 23 June, 2020.
2. This office letter No. 036500/LT/ZOC/FLT/U6/HMDA/14062020, 03 August, 2020 intimating the DC.
3. This Office Letter No. 016380/SKP/LT/U6/HMDA/16102018, 05 October, 2019 issue of Draft Layout
4. Relinquishment Deed doc.No. Dt executed in [ICL], Jinnaram-ORRGC

M/s. M/s.JNS Infrastructures Rep by Appireddy Dodda & Others has applied for final Residential Layout with open plots in Sy.No. 183 184 & 185 of Kazipally-ORRGC village, Jinnaram-ORRGC Mandal, Sanga Reddy Dist. to an extent of 17,228.37. The matter has been examined and this office hereby approved the Final Layout under Section-14 of A.P. Urban Areas (Dev) Act, 1975, and Section-19 of HMDA Act 2008 subject to the following conditions:

Conditions for Proceeding Letter:

1. That the layout now issued does not exempt the lands under reference from the purview of the A.P. Agricultural Land Ceiling Act, 1973.
2. The roads, open spaces etc., have been taken over by the Local Authority with registered gift deed vide doc. No.55689/2019, dt.31-12-2019 and also confirmed by the Local Authority vide reference 8th cited.
3. After handing over of the open spaces etc., to the local body, deed of relinquishment with reference to mortgaged plots was executed vide reference No.21516/2020, dt .19.08.2020.
4. Every building site shown in the sanctioned plan Layout Permit No. 000297/LO/PLG/HMDA/2019, dt. 05.10.2019 shall be utilized for the construction of any Residential dwelling house and no shop, godown / industry, or any other building which is not ordinarily connected with dwelling shall be constructed in the site. No building shall be converted to any other than to which it has been permitted for.
5. The individual building permission shall be considered for approval as per A.P. Building Rules - 2012 and the amended rules issued by the Government from time to time.
6. In this layout which has been provided with water supply, sewerage and drainage disposal systems, street lighting rain water harvesting structure and other civic amenities, the local body shall ensure proper and effective maintenance of the said services and impose any further conditions for their usage and maintenance.
7. The Local Authority shall ensure that the roads and open spaces which are provided with necessary plantation and greenery shall be maintained by the Local Authority.
8. There will not be any revision of this Final Layout. If revised, the same will be communicated to the Executive Authority.
9. This permission does not bar any public agency including HMDA to acquire the lands for any public purpose as per law.
10. If any dispute litigation arises in future, regarding the ownership of the land, site boundary etc., the applicant shall responsible for the settlement of the same. HMDA or its employees shall not be a party to any such dispute litigation.
11. The HMDA reserve the right to cancel the permission if it is falls that permission obtained by framed misrepresentation or by mistake of facts.
12. The applicant is solely responsible for ownership land disputes / boundary dispute / discrepancy / encroachments / litigations arise in future and HMDA shall not responsible at any cost.
13. The applicant shall comply the terms and conditions and to adhere as imposed in the final layout proceedings of this office and layout rules and regulations.
14. The other general conditions are applicable.
15. Any conditions laid by the authority are applicable.
16. The applicant shall keep all the roads open for free access to the general public and lands in the interior and no compound wall is permitted.
17. The executive authority shall ensure that a minimum safety distance (both vertical & horizontal) of 3m (10'0") shall be

Application No.: 036500/LT/ZOC/FLT/U6/HMDA/14062020 Dated: 16 September, 2020

maintained between the building and the high tension electricity lines while approving the individual residential building in the layout.

You are therefore requested to release the said Final Layout plan approved by HMDA to the applicant **within (7) seven days**, with the above conditions and after collecting the layout fee.

You are requested to scrupulously follow the above and **Final Layout Permit No. 000297/LO/PIg/HMDA/2019 dt.16 September, 2020** while according individual building permissions.

Yours faithfully.



Name : D YADAGIRI RAO
Designation : Planning Officer
Date : 16-Sep-2020 17: 16:17

For Metropolitan Commissioner,HMDA
Planning Officer

Copy to:

- M/s.JNS Infrastructures Rep by Appireddy Dodda & Others H.No.3-20/14, Plot No.14, Manvithas Brinda, Mallampet Village, Medchal - Malkajgiri District., Hyderabad, Telangana
Pin Code - 500090
- 2. The Sub-Registrar, Sangareddy SRO, Sangareddy District.
- 3. The District Registrar, Sangareddy District.
- 4. The Collector, Sangareddy District.
- 5. The Special Officer & Comp. Authority, Urban Land Ceilings, 3rd Floor, Chandra Vihar Complex, M.J.Road, Hyderabad. - for information.

C.C. to:

- 1. The Executive authority, Khazipalle Gram Panchayath / Nagar Panchayath / Municipality, Jinnaram mandal, Sangareddy District.
- 2. The District Registrar, Sangareddy . - for information.

hmda
 HYDERABAD METROPOLITAN DEVELOPMENT AUTHORITY
 Swarnajayanthi Complex, Ameerpet,
 Hyderabad -500038.

Lr.No.2927/MED/PLG/HMDA/2021

Date :18.11.2021

To
The Commissioner,
Dundigal Municipality,
Medchal - Malkajgiri District.

Sir,

- Sub: HMDA – Planning – Medchal – Adverse News item published in Daily News paper Aadab Hyderabad with a caption “Mallampet Visakavani Cheuvuku Esaru” dt. 08.11.2021 in Sy.Nos. 183, 184 & 185 – Intimation to take necessary action - Reg.
- Ref: 1. Adverse News item “Mallampet Visakavani Cheuvuku Esaru”.
 2. Lr.No.1803/Policy/PLG/HMDA/2020, dt.19.03.2020.

With reference to the above subject cited, it is to inform that an Adverse News item published in Aadab daily news paper on dt. 08.11.2021, making some allegations that developments have come up in the FTL, Buffer zone of Visakavani Cheuvu, the same is examined by this office and as per the records available with this office, development permissions are issued to Esteem Villas Pvt Ltd in Sy.Nos. 63/P, 64/P, 65/P, 66/P, 67/P, 68/P, 69/P of Shambupur Village, Dundigal-Gandimaisamma Mandal, Medchal-Malkajgiri District in an extent of 22551.66 Sq.Mts consisting of 2 Cellar + Ground + 12 Upper Floors vide Proc.No. 042508/MED/R1/U6/HMDA/02022021, dt. 03.07.2021 and as per records available the said site u/r is out of FTL and buffer zone.

Further also issued permission vide proc no. 024337/ZOC/R1/U6/HMDA/03062019, dt. 06.08.2020 for 2 Cellar + Ground + 12 Upper Floors in Sy.Nos. 63/P, 68/P, 69/P & 70/P in an extent of 20053 Sq.Mts situated at Shambupur Village, Dundigal-Gandimaisamma Mandal, Medchal-Malkajgiri District in favor of Edifice Homes India Pvt Ltd.

This office has accorded the said Building permission after examining the same in terms of Master Plan zoning regulations and Building rules and applicant also handed over an extent of 4371.4 Sq.Mts towards proposed Master plan 30 mts wide Grid road to you vide registered Gift deed no 17646/2021 dt. 09.06.2021

In this regard you are here by instructed to verify that if any constructions have come up in FTL or Buffer area of water body as alleged and if any noticed take necessary action as per powers delegated to you vide reference 2nd cited.

Encl:

1. Adverse News item “Mallampet Visakavani Cheuvuku Esaru”

Yours faithfully
 Sd/-
 For Metropolitan Commissioner
 Director Planning-II, HMDA

Copy to:

1. The Executive Engineer,
Irrigation Department,
Medchal-Malkajgiri District.
2. The Tahsildar,
Dundigal/Gandimaisamma Mandal,
Medchal-Malkajgiri District.

Request to take n/a as per rules in force

3. Esteem Villas Pvt. Ltd.
C/o. Modi Builders and Infra structures Pvt Ltd.
8-2-120/76/1/B/16,17,18,
4th Floor, Ashoka Hitech Chambers,
Road No.2, banjara Hills,Hyderabad-500034

With instructions to make constructions as per approval plan

//t.c.f.b.o//


 Chief Planning Officer

File No.3081/HMDA/LPC/2021

Date:22.11.2021.

To
The Collector and District Magistrate
Medak District.-502110

Sir,

Sub: HMDA-LPC-Lakes- Resurvey of Sy, No.216 (Viska Cheruvu)
admeasuring Ac.11-27 gts, Khajipally Village- Jinnaram Mandal-
Medak district -Req- Reg.

Ref: Representation of Sri.B.Hari Gopal, Kukatpally, Hyderabad-72.
Dt.14.11.2021.

While enclosing a copy of reference cited, it is requested to take necessary
action as per rules & submit a copy to the Chairman, LPC & Metropolitan
Commissioner, HMDA, Hyderabad.

Yours faithfully

Encl: As above

Executive Engineer
LPC, HMDA, Hyderabad.

Copy to The Addl. Collector, Local bodies & Nodal Officer of Lakes Medak District
for necessary action.-502110

Copy to the Chief Engineer, Irrigation department, Medak district to offer their
remarks.-502110

✓ Copy to Sri.B.Hari Gopal, Villa No.117/B, Ramky Pearl, Shathvana Nagar colony,
Kukatpally, Hyderabad-72-9016399999.

35/5

Endt.No.FE/Irrg Divn No.1/HYD/DB/DEE-T/AEE/D3/2021-22/2311/19NOS Dt. 21/12/2021.

Copy of the JNS infrastructures Builders & Developers letter dt. 18-12-2021 along with its enclosures are forwarded to the Dy. Ape. Engineer, Irrgn, Sub-Div. n.3, Medchal. for information and requested to submit a detailed report on afore said subject letter cited respectively.

Encl: 1) Representation of JNS infrastructures builder, & developer, dt. 18-12-2021 along with its enclosures 19 NOS

(K. BANSILAL)
Executive Engineer,
Irrigation Division No. 1,
Red Hills, Hyderabad.

To
The Dy. Ape. Engineer,
Irrgn. Sub-Div. n.3,
Medchal.

T-1-f-B-0


Dy Executive Engineer,
Irrigation Division No.1,
Red Hills, Hyderabad.
21/12/2021

022/6.m.
for info
to
all/2021




Villa No: 14, Manvitha Brunda
Mallampet, Qutbullapur
Medchal, Telangana-500 090
99894 990 90, 99490 277.27
733 11111 27, 733 11111 25
jnsinfrastructures@gmail.com

most urgent
DEET/HO
As: obtained the deleted report from subdms 1903 medchal
unofficially
BA
18/12/21

Date: 18-12-2021

To, *EXECUTIVE*
The Hon'ble *Engineer,*
I&CADD (Irrigation dept.)
Medchal - Malkajgiri District

Respected Sir,

Sub: Requesting to conduct REVENUE and IRRIGATION RE-SURVEY of VISAKAVANI CHERUVU in Sy.No.216 Situated at Khajipally Village, Jinnaram Mandal, Sanga Reddy District, TS - Reg -

I, **DODDA SRIKANTH REDDY**, S/o D.Appi Reddy, aged about 46 years, Occupation: Business, R/o. Villa No: 14, Manvitha brinda, Mallampet Village, Bachupally, Medchal-Malkajgiri District, Telanagana, 500090. I am the CEO of "M/s. JNS INFRASTRUCTURES" which is a construction firm Having its office at Villa No.4, Manvitha Brinda, Mallampet, Dundigal-Gandimysamma Mandal, Medchal-Malkajgiri District, Telanagana, 500090.

With reference to the subject cited above, we want to bring to your kind notice that we are the Developers/owners, possessors of the land Ac.3-31 guntas in survey numbers 19 and 20 of Mallampet Village, Dundigal-Gandimysamma Mandal, Medchal-Malkajgiri District (the then Ranga Reddy District), and we are constructing independent houses in Ac.3-31 guntas.

I submit that during the revamp of the tanks under Mission Kakathiya Scheme, Phase-I by the TS government, under which the contractor increased the feeder channel level (ALUGU) approximately to 1½ feet, due to which the lands located to the upper side of the tank are

HO
18/12
D3
18/12

going to be effected and we are the sufferers to the said act done by the contractor. Regards to this clarification we had obtain a letter from panchayat members claiming that the feeder channel Level (ALUGU) was not in this position before 2014.

I further submit that recently we have obtained the report from the Irrigation department through net and to our utter surprise we found that the survey has been conducted without perusing the revenue records available in The Tahsildar office, Jinnaram pertains to VISAKAVANI CHERUVU situated at Khajipally Village, Jinnaram Mandal, Sanga Reddy District. It is also observed in the revenue records that our land is two Fasli crop land. Due to increase of the ALUGU, our lands admeasuring Ac.3-31 guntas in survey numbers 19 and 20 of Mallampet Village, Dundigal-Gandimysamma Mandal, Medchal-Malkajgiri District got affected as FTL and buffer zones.

We are enclosing 1). The Copy of the Panchayat Resolution in which the panchayat has passed a resolution stating to conduct resurvey and fix the feeder channel level (Alugu) as per the actual feeder level as it was earlier, 2). The copy of the request letter to the Collector, Medchal-Malkajgiri District for issuing the FTL NOC, dated 26-09-2018, 3). The copy of the request letter to the Executive Engineer, IB Division, Hyderabad for issuing the FTL NOC, dated 27-09-2018, 4). The Copy of the letter from Irrigation dept to The Tahsildar, Dundigal-Gandimysamma Mandal, dated.03-10-2018, 5). The Copy of the Joint inspection report from the Irrigation department, Medchal District and Revenue department, Medchal District, 6).The copy of the Letter from Tahsildar, Dundigal-Gandimysamma Mandal to The RDO, Malkajgiri and The Joint Collector, Medchal-Malkajgiri District, dated 15-03-2019, 7). The Copy of letter from Executive Engineer, IB Division Hyderabad to The Executive Engineer, HMDA, lakes and Parks Division, dated 26-03-2019, 8). The Copy of letter from The Dy. Executive Engineer I&CADD, Medchal to The Tahsildar, Dundigal-Gandimysamma Mandal, dated 30-04-2019 or your kind perusal.

It is further submitted that the survey done by the officials in our absence is without any basis, due to the incorrect survey conducted by the survey officials there is livelihood of losing our land and the independent houses constructed in it are affecting at large. Hence, we

are requesting you and your esteemed authorities to resurvey to be conducted as per the revenue records of VISAKAVANI CHERUVU situated at Khajipally Village, Jinnaram Mandal, Sanga Reddy District.

Therefore, we request your kind authority be pleased to direct the survey officials to conduct resurvey of VISAKAVANI CHERUVU situated at Khajipally Village, Jinnaram Mandal, Sanga Reddy District duly setting aside the earlier survey conducted by the survey officials without following revenue records and do the justice.

Thanks in advance.



Yours faithfully

(DODDA SRIKANTH REDDY)

Ph.No.9989499090

CC TO:

- 1) The Hon'ble Commissioner
HMDA, Hyderabad
- 2) The Hon'ble Collector,
Sanga Reddy District, Telangana
- 3) The Hon'ble Collector,
Medchal - Malkajgiri District, Telangana
- 4) The Hon'ble Chief Engineer
I&CADD (Minor Irrigation dept.)
Hyderabad, Telangana
- 5) The Hon'ble Superintending Engineer,
I&CADD (Irrigation dept.)
Medchal - Malkajgiri District
- 6) The Executive Engineer,
Lakes & Parks Division
HMDA, Hyderabad
- 7) The Executive Engineer,
I&CADD (Irrigation dept.)
Sanga Reddy District
- 8) The Executive Engineer,
I&CADD (Irrigation dept.)
Medchal-Malkajgiri District

- 9) The Revenue Divisional Officer
Malkajgiri Division
Sanga Reddy District

- 10) The Revenue Divisional Officer
Sanga Reddy Division,
Medhcal-Malkajgiri District

- 11) The Commissioner
Dundigal - Gandimysamma Municipality
Medchal - Malkajgiri District

- 12) The Dy. Executive Engineer
I&CADD, Sanga Reddy District

- 13) The Dy. Executive Engineer
I&CADD, Medchal - Malkajgiri District

- 14) The Tahsildar
Jinnaram Mandal,
Sanga Reddy District

- 15) The Tahsildar
Dundigal - Gandimysamma Mandal,
Medchal - Malkajgiri District

గ్రామ పంచాయతీ కార్యాలయం ఖాజిపల్లి - జిన్నారం మండలం, సంగారెడ్డి జిల్లా.

ప్రకటనము

క్రమ సంఖ్య	సభ్యుల పేర్లు	హాజరు/ గైర్హాజరు	విషయ సంగ్రహం	చర్చలు-తీర్మానములు
1	శ్రీ. చిట్ట సత్యనారాయణ గారు సర్పంచ్	హాజరు	<p>న్యూ ఇస్కాక్ వాణి బెర్నాల్ గారితో మిషన్ కాకతీయ పథకంలో మరమ్మత్తు పనులు చేయడం జరిగింది. అక్కడ అలుగు గతంలో భూమికి సమంగా వుండేది కానీ మరమ్మత్తులు చేసినప్పుడు దాని ఎత్తు పెంచడం జరిగింది. ఆ ఎత్తు పెంచడం వల్ల మా యొక్క పంటబొలాలు చెరువు యొక్క ఫి.టి.ఎల్. లోనికి రావడం జరిగింది. గతంలో మా యొక్క పొలాల్లో సంవత్సరానికి రెండు పంటలు పండించే వారము కావున అట్టే ఎత్తును తొలగించడానికి పంచాయతీ తీర్మానించి సంబంధిత డిపార్టుమెంటు కు తదుపరి చర్యల నిమిత్తం సమర్పించవలెననిది.</p>	తేదీ:-11/01/2020 మంగళవారం రోజున ఉదయం 11:00 గంటలకు శ్రీ చిట్ట సత్యనారాయణ సర్పంచ్ గారి అధ్యక్షతన వార్డు సభ్యులు తో సమావేశము ఏర్పాటు చేయవలెనని. ఈ సమావేశములో ఈ క్రింది అంశము తీర్మానించవలెననిది.
2	శ్రీమతి. వరకంటి బాలాచుణ్ణి గారు ఉప సర్పంచ్	హాజరు		
3	శ్రీ. అకుల రాములు గారు సభ్యులు	హాజరు		
4	శ్రీమతి. ఆకుల ముత్యాలమ్మ గారు సభ్యురాలు	హాజరు		
5	శ్రీమతి. పర్వత స్వప్న గారు సభ్యురాలు	హాజరు		
6	శ్రీ. వర్షద రాజు గారు సభ్యులు	హాజరు		
7	శ్రీ. చిర్రని సురేష్ గారు సభ్యులు	హాజరు		
8	శ్రీమతి. గడ్డ సుమిత్ర గారు సభ్యురాలు	హాజరు		
9	శ్రీ. కంజర్ల నర్సింహ రావు గారు సభ్యులు	హాజరు		
10	శ్రీమతి. మహ్మద్ అఫ్జల్ బేగం గారు సభ్యురాలు	హాజరు		
11	శ్రీ. గండి నర్సింహ గారు సభ్యులు	హాజరు		



Spent

సంగారెడ్డి జిల్లా పంచాయతీ కార్యాలయం, ఖాజిపల్లి



HYDERABAD METROPOLITAN DEVELOPMENT AUTHORITY

District Commercial Complex, Administrative 'L' - Block,
Tarnaka, Hyderabad - 500 007.

Planning Department

Application No. **024337/ZOC/R1/U6/HMDA/03062019**
Application Date **03/06/2019**

Date : **06 August, 2020**

To

Edifice Homes India Private Limited and others

C/o Edifice Homes India Pvt. Ltd, 4th Floor, Ashoka Hi-Tech Chambers, 8-2-120/76/1/B/16,17,18, Road No. 2, Banjara Hills, Hyderabad, Telangana

Pincode : 500034

Sir,

Sub: HMDA- Plg.Dept - Application for approval of **Residential Bldg/Apartment** building containing **PROPOSED (BLOCK A) : 1Ground + 12, PROPOSED (CLUB HOUSE) : 1Ground + 4, PROPOSED (BLOCK B) : 2Cellar + 1Ground + 12 Upper floors in plot nos** in Survey No. **63P, 68P, 69P, 70P** of **Shambhupur-ORRG** Village, **Dundigal/Gandimaisamma-ORRG** Mandal, **Medchal-Malkajgiri** District to an extent of **18,272.67** Sq. Mt. - Reg.

- Ref: 1. This application number **024337/ZOC/R1/U6/HMDA/03062019**, Date: **3/6/2019**
2. This DC letter addressed to the applicant , Date: **19/03/2020** .

With reference to your application cited, it is to inform that the application submitted by you for technical approval of **Residential Bldg/Apartment** in Sy.No. **63P, 68P, 69P, 70P** of **Shambhupur-ORRG** Village, **Dundigal/Gandimaisamma-ORRG** Mandal, **Medchal-Malkajgiri** District belonging to **Edifice Homes India Private Limited and others** an extent of **18,272.67** Sq. Mt. has been examined and technical approval is accorded.

Therefore, you are requested to approach the Executive Authority, of **Shambhupur-ORRG** Village, **Dundigal/Gandimaisamma-ORRG** Mandal, **Medchal-Malkajgiri** District for the sanction and release the same.

This is for information.

Name : KOTTALA
YASWANTHA RAO
Designation : Planning Officer
Date : 06-Aug-2020 14: 43:25

For Metropolitan Commissioner



HYDERABAD METROPOLITAN DEVELOPMENT AUTHORITY

District Commercial Complex, Administrative 'L' - Block,
Tarnaka, Hyderabad - 500 007.

Planning Department

Application No. **024337/ZOC/R1/U6/HMDA/03062019**
Application Date **03/06/2019**

Date : **06 August, 2020**

To

**The Municipal Commissioner,
Dundigal Municipality,
Shambhupur Village ,
Medchal-Malkajgiri District.**

Sir,

Sub: HMDA- Plg.Dept - Application for approval of **Residential Bldg/Apartment** building consisting of **PROPOSED (BLOCK A) : 1Ground + 12, PROPOSED (CLUB HOUSE) : 1Ground + 4, PROPOSED (BLOCK B) : 2Cellar + 1Ground + 12 Upper floors in plot nos** in Survey No. **63P, 68P, 69P, 70P** of **Shambhupur-ORRGC** Village, **Dundigal/Gandimaisamma-ORRGC** Mandal, **Medchal-Malkajgiri** District to an extent of **18,272.67** Sq. Mt. - Technical Approval Accorded - Reg.

- Ref: 1. This application number **024337/ZOC/R1/U6/HMDA/03062019**, Date: **3/6/2019**
- 2. This DC letter addressed to the applicant , Date: **19/03/2020** .

Vide reference to application cited for technical approval of **Residential Bldg/Apartment in plot Nos.** in Sy.No. **63P, 68P, 69P, 70P** of **Shambhupur-ORRGC** Village, **Dundigal/Gandimaisamma-ORRGC** Mandal, **Medchal-Malkajgiri** District belonging to **Edifice Homes India Private Limited and others** to an extent of Ac. **18,272.67** Sq.Mtr. has been examined with reference to the notified/sanctioned master plans, zoning regularization

and stipulated building regulations.

I. Technical approval No. : **024337/ZOC/R1/U6/HMDA/03062019**, Date : **06/08/2020**

II. Name of the Owner and

Applicant address : **Edifice Homes India Private Limited and others**
C/o Edifice Homes India Pvt. Ltd, 4th Floor, Ashoka Hi-Tech Chambers, 8-2-120/76/1/B/16,17,18, Road No. 2, Banjara Hills, Hyderabad, Telangana
Pincode : 500034

Nature	Number of the Block	No. of Floors	Built up Area	Height of the building
Residential	PROPOSED (CLUB HOUSE)	1Ground + 4	2512.7	14.85
Residential	PROPOSED (BLOCK B)	2Cellar + 1Ground + 12	33617.72	37.78
Residential	PROPOSED (BLOCK A)	1Ground + 12	41899.66	37.78

Applicant has paid all required Fees and charges to HMDA.

The applicant has made simple mortgage of 10% of built up area in favor of MC,HMDA as per rule 25 (d) of G.O. Ms No.168 Dt: 07.04.2012.The same is executed at Sub-Register **QUTUBULLAPUR**, vide Doc No.**11006/2020** Dt:**3/7/2020** at joint Sub-Registrar. The mortgage details are as follows:

Block	Proposed Built-up Area	Required 10% Mortgage area	Provided Mortgage area(In Sq.mts)	Total Built up Area (In Sq.mts)

PROPOSED (CLUB HOUSE)	2512.7	251.27	0	2512.7
PROPOSED (BLOCK B)	33617.72	3361.772	4782.67	33617.72
PROPOSED (BLOCK A)	41899.66	4189.966	7248.75	41899.66
Total	78030.08	7803.008	12031.42	78030.08

GENERAL CONDITIONS FOR COMPLIANCE:-

- a) The building plans shall be sanctioned by the Executive Authority in conformity with the technically approved plans by HMDA.
- b) The Executive Authority shall scrupulously follow the instructions of the Govt. vide Govt. Memo.No.1933/I1/97-1 M.A., dated 18-6-97 i.e., ensure the ownership and ceiling clearance aspect of the site under reference are in order before sanctioning and releasing the technically approved building plans.
- c) The building plans technically approved by HMDA are valid for period of (6) years from date of issue of this letter if the work is commenced within the one year from the date of issue.
- d) With regard to water supply, drainage and sewerage disposal system to be provided / facilitated to the proposed building the Executive Authority shall ensure the following.
 - i. The location of water supply source & sewerage disposal source are located at appropriate distance within the site preferably at 100 feet distance so as to avoid contamination.
 - ii. The depth of the bore and sizes shall be limited to the minimum depth and size of existing nearby bore-well. Water shall be disinfected by adding hypo-solution to maintain 0.3 to 0.4 p.m. of residual chlorine in the sump / overhead tanks.
 - iii. Where main Gram Panchayat drains exist in vicinity of site, insist on connecting the treated sewerage to main existing drain by laying a sewer pipe of diameter ranging from 200mm. To 300mm.
 - iv. In case where such Gram Panchayat drain exist, insist on connecting the treated sewerage overflow to a natural drain or nala with a sewer pipe of diameter 150mm.
 - v. Before allowing the overflow mentioned in (iii) & (iv) above ensure the sewerage of the proposed building is invariably 1st into a common septic tank constructed on as per ISI standard specification (ISI) Code No.2470 of 1985 (Annexure - I) and constructed with a fixed contact bed, duly covered and ventilated for primary treatment. The Executive Authority shall ensure that no effluent / drainage over flows on the road or public place.
 - vi. To prevent chokage of sewers / drains, the last inspection chamber within the site / premises shall be provided with safety pads / gates.
 - vii. The party should clean that septic tank periodically by themselves, and cart way the sludge, etc., to an unobjectionable place.
 - viii. All the above shall be supervised and inspected by the Executive Authority concerned for compliance during the construction stage.
 - ix. Since eventually the public sewerage and water supply systems are expected to be systematically added / extended by the Hyderabad Metropolitan Water Supply & Sewerage Board to the outlying areas of Hyderabad, the proposed building owners shall pay proportionate pro-rata charges to Hyderabad Metropolitan Water Supply & Sewerage board for the above facilities as and when demanded by the Hyderabad Water Supply & Sewerage Board.
- e) The Executive Authority should ensure the party undertakes to abide by the conditions and pays the pro-rate charges, which may be imposed, for regularization the layout in terms of G.O.Ms.No.367 MA, dt.12-07-1988.
- f) The Executive Authority should ensure that the proposed building / complex is constructed strictly as per the technically approved building plans mandatory inspection shall be made at foundation stage, plinth level and first floor and subsequent floor level as required under G.O.Ms.No.168 MA, dt.07-04-2012 deviation, misuse or violations of minimum setbacks, common parking floor / stilt marking / violation and other balcony projections shall not be allowed.
- g) The Executive Authority shall allow the proposed building complex to be occupied used or otherwise let out etc., only after;
 - (i) The proposed building is completed in accordance with the technically approved building plans;
 - (ii) After ensuring all the above conditions at (a) to (i) are complied.
 - (iii) After ensuring the conditions with regard to water supply and sewerage disposal system as mentioned in (d) above are compiled to the satisfaction of the Executive Authority.
 - (iv) After issuing a "Fit for Occupancy" certificate by the Executive Authority as required as required under Government order No.248 MA, dt.23-05-1996.

- h) The Executive Authority shall ensure that the developer display a board at a prominent place at the site which shall show the plan and specify the conditions mentioned in this office letter, so as to facilitate public in the matter.
- i) That the applicant is responsible for structural safety and the safety requirement in accordance with the National Building Code of 2005.
- j) The applicant shall develop Rain Water harvesting structures in the site under reference as per brochure enclosed.
- k) That the applicant should erect temporary scheme to avoid spilling of materials outside the plot during construction to stop environmental pollution to ensure safety and security of the pedestrians and neighbours.
- l) That the applicant shall made provisions for erection of Transformer and Garbage house with in the premises.
- m) That the applicant / builder / constructor / developer shall not keep their construction materials / debris on public road.
- n) That the applicant should ensure to submit a compliance report to HMDA soon after completion of first floor roof level and then all the roofs are laid so as to enable to permit him to proceed further by inspection of site by
- o) That the silts / Cellar should be exclusively use for parking for vehicles without any partition walls and Rolling shutters and the same should not be converted or the undertaking dated.
- p) It is also hereby ordered that the copy of approved plan as released by HMDA and local authority would be displayed at the construction site for public view.
- q) That the construction should be made strictly in accordance with this sanctioned plan. If any modifications are necessary prior approval should be obtained.
- s) This permission does not bar any public agency including HMDA to acquire the lands for public purpose as per law.

Proceeding Letter Conditions

1. The permission accorded does not confer any ownership rights, At a later stage if it is found that the documents are false and fabricated the permission will be revoked U/s 450 of HMC Act 1955.
2. If construction is not commenced within 18 months, building application shall be submitted afresh duly paying required fees.
3. Sanctioned Plan shall be followed strictly while making the construction.
4. Sanctioned Plan copy as attested by the HMDA shall be displayed at the construction site for public view.
5. Commencement Notice shall be submitted by the applicant before commencement of the building U/s 440 of HMC Act.
6. Completion Notice shall be submitted after completion of the building & obtain occupancy certificate U/s 455 of HMC Act.
7. Occupancy Certificate is compulsory before occupying any building.
8. Public Amenities such as Water Supply, Electricity Connections will be provided only by the local body in GHMC production of occupancy certificate.
9. Prior Approval should be obtained separately for any modification in the construction.
10. Tree Plantation shall be done along the periphery and also in front of the premises.
11. Tot-lot shall be fenced and shall be maintained as greenery at owners cost before issue of occupancy certificate.
12. Rain Water Harvesting Structure (percolation pit) shall be constructed.
13. Space for Transformer shall be provided in the site keeping the safety of the residents in view.
14. Garbage House shall be made within the premises.
15. Cellar and stilts approved for parking in the plan should be used exclusively for parking of vehicles without partition walls & rolling shutters and the same should not be converted or misused for any other purpose at any time in future as per undertaking submitted.
16. No. of units as sanctioned shall not be increased without prior approval of GHMC at any time in future.
17. Strip of greenery on periphery of the site shall be maintained as per rules.
18. Stocking of Building Materials on footpath and road margin causing obstruction to free movement of public & vehicles shall not be done, failing which permission is liable to be suspended.
19. The permission accorded does not bar the application or provisions of Urban Land Ceiling & Regulations Act 1976.
20. The Developer / Builder / Owner to provide service road wherever required with specified standards at their own cost.
21. A safe distance of minimum 3.0mts. Vertical and Horizontal Distance between the Building & High Tension Electrical Lines and 1.5mts. for Low Tension electrical line shall be maintained.
22. No front compound wall for the site abutting 18 mt. road widths shall be allowed and only Iron grill or Low height greenery hedge shall be allowed.
23. If greenery is not maintained 10% additional property tax shall be imposed as penalty every year till the condition is fulfilled.
24. All Public and Semi Public buildings above 300Sq.mts. shall be constructed to provide facilities to physically handicapped persons as per provisions of NBC of 2005.

25. The mortgaged built-up area shall be allowed for registration only after an Occupancy Certificate is produced.
26. The Registration authority shall register only the permitted built-up area as per sanctioned plan.
27. The Financial Agencies and Institutions shall extend loans facilities only to the permitted built-up area as per sanctioned plan.
28. The Services like Sanitation, Plumbing, Fire Safety requirements, lifts, electrical installations etc., shall be executed under the supervision of Qualified Technical Personnel.
29. Architect / Structural Engineer if changed, the consent of the previous Architect / Structural Engineer is required and to be intimated to the HMDA/GHMC.
30. Construction shall be covered under the contractors all risk Insurance till the issue of occupancy certificate (wherever applicable).
31. As per the undertaking executed in terms of G.O. Ms. No. 541 MA, dt. 17-11-2000 (wherever applicable)
32. a. The construction shall be done by the owner, only in accordance with sanctioned Plan under the strict supervision of the Architect, Structural Engineer and site engineer failing which the violations are liable for demolition besides legal action.
33. b. The owner, builder, Architect, Structural Engineer and site engineer are jointly & severally responsible to carry out and complete the construction strictly in accordance with sanctioned plan.
34. c. The Owner, Builder, Architect, Structural Engineer and Site Engineer are jointly and severally are held responsible for the structural stability during the building construction and should strictly adhere to all the conditions in the G.O.
35. d. The Owner / Builder should not deliver the possession of any part of built up area of the building, by way of Sale / Lease unless and until Occupancy Certificate is obtained from HMDA after providing all the regular service connections to each portion of the building and duly submitting the following.
36. i. Building Completion Certificate issued by the Architect duly certifying that the building is completed as per the sanctioned plan.
37. ii. Structural Stability Certificate issued by the Structural Engineer duly certifying that the building is structurally safe and the construction is in accordance with the specified designs.
38. iii. An extract of the site registers containing inspection reports of Site Engineer, Structural Engineer and Architect.
39. iv. Insurance Policy for the completed building for a minimum period of three years.
40. Structural Safety and Fire Safety Requirements shall be the responsibility of the Owner, Builder/ Developer, Architect and St. Engineer to provide all necessary Fire Fighting installations as stipulated in National Building Code of India, 2005 like;
41. a. To provide one entry and one exit to the premises with a minimum width of 4.5mts. and height clearance of 5mts.
42. b. Provide Fire resistant swing door for the collapsible lifts in all floors.
43. c. Provide Generator, as alternate source of electric supply.
44. d. Emergency Lighting in the Corridor / Common passages and stair case.
45. e. Two numbers water type fire extinguishers for every 600 Sq.mts. of floor area with minimum of four numbers fire extinguishers per floor and 5k DCP extinguishers minimum 2 Nos. each at Generator and Transformer area shall be provided as per I.S.I. specification No.2190-1992.
46. f. Manually operated and alarm system in the entire buildings;
47. g. Separate Underground static water storage tank capacity of 25, 000 lts. Capacity.
48. h. Separate Terrace Tank of 25,000 lts. Capacity for Residential buildings.
49. i. Hose Reel, Down Corner.
50. j. Automatic Sprinkler system is to be provided if the basement area exceed 200 Sq.mts.
51. k. Electrical Wiring and installation shall be certified by the electrical engineers to ensure electrical fire safety.
52. l. Transformers shall be protected with 4 hours rating fire resist constructions.
53. m. To create a joint open spaces with the neighbours building / premises for manoeuvrability of fire vehicles. No parking or any constructions shall be made in setbacks area.

Special Conditions for Proceeding Letter

1. The Owner / Developers shall ensure the safety of construction workers.
2. The Owner / Developers shall ensure a comprehensive insurance policy of construction workers for the duration of construction
3. In large projects where it is proposed to temporarily house the construction workers on the site, proper hygienic temporary shelter with drinking water and sanitary measures shall be provided.
4. The Owner / Developers shall be responsible for the safety of construction workers.
5. It in case above said conditions are not adhered; HMDA / Local Authority can withdraw the said permission.
6. To comply the conditions laid down in the G.O.Ms.No.168 MA, dt: 07-04-12.7) .The HMDA reserve the right to cancel the permission, if it is found that the permission is obtained by false statement or misinterpretation or suppression of any material facts or rule.
7. The applicant is the whole responsible if any discrepancy in the ownership documents and ULC aspects and if any litigation the technically approved building plans may withdraw without notice.
8. If any dispute litigation arises in future, regarding the ownership of a land the applicant shall responsible for the settlement of the same, HMDA are its employees shall not be a part to any such dispute / litigation.
9. The applicant / developer are the whole responsible if anything happens / while constructing the building.
10. Any conditions laid by the authority are applicable.

Additional/Other

1. The building plan technically approved by HMDA is valid for a period of (6) years from the date of issue of this letter if the work is commenced within the one year from the date of issue.
2. To prevent chokage of sewers / drains, the last inspection chamber within the site/ premises shall be provided the safely pads / gates.
3. The party should clean that septic tank periodically by themselves, and cart away the sludge, etc., to an unobjectionable place.
4. That the applicant is responsible for structural safety and the safety requirement in accordance with the of National building Code of 2005.
5. The applicant shall develop Rain Water harvesting structures in the site under reference as per brochure enclosed.
6. That the applicant should erect temporary scheme to avoid spilling of materials outside the plot during construction to stop environmental pollution to ensure safety and security of the pedestrians and neighbours.
7. That the applicant shall made provisions for erection of Transformer and Garbage house with in the premises.
8. That the applicant / builder / constructor / developer shall not keep their construction material / debris on public road.
9. That the Stilts / Cellar should be exclusively used for parking of vehicles without any partition walls and Rolling shutters and the same should not be converted or the undertaking dated.
10. It is also hereby ordered that the copy of approved plans as released by HMDA and local authority would be displayed at the construction site for public view
11. That the construction should be made strictly in accordance with this sanctioned plan. If any modifications are necessary prior approval should be obtained.
12. This permission does not bar any public agency including HMDA to acquire the lands for public purpose as per law.
13. To create a joint open space with the neighbouring building / premises for manoeuvrability of fire vehicles, No parking or any constructions shall be made in setbacks area. Master Plan for this area is under preparation. The Developer / Land Owner / Plot purchaser should accept the changes or conditions imposed by the competent authority time to time.
14. The Applicant shall comply the standards mentioned in the National Building Code, 2005.
15. To comply the conditions laid down in the G.O.Ms.No.168, dt.07-04-2012.
16. 15.00% of Built Up Area to an extent of 12031.60Sq.mtrs (6015.80Sq.mtrs and 6015.80Sq.mtrs) in Block-A i.e 201 ,203 to 208, 211 to 215,218 to 225 and 227 of Second floor and Third floor i.e: 301,303,304,305 to 308,311 to 315,318 to 325 and 327 and Block -B i.e 201 ,204 to 208, 213 to 217 and 220 of Second floor and Third floor i.e: 301,304 to 308,313 to 317 and 320 Mortgaged in favour of The Metropolitan Commissioner ,Hyderabad Metropolitan Development Authority. Vide Document No : 11006/2020 dt:03-07-2020 to an extent of 6015.80Sq.mtrs and in Block-A i.e G1,G3 to G8 , G11 to G15 , G18 to G25 and G27 of Ground floor and First floor i.e: 101,103 to 108,111 to 115, 118 to 125 and 127 and Block -B i.e G1,G4 to G 8 , G13 to G17 and G20 of Ground floor and First floor i.e: 101,104 to 108,113 to 117 and 120 Mortgaged in favour of The Metropolitan Commissioner ,Hyderabad Metropolitan Development Authority. Vide Document No : 9723/2020 dt:24-04-2019 to an extent of 6015.80Sq.mtrs including non submission of NALA certificate.
17. The applicant shall approach HMDA for occupancy certificate after completion of building as per the sanctioned plan within stipulated time.
18. The applicant has handed over the road affected area to an extent of 1780.50 sq.mts vide document no 9722/2019 dt 24.04.2020
19. The applicant shall follow the conditions mentioned in File No: 000457/MED/R1/U1/HMDA/02012017
20. To maintain Geometric curvature at the point of existing 60 Feet wide road meeting the existing 50ft wide road proposed 100 feet on the southern side and the applicant shall hand over the road affected area to the local body and also submit the PDF plan duly making the necessary corrections as per the said condition.

MULTISTOREYED / HIGH RISE BUILDING CONDITIONS

1. The visitors parking should be used for the designated purpose only and should not be misused or sold.
2. The work of building services like sanitation, plumbing Fire safety requirements, lifts, Electrical installations and other utility services shall be executed under the planning design and supervision of qualified and component technical person.
3. The applicant is wholly responsible if there is any discrepancy in the Ownership documents / GPA / Representative and ULC aspects and if any Litigations, the technically approved Multi-storeyed building plans will be withdrawn without any notice.
4. The applicant shall provide for solar water heating system and solar lighting system in the building and in the site for outdoor lighting etc. The applicant shall give a bank guarantee to this effect to the sanctioning authority for the compliance of the same as per the condition laid down in G.O.Ms.No.168 MA & UD, dt.07-04-2012 (15 (xi)).
5. Rain water harvesting from the roof tops may also incorporate to store water and also make special provisions for storm water drains.
6. The HMWS & SB and A.P Transco shall not provide the permanent connection till the applicant produces the Occupancy Certificate from the Sanctioning Authority (Gram Panchayat).
7. The Executive authority should follow the terms & conditions mentioned in the G.O.Ms.No.168 MA & UD, dt.07-04-2012.
8. The applicant has to follow services, utilities, storm water disposal, sewerage, rain water harvesting pits, garbage disposal etc., as per the norms prescribed in NBC 2005 of India.
9. The applicant is the wholly responsible if any discrepancy in the ownership documents, ULC aspects and boundary variations and if any litigation the technically approved Multi-storeyed building plans will be withdrawn without notices.
10. The applicant, Structural Engineer and Architect are the wholly responsible if anything happens while constructing the Multi-storeyed Building and after completion of Multi-storeyed Building in the site under reference.

11. The applicant should provide the STP in the site under reference at their own cost and this should be ensured by the Local Body before issue of Occupancy Certificate.

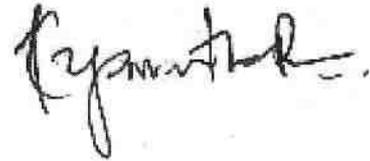
Yours faithfully,

**For Metropolitan Commissioner, HMDA
Planning Officer**

Copy to:

The Chairman & managing Director,
Central Power Distribution Company Ltd,
Singareni Bhavan,
Red Hills,
Hyderabad-500004

The Vice - Chairman & Managing Director,
H.M.W.S & S.B,
Khairtabad,
Hyderabad.



Name : KOTTALA
YASWANTHA RAO
Designation : Planning Officer
Date : 06-Aug-2020 14: 43:17



HYDERABAD METROPOLITAN DEVELOPMENT AUTHORITY

District Commercial Complex, Administrative 'L' - Block,
Tarnaka, Hyderabad - 500 007.

Planning Department

Application No. **042508/MED/R1/U6/HMDA/02022021**

Application Date **02/02/2021**

Date : **31 July, 2021**

To,

ESTEEM VILLAS PVT LTD REP BY SOURABH MODI, STERLING AVENUES PVT.
LTD., EDIFICE HOMES INDIA PVT. LTD.
C/o Modi Builders and Infrastructures Pvt. Ltd., 4th Floor, Ashoka Hi-Tech
Chambers, 8-2-120/76/1/B/16,17,18, Road No. 2, Banjara Hills, Hyderabad ,
TELANGANA
Pincode : 500034

Sir,

Sub: HMDA- Plg.Dept - Application for approval of **Residential Bldg/Apartment** building containing **AMENITIES (AMENITIES) : 1Ground + 4, PRO (BLOCK B) : 1Ground + 12, PRO (BLOCK A) : 2Cellar + 1Ground + 12 Upper floors in plot nos in Survey No. 63/P, 64/P, 65/P, 66, 67/P, 68/P, 69/P of Shambhupur-ORRGC Village, Dundigal/Gandimaisamma-ORRGC Mandal, Medchal-Malkajgiri District to an extent of 19,961.12 Sq. Mt. - Reg.**

- Ref: 1. This application number **042508/MED/R1/U6/HMDA/02022021**, Date: **2/2/2021**
2. This DC letter addressed to the applicant , Date: **12/04/2021** .

With reference to your application cited, it is to inform that the application submitted by you for technical approval of **Residential Bldg/Apartment** in Sy.No. **63/P, 64/P, 65/P, 66, 67/P, 68/P, 69/P** of **Shambhupur-ORRGC** Village, **Dundigal/Gandimaisamma-ORRGC** Mandal, **Medchal-Malkajgiri** District belonging to **ESTEEM VILLAS PVT LTD REP BY SOURABH MODI, STERLING AVENUES PVT. LTD., EDIFICE HOMES INDIA PVT. LTD.** an extent of **19,961.12** Sq. Mt. has been examined and technical approval is accorded.

Therefore, you are requested to approach the Executive Authority, of **Shambhupur-ORRGC** Village, **Dundigal/Gandimaisamma-ORRGC** Mandal, **Medchal-Malkajgiri** District for the sanction and release the same.

This is for information.

Name : KOTTALA
YASWANTHA RAO
Designation : Planning Officer
Date : 31-Jul-2021 12: 16:19

For Metropolitan Commissioner



(17)

HYDERABAD METROPOLITAN DEVELOPMENT AUTHORITY
District Commercial Complex, Administrative 'L' - Block,
Tarnaka, Hyderabad - 500 007.
Planning Department

Application No. **042508/MED/R1/U6/HMDA/02022021**
Application Date **02/02/2021**

Date : **31 July, 2021**

To
The Executive Authority,
Shambupur village
Dundigal - Gandimaisamma Mandal,
Medchal -Malkajgiri District

Sir,

Sub: HMDA- Plg.Dept - Application for approval of **Residential Bldg/Apartment** building consisting of **AMENITIES (AMENITIES) :**
1Ground + 4, PRO (BLOCK B) : 1Ground + 12, PRO (BLOCK A) : 2Cellar + 1Ground + 12 Upper floors in plot nos ...
Survey No. **63/P, 64/P, 65/P, 66, 67/P, 68/P, 69/P** of **Shambhupur-ORRG** Village, **Dundigal/Gandimaisamma-ORRG**
Mandal, **Medchal-Malkajgiri** District to an extent of **19,961.12** Sq. Mt. - Technical Approval Accorded - Reg.

Ref: 1. This application number **042508/MED/R1/U6/HMDA/02022021**, Date: **2/2/2021**
2. This DC letter addressed to the applicant , Date: **12/04/2021** .

Vide reference to application cited for technical approval of **Residential Bldg/Apartment in plot Nos.** in Sy.No. **63/P, 64/P, 65/P, 66, 67/P, 68/P, 69/P** of **Shambhupur-ORRG** Village, **Dundigal/Gandimaisamma-ORRG** Mandal, **Medchal-Malkajgiri** District belonging to **ESTEEM VILLAS PVT LTD REP BY SOURABH MODI, STERLING AVENUES PVT. LTD., EDIFICE HOMES INDIA PVT. LTD.** to an extent of Ac. **19,961.12** Sq.Mtr. has been examined with reference to the notified/ sanctioned master plans, zoning regularization and stipulated building regulations.

I. Technical approval No. : **042508/MED/R1/U6/HMDA/02022021**, Date : **31/07/2021**
II. Name of the Owner and

Applicant address : **ESTEEM VILLAS PVT LTD REP BY SOURABH MODI, STERLING AVENUES PVT. LTD., EDIFICE HOMES INDIA PVT. LTD.**
C/o Modi Builders and Infrastructures Pvt. Ltd., 4th Floor, Ashoka Hi-Tech Chambers, 8-2-120/76/1/B/16,17,18, Road No. 2, Banjara Hills, Hyderabad , TELANGANA
Pincode : **500034**

Nature	Number of the Block	No. of Floors	Built up Area	Height of the building
Commercial	AMENITIES (AMENITIES)	1Ground + 4	3055.7	14.25
Residential	PRO (BLOCK A)	2Cellar + 1Ground + 12	46809.48	39.6
Residential	PRO (BLOCK B)	1Ground + 12	36909.1	39.6

Applicant has paid all required Fees and charges to HMDA.

The applicant has made simple mortgage of 10% of built up area in favor of MC,HMDA as per rule 25 (d) of G.O. Ms No.168 Dt: 07.04.2012.The same is executed at Sub-Register **QUTHUBULLAPUR**, vide Doc No.**17647/2021** Dt:**29/6/2021** at joint Sub-Registrar. The mortgage details are as follows:

Block	Proposed Built-up Area	Required 10% Mortgage area	Provided Mortgage area(In Sq.mts)	Total Built up Area (In Sq.mts)
AMENITIES (AMENITIES)	3055.7	305.57	0	3063.7
PRO (BLOCK A)	46809.48	4680.948	0	46817.3
PRO (BLOCK B)	36909.1	3690.91	12483.14	36917.1
Total	86774.28	8677.428	12483.14	86798.1

GENERAL CONDITIONS FOR COMPLIANCE:-

- a) The building plans shall be sanctioned by the Executive Authority in conformity with the technically approved plans by HMDA.
- b) The Executive Authority shall scrupulously follow the instructions of the Govt. vide Govt. Memo.No.1933/I1/97-1 M.A., dated 18-6-97 i.e., ensure the ownership and ceiling clearance aspect of the site under reference are in order before sanctioning and releasing the technically approved building plans.
- c) The building plans technically approved by HMDA are valid for period of (6) years from date of issue of this letter if the work is commenced within the one year from the date of issue.
- d) With regard to water supply, drainage and sewerage disposal system to be provided / facilitated to the proposed building the Executive Authority shall ensure the following.
 - i. The location of water supply source & sewerage disposal source are located at appropriate distance within the site preferably at 100 feet distance so as to avoid contamination.
 - ii. The depth of the bore and sizes shall be limited to the minimum depth and size of existing nearby bore-well. Water shall be disinfected by adding hypo-solution to maintain 0.3 to 0.4 p.m. of residual chlorine in the sump / overhead tanks.
 - iii. Where main Gram Panchayat drains exist in vicinity of site, insist on connecting the treated sewerage to main existing drain by laying a sewer pipe of diameter ranging from 200mm. To 300mm.
 - iv. In case where such Gram Panchayat drain exist, insist on connecting the treated sewerage overflow to a natural drain or nala with a sewer pipe of diameter 150mm.
 - v. Before allowing the overflow mentioned in (iii) & (iv) above ensure the sewerage of the proposed building is invariably 1st into a common septic tank constructed on as per ISI standard specification (ISI) Code No.2470 of 1985 (Annexure - I) and constructed with a fixed contact bed, duly covered and ventilated for primary treatment. The Executive Authority shall ensure that no effluent / drainage over flows on the road or public place.
 - vi. To prevent chokage of sewers / drains, the last inspection chamber within the site / premises shall be provided with safety pads / gates.
 - vii. The party should clean that septic tank periodically by themselves, and cart way the sludge, etc., to an unobjectionable place.
 - viii. All the above shall be supervised and inspected by the Executive Authority concerned for compliance during the construction stage.
 - ix. Since eventually the public sewerage and water supply systems are expected to be systematically added / extended by the Hyderabad Metropolitan Water Supply & Sewerage Board to the outlying areas of Hyderabad, the proposed building owners shall pay proportionate pro-rata charges to Hyderabad Metropolitan Water Supply & Sewerage board for the above facilities as and when demanded by the Hyderabad Water Supply & Sewerage Board.
- e) The Executive Authority should ensure the party undertakes to abide by the conditions and pays the pro-rate charges, which may be imposed, for regularization the layout in terms of G.O.Ms.No.367 MA, dt.12-07-1988.
- f) The Executive Authority should ensure that the proposed building / complex is constructed strictly as per the technically approved building plans mandatory inspection shall be made at foundation stage, plinth level and first floor and subsequent floor level as required under G.O.Ms.No.168 MA, dt.07-04-2012 deviation, misuse or violations of minimum setbacks, common parking floor / stilt marking / violation and other balcony projections shall not be allowed.
- g) The Executive Authority shall allow the proposed building complex to be occupied used or otherwise let out etc., only after;
 - (i) The proposed building is completed in accordance with the technically approved building plans;
 - (ii) After ensuring all the above conditions at (a) to (i) are complied.
 - (iii) After ensuring the conditions with regard to water supply and sewerage disposal system as mentioned in (d) above are compiled to the satisfaction of the Executive Authority.

- (iv) After issuing a "Fit for Occupancy" certificate by the Executive Authority as required as required under Government order No.248 MA, dt.23-05-1996.
- h) The Executive Authority shall ensure that the developer display a board at a prominent place at the site which shall show the plan and specify the conditions mentioned in this office letter, so as to facilitate public in the matter.
- i) That the applicant is responsible for structural safety and the safety requirement in accordance with the National Building Code of 2005.
- j) The applicant shall develop Rain Water harvesting structures in the site under reference as per brochure enclosed.
- k) That the applicant should erect temporary scheme to avoid spilling of materials outside the plot during construction to stop environmental pollution to ensure safety and security of the pedestrians and neighbours.
- l) That the applicant shall made provisions for erection of Transformer and Garbage house with in the premises.
- m) That the applicant / builder / constructor / developer shall not keep their construction materials / debris on public road.
- n) That the applicant should ensure to submit a compliance report to HMDA soon after completion of first floor roof level and then all the roofs are laid so as to enable to permit him to proceed further by inspection of site by
- o) That the silts / Cellar should be exclusively use for parking for vehicles without any partition walls and Rolling shutters and the same should not be converted or the undertaking dated.
- p) It is also hereby ordered that the copy of approved plan as released by HMDA and local authority would be displayed at the construction site for public view.
- q) That the construction should be made strictly in accordance with this sanctioned plan. If any modifications are necessary prior approval should be obtained.
- s) This permission does not bar any public agency including HMDA to acquire the lands for public purpose as per law.

Proceeding Letter Conditions

- 1. The permission accorded does not confer any ownership rights, At a later stage if it is found that the documents are false and fabricated the permission will be revoked U/s 450 of HMC Act 1955.
- 2. If construction is not commenced within 18 months, building application shall be submitted afresh duly paying required fees.
- 3. Sanctioned Plan shall be followed strictly while making the construction.
- 4. Sanctioned Plan copy as attested by the HMDA shall be displayed at the construction site for public view.
- 5. Commencement Notice shall be submitted by the applicant before commencement of the building U/s 440 of HMC Act.
- 6. Completion Notice shall be submitted after completion of the building & obtain occupancy certificate U/s 455 of HMC Act.
- 7. Occupancy Certificate is compulsory before occupying any building.
- 8. Public Amenities such as Water Supply, Electricity Connections will be provided only by the local body in GHMC production of occupancy certificate.
- 9. Prior Approval should be obtained separately for any modification in the construction.
- 10. Tree Plantation shall be done along the periphery and also in front of the premises.
- 11. Tot-lot shall be fenced and shall be maintained as greenery at owners cost before issue of occupancy certificate.
- 12. Rain Water Harvesting Structure (percolation pit) shall be constructed.
- 13. Space for Transformer shall be provided in the site keeping the safety of the residents in view.
- 14. Garbage House shall be made within the premises.
- 15. Cellar and stilts approved for parking in the plan should be used exclusively for parking of vehicles without partition walls & rolling shutters and the same should not be converted or misused for any other purpose at any time in future as per undertaking submitted.
- 16. No. of units as sanctioned shall not be increased without prior approval of GHMC at any time in future.
- 17. Strip of greenery on periphery of the site shall be maintained as per rules.
- 18. Stocking of Building Materials on footpath and road margin causing obstruction to free movement of public & vehicles shall not be done, failing which permission is liable to be suspended.
- 19. The permission accorded does not bar the application or provisions of Urban Land Ceiling & Regulations Act 1976.
- 20. The Developer / Builder / Owner to provide service road wherever required with specified standards at their own cost.
- 21. A safe distance of minimum 3.0mts. Vertical and Horizontal Distance between the Building & High Tension Electrical Lines and 1.5mts. for Low Tension electrical line shall be maintained.
- 22. No front compound wall for the site abutting 18 mt. road widths shall be allowed and only Iron grill or Low height greenery hedge shall be allowed.
- 23. If greenery is not maintained 10% additional property tax shall be imposed as penalty every year till the condition is fulfilled.

24. All Public and Semi Public buildings above 300Sq.mts. shall be constructed to provide facilities to physically handicapped persons as per provisions of NBC of 2005.
25. The mortgaged built-up area shall be allowed for registration only after an Occupancy Certificate is produced.
26. The Registration authority shall register only the permitted built-up area as per sanctioned plan.
27. The Financial Agencies and Institutions shall extend loans facilities only to the permitted built-up area as per sanctioned plan.
28. The Services like Sanitation, Plumbing, Fire Safety requirements, lifts, electrical installations etc., shall be executed under the supervision of Qualified Technical Personnel.
29. Architect / Structural Engineer if changed, the consent of the previous Architect / Structural Engineer is required and to be intimated to the HMDA/GHMC.
30. Construction shall be covered under the contractors all risk Insurance till the issue of occupancy certificate (wherever applicable).
31. As per the undertaking executed in terms of G.O. Ms. No. 541 MA, dt. 17-11-2000 (wherever applicable)
32. a. The construction shall be done by the owner, only in accordance with sanctioned Plan under the strict supervision of the Architect, Structural Engineer and site engineer failing which the violations are liable for demolition besides legal action.
33. b. The owner, builder, Architect, Structural Engineer and site engineer are jointly & severally responsible to carry out and complete the construction strictly in accordance with sanctioned plan.
34. c. The Owner, Builder, Architect, Structural Engineer and Site Engineer are jointly and severally are held responsible for the structural stability during the building construction and should strictly adhere to all the conditions in the G.O.
35. d. The Owner / Builder should not deliver the possession of any part of built up area of the building, by way of Sale / Lease unless and until Occupancy Certificate is obtained from HMDA after providing all the regular service connections to each portion of the building and duly submitting the following.
 36. i. Building Completion Certificate issued by the Architect duly certifying that the building is completed as per the sanctioned plan.
 37. ii. Structural Stability Certificate issued by the Structural Engineer duly certifying that the building is structurally safe and the construction is in accordance with the specified designs.
 38. iii. An extract of the site registers containing inspection reports of Site Engineer, Structural Engineer and Architect.
 39. iv. Insurance Policy for the completed building for a minimum period of three years.
40. Structural Safety and Fire Safety Requirements shall be the responsibility of the Owner, Builder/ Developer, Architect and St. Engineer to provide all necessary Fire Fighting installations as stipulated in National Building Code of India, 2005 like;
 41. a. To provide one entry and one exit to the premises with a minimum width of 4.5mts. and height clearance of 5mts.
 42. b. Provide Fire resistant swing door for the collapsible lifts in all floors.
 43. c. Provide Generator, as alternate source of electric supply.
 44. d. Emergency Lighting in the Corridor / Common passages and stair case.
 45. e. Two numbers water type fire extinguishers for every 600 Sq.mts. of floor area with minimum of four numbers fire extinguishers per floor and 5k DCP extinguishers minimum 2 Nos. each at Generator and Transformer area shall be provided as per I.S.I. specification No.2190-1992.
 46. f. Manually operated and alarm system in the entire buildings;
 47. g. Separate Underground static water storage tank capacity of 25, 000 lts. Capacity.
 48. h. Separate Terrace Tank of 25,000 lts. Capacity for Residential buildings.
 49. i. Hose Reel, Down Corner.
 50. j. Automatic Sprinkler system is to be provided if the basement area exceed 200 Sq.mts.
 51. k. Electrical Wiring and installation shall be certified by the electrical engineers to ensure electrical fire safety.
 52. l. Transformers shall be protected with 4 hours rating fire resist constructions.
 53. m. To create a joint open spaces with the neighbours building / premises for manoeuvrability of fire vehicles. No parking or any constructions shall be made in setbacks area.

Special Conditions for Proceeding Letter

1. The Owner / Developers shall ensure the safety of construction workers.
2. The Owner / Developers shall ensure a comprehensive insurance policy of construction workers for the duration of construction
3. In large projects where it is proposed to temporarily house the construction workers on the site, proper hygienic temporary shelter with drinking water and sanitary measures shall be provided.
4. The Owner / Developers shall be responsible for the safety of construction workers.
5. It in case above said conditions are not adhered; HMDA / Local Authority can withdraw the said permission.
6. To comply the conditions laid down in the G.O.Ms.No.168 MA, dt: 07-04-12.The HMDA reserve the right to cancel the permission, if it is found that the permission is obtained by false statement or misinterpretation or suppression of any material facts or rule.
7. The applicant is the whole responsible if any discrepancy in the ownership documents and ULC aspects and if any litigation the technically approved building plans may withdraw without notice.
8. If any dispute litigation arises in future, regarding the ownership of a land the applicant shall responsible for the settlement of the same, HMDA are its employees shall not be a part to any such dispute / litigation.

9. The applicant / developer are the whole responsible if anything happens / while constructing the building.
10. Any conditions laid by the authority are applicable.

Additional/Other

1. The building plan technically approved by HMDA is valid for a period of (6) years from the date of issue of this letter if the work is commenced within the one year from the date of issue
2. To prevent chokage of sewers / drains, the last inspection chamber within the site/ premises shall be provided the safely pads / gates.
3. The party should clean that septic tank periodically by themselves, and cart away the sludge, etc., to an unobjectionable place.
4. The Executive Authority should ensure that the minimum width of approach road as indicated in the tech. Approved plans and area affected in the road widening is taken over from the applicant free of cost by Municipality / Panchayath. The said road is developed and maintained as Black topped road with proper center etc.
5. That the applicant is responsible for structural safety and the safety requirement in accordance with the of National building Code of 2005.
6. . That the applicant should erect temporary scheme to avoid spilling of materials outside the plot during construction to stop environmental pollution to ensure safety and security of the pedestrians and neighbours.
7. That the applicant / builder / constructor / developer shall not keep their construction material / debris on public road.
8. That the Stilts / Cellar should be exclusively used for parking of vehicles without any partition walls and Rolling shutters and the same should not be converted or the undertaking dated.
9. That the construction should be made strictly in accordance with this sanctioned plan. If any modifications are necessary prior approval should be obtained.
10. The applicant shall follow the conditions mentioned in the NOCs issued by the AAI and FIRE.
11. In case of Commercial / Industrial / Residential Buildings constructions over 10,000 Sq.mtrs area and above, provision shall be made in the plans for Sewage Treatment Plant(STP) Which shall bring Sewage and domestic discharge within the Prescribed Parameters. Further, such plans should duly provide for a complete and comprehensive system of collection, transportation and disposal of municipal solid waste strictly in accordance with the solid waste Management Rule - 2016. and disposal of municipal solid waste strictly in accordance with the solid waste Management Rule - 2016.
12. To comply the conditions laid down in the G.O.Ms.No.168, dt.07-04-2012.
13. Any conditions laid by the authority are applicable.
14. 10.00% of Built Up Area 8706.17 Sq.mtrs in Block -B (Flat No. 405 to 408 & 410 to 432 in Fourth Floor, Flat No. 501 to 532 in Fifth Floor , Flat No. 601 to 632 in Sixth Floor, Flat No. 701 to 732 in Seventh Floor) Mortgaged in favour of The Metropolitan Commissioner ,Hyderabad Metropolitan Development Authority. Vide Document No.17647/2021 Dt: 29-06-2021.
15. The applicant shall approach HMDA for Occupancy Certificate after completion of building as per the sanctioned plan with in stipulated time.
16. If any cases are pending in court of law with regard to the site U/R and have adverse orders, the permission granted shall deem to be withdrawn and cancelled.
17. 5.00% of Built Up Area 4353.02 Sq.mtrs for non submission of Agricultural to Non agricultural conversion proceedings from RDO in Block -B (Flat No. 202 to 208, 212 to 215 & 219 to 231 in Second Floor, Flat No. 301 to 332 in Third Floor , Flat No. 401 to 404 & 409 in Fourth Floor) Mortgaged in favour of The Metropolitan Commissioner ,Hyderabad Metropolitan Development Authority. Vide Document No.17648/2021 Dt: 29-06-2021.
18. The applicant had handed over the road affected area to the local body vide gift deed no: 17646/2021 Dt:29-06-2021 .

MULTISTOREYED / HIGH RISE BUILDING CONDITIONS

1. The visitors parking should be used for the designated purpose only and should not be misused or sold.
2. The 10 % of cellar shall be utilized for utilities and non-habitation purpose like A/C Plant room, Generator room, Sewerage Treatment Plant (STP), Electrical installations, Laundry, car wash etc., and not for other purposes as per the condition laid do in (13(c-xi)) in Go.Ms.No.168 MA, dt. 07.04.2012.
3. The work of building services like sanitation, plumbing Fire safety requirements, lifts, Electrical installations and other utility services shall be executed under the planning design and supervision of qualified and component technical person.
4. The applicant shall provide refuse - Chute along with proper garbage disposal systems.
5. The applicant should full fill the all the conditions as per the Fire Service NOCs, Airport NOCs etc
6. The applicant shall make provision for Solar Water Heating System and Solar Lighting System in the building and in the site for outdoor lighting, etc.,
7. Rain water harvesting from the roof tops may also incorporate to store water and also make special provisions for storm water drains.
8. The HMWS & SB and A.P Transco shall not provide the permanent connection till the applicant produces the Occupancy Certificate from the Sanctioning Authority
9. For water supply the applicant should approach to HMWS and SB Department for Bulk Supply
10. For water supply the applicant should approach to HMWS and SB Department for Bulk Supply
11. The applicant has to maintain tot-lot / open space / buffer to be used as Greenery and should not be used it for any other purposes and handover the same including Drive ways to local body as per rule 8 (n) of A.P Building Rules - 2012.
12. The Open Space earmarked in the site layout plan shall be maintained and developed as Open Space with greenery.
13. The Open Space earmarked in the site layout plan shall not be altered and no construction permitted in the said Open Space

14. All Roads shall be developed as per the Internal Circulation Pattern approved No change in the Circulation Pattern and Parking area earmarked is permitted.
15. In case it is noticed that the Open Space and the Internal Circulation Pattern are not maintained as per the approved plan, the Building Permission shall be deemed to be cancelled and the local body shall be authorized to take action against the construction as per extant of law construction as per extant of law

PDC INFORMATION :
DEVELOPMENT, CAPITALIZATION CHARGES :-

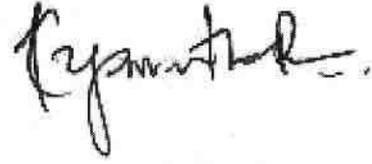
S.NO.	INSTALLMENTS	DUE DATE	AMOUNT IN RS	CHEQUE NO.	BANK NAME	BANK BRANCH
1	1	12/05/2021	₹ 4,894,277.00			
2	2	12/11/2021	₹ 4,894,277.00	007981	Kotak Mahindra	
3	3	12/05/2022	₹ 4,894,277.00	7984	Kotak Mahindra	
4	4	12/11/2022	₹ 4,894,277.00	7986	Kotak Mahindra	

CITY LEVEL INFRASTRUCTURE IMPACT FEE :-

S.NO.	INSTALLMENTS	DUE DATE	AMOUNT IN RS	CHEQUE NO.	BANK NAME	BANK BRANCH
1	1	12/05/2021	₹ 1,695,173.00			
2	2	12/11/2021	₹ 1,695,173.00	7983	Kotak Mahindra	
3	3	12/05/2022	₹ 1,695,173.00	7985	Kotak Mahindra	
4	4	12/11/2022	₹ 1,695,173.00	7987	Kotak Mahindra	
5	5	12/05/2023	₹ 1,695,173.00	7988	Kotak Mahindra	
6	6	12/11/2023	₹ 1,695,173.00	7989	Kotak Mahindra	

177

Yours faithfully,



Name : KOTTALA
YASWANTHA RAO
Designation : Planning Officer
Date : 31-Jul-2021 12: 16:13

For Metropolitan Commissioner, HMDA
Planning Officer

Copy to:

The Chairman & managing Director,
Central Power Distribution Company Ltd,
Singareni Bhavan, Red Hills,
Hyderabad-500004

The Vice - Chairman & Managing Director,
H.M.W.S & S.B, Khairtabad,
Hyderabad.

178

ED.FICE HOMES INDIA PVT. LTD.

Ph.No.040-27541729,66333111
Fax No.040-27541450
Email-info@modibuilders.com

8-2-120/76/1/B/16,17 & 18,
4th Floor, Ashok Hi-Tech Chambers,
Road No:2, Banjarahills,
Hyderabad - 34
CIN No. U45400TG2008PTC057216



Date: 29.11.2021
The Principal Secretary,
Irrigation & CAD Department,
Secretariat, Telangana.

Dear Sir,

Subject:- Error pointed out by both HMDA Master plan and Irrigation Department for correction is displaced cadastral. Request to refer matter to HMDA (Lakes & Parks) division for resurvey and correction with respect to land in FTL/buffer of Viskavani Cheruvu, Kazipally Village, Jinnaram Mandal.

References:-

1. Letter from HMDA no 2927/MED/Plg/HMDA/2021 dated 18/11/2021 to Dindigul Municipality and EE Irrigation & CAD, Patancheru
2. Letter dated 20/11/2021 from DE Irrigation Department to Tahsildar Jinnaram Mandal.
3. Lr. No.EE/IB/HYD/HD/D1/2018-19/3586, dated 06.03.2019, by EE, I & CADD, I.B. Division, Hyderabad to EE, HMDA Lakes & Parks Division, Hyderabad.
4. HMDA Sanction bearing file Nos.024337/ZOC/R1/U6/HMDA/03062019, dated 06.08.2020 for an extent of 18,272.67 Sq. Mts., and file No.042508/MED/R1/U6/HMDA/02022021, dated 31.07.2021 for an extent of 19,961.12 Sq. Mts.
5. HMDA Master Plan showing the lake in Kazipally Village.

Dear Sir/Madam,

1. With reference to the above subject and the reference, we respectfully submit that, we are the absolute owners & possessors of land admeasuring Ac.15-00 Gts., in Sy. Nos. 63/p, 64/p, 65/p, 66, 67/p, 68/p, 69/p & 70/p, situated at Shambupur Village, Gandimaisamma Mandal, Medchal-Malkajgiri District & we have been accorded with the sanctions by the HMDA, vide sanction bearing Nos.024337/ZOC/R1/U6/HMDA/03062019, dated 06.08.2020 for an extent of 18,272.67 Sq. Mts., and No.042508/MED/R1/U6/HMDA/02022021, dated 31.07.2021 for an extent of 19,961.12 Sq. Mts.

We submit that, the HMDA has accorded the said sanctions after due diligence and strictly in accordance with the HMDA Mater Plan. It may also be noted that, we have gifted our valuable land to an extent of 2590.54 Sq. Mts., & 1780.50 Sq. Mts., under registered documents bearing No. 17646/2021 & 9722/2019 respectively to the Dundigal Municipality as per the G.O.Ms.No.168 and further G.O.Ms.No.7, towards the road affected area as per the proposed master plan Grid Road of 30.0 Mts. Further, for the balance land owned by us another 3000 sq yards or so would be gifted towards the HMDA master plan road.

*Tahsildar, LPC
Pl. examine & Put up
Buildg. Permission given by HMDA
From Dundigal Mpty & copy to EE (IB) Sangra ML, district
Tahsildar, Dundigal (Gandimaisamma ML, district)
1566,3) since the lake comes within 2 districts
their opinion in this regard taken up.
After that the Pl. deft. to lake
pl. to. Meanwhile Pl. examine as
per LPC norms.)
OK
6/12/21*



3. The land is patta land as per revenue records all the way back since 1954-55 and all pahanis/revenue records /ROR of the MRO office reflect the same.
4. We submit that, we have been marked a copy of the above letter in Reference 2 above written by the Deputy Engineer (Irrigation &CAD) Patancheru, regarding the construction of villas by JNS Infrastructure in the FTL of the Viskavani Cheruvu .In this connection we bring to your kind notice about such error, (as per Reference 3), in demarcating the exact portion of lake and its full tank level in respect of Viskavani Cheruvu which has been noticed by the Executive Engineer, I & CADD, I.B., Division, Hyderabad way back in 6/3/2019. He has as per reference 3 above observed that as per the HMDA Cadastral Map there is a displacement in superimposing the Full Tank Level drawing in the village map, by comparing to the revenue sketch given by Tahasildar, Gandimaisamma Mandal after conducting joint inspection and requested HMDA (Lakes and Parks) to take necessary action in making corrections. The letter clearly states (with plan) to HMDA that the cadastral is displaced and needs to be rectified. Hence our land in Shambhupur does not in FTL and buffer zone. Hence a resurvey / correction should be done in conjunction with HMDA Master plan and Lakes division to rectify this error.
5. We submit that HMDA after duly verifying the same has correctly marked the master plan road. The entire master plan division has been inspected our site marked out with the master plan road and then accorded sanction. Please note that, master plan road touches the lake in Kazipally (V) and our land and existing project is much far away in Shambhupur village. Copies of the master plan, village maps etc., are enclosed. It may be noted that our land is on the other side of the master plan road and is far away from the lake.
6. We further submit that, upon mere perusal of the HMDA master plan and comparing with the irrigation map, the following errors can be noticed:
 - i. the FTL marking is incorrect
 - ii. Major portion of lake itself is not covered in the map
 - iii. As per the marking the prevailing water spread is only 0.5 Acre, and the area of FTL and buffer should be 11 ac 26 G in kazipally Village Sy no 216 only and not 16.525 Acres. Please note pahanis and revenue records of Kazipally Village clearly show this and lands in Shambhupur are not touching the buffer zone.
 - iv. The HMDA mater plan has a clear marking of grid roads after the FTL & buffer zone to protect the lake from any encroachments etc.
 - v. Land in shambhupur village is not adjoining the lake in Kaziaply village. Lake touches only mallampet village and kazipally village and master plan road bisects the same.
 - vi. We also understand that based on letter from the Irrigation department HMDA / Master Plan HMDA is correcting the errors in the cadastral which got displaced.
7. We submit that, HMDA is only authority which has right to give sanctions and we have obtained sanction for our project from you after gifting roads etc. HMDA has inspected and verified that our site is not near the lake. Earlier, it is pertinent to mention that, irrigation department has written to HMDA to correct the lake marking. And the HMDA has thereafter corrected it aligned with master plan taken road as a gift and accorded us the said sanctions. And it is crystal clear that there is no connection between our said land and the lake FTL etc. The Land Use Certificate is given on the Basis of Cadastral data shown in MDP-2031.

A. M. K.



- 8. As matters stood HMDA has issued a clarification letter dated 18/11/2021 vide Reference 1 above that the sanctions have been accorded to us per Reference 4 above and our land is not in Buffer/FTL.
- 9. Be that as it may, we have conducted a detailed levels survey around the Viskavani lake, part of Mallampet village, our compound wall and our site. We would like to inform you that our said land/site is 1.50 Mtrs to 2.00 mtrs higher than that of the "ALUGU or VEER point" level of the VISAKA CHERUVU and hence no question arises that our said site anywhere near the FTL or Buffer zone. About 2 acres of our land is also/would be handed over for the HMDA master plan grid road.

We request you to write to HMDA to give the corrected master plan and details of the grid road and lake in Kazipally village. We also request you to write to the HMDA (Lakes & Parks) Division, Master Plan Division, Irrigation Department Mechal and Sangareddy to resurvey the Viskavani lake and mark the FTL/ buffer points accurately and remove the above errors that have been already observed as identified as per Reference 3 above. We are also happy to develop the grid road and help fence the lake plus buffer area once marked.

Yours faithfully,

For M/s. Edifice Homes India Pvt. Ltd.


 Authorized Signatory


Encl:-

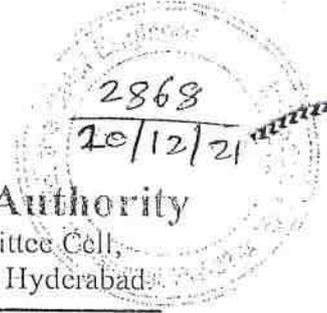
- 1. Sanction bearing Nos.024337/ZOC/R1/U6/HMDA/03062019, dated 06.08.2020 and No.042508/MED/R1/U6/HMDA/02022021, dated 31.07.2021
- 2. Gift of road documents bearing No. 17646/2021 & 9722/2019
- 3. Marking by HMDA master plan division
- 4. Village map
- 5. HMDA master plan map
- 6. Letter from irrigation department to HMDA dated 6/3/2019
- 7. Letter from HMDA no 2927/MED/PLg/HMDA/2021 dated 18/11//2021
- 8. Pahanis of Kazipally / Shambhupur and Mallapet showing the lake in Kazipally
- 9. Plan showing the levels of the land, the grid road and veer point of the lake.
- 10. Land use certificates of Shambhupur and Mallampet

CC:-

- 1. Executive Engineer, Irrigation Department, Sangareddy
- 2. Executive Engineer, Irrigation Department, Medhcal
- 3. Director Planning, HMDA
- 4. Executive Engineer, HMDA Lakes & Parks Division
- 5. HMDA Master Plan Department

Hyderabad Metropolitan Development Authority

Office of the Executive Engineer, Lakes Protection Committee Cell,
2nd Floor, Swarna Jayanthi Commercial Complex, Ameerpet, Hyderabad.



File No.3248/HMDA/LPC/2021

Date:13.12.2021.

To

- 1) The Collector and District Magistrate
Sanga Reddy District.
- 2) The Collector and District Magistrate
Medchal- Malkajgiri District.

*DSE
Forward to the
EE concerned for
magistral order
24/12/2021*

*DEE I
24/12/2021*

Sir,

Sub: HMDA-LPC-Lakes-Error pointed out by HMDA master plan and Irrigation Department for Correction is displaced cadastral for Resurvey and correction with respect to land in FTL/Buffer of Viska Cheruvu at Khajipally village, Jinnaram Mandal, Sanga Reddy District -Req -Reg.

Ref:1) Representation of M/s. Edifice Homes India Pvt. Ltd, Banjarahils, Hyderabad. Dt. 29.11.2021.

2) Director, Plg-II, HMDA Lr.No.2927/MED/Plg/HMDA/2021 dt.07.12.2021.

While enclosing a copy of reference cited, it is requested to examine the representation of M/s Edifice Homes India Pvt.Ltd date 29.11.2021 and offer remarks keeping in view of Guidelines of Lake Protection Committee (LPC) and Submit to the Chairman, LPC & Metropolitan Commissioner, HMDA, Hyderabad for taking further necessary action.

Yours faithfully

[Signature]
Executive Engineer

LPC, HMDA, Hyderabad.

Encl: As above

Copy to The Addl. Collector, Local bodies & Nodal Officer of Lakes Sanga Reddy District for information and necessary action.

Copy to the Chief Engineer, Irrigation department, Sanga Reddy District for information and necessary action

Copy to The Addl. Collector, Local bodies & Nodal Officer of Lakes Medchal- Malkajgiri District for information and necessary action.

Copy to the Chief Engineer, Irrigation Department, Erramanzil- Hyderabad District

22/12

*DEE I
21/12*

*30
23/12*



Indt. NOT DCE/OT/AEE/1 (R/P/2021) 1390 Dt-23/12/2021.

A copy of 11MDA letter along with 8/5
enclosures are here with forwarded to the SE/JC/Hyd
for favoure of information and requested to take
necessary action.

For Chief Engineer (Irrigation)
Hyderabad.

To
The SE/JC/Hyd.

DUNDIGAL MUNICIPALITY - MEDCHAL-MALKAJGIRI DISTRICT

183



Office of the Municipal Commissioner,
Dundigal Municipality,
Medchal-Malkajgiri District.

To

The Additional Collector (Local Bodies),
Medchal-Malkajgiri District,
HYDERABAD.

Lr No. 63/DM/TPS/MMD/2021, dt. 21-12-2021.

Most urgent
to be obtained the details report from the Sub-divisional Engineer, Medchal up to 31/12/21
BJ
31/12/21

Sub: Dundigal Municipality - Town Planning Section - Illegal constructions in FTL and Buffer Zone of New Viska Cheruvu, situated at Shambupur Village, Dundigal - Gandimysamma Mandal, Medchal - Malkajgiri District - Submission of report - Regarding.

- Ref: 1. Lr No. 2927/MED/PLG/HMDA/2021, dated 18-11-2021 from Hyderabad Metropolitan Development Authority, Hyderabad.
2. Lr No. DEE/IBSD/Medchal/463/5, dated 14-12-2021 of Deputy Executive Engineer, Medchal-Malkajgiri District.

<><><>

With reference to the 2nd cited on the above subject wherein it is requested to take immediate necessary action against the responsible persons who are proceeding with the illegal constructions in FTL and Buffer zone of New Viska Cheruvu, situated at Shambupur Village, Dundigal - Gandimysamma Mandal, Medchal-Malkajgiri District.

In this connection it is to submit that this office has inspected the New Viska Cheruvu situated at Shambupur Village, Dundigal - Gandimysamma Mandal and observed that there are neither boundaries fixed nor displayed any sign board indicating the salient features of New Viska Cheruvu ID No. 40403902801309 for FTL and Buffer zone and permanent Bench Marks on upstream and downstream of New Viska Cheruvu.

Further it is to submit that this office has received a letter referred to 1st cited wherein they have informed that they had issued development permission to M/S. Esteem Villas Pvt Ltd., in an extent of 22,551.66 sq meters consisting of 2 Cellar + Ground + 12 Upper floors in Survey Nos. 63/P, 64/P, 65/p, 66/P, 67/P, 68/P and 69/P, situated at Shambupur Village, Dundigal - Gandimysamma Mandal vide proceedings No.042508/MED/R1/U6/HMDA/02022021, dated 03-07-2021 and the said site is out of FTL and Buffer Zone, a copy of which is enclosed herewith and had also issued permission vide Proc No.024337/ZOC/R1/U6/HMDA/ 03062019, dated 06-08-2020 in an extent of 20053 sq meters consisting of 2 Cellar + Ground + 12 Upper floors in Survey Nos. 63/P, 68/P, 69/P and 70/P situated at Shambupur Village, Dundigal - Gandimysamma Mandal in favour of M/S. Edifice Homes India Pvt Ltd.,

On inspection the details are herewith tabulated below:

S No	Location	Latitude & Longitude	From	To	Length	Remarks
1	Viska Vani Cheruvu	15.954500 80.406700	Viska Cheruvu	Boundary wall of Esteem Villas	187 M	A copy of Google Map enclosed
	At site of Edifice Buildings	17. 33 57 N 78. 21 30 E	Viska Cheruvu	Edifice Buildings	426 M	A copy of Google Map enclosed
	--	--	Viska Cheruvu	Esteern Buildings	332 M	A copy of Google Map enclosed



Further in this connection the Edifice site is at least 500 M away from the Viska Vani Cheruvu and total stationing of latitude and longitude of site is at least 1.50 to 2.00 M higher than FTL point, a copy is enclosed herewith.

Now as per HMDA norms, Irrigation NOC is insisted only if the lake is within 200 meters from the proposed site. As per unique code 4043902801309 of the Viska Vani Cheruvu, ayacut is about 45.00 acres, at present on observation in field there are no irrigation activities on upstream and downstream of Viska Vani Cheruvu.

Hence, on the above subject the Irrigation Department Lakes Authority and Tahsildar, Dundigal-Gandmysamma Mandal have to take necessary action on Viska Vani Cheruvu as such there are several constructions across are going in progress, copies of the same are herewith enclosed. In order to avoid complaints from media, a sign boards may be installed showing permanent Bench Marks, Buffer Zone Area, FTL, Survey Number on upstream and downstream, so as to take necessary action by the Dundigal Municipality to serve the notices to the land grabbers/land owners/encroachers.

Yours faithfully,


COMMISSIONER
Dundigal Municipality
*My
2/12*

Encl: As above.

c.c.to:

1. The Deputy Executive Engineer, Medchal-Malkajgiri District: with reference to your letter referred to above.
2. The Commissioner, Hyderabad Metropolitan Development Authority, Hyderabad:
3. The Tahsildar, Dundigal-Gandimysamma Mandal, Hyderabad.

By Regd. Post with Acknowledgement Due



HYDERABAD METROPOLITAN DEVELOPMENT AUTHORITY
Swarnajayanthi Complex, Ameerpet,
Hyderabad -500038.

Lr.No.2927/MED/PLG/HMDA/2021Date:07.12.2021

To

1. The Executive Engineer,
Irrigation department,
Medchal - Malkajgiri District.
2. The Executive Engineer,
Irrigation department,
Sangareddy District.

Sir,

Sub: HMDA - Planning - Medchal - Development permissions in Sy.Nos. 63/P, 68/P, 69/P, 70/P of Shambupur Village, Dundigal-Gandimaisamma Mandal, Medchal-Malkajgiri District- issued to M/s Edifice Homes Pvt Ltd - Representation of M/s Edifice Homes India Pvt Ltd informing that FTL markings are made wrongly - Request to correct the same - Reg.

- Ref: 1. File. No. 042508/MED/R1/U6/HMDA/02022021.
2. File.No. 024337/MED/R1/U6/HMDA/03062019.
3. Internal Note No. 49/DPII/HMDA/2011.
4. Preliminary Notification Newviska Cheruvu
5. This office Lr.No.2927/MED/PLG/HMDA/2021, 18.11.2021.
6. Representation of M/s Edifice Homes India Pvt Ltd, dt. 23.11.2021.

With reference to the above subject cited, this office has received two online files vide reference 1st and 2nd cited requesting to issue Development permission for Residential Multistoried building permission in Sy.Nos. 63/P, 64/P, 65/P, 66, 67/P, 68/P, 69/P and 70/P situated at Shambupur Village, Dundigal Gandimaisamma Mandal, Medchal-Malkajgiri District to an extent of 19,961.12 Sq.Mts and 18,272.67 Sq.Mts for Cellar + 1Ground + 12 Upper Floors respectively.

The same are examined in terms of Master Plan Zoning Regulations, Building Rules and after clearance of the prima facie ownership aspects, the proposals are considered for approval and forwarded to the Local body for release.

The sites of the said proposal are at a distance of 500 Mts from the Newviska Cheruvu situated at Kajipally (V), Jinnaram (M), Medak District. As per the internal orders of this office issued vide reference 3rd cited, NOC will be insisted when the site, where proposals received are within 200 Mts from the Vicinity of the Water Body.

Further, as per the Preliminary Notification of the said Lake, the Survey Numbers in which this office has issued development permissions are not covered in the FTL & Buffer Zone of the said Lake.

Vide reference 6th cited M/s Edifice Homes Pvt Ltd has informed this office that some irrigation officers on November 22 2021forcibly entered their site and tried to mark FTL points wrongly inside their site and requested to write to Irrigation Department regarding them.

In this regard it is requested to examine the representation of M/s Edifice Homes India Pvt Ltd and take necessary action.

Yours faithfully

Sd/-

For Metropolitan Commissioner
Director Planning-II, HMDA

Copy to:

1. M/s Edifice Homes India Pvt Ltd,
8-2-120/76/1/B/16, 17 & 18,
4th Floor, Ashoka Hi-Tech Chambers,
Road.No. 2, Banjara Hills,
Hyderabad-500034.

2. The Lakes Division, HMDA for information and n/a.
//t.c.f.b.o//


Div. Accounts Officer

Endt.No.EE/Irrg Divn No.1/HYD/DB/DEE-T/AEE/D3/2021-22/2501/1308 Dt.11/01/2022

Copy of the Representation of Mr. K.V. Ramana chary letter dt.05-01-2022 along with the enclosures are forwarded to the Dy. Ee. Engineer, Irrig. Unit-Divn.No.3, Medchal for information and requested to take necessary action on aforesaid Representation and Report Compliance.

End: 1) Rep. of K.V. Ramana chary letter dt.05-01-2022 along with its enclosures } 13. NO.

To the Dy. Ee. Engineer Irrig. Unit-Divn.No.3, Medchal.

(K-BANSILAL) Executive Engineer, Irrigation Division No. Red Hills, Hyderabad.

T-C-f-B-7.

563
12/01/22
Recd of Red Hills
11/01/2022

Dy Executive Engineer,
Irrigation Division No. 1,
Red Hills, Hyderabad
11/01/2022

Date: 05-01-2022,

From,
K V Ramana, Chary.
H No: LIG 262, 7th Phase,
KPHB Colony,
Kukatpally, Pin- 500072,
Cell No: 9941599996.

To, ~~EE~~
The District Irrigation Officer, HVD
Medchal-Malkajgiri District,
Telangana State.

DETECT / HO
for me
B
3/1/22

Respected Sir,

Sub: Petition to stop encroachment of FTL (Full Tank Level) New Viska Cheruvu (Id No: 1000/EN/02), seated Mellampet Revenue village, Dundigal Mandal, Medchal District. Under the THE TELANGANA WATER, LAND AND TREES ACT, 2002. (ACT NO. 10 OF 2002 and Government of Andhra Pradesh vide G.O.Ms.No.157,MA&UD(I) Department, dt. 6-4-2010.

This is a complaint against Real Estate based Construction company named M/s JNS Infrastructures Builders & Developers (Hill View a pleasant living) Registration Address:, Survey No 19 & 20 Praneeth Nagar ,Mallampet Hyderabad -500090,Telangana, Sangareddy District.

1) It is submitted that JNS Infrastructures Builders & Developers (Hill View a pleasant living) is a is a premium gated community comprising nearly 150 magnificent Villas seated Mallampet village now beside New viska Cheruvu (Id No: 1000/EN/02), Mallampet Revenue village Dundugal Mandal, Medchal-Malkajgiri District. This JNS Infrastructures Builders & Developers (Hill View a pleasant living), company is encroaching the FTL (Full Tank Level) of New viksa Cheruvu which comes under buffer zone of FTL (Full Tank Level). Nearly 50 to 70 villas in buffer zone.

2) The boundaries of New viska Cheruvu (Id No: 1000/EN/02), there is brick compound wall which is showing in Cadastral map of New viska Cheruvu (Id No: 1000/EN/02), Now the brick compound wall broken by JNS Infrastructures Builders & Developers (Hill View a pleasant living) and dumping huge measure of soil and stones, big rocks and other building waste materials in to the Lake and closing the water bodies started lake encroachment and

UP TO THE EXECUTIVE ENGINEER
INWARD
No. 2653
Date: 5/1/2022

crossed Buffer zone border which is less than 30 meters from Buffer zone and FTL. Take survey and mapping of the original borders New viska Cheruvu (Id No: 1000/EN/02), the lake will find the encroachments of the Lake.

3) It is Submitted that As per THE TELANGANA WATER, LAND AND TREES ACT, 2002. (ACT NO. 10 OF 2002) any person or any organizations not allowed to encroach lakes, Nalas, ponds and buffer zone. And Chapter-5, Section 23 (1) and (2) of THE TELANGANA WATER, LAND AND TREES ACT, 2002. (ACT NO. 10 OF 2002) Protection of lakes, ponds and tanks, The designated officer shall have the power to prevent and remove encroachments into the demarcated area of the water body.

4) It is Submitted that as per the G.O.Ms.No. 157, MA&UD(I1) Department, dt. 6-4-2010. The Lake Protection Committee HMDA identified New viska Cheruvu (Id No: 1000/EN/02), water spread area: 0.502 Acres. Area of the Full Tank Level: 16.252 Acres which comes under Buffer zone and it was constituted in order to cater to the protection of lakes in the Hyderabad Metropolitan Region. It is involved in the administration of the protection and improvement of lakes and their catchments.

5) As per Chapter-6, Section 33 (2) of THE TELANGANA WATER, LAND AND TREES ACT, 2002. (ACT NO. 10 OF 2002) Whoever without any lawful authority damages, alters, pollutes or obstructs any part of a public water supply system or a water body, encroaches water bodies including tanks, lakes, ponds, nalas (water course or drainage course), contaminates ground water in any manner by industrial and aquaculture waste disposal or directly disposes waste water into the aquifers shall be punishable with imprisonment for a term which shall not be less than one month but which may extend to six months or with fine which shall not be less than two thousand rupees but which may extend to fifty thousand rupees or with both in addition to that the cost of its repairs or remedying the same shall be recovered as an arrears of Land Revenue.

Water Bodies Use Zone

In water body zone no construction is permitted.

No building /development activity shall be allowed in the bed of water bodies like river, or nala, and in the full Tank Level (FTL) of lake, pond, cheruvu or kunta / shikam lands.

30 meters from the boundary of Lakes of area 10 Ha and above;

9 meters from the boundary of lakes of area less than 10 Ha / kuntas /shikam lands;

iii) 9 meters from the boundaries of Canal, Vagu, etc.

iv) 2 meters from the defined boundary of Nala, wherever not mentioned in the Master Plan.

The above shall be in addition to the mandatory setbacks. Unless and otherwise stated, the area and the Full Tank Level (FTL) of a lake /kunta shall be reckoned as measured or given in the Revenue /Irrigation Dept records.

As a citizen we have responsibility to protect environment. Earlier rain flooded in Hyderabad 50 people dead and caused huge damage because of Lake encroachments. It is requested do proper enquiry and take legal action under the 23 of the A.P. Water and Land and Trees Act, 2002 and appropriate sections of AP(TA) Irrigation Act, 1357 Fasli.

Thanking you,

Yours faithfully,

(Signature)
(K. V. Ramana Chary.)

Enclosures :

- Copy of evidences of Lake encroachment Photo copies.
- Copy of Plan of New viska Cheruvu (Id No: 1000/EN/02), Dt: , Mallampet Revenue Village, Dundigal Mandal, Medchal-Malkajgiri District.
- Copy of Cadastral map of New viska Cheruvu (Id No: 1000/EN/02), Dt: , Mallampet Revenue Village, Dundugal Mandal, Medchal-Malkajgiri District.
- The The Mandal Revenue Officer,

Copy to :

1. The Collector and District Magistrate, Medchal-Malkajgiri District.
2. The Mandal revenue Officer , Dundigal Mandal ,

**GOVERNMENT OF TELANGANA
IRRIGATION & CAD DEPARTMENT**

From
Sri.G.Uday Bhasker Rao, B.Tech.,
Deputy Executive Engineer,
I.B.Sub Division No-5, Patancheru.

To
The Tahasildar,
Jinnaram Mandal,
Sangareddy Distirct.

Sir,

Lr.No. DEE/ I.B Sub Division No.5/Patancheru/ 454

Dated : 23.11.2021

Sub:- Irrigation Tanks – Sangareddy Distirct- Jinnaram (m) Kajipally (V) Visakavani Cheruvu – Illegal construction by M/s. JNS Infrastructures Builders & Developers gated community in visakavani FTL area Representation filed by Sri. R. Subender Singh R/o. Tarnaka Hyderabad for initiation of immediate necessary action – Joint inspection conducted on 22-11-2021 – Enumeration of encroachments Sy.No furnish-Req-Reg

**Ref: - 1)The Tahasildar Jinnaram Mandal, Sangareddy Lr No:13/511/2021 Dated:18/11/2021.
2) Deputy Executive Engineer, Lr.No DEE/IBSD5/PTC/445 Dated:20-11-2021.**

With reference to your letter 1st cited, it is to inform that the Joint inspection is conducted by the under signed for the above source on 22-11-2021 at 11.00 A.M. The following officers are present at the site.

- 1) Sri. G. Udaya Bhasker Rao, Deputy Executive Engineer, I.B.Sub Division No-5, Patancheru.
- 2) Sri. M.B.P Prasad , Asst. Executive Engineer I.B.Sub Division No-5, Patancheru.
- 3) Smt. R. Sarah, Asst. Executive Engineer, Medchal
- 4) Sri. Sunil ,Revenue inspector ,Jinnaram Mandal
- 5) Sri. KiranKumar ,Surveyor Jinnaram Mandal
- 6) Sri.Srinivasachary , Surveyor Gandimisama ,Medchal District.
- 7) Sri.P. Madhu Sudhan Reddy, Work Inspector, I.B.Sub Division No-5, Patancheru. Sangareddy District.

During the joint inspection of the above source as per HMDA map which is available in the website. The HMDA ,FTL Geo -co-ordinates points shown and fixed on the ground by the Irrigation Department and same are identified by the surveyors Jinnaram (M) and Gandi Misamma Medchal District. and Asst. Executive Engineer, Medchal for taking further work on the ground for identification at the FTL and buffer zone area.

The tank is located partially in the Sangareddy District. as well as in the border of Medchal District.

Further it is informed to furnish the identify the Sy.No in respective village map of the source covering both the distinct borders and enumerate the Sy.No by physical verification duly showing the illegal construction took place for violation of the tank encroachment as per GOMS.NO 168 M.A&U.A Dated:7-04-2012 .

Therefore it is requested to submit details of enumerating encroachments survey numbers took place in FTL/Buffer zone so as to enable this office to report the same to higher officers for taking further action.

This may please be treated as most urgent.

Yours faithfully

sd/
**Deputy Executive Engineer,
I.B.Sub-Division, Patancheru**

- 1.Copy Submitted to the Superintending Engineer Irrigation Circle, Sangareddy for favour of information.
- 2.Copy Submitted to the Executive Engineer, I.B Division, Sangareddy for favour of information and necessary action..
- 3.Copy submitted to the Revenue Divisional officer Sangareddy District for favour of information and necessary action..
4. Copy submitted to the Revenue Divisional officer Medchal District for favour of information and necessary action.
5. Copy to the Tahasildar , kutbulapur(M) Medchal District for favour of information and necessary action.
6. Copy to the Deputy Executive Engineer, I.B Sub-Division Medchal for favour of information and necessary action.
7. Copy to Asst. Executive Engineer Jinnaram(M) for favour of information and necessary action.

[Signature]
**Deputy Executive Engineer,
I.B.Sub-Division, Patancheru**
23/4

192

**GOVERNMENT OF TELANGANA
IRRIGATION & C.A.D DEPARTMENT**

From
K. Bansilal, B.E.,
Executive Engineer,
Irrigation Division No.1,
Hyderabad.

To
The Executive Engineer,
Irrigation Division No.1,
Sanga Reddy District.

Lr.No:EE/Irrg Divn No.1/HYD/DB/DEE-T/AEE/D3/2021-22/2110 Dt:03-12-2021

Sir,

Sub: - I&CADD - EE-Irrg. Divn No.1 Hyd.- Hyderabad daily news paper on 08-11-2021 with a caption "Mallampet Viskavani cheruvuku asaru" - Joint Inspection Conducted-Illegal constructions noticed-Reg.

- Ref:-
1. Representation of Sri Akula Sathish, BJP, Municipal Corporation, Quthbullapur Constituency, Lr. Dt:06-11-2021 addressed to this office.
 2. Adverse news published in Aadab Hyderabad daily news paper Dt:08-11-2021.
 3. T.O. Endt No.EE/Irrg Divn No.1/HYD/DB/DEE-T/AEE/D3/2021-22/1843/45 Nos, Dt:09-11-2021.
 4. The Tahsildar, Gandimaisamma Dundigal(M), MM Dist. Lr.No.B/921/2021, Dt:03-11-2021.
 5. Lr.No. DEE/Irrg./ Sub-Divn No.3/ Medchal/ 417, Dt.10-11-2021.
 6. Lr. No.DEE/Irrg./Sub-Divn No.3/Medchal/421, Dt.16-11-2021.

It is to submit that, Sri Akula Sathish, BJP, Municipal Corporation Quthbullapur Constituency has submitted representation to this office vide reference 1st cited, stated that, without permission & illegal constructions and in FTL and Buffer zone area of New Viska Cheruvu, Kajipally Village, Jinnaram Mandal, Shambipur/Mallampet Village, Dundigal Mandal.

News item published in "Aadab Hyderabad" under the caption "Mallampet Viskavani cheruvuku asaru" Dt: 08-11-2021 vide reference 2nd cited. (The Paper clipping is herewith enclosed).

In this regard, the Deputy Executive Engineer, I&CADD., Irrigation Sub Division No.3, Medchal has reported that, vide reference 6th cited, inspected the site along with revenue officials of Gandimaisamma Dundigal Mandal on 08-11-2021 and the following observations were made.

- The New Viska Ceruvu, Kajipally Village, Jinnaram Mandal, Medak(Sangareddy) District is a Minor Irrigation tank with Lake ID:1000/EN/02 is a preliminary notified tank with area of tank up to FTL of Ac 16.252 acres.

(PTO)

- New Viska cheruvu belongs to Kajipally village of Jinnaram Mandal which is under the Jurisdiction of Patancheru Sub Division, Sangareddy District.
- Part of its FTL land i.e Sy.No.18, 19 & 20 falls in Mallampet Village, Gandimaisamma -Dundigal Mandal as reported orally by Revenue authorities.
- New Viska Cheruvu does not comes under the Jurisdiction of this division as per the source list.
- Further, it is to submit that, as the part of FTL falls in Gandimaisamma-Dundigal Mandal and with reference to Tahsildar, Gandimaisamma -Dundigal Mandal letter 4th cited, the Deputy Executive Engineer has requested to intimate the date of Joint Inspection of Revenue officials and Irrigation Officials of Sangareddy District vide reference 5th cited.
- In this connection, the Joint Inspection was conducted with Revenue & Irrigation Officials of Sangareddy District along with Revenue officials of Gandimaisamma-Dundigal on 15-11-2021.
- During Joint Inspection, it was noticed that, illegal constructions were going on in FTL of New Viska cheruvu.
- It is to submit that AEE, Jinnaram has lodged a complaint in P.S IDA, Bollaram stating that some persons are unauthorizedly filling murrum in Sy.No.188,189 &190 and further permanent constructions are under way in the FTL/Buffer zone of Visakha vani cheruvu, Khajipally Village of Jinnaram Mandal (FIR copy enclosed).
- But, it is noticed that villas are being constructed in Sy.No. 18, 19 & 20 which comes under revenue jurisdiction of Gandimaisamma —Dundigal Mandal which is part of FTL of New Viska Ceruvu, Kajipally Village, Jinnaram Mandal, Sangareddy District.
- Further it is to submit that, as the tank is not comes under the Jurisdiction of Irrigation Division No.1, Hyderabad.

.In this regard, it is requested to address a letter to the Revenue Divisional Officer, Malkajgiri Division, Medchal-Malkajgiri District & the Commissioner, Dundigal Municipality, Medchal-Malkajgiri District regarding the aforesaid matter, serve the notices to the land owners/ encroachers at their level for removing the Villas which are constructed in Survey number 18,19 & 20 comes under the Revenue jurisdiction of Gandimaisamma-Dundigal Mandal which is part of FTL of New Viska Cheruvu, Kajipally Village, Jinnaram Mandal, Sanga Reddy District.

It is to inform that, instruct the Deputy Executive Engineer, I&CADD., Irrigation Sub Division Patan cheruvu, Sanga reddy District to take immediate necessary action on encroachments in coordination with the Tahsildar, Gandimaisamma-Dundigal Mandal, Medchal-Malkajgiri District & the Commissioner, Dundigal Municipality, Medchal-Malkajgiri District and serve the notices to land grabbers/ land owners/ encroachers.

Further, if any action taken on subject matter, specific & related correspondence reports furnish to this office on wards submission to higher authorities.

Yours faithfully,

Encl - As above

ok *BA*
Executive Engineer,
Irrigation Division No.1
Hyderabad.

- 1. Copy submitted to the S E, Irrigation Circle, And for *my* *03/12/2021* *of* *Kind information.*
- 2. Copy to the Revenue Divisional Officer, Malkajgiri Division, Medchal-Malkajgiri District for information and requested issue necessary instruction to the concerned Revenue Officials for taking immediate necessary action in this matter.
- 3. Copy to the Deputy Executive Engineer, I&CADD., Irrigation Sub Division No.3, Medchal for information.
- 3. Copy to the Tahsildar, Gandimaisamma-Dundigal Mandal, Medchal-Malkajgiri District for information.

ok *BA*
Executive Engineer,
Irrigation Division No.1
Hyderabad.
03/12/2021

(195)

de

**GOVERNMENT OF TELANGANA
IRRIGATION & CAD DEPARTMENT**

From
K. Bansilal, B.E.,
Executive Engineer, I & CADD.,
Irrigation Division No.1,
Hyderabad.

To
The District Collector,
Medchal-Malkajgiri District,
Keesara.

Lr.No:EE/Irrg Divn No.1/HYD/DB/DEE-T/AEE/D3/2022-23/2102 Dt:26-11-2022

Sir,

Sub:- I&CADD-Medchal-Malkajgiri District-Encroachments - Gandimaisamma-Dundigal Mandal-FTL and Buffer zone of New Viska Cheruvu, Kajipally Village, Jinnaram Mandal, Sangareddy District- Joint inspection conducted- Illegal constructions noticed - Request for location sketch map & Cadastral map for marking the illegal constructions in our Jurisdiction -Request - Reg.

- Ref:-
1. Lr. No. Lr.No. DEE/IBSD/Medchal/417, Dt:10-11-2021 addressed to the Tahsildar, Gandimaisamma-Dundigal Mandal MM Dist.
 2. Lr. No. Lr.No. DEE/IBSD/Medchal/422, Dt:16-11-2021 addressed to the Tahsildar, Gandimaisamma-Dundigal Mandal MM Dist.
 3. The Hon'ble NGT/OA No.100 of 2022.
 4. Lr. No. Lr.No. DEE/IBSD/Medchal/347, Dt:24-11-2022 addressed to the Tahsildar, Gandimaisamma-Dundigal Mandal MM Dist.

It is to submit that, the Hon'ble NGT O.A No. 100 of 2022 vide reference 3rd cited, illegal constructions were noticed in the FTL/Buffer zone of New Viska Cheruvu, Kajipally Village, Jinnaram Mandal, Medak (Sanga Reddy) District with Lake ID No. 1000/EN/02 with FTL area of 16.252 Acres.

Based on the joint inspection conducted by the Irrigation and Revenue Officials on 22-11-2021, it was noticed that, about 35 villas and also part of high rise buildings of M/s Modi Builders which are under construction are coming in our Jurisdiction. Hence, the Deputy Executive Engineer, I&CADD., Irrigation Sub Division No.3, Medchal has requested the Tahsildar, Gandimaisamma-Dundigal Mandal Medchal-Malkajgiri District to submit the Survey Numbers wise extent of the FTL area & Buffer zone area pertaining to Mallampet Village and Shambipur Village so as to report the higher officials. The same is awaited form the Tahsildar, Gandimaisamma-Dundigal Mandal Medchal-Malkajgiri District.

(PTO)

In view of the above, the District Collector, Medchal-Malkajgiri District is humbly requested to kindly instruct the concerned revenue officials to submit the location sketch and cadastral map duly superimposing the FTL Map so as to submit the same to the Hon'ble NGT at the earliest. The copy of FTL Map of New Viska Cheruvu is herewith enclosed for ready reference.

Yours faithfully,

Encis:- 1. FTL Map of New Viska Cheruvu

Executive Engineer,
Irrigation Division No.1,
Hyderabad.

1. Copy submitted to the Additional Collector, (L.B), Medchal-Malkajgiri District for favour of kind information.
2. Copy Submitted to the Superintending Engineer, I&CADD., Irrigation Circle, Hyderabad for favour of kind information.
3. Copy to the Deputy Executive Engineer, I&CADD., Irrigation Sub Division No.3. Medchal for information with request to pursue the subject matter.

Executive Engineer,
Irrigation Division No.1,
Hyderabad.

197
13
etc

**GOVERNMENT OF TELANGANA
IRRIGATION & C.A.D DEPARTMENT**

From
Sri K.Bansilal, B.E.,
Executive Engineer,
Irrigation Division No.1,
Hyderabad.

To
The Metropolitan Commissioner,
HMDA,
Swarna Jayanthi Commercial Complex,
Ameerpet, Hyderabad-38.

Lr. No:EE/Irrg. Divn No.1/HYD/DB/DEE-T/AEE/D3/2022-23/2103 Dt:21-11-2022.

Sir,

Sub:- I&CADD-O.A No.100 of 2022 filed by Sri Akula Satish before Hon'ble National Green Tribunal, Southern Zone, Chennai- Encroachment of Viskavani cheruvu Lake ID:1000/EN/02- Request to arrange the copy of corrected cadastral map's duly showing Survey numbers of Khajipally, Mallampet & Shambipur villages -Request -Reg.

- Ref:-
1. T.O Lr.No.EE/IB/DIVN/HYD/DB/D1/2018-19/3586/1 No, Dt: 26-03-2019 addressed to the EE HMDA, Lakes & Parks Divn.
 2. Government Memo 6692/MI/A2/2022-1 Dt:25.10.2022 addressed to CE/(Irrigation)Hyderabad, copy communicated T.O vide SE/IC/Hyd. Endt No.4/SE/IC/HYD/DSE/DEE-I/TS-1/NGT/OA No.100/2022/1372, Dt:01.11.2022.
 3. T.O. Endt. No. EE/Irrg.Divn.No.1/DB/DEE-T/AEE/D3/2022-23/1901/3 Nos Dt:03.11.2022.
 4. Lr. No. Lr.No. DEE/IBSD/Medchal/348, Dt:24-11-2022.

It is to submit that, vide reference 2nd cited, the Government Memo regarding the O.A No.100 of 2022 filed by Sri Akula Satish before Hon'ble National Green Tribunal, Sothern zone, Chennai. In this connection, it is to submit that, the case pertaining to the Illegal constructions raised duly encroaching the FTL/Buffer zone area of Visukavani Cheruvu (New Viska cheruvu) Kajipally Village, Jinnaram Mandal, Medak (Sangareddy) District.

In this regard, it is to submit that, the then Executive Engineer, I.B Division, Hyderabad has addressed a letter to the Executive Engineer, HMDA, Lakes & Parks Division vide reference 1st cited, informed that there is a displacement in superimposing the FTL drawing on the village map and also requested to make corrections in cadastral map drawing for further process.

In this connection, it is to submit that, so far, the HMDA has not communicated the corrected copy of the cadastral map.

(PTO)

In view of the above, Metropolitan Commissioner, HMDA, Hyderabad is requested to instruct the concerned HMDA Officials to arrange the copy of corrected cadastral map's duly showing Survey numbers of Khajipally, Mallampet & Shambipur villages so as to identify the correct Sy.No.s & their extent of our jurisdiction which is affected in the FTL of New Viska Cheruvu.

Yours faithfully,

etc

Executive Engineer,
Irrigation Division No.1,
Hyderabad.

25/11/22

1. Copy Submitted to the Superintending Engineer, I&CADD., Irrigation Circle, Hyderabad for favour of kind information.
2. Copy to the Deputy Executive Engineer, I&CADD., Irrigation Sub Division No.3 Medchal for information with a request to for pursue the matter with HMDA at the earliest.

etc

Executive Engineer,
Irrigation Division No.1,
Hyderabad.

25/11/22

25/11/22